Fourth Series, Vol.XII, No.55 Thursday, May 2, 1968
Vaisakha 12, 1889 (Saka)

LOK SABHA DEBATES

(Fourth Session)

PARLIAMENT LIBRARY

(Vol. XXII contains Nos. 51 to 60)

LOK SABHA SECRETARIAT

NEW DELHI

Price : Rs. 1. 00

CONTENTS

No. 55—Thursday, May 2, 1968/Vaisakha 12, 1890 (Saka)

	Columns
Oral Answers to Questions—	
*Starred Questions Nos. 1587, 1589, 1591 to 1593 and 1596	1263—92
Short Notice Question No. 29	1292—99
Written Answers to Questions :	
Starred Questions Nos. 1588, 1590, 1594, 1595 and 1597 to 1615 ...	1299—1314
Unstarred Questions Nos. 9250 to 9321, 9323 to 9341, 9343 to 9377, 9379 to 9381 and 9383 to 9394 ...	1314—1411
Calling Attention to Matter of Urgent Public Importance— Reported scracity conditions in Mangaldai sub-division in Assam	1411—18
Papers Laid on the Table	1418—19
Messages from Rajya Sabha	1419—20
Restraint and Removal of Member	1420
Petition *re.* Banking Laws (Amendment) Bill ...	1420
Public Provident Fund Bill ...	1420—75
Motion to consider ...	1420—55
Shri Morarji Desai ...	1420—25
Shri C. M. Muthusami	1426
Shri T. M. Sheth	1426—28
Shri O. P. Tyagi	1428—30
Shri D. C. Sharma	1430—34
Shri V. Krishnamoorthy ...	1434—37
Shri Hem Raj ...	1437—39
Shri M. Meghachandra ...	1439—41
Shri D. N. Tiwary ...	1441—43
Shri Madhu Limaye	1443—46
Shri K. Narayana Rao	1446—49
Shri Umanath	1449—52
Shri Bedabrata Barua	1452—53
Shri S. Kundu	1453—55

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

Columns

Clauses 2 to 12 and 1	1461—73
Motion to Pass ...	1473
Shri Morarji Desai ...	1474
Shri Tulshidas Jadhav ...	1474—75
Demands for Grants (Uttar Pradesh), 1968-69	1475—1547
Shri N. K. Somani	1491—97
Shri Sarjoo Pandey	1502 —10
Shri Sheo Narain	1510—18
Shri N. S. Sharma	1518—25
Shri Raj Deo Singh	1525—32
Shri Mohammad Ismail	1532—37
Shri B. N. Kureel	1537—41
Shri Prakash Vir Shastri	1541—47
Motion *re.* Amendments to Unlawful Activities (Prevention) Rules—*Negatived*	1547—78
Shri Srinibas Misra	1547—53
Shri Madhu Limaye	1553—59
Shri Umanath	1559—62
Shri Nanja Gowder	1562—63
Shri S. Kandappan	1563—65
Shri Yogendra Sharma ...	1565—67
Shri R. Barua ...	1567—68
Shri Shivajirao S. Deshmukh	1568—69
Shri Y. B. Chavan	1569—75

LOK SABHA

Thursday, May 2, 1968/Vaisakha 12, 1890 (Saka)

The Lok Sabha met at Eleven of the Clock.

[Mr. Speaker *in the Chair*]

ORAL ANSWERS TO QUESTIONS

बेकारी की समस्या

*1587. **श्री रघुवीर सिंह शास्त्री** : क्या **श्रम तथा पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि देश में रोजगार कार्यालयों में नाम-दर्ज व्यक्तियों की संख्या निरन्तर बढ़ती जा रही है, और

(ख) यदि हां, तो क्या बेरोजगार व्यक्तियों तथा शिक्षा संस्थाओं से निकल रहे छात्रों के लिए रोजगार को व्यवस्था करने हेतु सरकार का विचार शिक्षा मंत्रालय तथा योजना आयोग के परामर्श से एक दीर्घकालीन योजना बनाने का है ?

श्रम तथा पुनर्वास मंत्री (श्री हाथी) : (क) जी हां।

(ख) चौथी पंचवर्षीय योजना के लिए प्रारंभिक कार्य अभी आरम्भ ही हुआ है और योजना की विभिन्न नीतियों पर, जिसमें नियोजन नीति भी शामिल है, निर्णय लेना अभी शेष है।

श्री रघुवीर सिंह शास्त्री : हमारे देश में कालेजों से निकलने वाले साधारण आर्ट ग्रेजुएटस जो हैं उनकी तो कुछ चर्चा ही नहीं होती है। इंजीनियरों की बेकारी का अब जरा शोर शराबा होने लगा"। उनके अलावा भी हमारे देश में आज कृषि ग्रेजुएट, टेक्नीकल डिप्लोमा होल्डर्स और महिलायें आदि भी बेकार है। मैं जानना चाहता हूं कि कितने ये कुल बेकार हैं जो कि आपके यहां रजिस्टर्ज में दर्ज हैं ?

श्री हाथी : सब मिला कर अभी इस वक्त कितने बेकार हैं, उनकी संख्या तो ठीक मालूम नहीं हो सकेगी क्योंकि जो हमारे यहां अपने नाम एम्प्लायमेंट एक्सचेंजिज में रजिस्टर करवाते हैं, उनका ही हमें ठीक-ठीक मालूम है। यही मैं आपको बता देता हूँ। वह मिलाकर दिसम्बर एंड तक 27 लाख 40 हजार 435 ऐसे लोग थे जिन्होंने अपने नाम रजिस्टर करवाये थे। अलग-अलग इनकी संख्या इस प्रकार से है :

1. Professional, Technical and Related workers	1,93,065
2. Administrative, Executive and Managerial Workers	4,250
3. Clerical, sales and Related Workers.	1,14,504
4. Agricultural, Dairy and Related Workers.	9,934
5. Miners, Quarrymen and Related Workers.	2,812
6. Workers in Transport and Communication Occupations.	73,135
7. Craftsmen and Production Process Workers.	2,10,786
8. Service Workers.	1,08,559
9. Labourers with work experience not elsewhere classified.	1,09,688
10. Persons without professional or vocational training or previous work experience.	19,13,702
ALL INDIA TOTAL	27,40,435

श्री रघुवीर सिंह शास्त्री : ऐसा मालूम पड़ता है कि तृतीय पंचवर्षीय योजना के अन्त में देश में नब्बे लाख या एक करोड़ के लगभग लोग बेरोजगार थे। चौथी योजना में सम्भवतः आप यत्न करेंगे कि प्लानिंग इस प्रकार से किया जाये जिससे अधिक से अधिक शिक्षित बेरोजगारों को रोजगार दिया जा सके। परन्तु इसके बावजूद भी क्या आपके पास ऐसा कोई अनुमान है और क्या आप यह बता सकते हैं कि ये जो एक करोड़ के करीब लोग बेरोजगार हैं इन शिक्षित बेरोजगारों की संख्या में क्या आधा करोड़ के लगभग और वृद्धि नहीं हो जायेगी ?

श्री हाथी : वृद्धि कुछ होगी लेकिन अभी सारा नक्शा हमारे पास नहीं है कि कितने लोग बेकार हैं। लेकिन एक बात तो है। आज बेरोजगारी इंजीनियर्ज में, टैक्नीकल आदमियों में और एजुकेटिड लोगों में बढ़ गई है और उस का कारण भी एक है। माननीय सदस्यों को मालूम ही है कि पिछले दो तीन साल में इकोनामिक रिसेशन आया है जिस की वजह से जो इकोनोमिक ग्रोथ में बढ़ती हो रही थी वह कम हो गई। जैसे मैं बताऊं इंजीनियर्ज के बारे में, तो आपको इस बात का कुछ अंदाजा हो जाएगा।

In 1962, the number of engineers on live register of employment exchanges were 13,000 and the number of vacancies notified for engineers were 10,695, that is, there was a difference of about 2000. In 1963, the number of registered engineers was 14,800 and the vacancies increased to 14,800, that is, both were equal. In 1964, the number of engineers registered were 13,000 and the vacancies were 18,000 that is, there was a shortage of engineers that way. In 1965, the number of engineers began to increase, that is, there were 17,000 while the vacancies were 14,000. In 1966, the number of engineers were 26,000 whereas the vacancies notified were still less, that is, 11,000. Then, in 1967, the number of engineers were 28,000 while the vacancies were 8000.

So, the economic growth, specially in engineering sector, which was estimated at 10 to 11 per cent came down to 7 per cent or so. Therefore, the employment of engineers became less.

SHRI SRADHAKAR SUPAKAR : On the one hand, there is the labour saving device which increases unemployment but saves cost and on the other hand, there is the necessity of providing as much employment as possible in this country with a vast population. May I know what steps the Planning Commission and the Government propose to take to see that more employment is provided to the people without taking recourse to too much of labour saving devices on the one hand and reducing, at the same time, the cost of products of manufacture in our country ?

SHRI HATHI : There are two points involved in this. Firstly, with the increased tempo of development and more development project work being undertaken, more and more opportunities of employment will be available. Now, that actually is being discussed by the Planning Commission with the various employing Ministries, such as Irrigation and Power, Defence, Railways, Posts and Telegraphs, Communications, etc. That is one way of finding it out. The second thing is that the engineers who come out do not get jobs because they have no on the job training. They only look to jobs. Some attempt is being made so that they can be trained and have their own vocations. Then, there are people who are not at all technically trained. They are mostly people who want employment. Their number is about 10 lakhs. If some technical training is given to them, they can also srart their own workshops for tractor repairs, tubewells, etc. mainly in the rural areas. These points are to be considered and are being considered by the Planning Commission so that employment opportunities are increased.

SHRI DINKAR DESAI : There is a feeling that the employment exchanges are not effective in finding out jobs for those who have registered with them. I would like to know what is the total number of those who are registered with the employment exchanges and what is the percentage of those who actually got employment through them.

SHRI HATHI : The feeling is bound to be there because the number of people seeking employment goes on increasing and the number of people getting jobs is decreasing. This feeling is very natural. I just gave an illustration of engineers. The number of engineers registered in 1962 were less while the number of vacancies were more in 1963 and 1964. In 1965, the number of engineers enrolled began to increase and the number of vacancies began to decrease.

SHRI DINKAR DESAI : What is the percentage ?

SHRI HATHI : I will give the whole statement if the hon. Member likes. I have got it category-wise, the number of educated who registered their names and who were placed, that is, who were given employment, for whom appointments were found.

In 1967, there were 10,87,000 unemployed educated people, i.e., matriculates, graduates and so on, and the employment given is only 1,51,000.

SHRI RAJASEKHARAN : May I know whether the Government has made any survey or assessment about the people in the rural areas who have been unemployed and if so, what is the total percentage of the people who are unemployed in the rural areas, and secondly, what do the Government propose to remedy it ?

SHRI HATHI : The people in the village areas are unemployed and also under-employed ; they do not get work for the whole period. Now, as I said, in order to give them employment, the best way would be to have such kinds of works there as irrigation projects and other things, rural workshops, repairing tractors; such kinds of workshops can be started where they can be brought and given work; some rural development work which would give them employment. That is being looked into by the Planning Commission.

SHRI HUMAYUN KABIR : Have the Government examined any scheme for encouraging these engineering graduates to form themselves into co-operatives by which they can undertake small-scale and medium units and produce many of the engineering goods which are now being imported ?

SHRI HATHI : This was one of the items that was discussed in a meeting held by the Education Minister on the 22nd April, and this was one of the items which was suggested.

श्री द्वा० ना० तिवारी : क्या सरकार के पास कोई ऐसी योजना है कि जितने टैक्निकल हैंड्स अनएम्लायड हों, उनका एक पूल कायम किया जाये, जहां-जहां वैकेन्सीज हों, उनको उस पूल से फ़िल अप किया जाये और जब तक उन लोगों को एम्पलायमेंट न मिल जाये, तब तक उनको कुछ मेनटेनेन्स एलाउंस दिया जाये ?

श्री हाथी : ऐसी तो कोई योजना नहीं है। हमने पब्लिक सैक्टर अंडरटेकिंग्स की एक मीटिंग बुलाई थी। उस में माननीय सदस्य श्री तिवारी, भी मौजूद थे। वह जानते हैं कि वहां पर एक सुझाव दिया गया था कि एक पूल जैसा हो, जिसके अन्तर्गत अगर एक जगह पर्सोनेल की ज़रूरत हो, तो जहां पर सरप्लस हैं, वहां से भेज दिया जाये।

श्री द्वा० ना० तिवारी : जो लोग अनएम्पलायड हैं, क्या उनका भी कोई पूल बनाने की कोई योजना है ?

श्री हाथी : उनके लिए कोई योजना नहीं है।

SHRI UMANATH : The backlog of unemployment is getting added up Plan by Plan so much so at the beginning of the Fourth Plan it stood at one crore. The Plans, instead of becoming instruments of employment are becoming instruments of unemployment. In these circumstances, the introduction of sophisticated machinery in production processes and electronic computers has become one of the factors, one of the reasons contributing to this increase in unemployment ; notwithstanding what the hon. Minister said, the addition of new employment, the overall posi-

tion is this. In view of this, I would like to ask whether the Government propose to enforce at least a moratorium for some time on the use of sophisticated machinery and electronic computers in production processes.

SHRI HATHI : In the first place, about the first observation made by the hon. Member that the Plan has become an instrument of unemployment, I would like to say that it is not so...

SHRI UMANATH : The overall position ..

SHRI HATHI : It is not so, because in the three Plans we have been able to find jobs for nearly 31 million people. It was 7.5 million in the first...(*Interruptions*). Of course, the backlog has increased ; that, I admit. But that is not because of the Plan. We have to look to the population growth also. So, that of observation was not correct.

SHRI UMANATH : For that, loop is there.

SHRI HATHI : That is for the family planning institutions.

So far as the other point is concerned computers, automation and all that, this is a matter which certainly has to be looked into. We are discussing that question, but I would not say that from today I can issue any directive or the Labour Ministry can issue any directive to...(*Interruption*).

SHRI UMANATH : Would they consider the proposal for a moratorium for some time ?

SHRI HATHI : Not, for the present.

SHRI KRISHNA KUMAR CHATTERJI : The functioning of the Employment Exchanges needs a thorough probe. An Advisory Committee was set up in my constituency, in Howrah Employment Exchange, but that Advisory Committee never met. Complaints have been systematically made that the employers do not accept the recommendations of the Employment Exchanges, in view of the fact that many of the employers, because of certain arrangements with their Unions, are bound to accept the employment of those recommended by the Unions. Will the hon. Minister enlighten this House if his Ministry is in a position to meet the situation by some process, so that the Employment Exchanges really carry out the functions of Employment Exchanges as such.

SHRI HATHI : Really, the administration of Employment Exchanges is under the State Governments, but we have advised the State Governments to form such Advisory Committees, so that, if they have any defects in the procedure, in the working, they may look into it. But I am taking note of what the hon. Member has said and I will take it up with the State Government.

श्री बलराज मधोक : अभी मंत्री महोदय, ने बताया है कि गांवों में भी बेकारी बढ़ रही है। क्या सरकार के पास कोई आंकड़े है कि गांवों में कुल बेकार-पूरे या अर्द्ध-बेकार – कितने हैं। उन्होंने यह भी कहा है कि अनएम्पलायमेंट हमारी प्लान्ज़ द्वारा नहीं बढ़ी है। मैं निवेदन करना चाहता हूं कि इनवेस्टमेंट का अर्थ केवल उपज बढ़ाना नहीं है। इस देश में बेकारी एक बहुत बड़ी समस्या है। इसलिये इस बात का भी ध्यान रखा जाना चाहिये कि अगर एक करोड़ रुपये की इनवेस्टमेंट की जाये, तो उससे कितने लोगों को जाब्स मिलने हैं। हमारे यहां इनवेस्टमेंट का जो पैटर्न है, उस में इनवेस्टमेंट के अनुपात में जाब्स बहुत कम पैदा हो रहे हैं। इसलिये हमारी प्लान्ज़ फेल हो रही हैं और बेकारी दूर नहीं हो रही है। मन्त्री महोदय ने स्वयं माना है कि बेकार बढ़ रहे हैं। क्या सरकार अनएम्पलायमेंट इन्शोरेंस की योजना लागू करने के बारे में विचार करेगी ?

श्री हाथी : मेरे पास ये आंकड़े नहीं हैं कि गांवों में कितने लोग अनएम्पलायड हैं। जैसा कि मैंने बताया है, जो लोग नौकरी के लिए एम्पलायमेंट एक्सचेंजिज़ में आते हैं, लेबर मिनिस्ट्री के पास केवल उन्हीं के आंकड़े होते हैं। मेरे पास गांवों की अनएम्पलायमेंट के बारे में आंकड़े नहीं हैं लेकिन एक बात ज़रूर है कि

वहां पर अनएम्पलायड काफ़ी हैं और अंडर एम्पलायड भी हैं। मैंने एक खास कानटेक्स्ट में यह कहा था कि हमारी प्लान्ज की वजह से अनएम्पलायमेंट नहीं बढी है। माननीय सदस्य श्री उमानाथ, ने पूछा था कि क्या प्लान्ज के कारण अनएम्पलायमेंट बढ़ी है। मैंने जवाब दिया कि प्लान्ज़ से अनएम्पलायमेंट नहीं बढ़ी है। अनएम्पलायमेंट बढ़ी है, वह बात सही है, लेकिन वह प्लान्ज़ के कारण नही बढ़ी है।

श्री बलराज मधोक : मैंने अनएम्पलायमेंट इन्शोरेंस के बारे में भी पूछा है।

श्री हाथी : अभी सब के लिए अनएम्पलायमेंट इन्शोरेंश की कोई योजना नहीं है। एक योजना है लेकिन जो लोग प्राविडेंट फंड देते हैं, जब वे बेकार हों, तब उस योजना के अन्तर्गत कुछ करने की व्यवस्था है। जैसा कि मैंने अभी कहा है, अभी सब अन-एम्पलायड के लिये कोई योजना नहीं है।

SHRIMATI SUSHILA ROHATGI : Is there any machinery with the Government on the basis of which research is also carried on so that the educated section of the society, after receiving proper training does not remain unemployed and through this machinery it is able to take up some avocation—some immediate employment can be found ? Does the Government have any machinery like that ?

SHRI HATHI : Not that machinery, but the question of giving training to the educated, to the engineers, and all that was discussed only a few days back in line with the present conditions of growing unemployment.

श्री मधु लिमये : अध्यक्ष महोदय, बेरोजगारी की व्यापक समस्या को छोड़कर मैं केवल एक सीमित प्रश्न पूछना चाहता हूँ। कभी-कभी ऐसा लगता है कि केन्द्र के मजदूर मंत्रालय और शिक्षा मंत्रालय बिल्कुल अनावश्यक से हैं, क्योंकि जो आवश्यक काम करना चाहिये, उस को भी वे नहीं करवा पाते हैं। क्या इनकी ओर से प्लानिंग कमीशन, पेट्रोलियम मंत्रालय इस्पात मंत्रालय और दूसरे मंत्रालयों को यह हिदायत दी जायेगी कि केन्द्रीय सरकार द्वारा चलाई जाने वाली संस्थाओं में पांच, छ, सात साल तक ट्रेनिंग प्राप्त करने के बाद जो लड़के निकलते हैं, वे मन्त्रालय अपने यहां सब से पहले उन को काम दें ?

श्री हाथी : मेरे ख्याल से जिन लोगों को कारखानों में ट्रेनिंग दी जाती है, उनको वहां काम भी दिया जाता है।

श्री मधु लिमये : उन को सरकारी विभागों में नौकरियों नहीं दी जा रही हैं। उदाहरण के लिए इंडियन स्कूल आफ माइन्स से निकले हुए लड़कों को सरकारी विभागों में नौकरी नहीं दी जाती है। यह काम कौन करेगा ? श्रम मंत्रालय या शिक्षा मंत्रालय ?

श्री हाथी : इंडियन स्कूल आफ माइन्स से जो ग्रैडुएट निकलते हैं, उन सब को नौकरी नहीं मिलती है, क्योंकि जगहें नहीं हैं।

श्री मधु लिमये : उन को नौकरी नहीं दी जा रही है, जबकि दूसरों को दी जा रही है।

SHRI D. C. SHARMA : Are Government aware of the fact that in order to get one's name registered in the employment exchanges, especially at Delhi, persons have to pay some kind of graft to the officers concerned ? Are Government aware also of the fact that when one wants to get one's name sent up for any job, one has again to pay some graft, and if so, may I know whether the hon. Minister will clean up the augean stables of these employment exchanges all over India ?

SHRI HATHI : Some complaints were received to that effect. We have taken steps. So for as the States are concerned, the matter rests with the States and we have requested the States to have advisory committees which would offten go and look into these matters. But certainly if there are any such cases of corruption, they will

have to be looked into and they shall be looked into.

SHRI D. N. PATODIA : Having failed to provide the necessary employment avenues, Government have now resorted to very unreasonable and deplorable methods by imposing cuts on admission to engineering colleges. Recently, the State Governments have given directives to introduce a cuts of 30 per cent in admissions from next year. This is a very wrong way of doing things and this is not the way how the unemployment problems can be solved. Therefore, may I know whether the Central Government will give directives to the States to withdraw such instructions given to the engineering colleges? Recently, with regard to the employment of engineers, the Education Minister had stated on the floor of the House that he would be able to provide employment to as many as 12,000 engineers within a very short period. May I know what progress has been made in the matter of providing that employment?

SHRI HATHI : I do not think that the Education Minister had said that he would be providing employment to 12 000 engineers. I do not know of that. But I can say that he had been trying to find out employment opportunities and avenues for these engineers who are unemployed. As I have just replied to Shri Humayun Kabir's question, only ten days back, he had convened a meeting with the Planning Commission and all the employing Ministries to find out how best he could train the engineers and give them employment.

SHRI D. N. PATODIA : What about withdrawing the instructions?

SHRI HATHI : He may take that up with the Education Minister. There my writ would not run.

श्री ओंकार लाल बोहरा : अध्यक्ष महोदय, बेकारी की समस्या एसा असाध्य रोग है, जिससे हमारे देश में बहुत ज्यादा असन्तोष बढ़ रहा है, आज कालिजों, विश्वविद्यालयों तथा हाई स्कूलों से बहुत बड़ी तादाद में लड़के पढ़ लिख कर निकल रहे हैं, लेकिन उनको रोजगार नहीं मिल रहा है। क्या सरकार के पास कोई ऐसी योजना है कि अमुक समय तक इतने कुशल या अकुशल व्यक्तियों की जरूरत होगी, जिनको हमें तैयार करना है? क्या इस तरह के किसी कोआरडिनेशन से काम हो रहा है, ताकि यह समस्या हल हो सके?

श्री हाथी : मैंने जैसा शुरू में बतलाया—जब तीसरी पंचवर्षीय योजना बनीं, तब एक असेसमेन्ट किया था कि 10 से 11 परसेंन्ट तक इंजीनियरिंग इनटेन्सिव सैक्टर में भरती होगी, लेकिन पिछले तीन वर्षों से यह 10 परसेंट के बदले सात परसेन्ट हो गई है यानी कम हो गई है। प्लानिंग कमीशन इस बात को जरूर देख रहा है।

श्री रामावतार शास्त्री : मंत्री महोदय ने बतलाया कि जो लोग एम्पलायमेंट एक्सचेंज में नाम रजिस्टर करवा देते हैं उनकी संख्या दी गई है। लेकिन इनसे कई गुना ज्यादा बेकार लोग शहरों में पड़े हुए हैं, जो एक्सचेंज में जा कर नाम दर्ज नहीं कराते हैं—क्या सरकार को इस बात की जानकारी है? क्या सरकार शहरों के अन्दर बेकारों की सही सही संख्या की जानकारी हासिल करने के लिए कोई जांच आयोग बैठाने को तैयार है? यदि हां, तो किस आधार पर? यदि नहीं, तो क्यों नहीं?

श्री हाथी : मैंने शुरू में ही कह दिया है कि मेरे पास जो आंकड़े है, वे उन लोगों के हैं, जिन्होंने एम्पलायमेंट एक्सचेंज में अपने नाम लिखवायें हैं। इसके लिए किसी जांच की जरूरत नहीं है, अगर वे सभी एम्पलायमेंट एक्सचेंज में नाम लिखवा दें तो सही संख्या पता लग जायेगी, लेकिन सब लोग लिखवाते नहीं हैं।

श्री रामावतार शास्त्री : लेकिन आप को तो पता लगाना पड़ेगा।

श्री हाथी : इस के लिए आंकड़ों की जरूरत नहीं है। अनएम्पलायमेंट है—इस को हम भी

मानते हैं, इसलिए आंकड़ों की क्या जरूरत है।

SHRI S. R. DAMANI : May I know whether Government have carried out any survey or investigation in regard to the major projects which are likely to be taken up in the Fourth and Fifth Five Year Plans and if so, how many persons will get employment as a result thereof ?

SHRI HATHI : As I said in the main answer, that is exactly being done. The Fourth Plan is not yet drafted and finalised.

SHRI NATH PAI : One of the more laudable objectives of the plans, now of course forgotten, was to reduce and if possible, eliminate the volume of unemployment in the country. I think the hon. Minister will agree with me that the number of unemployed in the country today is greater than in 1951, and we should not indulge in the casuistry of saying that the rate of growth of unemployment is smaller. It is the sum total of the unemployment in the country that matters, which, I think. has crossed the ten million mark. In view of the fact in the last resort, this discontent of the unemployed is a very explosive dynamite under the edifice of our democratic structure, may I know whether Government would take up this problem not lackadaisically as they seem to but seriously, and whether they have any crash programme, and whether in the meanwhile, any ameliorative measures, particularly for the educated unemployed, are contemplated by Government ?

SHRI HATHI : As I have said, this problem has been taken up seriously by Government, and for the last two or three days this matter is being discussed by the Planning Commission with a view to finding a solution.

SHRI NATH PAI : Still discussing it ? They have discussed it for 18 years. Now, we want action.

SHRI HATHI : The action will be there when we decide what should be the expenditure on the plan. After all, it is a question of giving employment, which means finding out new avenues of work, and deciding what kind of work should be provided for what categories of people, the educated, the uneducated, technicians, the skilled, the unskilled etc. That is exactly being done, and after the whole assessment is done I think they will be able to prepare some plan for this.

Sugar Mills in Bellary District

*1589. SHRI S A. AGADI : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the first 40 per cent sugar quota released in November, 1967 by Government to the manufacturers was sold by Kampli Co-operative Sugar Mills Ltd., and the India Sugar Mills Limited, both of Bellary District in Mysore State, at Rs. 461 and Rs. 331 respectively on the same day receiving more than Rs. 100 in cash per bag by the latter mills ; and

(b) if so, whether any investigation is being instituted for such mal-practices resulting in duping the public ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) According to information received by Government, the Bellary Central Cooperative Stores Ltd., Sugar Factory, Kampli sold the sugar released to them on 23rd November, 1967 for free sale, at prices ranging between Rs. 425 and Rs. 455 per quintal and the India Sugars and Refineries Ltd., Hospet, sold the sugar released to them on the same date for free sale at prices ranging between Rs. 310 and Rs. 410 per quintal. Government have no information that the sugar Factory . received more than Rs. 100 in cash per bag.

(b) The matter has been brought to the notice of the Ministry of Industrial Development and Company Affairs and the Ministry of Finance for necessary action.

SHRI S. A. AGADI : As the hon. Minister has said, there are two sugar factories in Hospet taluk, one managed by the co-operative society and the other managed by Mr. Morarka. The co-operative sugar factory sold at the rate of Rs. 461. The factory managed by Mr. Morarka sold at Rs. 330 and received Rs. 120 in cash from the buyers without giving any receipt,

In view of the fact that the shareholders, the can-growers and the Central Government have been deprived of their legitimate income by way of dividend, and bonus and income tax, will the Central Government be prepared to institute a judicial inquiry into this matter, and if not may I know the reasons therefor ?

SHRI JAGJIWAN RAM : As I have said in the main answer, we have referred the matter to the Department of Company Affairs because they are concerned with whether the shareholders have been defrauded. We have referred it also to the Finance Minister who are concerned with it from the income-tax point of view. They will take the appropriate action independently.

Mr. SPEAKER : Shri Thirumala Rao. The question concerns Bellary district. Do not go round the whole of India.

SHRI THIRUMALA RAO : Were these two sugar mills allotted the same quota for sale in free market ? If so, what is the proportion of that to the output of each mill ?

MR. SPEAKER : It is not a general question.

SHRI THIRUMALA RAO : I am asking about Bellary.

MR. SPEAKER : Shri Shivappa.

SHRI N. SHIVAPPA : The answer given by the hon. Minister concedes that sugar was sold as per the report at Rs. 310 to Rs. 410 by the Kampli Mill and the other factory has sold, according to the hon. Minister's statement, at Rs. 425 to Rs. 465. This goes to establish that this is a clear admission on the part of Government that there is a glaring, definite, deliberate difference in the price. After partial decontrol with effect from November 1967, 40 percent of the production could be sold in the open market. Accordingly, Mr. Morarka or some other man released something like 8,000 bags and out of these the income he has realised by the disparity in price is something like Rs. 10 lakhs. This is a clear case of misappropriation and defrauding the public. It is a matter involving lakhs of rupees worth of an article to the public. I want to know categorically from the hon. Minister whether it is not a fact that Mr. Morarka has defrauded the Government without subjecting this income to income-tax also ? Has he refferred this matter to the Finance Ministry to see that steps are taken to see that this income does not evade income-tax ?

SHRI JAGJIWAN RAM : I have already answered that the matter has been referred to the Finance Ministry from that angle.

SHRI ANANTRAO PATIL : This sugar muddle is not confined to Bellary district or Mysore State.

MR. SPEAKER : Unfortunately the question is.

SHRI ANANTRAO PATIL : It is prevalent everywhere. I would like to ask a question from the hon. Minister concerning phenomenon of sugar price when rationed sugar is sold at Rs. 1.30 per kilo...

MR. SPEAKER : Shri Krishnamoorthi.

SHRI V. KRISHNAMOORTHI : I will confine myself to the question. The hon. Minister announced the sugar policy whereby 40 per cent of the production could be sold in the open market and this will compensate for the increased price of cane to the manufacturer. Whereas the manufacturing cost is only Rs. 200 per bag of sugar......

MR. SPEAKER : We are not discussing sugar policy now. Shri Rabi Ray.

SHRI V. KRISHNAMOORTHI : When it is a fact that sugar factories have earned an unearned income of a crore of rupees in certain cases in South India, is the Minister willing to institute an inquiry into this unearned income and see that it is distributed to the workers of the factories as well as the growers ?

MR. SPEAKER : He has asked about the whole of the South India.

SHRI V. KRISHNAMOORTHI: Bellary is in South India.

MR. SPEAKER: We are not on the general policy.

SHRI V. KRISHNAMOORTHI: I am not going into any other question.

MR. SPEAKER: I will not allow the Minister to answer it. It is an important point he has made. But it is not relevant to the question. I am not allowing policy matters to be discussed in a supplementary question and answer.

Import of Rice from Burma

*1591. SHRI BENI SHANKER SHARMA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether the question of import of rice from Burma was discussed with Gen. Ne Win during his visit to India in March, 1968 in view of the deficit of this commodity in the country and to meet the needs of West Bengal and Kerala from whom there has been a greater demand; and

(b) if so, the outcome thereof?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM): (a) Yes Sir. The question was discussed with reference to our total import requirements of rice during 1968.

(b) Burma has already agreed to supply one lakh tons of rice to India during 1968. Some more quantity may be allotted for India if the local procurement in Burma is better than at present expected.

श्री बेणी शंकर शर्मा : अध्यक्ष महोदय, इस बार देश में खरीफ की पैदावार बहुत अच्छी हुई है फिर भी मैं समझता हूं कि चावल के मामले में अभी भी हम डेफिसिट में हैं। क्या मन्त्री महोदय बतायेंगे कि बंगाल और केरल में चावल की कितनी आवश्यकता है, बंगाल और केरल में कितना चावल पैदा हुआ है और सेन्ट्रल पूल से कितना चावल वहां दे सकते हैं और उसके बाद कितनी कमी रह जाती है ?

श्री जगजीवन राम : इस के लिए सूचना की आवश्यकता है।

श्री बेणी शंकर शर्मा : अध्यक्ष महोदय, मुझे इस बात से बड़ी प्रसन्नता है कि जनरल ने विन से चावल की सप्लाई के बारे में बात की गई लेकिन जहां तक मैं समझता हूं, जितना हमें चावल चाहिए उतना चावल हमें बर्मा से नहीं मिल सकता है इसलिये मैं जानना चाहता हूं कि क्या विदेशों से चावल की पूर्ति के बारे में कोई चर्चा चलाई गई है तो किन देशों से और कितनी मात्रा के लिए ?

श्री जगजीवन राम : और मुल्कों से, जहां से हम बराबर मंगाते रहे हैं जैसे यू०एस०आर० और थाईलैंड से, वहां से बातें हो रही हैं और हमें आशा है कि कुछ मिलेगा।

श्री श्रीचन्द गोयल : अध्यक्ष महोदय, पिछले वर्ष लोकसभा में, बंगाल और केरल के प्रतिनिधियों की तरफ से चावल की मांग पर अनेकों बार विवाद खड़ा किया गया है। मैं मंत्री महोदय से जानना चाहता हूं कि इस बार जो देश के अन्दर खाद्यान्न में वृद्धि हुई है तो उस में सारे देश में चावल के उत्पादन में कितने परसेन्ट की वृद्धि हुई है और इन दोनों प्रदेशों में उनकी आवश्यकता में जो कमी का अनुमान है क्या उस कमी को पूरा करने के लिये सरकार अभी से विचार कर रही है ताकि पिछली बार जो मामले उठे थे वह स्थिति इस बार उत्पन्न न होने पाये।

श्री जगजीवन राम : पूर्व सदस्य को जो उत्तर दिया गया है, उसी की मैं पुनरावृत्ति कर रहा हूं।

श्री कंवर लाल गुप्त : मन्त्री जी को मालूम है कि इस बार चावल की पैदावार भी ज्यादा है, बर्मा से भी मिला और दूसरे देशों से भी मिलेगा और यह बात भी सही है, जैसा कि अभी माननीय सदस्य ने कहा कि केरल

और बंगाल के लोग चूंकि चावल ज्यादा खाते हैं—गेहूं तो काफी मात्रा में आपने दिया है - लेकिन उनकी स्टैपिल डाइट चावल है इसलिए मैं जानना चाहता हूं कि मन्त्री महोदय जितनी मात्रा में वहां चावल दे रहे हैं, इन दोनों प्रान्तों में, क्या वहां कुछ और मात्रा बढ़ायेंगे ताकि वहां की राज्य सरकारें जनता को ज्यादा चावल दे सकें ?

श्री जगजीवन राम : मैं इसका उत्तर कई दफा दे चुका हूं। अब मैं कोई और नयी बात नहीं बता सकूंगा।

SHRI HEM BARUA : In view of the fact that Government propose to build up a part of the buffer stock with PL 480 imports, may I know whether they have considered the necessity to build up a part of the buffer stock with imports from other countries ? Secondly, the Thai Government have said times without number that they are in a position to supply rice to this country. Has any contract with that Government been made in this respect or not ?

SHRI JAGJIWAN RAM : I presume the hon. Member is aware that we do not get rice under PL 480. As I have said in reply to a previous question, we are negotiating with the Thai Government.

SHRI CHINTAMANI PANIGRAHI : Recently there were reports in the press to the effect that Government would not be able to build up a buffer stock as per target envisaged. What is the difficulty ? Is it due to less imports or less procurement ?

SHRI JAGJIWAN RAM : Does it arise out of the question ?

The whole question of procurement was explained and the point covered in the course of the reply to the debate on the Demands for Grants of the Food Ministry.

SHRI KANDAPPAN : Sometime back there was a suggestion from the Chief Minister of Madras that the money due to the Indians who had left Burma and agreed to be repatriated by Burma could be utilised to get rice or some other commodities which might be useful. I think the Burmese Government is also quite considerate in their approach. I should like to know from the Minister whether the Government has broached the subject with the Burmese Government in connection with this rice deal.

SHRI JAGJIWAN RAM : No, Sir.

SHRI A. SREEDHARAN : I want to ask about the supply of rice to Bengal and Kerala because the Minister has a closed mind on that. The Government have conducted negotiations with the Burmese Government for the supply of rice. Still there is scarcity in two States of India. The scarcity is brought about by the failure of the Government to import rice from other countries. Is this inability caused by the paucity of foreign exchange or by the non-availability of rice in other parts of the world ?

SHRI JAGJIWAN RAM : Both.

SHRI BEDABRATA BARUA : What is the nature of the agreement with the Government of Burma. Is it a long-term agreement or a year-to-year agreement ?

SHRI JAGJIWAN RAM : Year to year agreement.

श्री शिंकरे : जब इस सदन में बंगाल का नगाड़ा बज रहा हो तो गोवा बेचारे की टुनटुन कौन सुनेगा ? लेकिन मैं सदन को बतलाना चाहता हूं कि गोवा में केरला और बंगाल के समान प्रमुख खाद्यान्न चावल है और मैं मन्त्री जी से पूछना चाहता हूं कि गवर्नमेंट जहां बर्मा से चावल लाने के बारे में फेल हुई है तो क्या किसी प्राइवेट एजेंसी को यह इम्पोर्ट करने के बारे में इजाजत देने के लिए तैयार है ? इस बारे में गोवा के माइनओनर्स का यह राइस इम्पोर्ट करने का प्रपोजल था और उनके इस प्रपोजल को मैंने यहां पेश किया था कि अगर सरकार की तरफ से इस की सुविधा दी जाय तो वह राइस इम्पोर्ट कर सकते हैं।

श्री जगजीवन राम : जहां तक मेरी जानकारी है बर्मा सरकार प्राइवेट एजेंसी की मार्फत नहीं भेजती है। अभी हम प्रयत्न कर रहे हैं कि जहां से हमको चावल मिले उसे हम मंगा लें। लेकिन यह हम सरकार के द्वारा ही लेना चाहते हैं। इस में हम प्राइवेट ट्रेड की मार्फत नहीं जाना चाहते हैं।

SHRI K. NARAYANA RAO : What is the price at which we are prepared to purchase rice from Burma and what is the price at which rice is procured from different States in India ? What is the approximate difference ?

SHRI JAGJIWAN RAM : I shall require notice to answer this question.

श्री ओ० प्र० त्यागी : क्या सरकार को इस बात की जानकारी हुई है कि जहां के लोगों की चावल खाने की आदत है वहां आज सरकार की ओर से गेहूँ या गेहूँ का आटा दिया गया है। उनको इस के प्रयोग का ज्ञान नहीं है। बंगाल में मैंने स्वयं देखा कि एक व्यक्ति आटे को घोल कर पी रहा था। अब जब तक आप आटे के प्रयोग का उनको कोई ज्ञान नहीं करायेंगे और गेहूं व गेहूँ के आटे के लिए एक उन में टेस्ट पैदा नहीं करेंगे तब तक इस समस्या का समाधान नहीं होगा। मैं सरकार से यह जानकारी चाहता हूँ कि वह इस चावल की शौर्टेज को ध्यान में रखते हुए समूचे देश में गेहूँ का या आटे का टेस्ट भी पैदा हो जाय जिससे कि हम खाद्यान्न की समस्या का समाधान कर सकें ऐसी कोई व्यवस्था सरकार ने की है या नहीं या उसने केवल आटा बांटने की ही व्यवस्था की है ?

श्री जगजीवन राम : आज समय इतना आगे बढ़ चुका है कि यहां इस बात की धारणा ले लेना कि केरल में या बंगाल में लोग आटे का प्रयोग करना जानते ही नहीं है गलत बात है। अभी सब लोग जानते हैं और यह कहना कि बंगाल के लोग आटे का प्रयोग नहीं जानते हैं सही नहीं है...

श्री ओ० प्र० त्यागी : मैं देहात के लोगों की बात कर रहा हूँ।

श्री जगजीवन राम : मैं भी देहात के लोगों की बात कर रहा हूँ। बंगाल के देहातों का मैं कुछ अनुभव भी रखता हूँ और सब जगह आटे का प्रयोग लोग करते हैं। यह आटे का प्रयोग कोई आज चावल की कमी से वह लोग नहीं कर रहे हैं बल्कि वहां के लोग आटे का प्रयोग लूची बनाने के लिये बहुत पहले से करते आये हैं।

SHRI SAMAR GUHA : Recently it came in the papers that the Government of Orissa has suddenly stopped the supply of rice to West Bengal. If so, I want to know the reasons.

MR. SPEAKER : It has no bearing on this question.

SHRI SAMAR GUHA : I have given a call attention notice.

SHRI JAGJIWAN RAM : I will have to get information. I cannot give an answer offhand as to why there has been delay in movement. (*Interruptions*)

MR. SPEAKER : He will send you that information.

Society of Experimental Medical Science, India

+

*1592. SHRI MOHAMMAD ISMAIL:
SHRI B. K. MODAK :
SHRI GANESH GHOSH :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the Society of Experimental Medical Science, India is still managing the Hospital for Crippled children at Bonhooghly, Calcutta ;

(b) if not, the name of the organisation managing the hospital ;

(c) whether the necessary permission has been taken from Government to change the management ; and

(d) if not, the action taken by Government thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) Yes, Sir.

(b) Does not arise.

(c) No such proposal has been received by the West Bengal Government.

(d) Does not arise.

श्री मुहम्मद इस्माइल : बनहुगली, कलकत्ते में अस्पताल है यह रैफयूजीज के लिए कायम किया गया था, उन्हीं के सहायता के लिये क़ायम किया गया था यह बात ठीक है या नहीं, अगर ठीक है तो मैं जानना चाहता हूँ कि सरकार की तरफ़ से कितना रुपया इस में खर्च किया गया हैं ?

SHRI D. R. CHAVAN : There were two objectives with which the society was formed—firstly, to provide medical facilities for displaced persons and secondly, to carryon some research in medical science. The amount provided by the department of rehabilitation totalled Rs. 34.06 lakhs but the actual amount paid was Rs. 10 lakhs. In addition, about 10·44 acres of land had been given to the society. About 288 tenements were constructed and handed over to the society.

श्री मुहम्मद इस्माइल : बनहुगली अस्पताल के कर्मचारी और इलाके के आदिवासियों ने आज से नहीं बल्कि वर्षों से अभियोग करते आये हैं। सोसाइटी के कर्मचारियों की तरफ़ से दरख्वास्तें भी दी गई हैं, जिनका जवाब आज तक नहीं दिया गया। उन में सीरियस आरोप लगाये गये हैं। यह भी कहा गया है कि नर्सेज को तनख्वाह तक नही दी गई और जो वहां के डाक्टर आरजीकार अस्पताल के प्रिंसिपल भी हैं उन के मुताल्लिक़ अख़बार में छापा है कि जब नर्सेज़ अपनी तनख्वाह उन से मांगने गई तो गुंडों द्वारा डंडों से उन्हें मारा गया है और खुद भी बंदूक लेकर आगे गया। क्या इस तरह की शिकायतें मंत्री महोदय के पास आई हैं अगर आई हैं तो क्या आप ने उस की कोई इनक्वायरी करायी है ?

SHRI D. R. CHAVAN : The hon. Member has sent a letter to my senior colleague concerning the conditions of the employees and other matters. We have referred it to the West Bengal Government and we had also sent a reminder in April. We are awaiting information from the West Bengal Government.

Telephone facilities in Darbhanga District

*1593. SHRI BHOGENDRA JHA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government propose to link Madhwapur, Harlakhi, Basopatti, Jainagar, Ladania, Lonkaha and Lonkatu in the District of Darbhanga in Bihar which fall on the border with Nepal, with telephone line to facilitate quick communications ; and

(b) if not, the reasons therefore ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) and (b). One 100-line Telephone exchange is already working at Jaynagar (Jainagar). A Public Call Office has been opened at Basopati on 28-2-68. The work for opening Public Call Offices at Harlakhi and Ladania is in progress and that for Madhwapur is being taken up shortly. There is no proposal at present to provide telephone facility at Lonkaha and Lonkatu as there has been no such demand either from the public or from the State Government.

श्री भोगेन्द्र झा : यह इलाका नेंपाल की सरहद पर है और जैसा मंत्री महोदय को ज्ञात होगा यहां से बहुत बड़े पैमाने पर गैर-कानूनी तरीके से गांजा और विदेशी माल यानी अमरीकी, ब्रिटिश, स्विस, फ्रांसीसी, चीनी सभी माल का स्मग्लिग होता है, यहाँ तक कि जहां तक गांजा का सवाल है हथियारबन्द गिरोह लेकर चलते हैं। वहां पर जो पुलिस या पैट्रोल पार्टी रहती है एक्का दुक्का, वह उन का मुकाबला नहीं कर सकती। इसलिए क्या सरकार मधवापुर और लोकही का, जो कि सरहदी इलाके हैं, एक दूसरे से लगाव करने का कोई

इन्तजाम कर रही है। मंत्री महोदय को ज्ञात होगा कि मधवापुर तीन तरफ से नेपाल से घिरा हुआ है और केवल एक तरफ भारत से लगा हुआ है। इस लगाव के कारण पुलिस वाले चक्कर में आ जाते हैं और समझते हैं कि बाहर से तो वह मदद मंगा नहीं सकते इसलिये चुप कर जाते हैं। लेकिन चूंकि पेट्रोल पार्टी वहां रहती है इसलिये इन इलाकों को जोड़ने के लिये सरकार कुछ कर रही है या नहीं ?

श्री इ० कु० गुजराल : आनरेबल मेम्बर ने ठीक कहा है। जहां तक बार्डर एरियाज का सवाल है, हम ज्यादा तेज जाना चाहते हैं और जा भी रहे हैं। बिहार में भी नेपाल के साथ जो हमारी सीमा है उस के ऊपर हम चौदह जगहों पर पी० सी० ओ० खोल रहे हैं। इसके अलावा जो अब खुले हुए हैं, मैंने उनका नाम नहीं लिया। अगर माननीय सदस्य चाहें तो मैं उन के नाम भी दे सकता हूं और जहां खोलने जा रहे हैं उन के नाम भी दे सकता हूं। लेकिन एक बात की ओर मैं ध्यान दिलाना चाहता हूं कि हमारी पालिसी यह है कि अगर 3,000 रु० तक का भी नुक्सान हो तो हम-लोकल गवर्नमेंट डिफेन्स या होम मिनिस्ट्री को या फिर किसी लोकल आदमी को पी० सी० ओ० देने को तैयार हैं। दो या तीन जगहों में जिन का नाम लिया गया, यह बात नहीं है कि हम देना नहीं चाहते लेकिन वहां से मांग ही नहीं आई है। अगर वहां से मांग आयेगी तो हम वहां पर टेलिफोन देने को तैयार हैं।

श्री भोगेन्द्र झा : जहां तक मांग का सवाल है, कई बार प्रश्न उठाया गया है, खासकर बाबू गढ़ी के बारे में। सरकार ने घाटे और मुनाफे की बात कही है। लेकिन घाटा हो जाता है ठीक रूप से खबर न देने के कारण। बड़े पैमाने पर यहां पर हमले होते हैं और लूट होती हैं। महकमे के आदमी और पुलिस उनका मुकाबला नहीं करते। तो यह मांग भी पुरानी है। साल में हम चार पांच बार इस के लिये सवाल भी उठाते हैं। इस लिए मांग न होने का सवाल नहीं है।

इस के साथ ही मधुबनी के लिये कन्हौली और निर्मली को मिला कर एक पोस्टल सब-डिवीजन खोलने की बात है। कन्हौली और निर्मली को मिला कर उस की आबादी करीब 25 लाख की पड़ जाती है। भारत में किसी भी सब-डिवीजन की इतनी आबादी नहीं है। इस लिये मैं जानना चाहता हूं कि वहां पर मंत्री महोदय एक पोस्टल डिवीजन खोलेंगे या नहीं साथ ही इन इलाकों को जोड़ने के लिये कोई इन्तजाम किया जायेगा या नहीं ? जिस तरह से श्री जगजीवन राम खाद्य मंत्री होते हुए कहते हैं कि बिहार को चावल नहीं मिलेगा उसी तरह से कहीं डा० राम सुभग सिंह भी तो इस के बारे में न करेंगे ?

श्री इ० कु० गुजराल : मैंने अर्ज किया कि जो कुछ माननीय सदस्य ने कहा उस के साथ मुझे पूरी हमदर्दी है। पी सी ओ और पोस्टल सब-डिवीजन आपस में सम्बन्धित नहीं हैं लेकिन मैं आप की जानकारी के लिये बतला दूं कि इस वक्त बिहार में तकरीबन इस किस्म के 100 पी सी ओ काम कर रहे हैं। इस के अलावा 14 पी सी ओ हम जो इलाके इंडिया नेपाल बार्डर पर हैं वहां खोलने जा रहे हैं। अगर कहें तो मैं उन के नाम बतला दूं।

अध्यक्ष महोदय : इस में बहुत समय लग जायेगा।

श्री इ० कु० गुजराल : किसी ऐसे स्टेशन के मुताल्लिक अगर कोई खास चीज हो सकती है और आनरेबल मेम्बर हम को लिखेंगे तो हम उस के ऊपर पूरा ध्यान देंगे।

श्री द्वा० ना० तिवारी : अभी मंत्री महोदय ने कहा कि जहां-जहां से मांग आयेगी वहां वह टेलिफोन देंगे। तो क्या बिहार से अभी तक कोई मांग आई है ? वहां से कितनी मांगें आई हैं और कितनी रिफ्यूज हुई हैं और

कितनों को दिया गया है, इस का कोई ग्रांकड़ा है ?

श्री इ० कु० गुजराल : मैंने ग्रर्ज किया कि बिहार में 100 पी सी ग्रो काम कर रहे हैं, इंडो नेपाल बार्डर पर हम 14 जगहों पर ग्रौर खोलने जा रहे हैं। इस वक्त हमारी पालिसी यह है कि जहां 3,000 रु० तक नुक्सान होता है बार्डर एरियाज में वहां पर हम देने को तैयार हैं। पता नहीं माननीय सदस्य कहां की बात कर रहे हैं। लेकिन इन रूल्स के मुताबिक ग्रगर माननीय सदस्य कहीं की मांग मुझे देंगे तो हम दे देंगे।

Dandakaranaya Project

+

*1596. SHRI KANWAR LAL GUPTA :
SHRI T. P. SHAH :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that machinery and equipment worth Rs. 42,70,000 purchased by the Dandakaranaya Project during 1959-64 was lying unutilised for a long time ;

(b) if so, the expenses incurred on the maintenance of this idle machinery and idle labour and what was the total loss ; and

(c) whether any inquiry has been made and responsibility fixed in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) to (c). The subject matter of the question is covered by an Audit Para in Audit Report (Civil) of 1968. Some of the detailed information necessary is being collected from the Dandakaranaya Project Administration. The complete facts would be placed before the Public Accounts Committee when the Committee takes the evidence of the representatives of the Department of Rehabilitation.

श्री कंवरलाल गुप्त : मैं मंत्री जी से पूछना चाहता हूँ कि क्या ग्राडिट वालों ने उन को यह बात लिखी थी कि यह जो मशीन है 42 लाख 70 हजार रु० की वह ग्राइडल पड़ी रही दस वर्ष तक, ग्रौर इतने दिनों तक उन्होंने इस की जानकारी क्यों नहीं प्राप्त की ?

SHRI D. R. CHAVAN : It is not possible to give the exact date when the reference was made, but the matter was under correspondence between the Financial Adviser in the Project and the Audit authorities.

SHRI KANWAR LAL GUPTA : What is the period, roughly ? It is two, or three or four years ?

SHRI D. R. CHAVAN : As I said, it will not be possible to give him the exact date and also the approximate time, but the matter was going on between the Audit Department and the Financial Adviser in the Project Administration.

SHRI S. KANDAPPAN : It is evasion.

SHRI D. R. CHAVAN : It is not evasion : I am mentioning the facts.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : Shall I supplement it ? It is not as if the whole machinery worth Rs. 40 lakhs was lying idle. At the first inspection, machinery valued at about Rs. 2 lakhs came to our notice they were there for some years. There are certain dates on which, the administration says, these machinery were in use and that they were not lying idle. But all these are matters which will be brought before the Public Accounts Committee. So, there is no date or period of time when they can say it was lying idle ; it was at different inspections and at different places. These are matters which have to be considered.

श्री कंवरलाल गुप्त : क्या मन्त्री महोदय इस बात का विश्वास दिलायेंगे कि जो यह मशीनरी ग्रनयूटिलाइज्ड पड़ी रही, उस के लिये ग्रगर यह साबित हो गया कि कोई ग्रफसर जिम्मेदार है। तो उस की एन्क्वायरी कर के उस को दंड दिया जायेगा ?

SHRI D. R. CHAVAN : The point is, as I was just now submitting, the whole matter will be looked into by the Public Accounts Committee. In the first place, the allegation that the machinery worth about Rs. 42 lakhs is lying unutilised is being contested by the Project Administration, and therefore on the assumption that it is so, it is very difficult to say what will be the action of the Government. Further the Public Accounts Committee scrutinises the whole thing and will come to final conclusions ; those recommendations of the Public Accounts Committee will be taken into consideration by the Government and the necessary action in the matter will be taken.

SHRI SHIVAJIRAO S. DESHMUKH : The hon. Minister said since the matter is now the subject-matter before the Public Accounts Committee based on the audit para, he cannot give the exact answer as to how long the machinery has remained idle, and the hon. senior Minister clarified it by saying that in the initial stage it was Rs. 2 lakhs worth of machinery which was lying idle for a couple of years or three years. Now, it is Rs. 42 lakhs worth of machinery which is said to be lying idle ; so since six years, perhaps all the machinery of the Dandakaranya project is lying idle, and there is some machinery which is likely to have been eaten up by the white ants.

SHRI D. R. CHAVAN : The point is, the audit para says that the machinery worth about Rs. 42 lakhs out of the entire lot that was purchased is lying unutilised. This particular fact is being contested ; that is the stand taken by the Project authorities. What stand they would subsequently take actually is a matter which is before the Public Accounts Committee. It is very difficult for me to say it at this stage.

SHRI KANWAR LAL GUPTA : You should have studied the whole problem and come prepared here. You do not know even the ABC of the matter.

SHRI D. R. CHAVAN : I say that the matter is before the Public Accounts Committee. In the mean while, enquiries are being made with the Project Administration. It is very difficult to say what is the total value of the machinery that lies unutilised, and on that a particular stand has been taken by the project authorities. Therefore, let the whole matter go before the Public Accounts Committee and let the representatives concerned be examined on that.

SHRI TENNETI VISWANATHAM : May I have some guidance from the Chair. The question has been raised here. It is the duty of the Minister to give us as much information as he can after making necessary enquiries. Is it right for him to say before the Lok Sabha that as the Public Accounts Committee is going to look into it, he is not prepared to give anything ? The PAC is a creature of this House. When the matter comes here, it is not form him to say that PAC is looking into it. and so they cannot say anything. We want your guidance.

SHRI D. R. CHAVAN : In the audit report it has been stated that machinery worth Rs. 42 lakhs have remained unutilised. The Project Administration had taken the stand that it is not so and as a matter of fact only so much machinery remain unutilised.

AN HON. MEMBER : How much ?

SHRI D. R. CHAVAN : That is going before the PAC.

SHRI KANWAR LAL GUPTA : Why not give out the figure of the department ?

SHRI D. R. CHAVAN : The Project Administration says that machinery worth Rs. 9 lakhs is lying unutilised.

MR. SPEAKER : Short notice question.

SHORT NOTICE QUESTION

Drought Situation in Orissa

\+

S.N.Q. 29. SHRI S. KUNDU :
SHRI CHINTAMANI PANIGRAHI :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have received

reports of the drought situation in Orissa from the Government of Orissa ;

(b) whether Government are aware that there have been deaths due to starvation in the drought-affected areas of the State ;

(c) whether Government have given any relief to the drought- affected areas of Orissa ; and

(d) if so, the nature of relief given and proposed to be given ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) On the 28th November, 1967, the Government of Orissa had sent a preliminary report that kharif crop had been affected by inadequate rains. No detailed report on the drought situation has been received subsequently from them. The State Government have now stated that due to drought of 1967, the State has suffered less of 20% against the normal production of kharif paddy crop.

(b) The State Government have reported that there has been no death due to starvation.

(c) and (d) The State Government have started necessary relief measures like opening of test relief works, execution of drinking water supply schemes, grant of gratuitous relief and laccavi loans. Free kitchens are also being opened by philanthropic organisations with State Government assistance. From January 1968 onwards the State Government has released Rs. 44.82 lakhs for test relief works and Rs. 15 lakhs for drinking water supply schemes.

SHRI S. KUNDU : In the statement it has been said that no detailed report about the drought situation in Orissa has been received by this Government. I have visited some of the affected areas. Here at Delhi in India there is talk of bumper crop, but there are parts in India like Orissa where people are dying out of starvation. I have gone and seen that area. Last year it was completely ravaged by floods. This time there was no rain, and drought prevails there. The fisherman of the area are not getting any catch and they do not have even a small piece of land. When I went to the villages, they told me horrible stories. They told me that they are selling their utensils, their cattle and everything. They are starving. Thousands of people gather at the Bhograi block headquarters, trekking 7 or 8 miles for amorsel of food. May I know whether the Government of India would send a study team and investigate this colossal picture ? There are ten cases of starvation death which I have listed. I can give the names.

MR. SPEAKER : You can pass it on to the minister.

SHRI S. KUNDU : The State Government has said that these deaths are not due to starvation but due to continued mal-nutrition. In our country, what is the difference between the two ? It is said they have given Rs. 44 lakhs for test relief works. But in one district of Balasore alone, if employment is to be given for theer or four months till the monsoon to about 3 lakhs people, the monthly expenditure will be Rs. 3 crores. The money allocated is just a drop in the ocean of their requirements. Our Prime Minister and Food Minister rush when the people are already dead. Last year she went to Kalahandi after some people had already died. No press people or TV men will go there because they have to walk 20 miles. Mayurbanj and Balasore are the worst affected districts. I request the Food Minister, let us try to raise above party level in such national calamities. I would request him to see that help from the Central Government and from voluntary organisations is rushed there immediately.

SHRI JAGJIWAN RAM : Let us not forget that in Orissa there is a State Government and they are taking care of the situation that has arisen there. Even in a year of very good crops in our country, there will be pockets where there will be deficit rainfull. Some, hardship may be caused to the people, but it should be assumed that the State Government will take due care of that. Last year when Orissa was in difficulty, the State Government approached us and we did help them with grants and loans. This year, our information is, they have started relief operations in all these areas. Free kitchens have been opened and voluntary organisations are also there. I would only wish my hon. friend goes there and devotes some time in providing relief to the people and in organising relief through voluntary organisations ; According to our financial rules,

if a State Government feels that central assistance is deserved by them, the Centre will not hesitate to render all possible assistance.

SHRI NATH PAI : How is Mr. Kundu to provide relief ? Whose function is it ? Is he to go as his Deupty ? What is the meaning of asking him to go ?

SHRI JAGJIWAN RAM : There is full meaning in that. He can go and organise voluntary efforts to provide relief to the people.

SHRI S. KUNDU : I am sorry the minister has taken the entire import of my question in a lighter or vain manner. He asks me to go. When the problem is so colossal requiring crores of rupees, what can a poor MP do ? Some of our party people and volunteers are working there doing their best, I have gone there a number of times. In this session, you must have seen, Sir, that I am absent for a pretty long time. I met the Prime Minister. I met the press and also the voluntary organisations.

SHRI SHEO NARAIN : Did you see your Chief Minister ?

SHRI NATH PAI : If his Chief Minister was there, there would have been no drought. (*Interruptions*)

MR. SPEAKER : Order, order. What is his question ?

SHRI S. KUNDU : Let him send a study team which can study the situation and submit a report. Let the Government of India give food subsidy quickly. That money should be earmarked for relief work and shouldbe given to the people of Orissa. The Transport Minister is here. There is a high level coast canal there called the Orissa coast canal, passing through that scarcity area. If they start digging up that canal, people will get sufficient work. I will request him through you to take it up.

SHRI JAGJIWAN RAM : I do not know why my friend said I was speaking in a light manner. I was speaking with all seriousness. I said, the State Government is providing relief. If they feel that it is not within their capacity to meet the situation, the Centre will be prepared, according to the financial rules, to give assistance to the Orissa Government in the shape of grants and loans. When there are conditions of distress, every public worker can give some relief to the people. It is only in that way that I told him that he can go there.

SHRI S. KUNDU : What about sending a study team ?

SHRI JAGJIWAN RAM : There is no necessity for it.

SHRI CHINTAMANI PANIGRAHI : May I know when the last report was received from the State Government and whether it is not a fact that 8 districts of the State have been affected by drought and Rs. 50 crores worth of crop have been damaged ? The statement says that Rs. 45 lakhs have been given for test relief works and Rs. 15 lakhs for drinking water supply. 2200 tonnes of American wheat and maize was supplied to Orissa State in 1965 for drought relief work. Now those 2200 tonnes of wheat is being given by way of free gift to the drought affected people in 1968. Will that stock be in good condition today in 1968 ? I would like to know from the hon. Minister, when Rs. 60 crores worth of crop has been damaged, as much as 87 per cent in some places, what special relief the State Government has asked for, what is the amount specially mentioned for this drought relief work by the State Government, what amount has been given by the Central Government and what further help the Central Government proposes to give ?

SHRI JAGJIWAN RAM : Sir, I have already said that. I will repeat what I have said.

SOME HON. MEMBERS : No repetition.

MR. SPEAKER : No repetition, they say.

SHRI CHINTAMANI PANIGRAHI : I wanted to know how much the State Government has asked for special drought relief work and to what extent Central Government has extended help to them.

SHRI JAGJIWAN RAM : That is included in the statement. That is also quite clear from my answer to the previous question. If the State Government approaches us, according to financial rules we will give all the assistance that is possible.

SHRI HEM BARUA : Sir, CARE provides food for the children provided the transportation charges are borne by the Central Government or the State Government. In this particular case, in Grissa, CARE, is ready to feed the people provided transportation costs are borne by the Government. May I know whether our Government has taken this aspect of the matter into consideration and they are ready to bear the transportation charges so that CARE may feed the people there ?

SHRI JAGJIWAN RAM : That should not present much difficulty. For all these purposes the Railways charge concessional rates. If it comes to that we can move the stock by road also. There should be no difficulty about that.

SHRI SRADHAKER SUPAKAR : Sir, in this statement furnished along with the reply to this question the details of what is the requirment, what the State Government wants from the Centre and what the Centre has supplied to the State are not given. These two essential elements have not been given in the statement. I want these two figures. Also, it has been stated that 28th November 1967 was the last date of the report of the State Government. May I know, subsequently, whether the Orissa Government sent any supplementary report giving the details of their requirements ; if so, what are those figures ?

SHRI JAGJIWAN RAM : I have nothing to enlighten the hon. Member more than I have said.

SHRI P. K. DEO : Even though we get some reports of droughts from some of the districts, on the whole the procurement has been a record procurement this year in Orissa and my district has topped the list. In view of that may I know if the Government has given a directive to the Government of Orissa so that all the food that is procured should not be brought to the central pool first the local requirements have to be met and only then the surplus that is available is given to the Centre ?

SHRI JAGJIWAN RAM : That is exactly the position. Though certain areas have been adversely affected Orissa is still a surplus State. As I have remarked, in our country and in the States rain and crop position cannot be uniform everywhere and there will be pockets which will be affected. The States have to manage there. Orissa originally offered to supply to the central pool two lakh tonnes of foodgrains. In view of the crop having been damaged they reduced it to 150,000 tonnes. They have further represented to me that they would not be able to give even 100,000 tonnes. They are taking care to see that out of the procurement they keep adequate quantity for their requirements and whatever is surplus will be given to central pool.

SHRI SHIVAJIRAO S. DESHMUKH : Though there are going to be some pockets of drought and scarcity even in the year of plenty and we seem to be normalising to the tune of deaths due to starvation, even today when there are newspaper reports about six starvation deaths we close our eyes to starvation deaths because some medicos prefer to describe them as deaths due to malnutrition and make us believe that there are no starvation deaths. Particularly in the country-side, even when we are having a bumper crop, they find it just sufficient to balance themselves all the year round because even a marginal decline in production is bound to lead to starvation deaths. In view of this, do Government propose to do something really meaningful for those areas where due to scarcity there are annual occurrences of starvation deaths rather than allow ourselves to be reduced to the position of a respectable rationing inspector functioning directly under the Chief Minister of a state ?

MR. SPEAKER : He has already clarified the position that the Chief Minister will keep what the State needs and only if their is surplus it will be handed over to the Centre.

SHRI JAGJIWAN RAM: Sir, the hon. Member forgets that ours is a federal country and it does not have a unitary form of government. He further forgets that ours is a poor country and that even in normal times all the people cannot afford to get all that they require. There are many people who suffer from malnutrition. There is no use not admitting the fact, not appreciating the condition in the country. Even when there is plenty there are people whose income is such that they cannot afford to purchase their minimum requirements. The whole country will have to struggle to remove that situation. What is the use of saying that there have been several starvation deaths.

WRITTEN ANSWERS TO QUESTIONS

Repeal of Article 238 of the Constitution

*1588. SHRI JAGANNATH RAO JOSHI: Will the Minister of LAW be pleased to state:

(a) whether it is a fact that even after the repeal of Article 238 from the Constitution after abolition of Part B States, the mention of the same Article 238 still continues in Article 370; and

(b) if so, whether Government propose to suitably amend the same?

THE MINISTER OF LAW (SHRI GOVINDA MENON): (a) Yes, Sir.

(b) It is considered unnecessary to undertake amendment of the Constitution for the purpose of repealing sub-clause (a) of clause (1) of Article 370 which has become inoperative with the repeal of Article 238.

Mid-term Poll in Haryana

*1590. SHRI RABI ROY: Will the Minister of LAW be pleased to state:

(a) whether it is a fact that the Chief Election Commissioner addressed a Press Conference at Rohtak on the 8th April 1968 to ensure full and fair elections in the mid-term poll in Haryana;

(b) whether it is also fact that he said that he might amend the Election Rules in this connection; and

(c) if so, the details thereof?

THE MINISTER OF LAW (SHRI GOVINDA MENON): (a) No, Sir. The Chief Election Commissioner addressed on the 8th April 1968 at Rohtak the Returning Officers and the District Election Officers of the State in connection with the preparation for the mid-term elections in the State, and stressed the importance of ensuring that the elections are fair and free. He did not, however, address any Press Conference as such, but two members of the Press met the Chief Election Commissioner after the meeting was over.

(b) Yes, Sir.

(c) With a view to ensure that secrecy of ballot is not violated by any voter inside the polling station, rule 39 of the Conduct of Elections Rules; 1961, has been amended by this Ministry's notification dated 19.4.68. The amended rule provides that if any one so violates the secrecy in spite of warning given by the Presiding Officer, by marketing the ballot paper openly or by displaying the marked ballot paper to others, such ballot paper will not be counted, apart from any other penalty to which such an elector may be liable. A Gazette copy of the notification will be laid on the Table of the House shortly.

Exports by Apex Marketing Societies

*1594. SHRI SHIVA CHANDRA JHA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that the Apex Marketing Societies in India have also entered into the export trade;

(b) if so, the details of the produce and its quantity handled by the Apex Marketing Society of Bihar; and

(c) if not, how much worth of produce and of what kinds has been handled by these Apex Marketing Societies inside the country up-till now?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY): (a) Yes, Sir.

(b) During the Cooperative Year ending June 1967, the apex cooperative marketing societies including the National Agricultural Cooperative marketing Federation Ltd., exported agricultural produce valued at Rs. 176.75 lakhs. The commodities exported were mainly pulses, bananas, onions and other fruits and vegetables. Export by Bihar Apex Cooperative Marketing Society was nil.

(c) Question does not arise in view of reply to part (a) above.

Employees Working in office of Chief Commissioner, provident fund

*1595. SHRI S. M. BANERJEE : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether a final decision has been taken to treat the employees working under the Chief Commissioner, Provident Fund as Industrial workers;

(b) if so, whether the decision was based on the opinion of the Law Ministry; and

(c) the benefits arising out of this decision to the employees ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) to (c) : The Employees Provident Fund Oganisation is an autonomous organisation subject to the provisions of the Employees provident Funds Act, 1952 for the purpose administering the funds vested in it. It has not been necessary for Government to decide whether its employees are industrial workers or not.

Per capita income of Agriculturists

1597. SHRI SITARAM KESRI : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the per capita income of agriculturists in the country at the end of the Third Five Year Plan; and

(b) the steps taken to increase the same so as to ensure an income of at least Rs.100/ per family of five per month at the end of 1975-76 ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) Data on per capita income of agriculturists are not compiled separately every year in the national income calculations. It has been assessed that, for 1960-61, the income from Agriculture was Rs. 6707 crores and persons occupied in Agriculture were 136 millions roughly, according to population census 1961. The net average income, per person occupied in Agriculture in 1960-61 was Rs. 493.2. The income from Agriculture in national income for 1965-66 is only Rs. 6402 crores at 1960-61 prices. The growth of number of persons occupied in Agriculture in 1965-66 over that of 1960-61 is not available.

(b) The Fourth Five-Year Plan for Agriculture, now under contemplation, is considering an annual growth rate of agricultural production of 5 per cent. Considering the growth of population at the same time, it will not be possible to nearly double the income of a person occupied in Agriculture by 1975-76.

बेरोजगारी भत्ता

*1598. श्री प्रो० प्र० त्यागी : क्या श्रम तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या ब्रिटेन तथा अमरीका की तरह इस देश में बेरोजगारी व्यक्तियों को बेरोजगार भत्ता देने का सरकार का विचार है ; और

(ख) यदि नहीं, तो इस के क्या कारण हैं ।

श्रम तथा पुनर्वास मंत्री (श्री हाथी) : (क) और (ख) . जी नहीं । भारत में स्थिति विकसित देशों की स्तिथि से भिन्न है जिनमें लक्ष्य प्राय: काम करने वाली सारी जनता के लिए बेरोज़गारी बीमा की व्यवस्था करना है । परन्तु उन श्रमिकों के लिए जो कर्मचारी भविष्य निधि और कोयला खाना भविष्य निधि के सदस्य हैं चयनात्मक बेरोज़गारी बीमा जैसे बीमे की व्यवस्था करने का एक प्रस्ताव विचाराधीन है । आशय यह है कि इसके अन्तर्गत ऐसे व्यक्तियों को लाया जाए जो अस्थायी रूप से बेरोजगार हैं न कि सभी बेरोज़गार व्यक्तियों को ।

Colourisation of Vanaspati

*1599. SHRI PREM CHAND VERMA Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) when the proposal for colourisation of Vanaspati was made for the first time;

(b) how many Committees were constituted to nake recommendations and when such recommendations were submitted;

(c) the reasons for the delay in finalising the policy on this matter and whether certain big interests are not thwarting to implementation of the proposal; and

(d) when a final decision is likely the be taken in the matter ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) In May, 1952.

(b) One, namely the Coordinating Committee for intensifying researches for finding a colour for vanaspati, which was constituted in June, 1960. The committee submitted its Report in August, 1965.

(c) Views of the Ministry of Health on the recommendations made in the Report were awaited. These have just been received, and further action is being taken to finalise Government's decision thereon.

(d) Within a few weeks.

अगले आम चुनाव के लिये संसदीय निर्वाचन क्षेत्रों का पुनर्निर्धारण

*1600. **श्री ओंकारलाल बोहरा** : क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

(क) अगले आम चुनाओं के लिये संसदीय निर्वाचन क्षेत्रों का पुनर्निर्धारण का कार्य कब तक आरम्भ हो जाने की सम्भावना है ;

(ख) क्या इस कार्य को आरम्भ करने से पहले नागरिकों तथा संसद सदस्यों को इस बारे में अपने विचार व्यक्त करने तथा सुझाव- देने का अवसर दिया जायेगा ; और

(ग) क्या सरकार का विचार संसदीय निर्वाचन क्षेत्रों का निर्धारण करने के लिये एक समिति बनाने का है और यदि हां, तो कब तक और उसके सदस्य कौन-कौन होंगे ?

विधि मन्त्री (श्री गोविन्द मेनन) : (क) भारत के संविधान के अनुच्छेद 82 और 170 के अधीन प्रत्येक जनगणना की समाप्ति पर ही राज्य के प्रादेशिक निर्वाचन क्षेत्रों में विभाजन का ऐसे प्राधिकार द्वारा और ऐसी रीति में पुनः समायोजन किया जायेगा जैसा कि संसद विधि द्वारा निर्धारित करे । आगामी परिसीमन, अर्थात् देश के न केवल संसदीय निर्वाचन क्षेत्रों के विस्तार में बल्कि सभा निर्वाचन क्षेत्रों के विस्तार में पुनः समायोजन, 1971 की जनगणना के पूरा हो जाने के पश्चात् ही प्रारम्भ किया जाएगा । परिसीमन के प्रयोजनों के लिए आवश्य जनसंख्या आंकड़े 1972 में या 1973 के प्रारम्भ में ही उपलब्ध होंगे ।

अतः 1972 में आयोजित किए जाने वाले आगामी साधारण निर्वाचनों के लिए संसदीय निर्वाचन-क्षेत्रों के परिसीमन का प्रश्न सामान्यतया नहीं उठेगा । किन्तु यदि इसी बीच किसी राज्य का पुनर्गठन हो जाता है तो अनेक निर्वाचन-क्षेत्रों का परिसीमन करना आवश्यक हो सकता है ।

(ख) और (ग). अभी प्रश्न ही नहीं उठते ।

गेहूं पर से नियंत्रण हटाना

*1601. **श्री मधु लिमये** :
श्री देवकी नन्दन पाटोदिया :

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अखिल भारतीय खाद्यान्न व्यापार संस्था महासंघ ने हाल में यह मांग की है कि गेहूं पर से नियंत्रण हटाया जाना चाहिये ;

(ख) क्या यह भी सच है कि उन्होंने चावल के लिये चार अथवा पांच बड़े क्षेत्र (जोन) बनाने की मांग की है ; और

(ग) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है ?

खाद्य तथा कृषि मन्त्री (श्री जगजीवन राम) : (क) और (ख) . संघ द्वारा पारित प्रस्ताव की एक प्रति सरकार ने देखी है जिसमें संघ ने गेहूँ के संचलन पर से प्रतिबंध हटाने और चावल के लिए चार अथवा पांच बड़े क्षेत्र बनाने हेतु आग्रह किया है ।

(ग) क्षेत्रीय प्रतिबंधों को जारी रखने या न रखने के प्रश्न पर समय समय पर होने वाले मुख्य मत्रियों के सम्मेलन में विचार किया जाता है । 16 मार्च, 1968 को हुए मुख्य मन्त्रियों के सम्मेलन की सिफारिशों के अनुसरण में चावल और गेहूं के लिए उत्तरी क्षेत्र को 28-3-68 से बड़ा कर दिया गया है जिसमें पंजाब, हरियाना, जम्मू तथा काश्मीर राज्य और केन्द्र शाशित क्षेत्र हिमाचल प्रदेश, दिल्ली और चंडीगढ़ शामिल हैं । क्षेत्रीय प्रतिबंधों को जारी रखने अथवा न रखने के प्रश्न पर आगामी खरीफ की फसल की कटाई से पूर्व मुख्य मन्त्रियों के सम्मेलन में विचार किया जाएगा ।

Development of Fishery Project

*1602. SHRI P. VISWAMBHARAN : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the major fishery projects selected by Government for development with world Bank assistance;

(b) whether any project in Kerala has been selected under the above category and if so, which; and

(c) if no project has been selected in Kerala, the reasons therefor ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) The Government have not yet selected the location of fishery projects for development with World Bank assistance.

(b) and (c). The questions do not arise.

Soil Testing Laboratories

*1603. SHRI SRADHAKAR SUPAKAR :
SHRIMATI TARA SAPRE :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the number of Soil Testing Laboratories in India is to be increased substantially to develop Scientific agriculture ; and

(b) if so, the total cost of this expension programme and the share of the States in this expenditure ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) and (b). Yes. The Government of India have undertaken programmes to increase the number of soil testing laboratories in the country. Fabrication of 34 Mobile Soil Testing Laboratories, each capable of analysing 16,000 to 20,000 samples a year, is underway. These will be allotted to different States and will be operated by the State Agriculture Departments. These laboratories will move to blocks and villages and render the service on the spot. Besides this, 200 Supplementary Analysis Centres at the block/village levels equipped with soil test kits, will be established on a pilot project basis. In addition, 25 new stationary soil testing laboratorises, each capable of handling 30,000 soil samples a year are proposed to be set up. Also 14 of the existing smaller stationary laboratories will be expanded to achieve this capacity.

The total expenditure involved in all these three programmes for the period 1968-69 to 1970-71 would be approximately Rs. 2.253 crores. The share of the State Governments in this expenditure will be Rs. 82 lakhs. The balance of the expenditure will be borne by the Central Government.

अलफानगर गांव में डाक का वितरण

*1604. श्री ओंकार लाल बेरवा : क्या संचार मन्त्री यह बताने की कृपा करेंगे कि ।

(क) क्या यह सच है कि बूंदी जिले के

अलफानगर गांव में 6 से 15 मार्च, 1968 तक डाक नहीं बाँटी गई थी ; और

(ख) यदि हां, तो क्या कारण थे तथा इस मामले में क्या कार्यवाही की गई है ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य मन्त्री (श्री इ० कु० गुजराल) : (क) डाक वितरण के कार्य में 8 फरवरी, 1968 से 14 फरवरी, 1968 के दौरान गड़बड़ी हो गई थी।

(ख) इस दौरान शाखा पोस्टमास्टर तथा उनका स्थानापन्न कर्मचारी दोनों ही अनुपस्थित रहे। चूंकि शाखा पोस्टमास्टर के बारे में ऐसी रिपोर्ट मिली है कि, वे अक्सर अनुपस्थित रहते हैं अतः इस डाकघर को किसी निकटवर्ती गांव में स्थानान्तरित करने की दिशा में कार्रवाई की जा रही है, जहां कार्य करने के लिए किसी उपयुक्त व्यक्ति की व्यवस्था हो सके।

Import of Tractors

*1605. SHRI MOHAN SWARUP : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the decision regarding the import of small DT—14B tractors during 1968-69 has been delayed due to pressure being exerted by Government upon the suppliers to recognise distribution through State Agro-Industries Corporation inetead of through existing trade channels ;

(b) if so, the reasons for disturbing the existing arrangements ;

(c) whether the said Corporations are in any way equipped for rendering after-sales service ; and

(d) if so, the details thereof, *vis-a-vis* the net-work of such set-ups of the trade built after years of experience ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) to (d). Various factors concerning the import of DT-14B tractors are at present under negotiation with the Russian suppliers. In the public interest, it is not considered expedeient to disclose any information in the matter at this stage.

Working Jornalists Act

*1606. SHRI JYOTIRMOY BASU :
SHRI S. C. SAMANTA :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the Labour Departments of Delhi Administration and other Territories have received complaints that the Universal Press Service News Agency are compelling journalists and non-journalists to work at a stretch for more than six days and denying off-days and compensatory leave for working on holidays ;

(b) if so, the action taken thereon ;

(c) when the Labour Department of Delhi Administration obtained a copy of the Standing Order issued by the management of this news establishment ;

(d) whether the Labour Commissioner has checked attendance and leave registers of this establishment ;

(e) whether the Labour Commissioner of Delhi Administration is credited with the view that Working Journalists employed for less than 11 months are not eligible for earned leave ; and

(f) if so, Government's reaction thereto ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Such complaints have been received by the Delhi Administration from one of the employees of the news agency. Information about other union territories in not available.

(b) The Delhi Administration launched prosecution against the agency for non-maintenance of prescribed attendance and payment of wages registers and non-displaying of 'J' Form as required under the Delhi Shops and establishments Act.

(c) Provisions of Industrial Employment (Standing Orders) Act, 1946 are not applicable to the Delhi Establishment of this Agency since it has less than twenty newspaper employees.

(d) Yes, Sir.

(e) No, Sir.

(f) Does not arise.

Research Projects on Food and Fodder

*1607. SHRI J. MOHAMMED IMAM :
SHRI C. MUTHUSAMI :
SHRI GADILINGANA GOWD :
SHRI DEIVEEKAN :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the Indian Council of Agricultural Research has recently formulated a series of All-India co-ordinated research projects for the improvement of major food, fodder and industrial crops ;

(b) whether in this scheme projects for research in soil science, agronomy and agricultural engineering in different fields of animal sciences, have also been included; and

(c) the details of the financial outlay for the implementation of these projects and the impact which the same would have on increasing food production in the country ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) Yes, Sir.

(b) Yes. All India Co-ordinated Research schemes on soil science, soil and water management, agronomy, agricultural engineering and animal sciences have been formulated.

(c) the total anticipated financial outlay on these schemes so far formulated is about Rs. 1731 lakhs. Of this, Rs. 1121 lakhs relate to improvement of crops, Rs. 460 lakhs for soil and water management, soil fertility, soil science, agronomy and agricultural engineering and Rs. 150 lakhs on schemes relating to animal sciences. High yielding varieties evolved and the package of better practices including soil and water management, fertilizer programme, etc. worked out as a result of the co-ordinated efforts under these schemes have already resulted in increasing crop yields. These co-ordinated research projects are mostly production oriented and will have further impact on increasing food production from plant and animal sources in the country.

निर्यात प्रोत्साहन बोनस

*1608. श्री गं० च० दीक्षित : क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सरकार ने मध्य प्रदेश से अनाज के निर्यात के लिये मध्य प्रदेश सरकार को निर्यात प्रोत्साहन बोनस देने का निर्णय किया है;

(ख) यदि हां, तो उसका ब्यौरा क्या है;

(ग) क्या इस योजना में कोई ऐसी व्यवस्था की गई है जिसके अन्तर्गत स्थानीय बाजार में मूल्य स्तर को स्थिर बनाये रखने के लिये राज्य सरकार को राज सहायता के रूप में बोनस का कुछ अंश देना होगा; और

(घ) यदि उपर्युक्त भाग (क) का उत्तर नकारात्मक हो, तो इसके क्या कारण हैं ?

खाद्य तथा कृषि मन्त्री (श्री जगजीवन राम) : (क) खाद्यान्नों के निर्यात पर प्रोत्साहन देने की योजना अन्य विशेष राज्यों के अलावा मध्य प्रदेश पर भी लागू होती है ।

(ख) सभा के पटल पर एक विवरण रखा जाता है । [**पुस्तकालय में रखा गया । देखिये संख्या** LT 1132/68]

(ग) जी नहीं ।

(घ) प्रश्न ही नहीं उठता ।

Sugar Quota in Delhi

*1609. SHRI D. C. SHARMA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is proposed to increase the sugar quota on ration cards in Delhi ;

(b) if so, the decision taken in the matter ; and

(c) the effect which it is likely to have on the price of sugar in the open market ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) No, Sir.

(b) and (c). Do not arise.

ज्वार का वसूली मूल्य

1610. **श्री देवराव पाटिल : क्या खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अनेक राज्य सरकारों ने आगामी सीजन में ज्वार का वसूली मूल्य बढ़ने का सुझाव दिया है;

(ख) यदि हां, तो इस बारे में महाराष्ट्र सरकार से प्राप्त हुये सुझाव क्या हैं, और

(ग) उन पर सरकार की क्या प्रतिक्रिया है ?

खाद्य तथा कृषि मन्त्री (श्री जगजीवन राम) : (क) जी नहीं ।

(ख) और (ग). प्रश्न ही नहीं उठते ।

Rehabilitation of East Pakistan Refugees

*1611. SHRI SAMAR GUHA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have received the report or any interim report from the Parliamentary Committee on the problems of rehabilitation of the East Pakistan refugees ; and

(b) if not, when the Committee is likely to submit its report to Government and whether in the meantime any interim report is being submitted ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) and (b). The Committee of Review of Rehabilitation Work in West Bengal submitted on 28.12.67 an interim report in respect of 1139 displaced families from East Pakistan living at Asrafabad ex-camp site and in five Vagrants, Homes. The interim report is under consideration of the Government and a decision will be taken shortly.

It will take some time for the Committee to submit its final report.

उत्तर प्रदेश में छोटी सिचाई योजनाएं

*1612. **श्री निहाल सिंह : क्या खाद्य तथा कृषि** मन्त्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय सरकार द्वारा छोटी सिंचाई योजनाओं के लिए 1967-68 में उत्तर प्रदेश के लिए कितनी राशि नियत की गई थी ;

(ख) चंदोली और चकिया सब-डिविजन में दिसम्बर 1967 में राज्य सरकार द्वारा ऐसी कितनी योजनाएं आरम्भ की गई, उनके लिये क्या लक्ष्य निर्धारित किये गये थे और उनमें कितनी सफलता मिली और यदि नहीं, तो इस के क्या कारण हैं; और

(ग) 1968-69 में इस प्रयोजन के लिये उत्तर प्रदेश को कितनी राशि नियत की गई है ?

खाद्य तथा कृषि मन्त्री (श्री जगजीवन राम) : (क) सन् 1967-68 के दौरान केन्द्रीय सहायता के रूप में राज्य सरकार को 2081 20 लाख रुपये की राशि नियत की गई थी ।

(ख) यह जानकारी राज्य सरकार से इकट्ठी की जा रही है ।

(ग) सन् 1968-69 के लिए लघु सिंचाई कार्यक्रम हेतु योजना आयोग द्वारा 2070.000 लाख रुपये का खर्च अनुमोदित किया गया है ।

Industrial Peace

*1613. SHRI J. H. PATEL :
SHRI KARTIK ORAON :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have formulated a new scheme to maintain Industrial Peace through a balanced wage structure ;

(b) if so, the details thereof ; and

(c) if not, the steps which are being taken by Government to maintain industrial peace in the country ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) to (c). Government has been appointing Wage Boards from time to time in pursuance of the recommendations made in the Second and Third Five Year Plans. The provisions of the Minimum Wages Act and the Industrial Disputes Act are also available for the settlement of industrial disputes relating to wages. Disagreements

on wages however constitute only one of the causes of industrial unrest.

Production of Raw Cashewnuts

*1614. SHRI MANGALATHUMADAM : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether there is any scheme to make India self-sufficient in production of raw cashewnuts ; and

(b) if not, whether Government propose to consider formulating and implementing a scheme, particularly in view of the fact that import of raw cashew-nuts from African countries is dwindling ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) Yes Sir.

(b) Does not arise.

Electronic Computers

*1615. SHRI K. LAKKAPPA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have made any assessment of unemployment as a result of installation of Electronic Computers in the various Departments ;

(b) whether Government have received any mamorandum opposing the introduction of computers in India ; and

(c) if so, the reaction of Government thereto ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Yes, Sir. According to information available with the Government installation of electronic computers has not led to any unemployment.

(b) Representations have been received from some of the workers' organisations.

(c) Government's policy in this regard has been that the introduction of electronic devices should be selective and consistent with the social good, that there should be no consequential retrenchment and that the procedure on rationalisation evolved at the 15th Session of the Indian Labour Conference should be followed in all such cases.

It has been decided to convene a special session of Indian Labour Conference in July 1968 to discuss the subject. In the meantime, an appeal has been made to the employers to maintain the *status quo* and to employees not to precipitate matters.

महाराष्ट्र राज्य में खेतिहर मजदूर

9250. श्री देवराव पाटिल : क्या श्रम तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि योजना आयोग द्वारा तीसरी पंचवर्षीय योजना में खेतिहर मजदूरों के पुनर्वास के लिये महाराष्ट्र राज्य को कितनी राशि नियत की गई थी ?

श्रम तथा पुनर्वास मंत्री (श्री हाथी) : योजना आयोग द्वारा तीसरी पंचवर्षीय में खेतिहर मजदूरों के पुनर्वास के लिए महाराष्ट्र राज्य को 2,54,50,000 रु० की राशि नियत की गई थी।

महमादपुर बादल, बिहार में डाकघर

9251. श्री मधु लिमये : क्या संचार मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या महमादपुर बादल, जिला मुजफ्फरपुर, बिहार में डाकघर एकान्त स्थान में होने के बारे में सरकार को कोई अभ्यावेदन प्राप्त हुए हैं ;

(ख) क्या यह सच है कि यह डाकघर गाँव से काफी दूरी पर है तथा वर्षा ऋतु में वहाँ जाने के लिये लोगों को बहुत परेशानी होती है; और

(ग) यदि हां, तो क्या इस डाकघर को घनी आबादी वाले स्थान पर ले जाने का सरकार का विचार है ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य मन्त्री (श्री इ० कु० गुजराल) : (क) जी हां।

(ख) जी नहीं।

(ग) प्रश्न ही नहीं उठता।

Employee's State Health Insurance Scheme

9252. SHRI BABURAO PATEL : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that thousands of useless time-expired injections of liver extract and aminophylline were given to employees by Dispensaries in Delhi under the Employees' State Health Insurance Scheme ;

(b) if so, the number and type of such time-expired injections given up to the 31st December, 1967 ;

(c) the reasons for using these defective injections and their harmful effects on human health ;

(d) whether it is a fact that fresh injections are sold out surreptitiously to chemist shops in the city ; and

(e) if so, the steps taken by Government to stop this practice ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) to (c). 2,987 vials of liver extract and 118 vials of aminophylline injections were used after the date of expiry. Most of the liver extract injections used were within two months after the date of expiry. Medical opinion is that injections used shortly after the date of expiry would be within the margin of safety allowed and can do no harm even if there is some loss of potency. No toxic reaction was reported following the use of injections. The Government Analyst who examined the samples of the injections of liver extract has reported that they were non-toxic and maintained their potency between 80 to 100% even after a period of 1½ years. The attention of the Officers incharge of dispensaries has been invited to the instructions that no time expired vials should be used.

(d) No.

(e) Does not arise.

Provident Fund

9253. SHRI BABURAO PATEL : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that various business firms have not deposited over Rs. 7 crores of Provident Fund as on the 1st August, 1967 ;

(b) the names of such 20 such top firms with amounts outstanding against them ;

(c) the legal action taken against each of these and with what results ; and

(d) the total amount lost by the employees so far ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) As on the 1st August, 1967, a sum of Rs. 6.83 crores was in default in respect of of unexempted establishments.

(b) and (c). A Statement is laid on the Table of the House. [*Placed in Library. See* No. LT-1133/68]

(d) As regards the employees' share of provident fund contributions of unexempted establishment, these are being paid out of a specially constituted fund called the Specially Reserve Fund. The employer's share of contribution not paid to the Fund, will be credited to the workers as and when it is realised from the defaulters.

Works Fund in Tins of Pickles Manufactured by Bombay Firm

9254. SHRI BABURAO PATEL : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that in some products manufactured by Kalvert & Company and Bedekar Brothers, both of Bombay, worms were found, particularly in tins of pickles ;

(b) if so, the steps taken against these manufacturers ; and

(c) the names of manufacturers and the names of products found unsuitable for human consumption for one reason or the other during the last three years and the steps taken against them ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) No such case has come to the notice of Government.

(b) Does not arise.

(c) During 1966, 4,669 samples and during 1967, 6,298 samples were analysed, out of which 15.6 percent and 16.7 percent samples, respectively, were found to be

not conforming to the specifications laid down under the Fruit Products Order 1955. Most of samples which did not conform to specifications, were found to be below standard mainly on account of minor defects. Cases where major defects such as fermentation, mould growth and presence of objectionable matter were noticed, were investigated and suitable action taken. The details regarding the names of manufacturers, the names of products and the steps taken against individual cases, are not readily available and the collection of this information is not considered to be commensurate with the results to be achieved.

दिल्ली घरेलू नौकर संघ

9255. **श्री रामावतार शास्त्री : क्या श्रम तथा पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली घरेलू नौकर संघ का एक प्रतिनिधि मण्डल 8 अप्रैल 1968 को उनसे दिल्ली में मिला था;

(ख) यदि हां, तो क्या उन्होंने कोई मांग-पत्र प्रस्तुत किया है;

(ग) यदि हां, तो उनका ब्यौरा क्या है; और

(घ) उनके बारे में सरकार की क्या प्रतिक्रिया है ?

श्रम तथा पुनर्वास मन्त्री (श्री हाथी) : (क) और (ख). जी हां।

(ग) यूनियन ने यह मांग की है कि घरेलू कर्मचारियों के लिए ऐसा कानून बनाया जाए जो कि उनके काम की दशाओं, जिनमें काम के घण्टे, सप्ताहिक छुट्टी, वेतन सहित वार्षिक छुट्टी, प्रसूति अवकाश, ग्रेचुटी, सेवाओं की समाप्ति आदि विषय शामिल हैं, को विनियमित करें। यूनियन ने ट्रेड यूनियन अधिनियम के अन्तर्गत मान्यता की भी मांग की है।

(घ) घरेलू कर्मचारियों के लिए सांविधिक सुरक्षा की व्यवस्था करने और उनकी दशाओं में सुधार लाने के उपाय ढूंढ़ने के प्रश्न पर केन्द्रीय व राज्य सरकारों ने समय समय पर विचार किया है। किन्तु इस सम्बन्ध में मुख्यतः इस प्रश्न के कानून का लागू करने में कठिनाई तथा इस प्रकार के कानून से बड़े पैमाने पर घरेलू कर्मचारियों की छंटनी की संभावना के कारण इस सम्बन्ध में कोई सांविधिक व्यवस्था करना सम्भव नहीं समझा गया। यूनियन को मान्यता देने तथा पंजीकरण सम्बन्धी कार्य की जिम्मेदारी दिल्ली प्रशासन पर है, जिसको ज्ञापन की एक प्रति भेज दी गई है।

लालसोत तथा बमनवास के बीच सीधी डाक सेवा

9256. **श्री मीठा लाल मीना** : क्या संचार मन्त्री 14 नवम्बर, 1967 के अतारांकित प्रश्न संख्या 329 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या लालसोत तथा बमनवास डाकघरों के बीच सीधी डाक सेवा चालू करने के प्रस्ताव की इस बीच जांच कर ली गई है;

(ख) यदि हां, तो उसका ब्यौरा क्या है; और

(ग) उक्त डाक सेवा कब आरम्भ हो जायेगी ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य मन्त्री (श्री इ० कु० गुजराल) : (क) जी हां।

(ख) एक डाक चपरासी लालसोत और बमनवास के बीच बस सेवा द्वारा डाक ले जाता है। एक स्थान से दूसरे स्थान के लिए पत्रों का अब उसी दिन वितरण हो जाता है। बस के पहुँचने और छूटने का समय तथा वितरण-समय इस प्रकार है—

बमनवास	छूटने का समय	10.45
लालसोत	पहुँचने का समय	12.30
लालसोत में वितरण-समय		17.00

लालसोत	छूटने का-समय	13.00
बमनवास	पहुँचने का समय	14.30
बमनवास में वितरण-समय		15.00

(ग) यह 1 अप्रैल, 1968 से आरम्भ हो गई है ।

Weed Killer and Sowing Equipments

9257. SHRI G. S. MISHRA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the steps taken by Government to improve the effectiveness of weed killers and the equipments that may be required for efficient use of the same ; and

(b) the steps taken by Government to provide sowing equipments of advanced types to the farmers within reasonable and subsidised rates ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) To improve the effectiveness of Weed Killers (chemical weedicides) their suitability, time, method, and techniques of their application, for the control of weed in important crops the ICAR initiated a coordinated scheme in Second Five Year Plan as an estimated cost of Rs. 6.00 lakhs. The work of the scheme was conducted at research stations in the States of Assam, West Bengal, Uttar Pradesh, Madhya Pradesh, Maharashtra, Punjab, Andhra Pradesh, Himachal Pradesh, Jammu and Kashmir and Kerala. The work envisaged under this scheme is being continued by some of the States under their plan schemes. The Central Institutes, Agricultural Universities and States have also done considerable work on this aspect.

Suitability of various types of available sprayers for applying weedcides have been studied at the Research Stations.

(b) Sowing & fertilizer application implements are useful for enhancing the efficacy of seed & fertilizer and saving time & labour. The researches carried out in the country on such implements have led to the development of different types of implements suitable for different agro-climatic conditions and reasonably priced.

To popularise these a central scheme has also been sanctioned and is in operation from 1965 on wards. 939 ferti-seed-drills have been purchased by State Governments and over 1800 demonstrations have been carried out in farmers' fields. This programme will be continued in coming years. Subsidies varying from 25-50 percent are also being provided by some State Governments for popularising this useful implement.

Agricultural Output

9258. SHRI G. S. MISHRA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the various Centrally sponsored schemes to raise agricultural out-put in the country presently taken up by Government;

(b) what are the various indicators adopted to judge the effectiveness of these schemes ; and

(c) the increase in the rate of production output after implementation of the above schemes ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM): (a) A list of Centally Sponsored Schemes which have a bearing on raising agricultural output is given in the Annexure laid on the Table of the House. [*Placed in Library. See* No. LT-1149/68]. Besides these, there are other Centrally Sponsored Schemes which assist in building up the infra-structure and help in increasing agricultural production.

(b) The indicators generally adopted to judge the effectiveness of the schemes are.

(1) Area covered under different programmes

(2) No. of units/quantity supplied

(c) It is difficult to isolate and indicate separately the rate of increased output on account of the implemenlation of the Centrally Sponsored Schemes alone, as besides these, there may be State Plan Schemes also which contribute to increased production of the commodity. Besides, other factors such as prices, weather etc. influece production in any given year.

Agricultural Production by Fr. Ferrer

9259. SHRI LOBO PRABHU : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government are aware of

the claim that in ten years Fr. Ferrer tractorised 5,000 acres, distributed 500,000 kilos of improved seeds and 2,500 tons of fertilisers, dug 1,000 wells and provided them with pumpsets, reclaimed 10,000 acres of waste land and helped redemption of hundreds of acres from mortgages ;

(b) whether Government have studied the methods adopted by Fr. Ferrer, in order to generalise them for improving agricultural production ; and

(c) whether Government have ever objected to these methods and if so, on what grounds ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) Enquiry from the Government of Maharashtra indicates that Fr. Ferrer has made a claim of having tractorised 5,000 acres, distributed 3.25 lakhs kilograms of seeds, 1,500 tons of fertilisers, dug 275 wells and set up 250 pump-sets ; but the State Government have had no occasion so far to verify the authenticity of these claims, nor are they aware of his claim relating to recla.nation of waste land and redemption of land from mortgages.

(b) No, Sir.

(c) Do not arise.

Storage Capacity of Foodgrains

9260. SHRI LOBO PRABHU : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) how much the storage capacity available with Government for storage of foodgrains remains unused on an average ; and

(b) the reasons for non-utilisation of the full capacity ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) About 53% of the storage capacity available with Food Department remained unused on an average during 1967-68.

(b) (i) A portion of the storage space remaines unused for storage of foodgrains because of operational necessities like storage of gunnies, fumigants, etc.

(ii) 1967-68 continued to be a year of acute scarcity and hence foodgrains were moved directly from ships and procurement areas to areas of consumption. There was, therefore, no necessity to put into storage a large part of the foodgrains that was distributed through the public distribution system.

Export of Sugar

9261. SHRI LOBO PRABHU : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) what will be the subsidy payable on the export of sugar this year ; and

(b) the percentage of foreign exchange to be earned by sugar export to the total foreign exchange earned from exports ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) In 1968 sugar is being exported under the provisions of the Sugar Promotion Act 1958. The Government of India will, therefore, not pay any subsidy on exports during this year.

(b) It is difficult to make any assessment at this stage.

Wheat Prices in Haryana

9262. SHRI LOBO PRABHU : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government are aware that the wheat prices at Karnal as reported in the Times of India of the 14th April, 1968 are Rs. 64.70 to 70.90 for Maxican and Rs. 67.85 to 72.30 for average variety ;

(b) the steps which Government have taken to buy this wheat at its fixed prices since these prices are below the minimum fixed by Government ; and

(c) if not, what prevented Government from doing so ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) Yes, Sir.

(b) and (c). Government have decided to buy all quantities of wheat offered to it for sale at the procurement prices. The

State Government has also been advised accordingly, and they also already started purchases of wheat. It has been reported by them that the bulk of the arrivals in the mandis so far is of old wheat which is weevilled. However the entry of the State Government in the market has resulted in the prices showing an upward trend.

Waste Land in Tamilnad

9263. SHRI KIRUTTINAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware that a major portion of land in Ramanathapuram district in Tamilnad are lying waste without proper utilisation ; and

(b) if so, whether Government propose to start any scheme on the lines of Dandakaranya Project Scheme for settlement of repatriates from Burma and Ceylon in that land ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN): (a) Madras State Government have intimated that all cultivable waste lands in Ramanathapuram district are covered under the Land Colonisation Scheme.

(b) There is no such proposal.

Telephone Exchange at Joda, Orissa

9264. SHRI R. R. SINGH DEO :
SHRI D. N. DEB :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether any representation has been received from Bansapani Mine Owners Association regarding opening of a Telephone Exchange at Joda in Keonjhar District, Orissa ;

(b) whether any assurances were given from time to time by the Posts and Telegraphs Department for setting up of the said Exchange since 1964 ;

(c) whether it is a fact that not finding suitable accommodation they had asked the said Association to construct a building for the Exchange ; and

(d) if so, the reasons for delay in setting up of the Exchange and the time likely to be taken for setting up the said Exchange ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes.

(b) Yes.

(c) Yes.

(d) The Exchange is expected to be installed by the end of 1968-69.

उर्वरक उद्योग

9265. श्री रघुवीर सिंह शास्त्री : क्या श्रम तथा पुनर्वास मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या राष्ट्रीय श्रम आयोग के एक अध्ययन दल ने सिफारिश की है कि उर्वरक उद्योग के राष्ट्रीय महत्त्व को दृष्टि में रखते हुए उसको केन्द्रीय नियन्त्रण के अन्तर्गत लाया जाये;

(ख) इस अध्ययन दल ने अन्य क्या सिफारिशें की हैं; और

(ग) इस बारे में सरकार ने क्या निर्णय किये हैं ?

श्रम तथा पुनर्वास मन्त्री (श्री हाथी) : (क) जी हां।

(ख) और (ग). अध्ययन दल के विचारों पर राष्ट्रीय श्रम आयोग द्वारा विचार किया जायगा। सरकार का सम्बन्ध केवल आयोग की सिफारिशों से होगा।

National Iron and Steel Company, Bellur, West Bengal

9266. SHRI B. K. MODAK :
SHRI SATYA NARAIN SINGH :
SHRI SARJOO PANDEY :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) wheter it is a fact that the National Iron and Steel Company, Bellur, West Bengal has been closed since the 1st March, 1968 ;

(b) if so, the reason, therefor ;

(c) the total number of workers effected by the closure ; and

(d) the steps taken by the Government to open the factory ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Yes, Sir.

(b) According to the management, the reasons for closure are :

(i) accumulated losses to the tune of Rs. 28 lakhs in the wake of general recession in the Steel Casting industry ;

(ii) acute shortage of orders for wagons and maintenance castings from the Railway Board ;

(iii) cut-throat competition following indiscriminate increase in production capacities ;

(iv) lack of financial resources to meet essential liabilities ;

(v) stoppage of banking facilities ;

(vi) reluctance to supply raw materials on the part of the suppliers ;

(vii) suit by debtor parties for recovery of dues ; and

(viii) disconnection of power supply by the State Electricity Board for non-payment of bills for several lakhs of rupees.

(c) The the total number of workers involved including those in associated companies is 6,000.

(d) The Trade Unions raised industrial dispute ; efforts made by the State Conciliation machinery for a settlement ended in failure.

The following issues have been referred to adjudication :—

"(1) Whether the closure of the factories with effect from 1.3.68 is real and bonafide ? Whether the closure is due to reasons beyond the control of the management and, in the circumstances, justified ? Whether the lock-out of the factories with effect from 1.1.68 was justified ? What relief, if any, are the workmen entitled to ?

(2) Amount of bonus for 1966-67 payable under the Payment of Bonus Act, 1965."

Thefts of Precious Stones and Jewellery

9267. SHRI BABURAO PATEL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of thefts of insured parcels containing precious stones and jewellery while being exported from Jaipur to Hong Kong during the last two years ;

(c) the total loss to the exporters on this account and the total amount paid out by insurance companies during this period ;

(c) whether it is a fact that as a result of extensive pilferage the insurance companies do not want to insure parcels worth more than Rs. 25,000 ;

(d) whether a deputation of the Jewellers' Association from Jaipur has requested the Union Finance and Commerce Ministeries to look into the matter ; and

(e) if so, the steps taken to prevent these pilferages of precious stones and Jewellery ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) No case of theft in respect of Postal Parcels booked at Jaipur has been reported during the years 1966-67 and 1967-68. However, five cases of alleged extraction of precious stones and jewellery from insured articles booked at Hong Kong for delivery at Jaipur have come to light.

(b) The question does not arise as no such case has been reported in respect of parcels booked at Jaipur for Hong Kong ?

(c) According to the available information, the Insurance Companies, due to bad claims experience, are not accepting insurance of parcels to Hong Kong. The matter has been taken up by the Controller of Insurance with some of these companies.

(d) Some representations, on the subject, from the Jewellers Association, Jaipur, have been received by the Union Finance and Commerce Ministries.

(e) The cases relating to alleged pilferage from articles booked at Hong Kong have been reported to the C.B.I. and are being ievestigated by them. Further steps, if any, will be taken on the basis of the report of the C.B.I.

Kalyana Rama Mica Mining, Andhra Pradesh

9268. SHRI V. NARSIMHA RAO : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that there was recently a dispute between the workers of Karchidu Village and Kalyana Rama Mica Mining management in Andhra Pradesh ;

(b) the demands of the workers and the attitude of Kalyana Rama Mica Mining management ; and

(c) Government's reaction thereto ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Government are not aware of any such dispute.

(b) and (c). Do not arise.

Chittoor Cooperative Sugar Factories

9269. SHRI CHENGALRAYA NAIDU: Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the shareholders of the Chittoor Cooperative Sugar Factories, Chittor, (Andhra Pradesh) are being arrested for non-fulfilment of the agreement for the supply of cane;

(b) whether it is also a fact that there is a clause in the agreement that in the case of non-supply of cane, a penalty of Rs. 350/- per ton as a levy will charged;

(c) if so, how far the State Government are competent to arrest them for non-supply of cane instead of collecting the penalty; and

(d) whether Government propose to take immediate steps to direct the State Government to step such harassment and order the release of arrested persons and also withdraw the cases filed against them ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI M. S. GURUPADASWAMY) : (a) and (b). The Government of India is not aware of such fact. Information is being obtained from the State Government.

(c) and (d). *Prime facie*, the matter is within the jurisdiction of the State Government and the Government of India is not directly concerned. However, the matter will be examined further on the receipt of information from the State Government.

उपभोक्ता सहकारी भण्डार

9270. श्री ओंकार लाल बेरवा :
श्री जमुना लाल :

क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) देश में कुल कितने उपभोक्ता सहकारी भंडार हैं;

(ख) क्या यह सच है कि सरकार ने 20 प्रतिशत खुदरा व्यापार उपभोक्ता सहकारी भण्डारों के लिए सुनिश्चित करने का निर्णय किया है;

(ग) यदि हां, तो सरकार द्वारा अब तक अनुदानों तथा ऋणों के रूप में उपभोक्ता सहकारी भंडारों को कितनी धनराशि दी गई है; और

(घ) इन भंडारों की ओर कुल कितना धन बकाया है तथा उसे वसूल करने के लिए सरकार द्वारा क्या कार्यवाही की जा रही है ?

खाद्य, कृषि सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री एम० एस० गुरुपदस्वामी) : (क) देश में लगभग 13,000 पंजीकृत प्राथमिक उपभोक्ता सहकारी समितियां और 350 केन्द्रीय/थोक उपभोक्ता सहकारी समितियां हैं ।

(ख) चौथी योजना के लिए दो वर्ष पूर्व तैयार किए गए प्रस्तावों में यह परिकल्पित किया गया था कि उपभोक्ता सहकारी समितियों को चाहिए कि वे अपने कार्य क्षेत्र में उनके द्वारा बेचे जाने वाले पदार्थों का 20 प्रतिशत खुदरा व्यापार अपने हाथ में लेने की दिशा में प्रयत्न करें ।

(ग) उपभोक्ता सहकारी समितियों को दिए जाने वाले ऋण तथा अनुदान-ऊपर (ख)

में उठाए गये प्रश्न से सम्बद्ध नहीं होते हैं। भारत सरकार राज्य सरकारों को ऋण तथा अनुदान देती है न कि सीधे उपभोक्ता सहकारी समितियों को। भारत सरकार ने अब तक इस प्रयोजन के लिए राज्य सरकारों को 17.29 करोड़ रुपए के ऋण तथा 2.49 करोड़ रुपए के अनुदान मंजूर किए हैं।

(घ) चूंकि भारत सरकार उपभोक्ता सहकारी भंडारों को सीधे कोई ऋण नहीं देती है, अतः इस राशि को वसूल करने के लिए इसके द्वारा कोई कार्यवाही करने का प्रश्न नहीं उठता।

कारखाना अधिनियम के उपबन्धों का उल्लंघन

9271. **श्री मोलहू प्रसाद :** क्या **श्रम तथा पुनर्वास** मन्त्री यह बताने की कृपा करेंगे कि :

(क) सितम्बर, 1967 से मार्च, 1968 तक की अवधि में कारखाना अधिनियम, 1948 के उपबन्धों तथा उनके अधीन बनाये गये नियमों का उल्लंघन करने के लिये जिन मिल मालिकों और प्रबन्धक अधिकारियों पर मुकदमे चलाये गये उनके नाम क्या हैं;

(ख) उनमें से कितने लोगों पर जुर्माना किया तथा प्रत्येक व्यक्ति से जुर्माने की कितती राशि वसूल की गई; और

(ग) कितने व्यक्तियों को कैद की सजा दी गई तथा प्रत्येक व्यक्ति को कितनी सजा दी गई, कितने व्यक्ति रिहा किये गये तथा उनके नाम तथा पद क्या हैं?

श्रम तथा पुनर्वास मन्त्री (श्री हाथी) : (क) से (ग). यह मामला राज्य के क्षेत्राधिकार में आता है।

आम की फसल

9272. **श्री क० मि० मधुकर :** क्या **खाद्य तथा कृषि** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या उद्योग के रूप में आम की फसल का विकास करने, आम को काफी दिनों तक सुरक्षित रखने तथा विदेशी मुद्रा कमाने के लिये आमों से बनाए जाने वाले विभिन्न प्रकार के खाद्य पदार्थों का निर्यात करने की सरकार की कोई योजना है;

(ख) यदि हां, तो उसका ब्यौरा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

खाद्य तथा कृषि मंत्री (श्री जगजीवन राम) : (क) से (ग). राज्य सरकारें निर्यात हेतु आम उद्योग के विकास के लिये कदम उठा चुकी हैं। इस समय भारत आम के रस, आम के टुकड़े, गूदे, चटनी व मुरब्बे आदि के रूप में लगभग 6,000 मीटरी टन आम उत्पादों का निर्यात कर रहा है। प्रक्रिया उद्योग को दी जाने वाली रियायतों में टिन प्लेट पर चुंगी व सीमा शुल्क की वापसी, चीनी के संभरण पर छूट व आधा भाड़ा शामिल हैं।

टी० ई० सी० का पुनर्गठन

9273. **श्री क० मि० मधुकर :** क्या **संचार** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली सर्किल के डाक तथा तार कर्मचारियों के सम्मेलन का खुला अधिवेशन 5 मार्च, 1968 को दिल्ली में टी० आर० सी० हाल में हुआ था, जिसमें संचार विभाग के राज्य मंत्री ने भाग लिया था;

(ख) क्या यह भी सच है कि उस सर्किल के सेक्रेटरी ने राज्य मन्त्री का ध्यान टी० ई० सी० के पुनर्गठन के काम में धीमी प्रगति होने के कारण हुई हानि की ओर तथा तार कर्मचारियों की पदोन्नति के अवसर सीमित होने की ओर दिलाया था, और उन कर्मचारियों के वेतन-मानों के बारे में पंच निर्णय बोर्ड बनाने के लिये भी उसमें मांग की गयी थी; और

(ग) यदि हां, तो इस कर्मचारी संघ

द्वारा दिये गये सुझाव के बारे में सरकार का क्या कार्यवाही करने का विचार है ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) : (क) जी हां।

(ख) इसमें मांग की गई थी कि (i) तार परियात शाखा के पुनर्गठन सम्बन्धी तार जांच समिति की सिफ़ारिशों को शीघ्र कार्यान्वित किए जाए। (ii) तार संकेतकों के वेतन-मानों सम्बन्धी पंच-फैसले पर शीघ्र निर्णय लिया जाए और (iii) पदोन्नति के लिए अच्छे रास्ते निकाले जाएं।

(ग) तार परियात शाखा के पुनर्गठन का काम अंतिम चरण में है। पुनर्गठन में पदोन्नति के लिए पर्याप्त व्यवस्था है। जहां तक पंच-फैसले सम्बन्धी मांग का सम्बन्ध है, यूनियन के साथ परामर्श करके विचारार्थ विषयों को अंतिम रूप दिया जा रहा है और इसके बाद इसे श्रम मन्त्रालय के पास पंच-फैसले की व्यवस्था करने के लिए भेजा जाएगा।

Community Development and Panchayati Raj programme in Orissa

9274. SHRI RABI RAY : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have received a note from the Orissa Government recently about its views on the Community Development and Panchayati Raj programmes;

(b) if so, the salient features thereof;

(c) whether it is a fact that Orissa Government have suggested that Government should give 75 per cent of the schematic allotment each year outside State Plan ceiling as a centrally sponsored scheme; and

(d) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY) : (a) to (d). No such note was received from the State Government. They have, however, since furnished a copy of their aide memoire prepared for us of their representatives at the projected Conference ef Chief Ministers and State Ministers in charge of community Development, Panchayati Raj and Cooperation. The various issues posed therein, along with others, as may be raised at the Conference, when held, would be taken into consideration in that context.

Society of Experimental Science India

9275. SHRI MOHAMMAD ISMAIL :
SHRI BHAGABAN DAS :
SHRI GANESH GHOSH :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the object of setting up of a hospital at Bonhooghly, Calcutta under the auspices of the Society of Experimental Medical Science India in 1961;

(b) the total amount granted for the Hospital from 1961 to March, 1968;

(c) whether the society was organised by the displaced persons; and

(d) if not, the name of the organisers ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) One of the principal objectives of setting up this hospital at Bon-Hooghly, Calcutta, was to meet the medical requirements of a large number of displaced crippled children from East Pakistan. The work of implementing the scheme was entrusted to the Society of Experimental Medical Sciences.

(b) A total amount of about Rs. 34 lakhs has been sanctioned by the Ministry of Rehabilitation to the Society. Out of this only Rs. 10 lakhs have been paid so far. Grants have also been made by the State Government.

(c) No.

(d) The general management of the Society vests in the governing body which includes, *inter alia*, eminent physicians, representatives of West Bengal Government and others.

Tenements constructed under Refugee Rehabilitation Programme

9276. SHRI MOHAMMAD ISMAIL :
SHRI BIJOY MODAK :
SHRI GANESH GHOSH :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) when the Tenement buildings under the Refugee Behabilitation Programme of Central Government at Bonhooghly, Calcutta were constructed;

(b) the total number of flats therein ?

(c) the total number of flats since allotted to displace persons and rent of each of these flats;

(d) the total amount realised so for as rent thereof;

(e) whether water and electricity connections have been provided in the flats, if not, reason therefor; and

(f) whether care-takers has been posted there to look after the buildings and for collecting the rent ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) and (b). The construction work of tenements in Bonhoogly was completed in the year 1964. 784 tenements were constructed.

(c) to (e). 288 tenements have been placed at the disposal of the Society of Experimental Medical, Sciences, India, Calcutta.

Water connections have been given to all flats, while electric connections have been given to these 288 flats.

The remaining information is being collected and will be laid on the Table of the Sabha.

(f) The information is being collected and will be laid on the Table of the Sabha.

Community Development Block

9277. SHRI BHOGENDRA JHA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government propose to suggest to Government of Bihar and other State Governments to constitute Community Development Blocks exactly on the basis of Assembly constituencies ; and

(b) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTER OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI M. S. GURUPADASWAMY) : (a) and (b). There is no proposal to make Community Development Blocks co-terminus with constituencies of members of State legislatures. The block boundaries have been delimited with a view to keeping the rural development administration as close and accessible to the village people as possible.

New Process for Manufacture of Sugar

9278. SHRI BHOGENDRA JHA : Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 6345 on the 4th April, 1968 and State :

(a) whether the technical expert deputed by Government have completed study of the modified electrical process developed by Prof. Ghosh of Patna ;

(b) if so, the details thereof and Government's decision thereon ; and

(c) if not, the causes of the delay and the time by which it is likely to be completed ?

THE MINISTER OF FOOD AND AGRICULTURE, (SHRI JAGJIWAN RAM) : (a) Not yet, Sir.

(b) Question does not arise

(c) The expert addressed Prof. Ghosh who replied that the pilot plant was no longer working. He now proposes to discuss the matter with Prof. Ghosh.

Informal Consultative Committees.

9279. SHRI BHOGENDRA JHA :
SHRI S. M. BANERJEE :

Will the Minister of PARLIAMENTARY AFFAIRS be pleased to refer to the reply given to Starred Question No. 1054 on the 4th April, 1968 and State :

(a) whether he has since consulted leaders of the Opposition parties to make the Informal Consultative Committees more effective ; and

(b) if so, the result thereof and the steps proposed to be taken by Government in this regard ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): (a) and (b). The matter is under consideration.

Import of Exotic Cattle for Cross-Breeding

9280. SHRI SHIVA CHANDRA JHA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that India imports exotic cattle for cross-breeding purposes in the country;

(b) if so, how many have been imported uptill now and how many are planned to be imported during the Fourth Plan; and

(c) how much foreign exchange has been spent on it uptill now and how much would be spent during the Fourth Plan period?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM): (a) Yes.

(b) 789 exotic cattle have been imported from various countries during the period 1961—March 1968. The requirement for the exotic animals to be imported during Fourth Plan commencing 1969-70 has not yet been decided.

(c) A sum of Rs. 14.19 lakhs as foreign exchange has been incurred so far. Estimates of foreign exchange likely to be spent during Fourth Plan have not been worked out yet.

Indian Labour Conference

9281. SHRI SHIVA CHANDRA JHA:
SHRI RABI RAY:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that the Indian Labour Conference which met in New Delhi on the 20th April, 1968 recommended to Government that the workers of public sector undertakings be covered by the scheme of the abolition of the six year bonus holiday for new concerns and the minimum bonus rate to be raised to $8\frac{1}{3}$ per cent from the present 4 per cent;

(b) if so, the reaction of Government thereto: and

(c) if not, the present bonus scheme for workers and how far and in what industries it has been applied and with what success?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI): (a) No, Sir.

(b) Does not arise.

(c) The present bonus scheme is embodied in the Payment of Bonus Act, 1965. The Act applies to all factories and to other establishments employing 20 or more persons except those specifically excluded *vide* Section 32 of the Act.

Ceiling on Marriage Expenditure

9282. SHRI SHIVA CHANDRA JHA: Will the Minister of LAW be pleased to state:

(a) whether Government propose to enact an All India Legislation for putting a ceiling on marriage expenditure;

(b) if so, when and the details thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM): (a) No, Sir.

(b) Does not arise.

(c) The Dowry Prohibition Act, 1961 which seeks to prohibit the giving or taking of dowry does not deal with the expenditure incurred on the marriage as such. There has not been any public demand so far for imposing a ceiling on marriage expenditure.

Divorces

9283. SHRI SHIVA CHANDRA JHA: Will the Minister of LAW be pleased to state:

(a) what are the specific conditions for a divorce;

(b) how many divorces were made in 1967 throughout the country; and

(c) the number of such divorces during that period which involved foreign nationality spouses?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM): (a) The conditions for divorce are not uniform is all statutes in force in the country ; but generally the following grounds for divorce appear to be more or less common under the enactments, namely :—

(i) adultery

(ii) desertion

(iii) sentence of imprisonment for seven years

(iv) cruelty

(v) lunacy

(vi) venereal disease in communicable form

(vii) leprosy

(viii) whereabouts not known for seven years or more

(ix) failure to comply with a decree for restitution of conjugal rights for a period of two years or more.

(b) and (c). The information has been asked for from the State Governments. But it is doubtful whether specific information in this regard will be available with them at all.

खाद के गड्ढे

9284. **श्री महाराज सिंह भारती :** क्या **खाद्य तथा कृषि** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने यह पता लगाने के लिये कभी खाद के गड्ढों का नमूना सर्वेक्षण किया है कि कितने प्रतिशत कृषकों ने ऐसे गड्ढे बना रखे हैं; और

(ख) यदि हां, तो उनका ब्यौरा क्या है ?

खाद्य तथा कृषि मन्त्री (श्री जगजीवन राम) : (क) और (ख). यह पता लगाने के लिये कि खाद के गढ़ों का कोई नमूना सर्वेक्षण नहीं किया गया है कि कितने प्रतिशत कृषकों ने ऐसे गड्ढे बना रखे हैं। फिर भी, राज्यों में शुरू की गई "कूड़े खाद व खादों के उत्पादन को अनुमान लगाने की मार्गदर्शी नमूना सर्वेक्षण योजना के अन्तर्गत कुछ राज्यों में कूड़े खाद के उत्पादन का अनुमान लगाने के नमूना -- सर्वेक्षण पूरे होने की सूचना प्राप्त हुई है, जबकि अन्य राज्यों में यह कार्य हो रहा है। राज्य सरकारों ने यह जानकारी नहीं दी है कि कितने प्रतिशत कृषकों ने खाद के गड्ढ़े/ढ़ेर बनाये हुये हैं।

बदल-बदल कर फसलें उगाना

9285. **श्री महाराज सिंह भारती :** क्या **खाद्य तथा कृषि** मन्त्री यह बताने की कृपा करेंगे कि जितनी भूमि में सिंचाई होती है और सहकारी नहरों तथा नलकूपों वाले प्रदेशों में जितनी भूमि में बदल बदल कर फसलें उगाई जाती हैं, उनमें कितना अन्तर है तथा सिंचाई वाली और सिंचाई विहीन भूमि कितनी-कितनी है, जिस पर पिछले एक वर्ष में एक से अधिक फसलें उगाई गई थीं ?

खाद्य तथा कृषि मंत्री (श्री जगजीवन राम) : कृषि आंकड़ों के एकत्र करने की वर्तमान प्रणाली में सरकारी नहरों तथा नलकूपों द्वारा सिंचाई किये जाने वाली उस भूमि का दित्ता शामिल नहीं है जिसमें अदल-बदल कर फसलें बोई जाती हैं। सरकारी नहरों तथा नलकूपों द्वारा सिंचित निबल क्षेत्र के और एक से अधिक फसल उगाई जाने वाली सिंचित तथा असिंचित भूमि क्षेत्र के नवीनतम उपलब्ध अखिल भारतीय आंकड़े प्रदर्शित करने वाला एक विवरण संलग्न है।

विवरण

	(हजार हैक्टेयरों में)
1. निम्न द्वारा सिंचित नवल क्षेत्र	
(i) सरकारी नहरें	9,953
(ii) नलकूप	1,089
(iii) अन्य स्रोत	15,225
कुल निबल सिंचित क्षेत्र	26,267

	(हजार हैक्टेयरों में)
2. सब फसलों वाला कुल सिंचित क्षेत्र	30,414
3. एक बार से अधिक बोया गया सिंचित क्षेत्र	4,147
4. एक बार से अधिक बोया गया असिंचित क्षेत्र	16,040

नोट : दित्ता अस्थायी हैं और इनमें संशोधन किया जा सकता है।

सघन कृषि कार्यक्रम

9286. **श्री महाराज सिंह भारती :** क्या **खाद्य तथा कृषि** मन्त्री यह बताने की कृपा करेंगे कि :

(क) सघन कृषि कार्यक्रम के लिए जिले किस आधार पर चुने जाते हैं;

(ख) क्या यह सच है कि उन जिलों को, जहां उन्नत तरीके से खेती की जाती है और जहां इन कार्यक्रमों को आसानी से तथा शीघ्रता से कार्यान्वित किया जा सकता है, इस प्रयोजन के लिए नहीं चुना जाता, और यदि हां, तो इसके क्या कारण हैं; और

(ग) उन जिलों के नाम क्या हैं, जहां गत तीन वर्षों में सघन कृषि कार्यक्रम आरम्भ किये गये थे और इन कार्यक्रमों के परिणामस्वरूप उन जिलों में कृषि उत्पादन में कितनी वृद्धि हुई ?

खाद्य तथा कृषि मंत्री (श्री जगजीवन राम) : (क) सघन कृषि कार्यक्रम के अन्तर्गत जिलों का चुनाव निम्नलिखित आधार पर किया जाता है :

(1) अधिकांश क्षेत्रों में सुनिश्चित जल सप्लाई की उपलब्धि;

(2) न्यूनतम प्राकृतिक अड़चनें जैसे कि बाढ़ें, निकास की समस्याएं व भूमि संरक्षण की बड़ी समस्यायें इत्यादि;

(3) सहकारी संस्थायें व पंचायतें आदि सुविकसित ग्रामीण संस्थाओं की मौजूदगी; और

(4) तुलनात्मक कम समय में कृषि उत्पादन बढ़ाने के लिए अधिकतम संसाधनों की मौजूदगी।

(ख) जी नहीं।

(ग) ऐसे जिलों की एक सूची सभा पटल पर रखे गये अनुबन्ध I में दी गई है जिनमें पिछले 3 वर्षों की अवधि में सघन कृषि कार्यक्रम शुरू किया गया था। **[पुस्तकालय में रख दिया गया। देखिये संख्या** LT—1134/68] ऐसी जानकारी उपलब्ध नहीं है जिससे यह पता चल सके कि सघन कृषि कार्यक्रमों की क्रियन्विति से इन समस्त जिलों में कृषि उत्पादन में कितनी वृद्धि हुई है। फिर भी, लोकप्रिय बनाई गई धान्य फसलों की अधिक उत्पादनशील किस्मों के परिणामों का अनुमान लगाने के लिए 1966-67 तथा 1967-68 में सघन कृषि विकास कार्यक्रम में विशेष फसल कटाई सर्वेक्षण की व्यवस्था की गई थी। ये परिणाम सभा पटल पर रखे गये अनुबन्ध-II में दिये गये हैं।

फल की सप्लाई

9287. **श्री निहाल सिंह :** क्या **खाद्य तथा कृषि** मन्त्री यह बताने की कृपा करेंगे कि :

(क) पिछले तीन वर्षों में काश्मीर, हिमाचल प्रदेश और पंजाब द्वारा देश के बड़े बड़े नगरों और विदेशों को कितना और कितने मूल्य का फल सप्लाई किया गया है; और

(ख) क्या पिछले तीन वर्षों में उपरोक्त क्षेत्रों से दिल्ली, बम्बई, कलकत्ता जैसे नगरों को फल ले जाने की सुविधा के लिये सरकार ने कोई नयी सीधी सड़कें या रेलवे लाइनें बनायी हैं; और

(ग) यदि हां, तो उन पर कितनी धन राशि खर्च हुई है ?

खाद्य तथा कृषि मंत्री (श्री जगजीवन राम) : (क) से (ग). आवश्यक जानकारी इकट्ठी की जा रही है और सभा के पटल पर रख दी जाएगी।

लिमिटेड कम्पनियों द्वारा बोनस न दिया जाना

9288. **श्री निहाल सिंह** : क्या श्रम तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) उन लिमिटेड कम्पनियों के नाम क्या हैं; जिनके विरुद्ध केन्द्रीय सरकार के पास ऐसी शिकायतें आई हैं, कि उन्होंने गत पांच वर्षों में अपने कर्मचारियों को बोनस नहीं दिया है;

(ख) इनमें से प्रत्येक कम्पनी द्वारा बोनस की कितनी राशि देय है; और

(ग) कर्मचारियों को इसकी अदायगी करवाने के बारे में सरकार ने क्या कार्यवाही की है ?

श्रम तथा पुनर्वास मन्त्री (श्री हाथी) : (क) और (ख). बोनस सांविधिक रूप से 1964-65 के लेखा वर्ष से ही देय है। उन सभी लिमिटेड कम्पनियों के नाम तथा अन्य विवरण इस समय उपलब्ध नहीं हैं जिनके विरुद्ध बोनस की अदायगी न करने के बारे में पिछले पांच वर्षों के दौरान शिकायतें प्राप्त हुई हैं।

(ग) अधिनियम के लागू होने के समय से अब तक केन्द्रीय क्षेत्र में बोनस भुगतान अधिनियम 1965 के उल्लंघन के 51 मामलों के बारे में अभियोजन मंजूर किए गये हैं।

One Union in one Industry

9289. SHRI S. M. BANERJEE : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the further progress made to have one Union in one industry ;

(b) whether any legislative measure is likely to be introduced ; and

(c) if so, when ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) to (c). Certain proposals regarding recognition of Trade Unions are under consideration. Government, however, do not purpose undertaking any legislation on the subject until they have received and considered the recommendations of the National Commission on Labour.

दिल्ली में टेलीफ़ोनों का गलती से काटा जाना

9290. **श्री कंवर लाल गुप्त** :
श्री टी० पी० शाह :

क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में ऐसे सरकारी कार्यालयों के नाम तथा पते क्या हैं जिन के टेलीफोन गत छः महीनों में टेलीफोन बिलों का भुगतान न किए जाने के कारण काट दिये गये थे;

(ख) क्या सरकार ने गत छः महीनों में गलती से टेलीफोन काटने के लिये टेलीफोन निदेशालय के अधिकारियों के विरुद्ध कोई कार्यवाही की है ;

(ग) यदि हां, तो क्या; और

(घ) गत एक वर्ष में देश में गलती से टेलीफोनों के काटे जाने के लिए सरकार द्वारा कितना प्रतिकर दिया गया है ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) : (क) यह सूचना इस समय उपलब्ध नहीं है क्योंकि खाते टेलीफ़ोन के अनुसार रखे जाते हैं, न कि प्रयोक्ताओं के वर्गों जैसे कि सरकारी, गैर-सरकारी आदि के अनुसार।

(ख) और (ग). कुछ गलती से काटे गये टेलीफोन के मामलों में अनुशासनिक कार्रवाई की जा रही है।

(घ) कोई क्षतिपूर्ति नहीं दी जाती।

Shortage of rice during transportation

9291. SHRI T. P. SHAH : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that there was a shortage of about 60,000 maunds of rice valued about Rupees 15 lakhs while transporting rice by coastal veseles from Calcutta to Kerala Ports during the period from February, 1961 to May, 1962;

(b) if so, whether any claim for these shortages was made with the steamer agents;

(c) if not, reasons therefor; and

(d) the reasons for such heavy shortages and the steps Government propose to take to avoid recurrence of such shortages in future ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) Yes, Sir. There was a short-landing loss of 2378 tonnes (63,700 mds.) of rice valued at Rs. 14.07 lakhs.

(b) Yes, Sir. But they were repudiated by the Steamer Agents.

(c) The question does not arise.

(d) The subject matter of this Question already stands included in para 86 of the Audit Report (Civil), 1968, signed on 21.3.68 and will be discussed by the Public Accounts Committee whose report will, in due course, be placed on the Table of the House.

Demurrage on Food Ships

9292. SHRI KANWAR LAL GUPTA:
SHRI T. P. SHAH :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that a sum of Rs. 1.48 crores was paid as demurrage in respect of 214 vessels of foodgrains imported during the period from February to December, 1966;

(b) if so, whether Government have instituted any inquiry to fix the responsibility for this wastage;

(c) if so, the result of this inquiry; and

(d) the steps taken by Government to avoid such wastage in future ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) Yes, Sir.

(b) to (d). The subject matter of this question already stands included as sub-para. 3 of para 83 in the Audit Report (Civil) 1968 signed on 21.3.1968 and will be discussed by the Public Accounts Committee whose report will in due course be placed on the Table of the House.

Appointment of Members on Consultative Committees attached to Ministers

9293. SHRI PREM CHAND VERMA: Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state :

(a) the procedure for nomination to the Parliamentary Consultative Committees attached to the Ministries;

(b) whether any report is prepared of the work done by the Consultative Committees and if not, the reasons therefor; and

(c) whether in the case of Members who do not participate in even 50 per cent of the meetings of Committee, before their renomination, any consultations are made and if not, the reasons therefor ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : (a) Members of Parliament are nominated on the Informal Consultative Committees of various Ministries on the basis of the preferences indicated by the members themselves.

(b) As these Committees are of informal character no formal report is prepared in respect of the work done.

(c) Membership on the Informal Consultative Committees is voluntary. A Member of Parliament once nominated on the Committee for a Ministry according to the preference indicated by him continues to be a member of that Committee unless he himself opts for nomination on the Committee for some other Ministry.

विदेशों से निमंत्रण

9294. **श्री शशि भूषण वाजपेयी** : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) गत दो वर्षों में सहकारी समितियों तथा उनके कार्यकर्त्ताओं को समाजवादी तथा गैर-समाजवादी देशों से क्रमशः कितने निमंत्रण प्राप्त हुए; और

(ख) उनका ब्यौरा क्या है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री एम० एस० गुरुपदस्वामी): (क) 11 निमंत्रण यू०एस० एस० आर०, चेकोस्लोवाकिया तथा जर्मन डेमोक्रेटिक रिपब्लिक से और 10 निमंत्रण फेडरल रिपब्लिक आफ जर्मनी, स्वीडेन, यूनाइटिड किंग्डम, जमायका, जापान तथा इसरायल से प्राप्त हुए थे ।

(ख) एक विवरण सभा पटल पर रखा है [पुस्तकालय में रख दिया गया । देखिये संख्या LT-1135/68]

सहकारी समितियों को समाजवादी देशों से निमन्त्रण

9295. **श्री शशि भूषण वाजपेयी** : क्या **खाद्य तथा कृषि मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि वित्त मन्त्रालय ने कुछ सहकारी समितियों तथा उनके कार्यकर्त्ताओं को समाजवादी देशों से प्राप्त हुए कुछ निमंत्रणों को अस्वीकार कर दिया है; और

(ख) यदि हां, तो गत दो वर्षों में ऐसे कितने निमंत्रण अस्वीकार किये गये हैं तथा उन्हें किस आधार पर अस्वीकार किया गया है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मन्त्री (श्री एम० एस० गुरुपदस्वामी) : (क) और (ख). पिछले दो वर्षों में 11 निमंत्रणों में से सरकार सहकारी समितियों द्वारा केवल एक निमत्रण स्वीकार करने के लिए सहमत नहीं हुई । इस निर्णय का मुख्य कारण यह था कि यह महसूस किया गया था कि प्रशिक्षण का लाभ उन खर्चों के अनुरूप नहीं होगा जो सहकारी संस्थाओं को प्रायोजित करने पर अन्तर्राष्ट्रीय यात्रा आदि के रूप में होने थे ।

राजस्थान में संचार साधन

9296. **श्री ओंकार लाल बोहरा** : क्या **संचार मंत्री** यह बताने की कृपा करेंगे कि :

(क) राजस्थान जैसे पिछड़े राज्य में संचार के साधनों का विस्तार करने के लिए क्या-क्या विशेष सुविधाएं तथा रियायतें दी गई हैं;

(ख) क्या डाक सेवा और तार तथा टेलीफोनों की सेवाओं का विस्तार करने में, विशेषतया रेतीले और पहाड़ी क्षेत्रों में घाटे तथा लाभ को देखने की वर्तमान नीति में, कोई परिवर्तन करने का विचार है; और

(ग) यदि नहीं, तो उस क्षेत्र में इन सेवाओं की व्यवस्था करने के लिए सरकार का क्या कार्यवाही करने का विचार है ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य मन्त्री (श्री इ० कु० गुजराल) : (क) डाक सुविधायें—विभाग की मौजूदा उदार नीति के अन्तर्गत रास्ते की कठिनाई, जनसंख्या के कम होने या शिक्षा की कमी के कारण अविकसित क्षेत्रों को डाक-तार विभाग द्वारा डाक-सुविधाओं के विस्तार के लिए अत्यन्त पिछड़ा हुआ क्षेत्र माना जाता है । ऐसे क्षेत्रों में डाकघर खोलते समय जनसंख्या या एक वर्ग में रखे जाने वाले गांव की परस्पर दूरी का ध्यान नहीं रखा जाता । ऐसे मामलों में प्रत्येक डाकघर पर प्रतिवर्ष 1000 रुपये के घाटे की अनुमति है । विशेष परिस्थितियों में डाक-तार महानिदेशक के विवेक पर घाटे की सीमा 2,500 रुपये तक बढ़ा दी जाती है । राजस्थान में बाड़मेर, जैसलमेर जिलों और चुरू, उदयपुर और बांसवाड़ा जिलों के भागों को डाक-तार विभाग ने अत्यन्त पिछड़े हुए माना है । नये तारघर मार्ग से हट कर पड़ने वाले स्थानों अर्थात ऐसे स्थानों पर जिनसे 20 किलोमीटर के भीतर तारघर न हों, स्थापित किये जाते हैं, बशर्ते कि प्रत्येक मामले में घाटा 1,000 रुपये से अधिक न हो ।

सार्वजनिक टेलीफोन घर देश में दूरस्थ स्थानों पर स्थापित किये जाने का प्रस्ताव है बशर्ते कि निकटतम टेलीफोन केन्द्र से ऐसे स्थानों की दूरी 40 किलोमीटर से अधिक हो ।

डाक, तार और टेलीफोन की सुविधाओं की देश के किसी भी भाग में दूरी और जनसंख्या को दृष्टि में न रख कर भी व्यवस्था की जाती है बशर्ते कि इसमें दिलचस्पी रखने वाली

पार्टियां विभाग द्वारा की जाने वाली लागत को बर्दाश्त करने के लिए तैयार हों।

(ख) और (ग). मौजूदा नीति के अन्तर्गत विभाग द्वारा प्रदान की जाने वाली सुविधायें पर्याप्त मानी जाती हैं। अतः नीति में परिवर्तन करने का कोई विचार नहीं है।

सूरतगढ़ कृषि फार्म

9297. **श्री ओंकार लाल बोहरा :** क्या खाद्य तथा कृषि मन्त्री 11 अप्रैल, 1968 के अतारांकित प्रश्न संख्या 7027 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) सूरतगढ़ यन्त्रीकृत फार्म में अब तक सरकार तथा किसी अन्य देश द्वारा कितनी-कितनी पूंजी लगाई गई है ;

(ख) कई वर्षों से इस फार्म के घाटे पर चलने के क्या कारण हैं; और

(ग) इस घाटे को मुनाफे में बदलने के लिए सरकार क्या कार्यवाही कर रही है ?

खाद्य तथा कृषि मन्त्री (श्री जगजीवन राम) : (क) केन्द्रीय सरकार ने 1956-57 से 1966-67 तक की अवधि में सूरतगढ़ फार्म में 436.96 लाख रुपये की कुल पूंजी लगाई है। फार्म को इस सरकार से उपहार के रूप में 67 लाख रुपये की मशीनें व उपकरण प्राप्त हुए थे।

(ख) और (ग). प्रारम्भिक वर्षों में फार्म को हानि होनी अनिवार्य थी। परन्तु कई वर्षों में फार्म को जो हानि हुई है उसमें मुख्य कारण सिंचाई सुविधाओं की कमी व घग्गर की बार-बार की बाढ़ें हैं। फार्म को जल सप्लाई बढ़ाने के लिए प्रयास किये जा रहे हैं। बाढ़ नियंत्रण उपाय भी किये जा रहे हैं। जब सिंचाई के लिए पानी की सप्लाई पर्याप्त व नियमित हो जायेगी, उस समय फार्म को हानि होनी बन्द हो जाने की आशा है।

Strike notice by Andaman Forest Union and P. W. D. Workers Union

9298. SHRI K. R. GANESH : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the Andaman Forest Labour Union and P. W. D. Workers Union in the Andaman and Nicobar Islands have served strike notices;

(b) if so, the matters under dispute and whether the period of notice has expired;

(c) whether any negotiations were initiated in the meantime; and

(d) whether conciliation proceedings were initiated and the other steps taken by the Labour Department to effect settlement of the disputes ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Yes, Sir.

(b) A statement showing the demands of the two Unions is laid the Table of the House. [*Placed in library. See* No. LT 1136/68] The period of notice of strike expired on the 24th April, 1968.

(c) Yes, Sir.

(d) Although conciliation proceeeings were not initiated, the Labour Dopartment of the Administration maintained close watch over the situation. The Chief Commissioner personally discussed the demands with the representatives of the unions and the Heads of the concerned Departments. The Administration have already conceded some of demands. A statement showing these demands is laid on the Table of the House. [*Placed in library. See* No. LT 1136/68] Some of the remaining demands are under examination.

उत्तर प्रदेश में भूमि का वितरण

9299. **श्री मोलहू प्रसाद :** क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उत्तर प्रदेश सरकार द्वारा भूमि के वितरण के लिए की गई दोषपूर्ण व्यवस्था के कारण ऐसे लोग, जिनके पास भूमि है, अपने परिवार के सदस्यों के नाम

में, जिनके नाम से कोई भूमि नहीं है, अपने लिये भूमि ले लेते हैं।

(ख) यदि हां, तो क्या सरकार का विचार भूमि वितरण समितियों तथा पंचायतों के सदस्यों के विरुद्ध, जो इस प्रकार भूमि बांटते हैं, कोई कार्यवाही करने का है; और

(ग) यदि हां, तो सरकार कब तक कार्य-वाही करेगी ?

खाद्य तथा कृषि मन्त्री (श्री जगजीवन राम) : (क) जमीनदारी के उन्मूलन क्षेत्रों में खाली भूमि गांव सभाओं के अधिकार में है और इन सभाओं की भूमि प्रबन्ध समितियां, जमीनदारी उन्मूलन अधिनियम की व्यवस्थाओं के अनुसार भूमि को वितरित करती हैं। अधि-नियम में विभिन्न वर्गों के व्यक्तियों के लिए प्राथमिकता रक्खी गई है। फिर भी, शिकायतें आई हैं कि बहुत से मामलों में भूमि प्रबन्ध समितियों द्वारा इन प्राथमिकताओं का पालन नहीं किया गया।

(ख) अगस्त, 1967 में, उत्तर प्रदेश की सरकार ने तीन पूर्ववर्ती वर्षों में गांव सभाओं की भूमि प्रबन्ध समितियों द्वारा स्वीकृत समस्त पट्टों के निरीक्षण के लिए और नियमों का उल्लंघन करने वाले प्रधानों के विरुद्ध कार्यवाही करने के लिए आदेश जारी किये।

(ग) पटटों का निरीक्षण अभी हो रहा है। सम्बन्धित लोगों को न्यायिक रूप से सुनने के बाद ही अनियमित पट्टों को रद्द किया जा सकता है। अतः यह बताना सम्भव नहीं है कि उस काम में कितना समय लगेगा।

उत्तर प्रदेश में वन भूमि

9300. **श्री मोलहू प्रसाद** : क्या **खाद्य तथा कृषि** मन्त्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश में सरकारी वनों की भूमि जिलावार कितने एकड़ है और उसमें से कितने एकड़ भूमि पर ग्रामवासियों ने अनधिकृत रूप से कब्जा कर रखा है और प्रधानों के माध्यम से उसे पट्टे के रूप में दर्ज करवा रखा है;

(ख) यदि हां, तो इसके परिणाम स्वरूप वन विभाग को रेंज वार कितनी हानि हुई है; और

(ग) क्या उन व्यक्तियों में, जिन्होंने वन विभाग की भूमि पर कब्जा कर रखा है भूमि-हीन किसान भी शामिल हैं, और यदि हां, तो उनका ब्यौरा क्या है ?

खाद्य तथा कृषि मन्त्री (श्री जगजीवन राम) : (क) से (ग). राज्य सरकार से जान-कारी इकट्ठी की जा रही है और यथा समय सभा पटल पर रख दी जायेगी।

भूमि प्रबन्ध समिति द्वारा दिये गये पट्टों के बारे में जांच

9301. **श्री मोलहू प्रसाद** : क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश सरकार द्वारा जारी किये गये दिनांक 19 अगस्त, 1967 के सरकारी आदेश संख्या 303/1-ए-8-2 (5)/67 के अनुसरण में ग्राम सभाओं की भूमि प्रबन्ध समितियों द्वारा दिये गये पट्टों के बारे में जांच रिपोर्ट सभी जिला अधिकारियों से सरकार को प्राप्त हो गई है; और

(ख) यदि हां, तो जिलावार उनका ब्यौरा क्या है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री एम० एस० गुरुपदस्वामी) : (क) और (ख). उत्तर प्रदेश सरकार से जानकारी एकत्रित की जा रही है और प्राप्त होने पर सभा पटल पर रख दी जाएगी।

दिल्ली में उर्वरकों के भाव

9302. **श्री ओंकार लाल बेरवा** : क्या **खाद्य तथा कृषि** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली में उर्वरकों के भाव बढ़ गये हैं; और

(ख) यदि हां, तो इसके क्या कारण हैं ?

खाद्य तथा कृषि मन्त्री (श्री जगजीवन राम) : (क) जी हां। सेन्ट्रल फर्टीलाइजर पूल द्वारा वितरित अमोनियम सल्फेट, यूरिया और मूरिएट आफ़ पोटाश के खुदरा मूल्य दिल्ली और देश के अन्य भागों में 1-4-1968 से थोड़े से बढ़ा दिये गये हैं।

(ख) इन उर्वरकों के मूल्य निम्नलिखित कारणों से बढ़ाने पड़े थे :

1. देश में उत्पादित उर्वरकों की उपलब्धि की लागत का बढ़ना।

2. मूरिएट आफ पोटाश पर राज सहायता का हटाया जाना।

3. पूल की हानि को न्यूनतम करना।

दिल्ली में बीजों में मिलावट

9303. **श्री ओंकार लाल बेरवा** : क्या **खाद्य तथा कृषि** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली में बीजों में मिलावट के बारे में सरकार को शिकायतें प्राप्त होती रही हैं; और

(ख) यदि हां, तो इस सम्बन्ध में वर्ष 1967-68 में कितने स्थानों पर छापे मारे गये हैं और दोषी पाए गए व्यक्तियों के विरुद्ध क्या कार्यवाही की गई है ?

खाद्य तथा कृषि मन्त्री (श्री जगजीवन राम) : (क) जी नहीं।

(ख) प्रश्न नहीं होता

पूसा इंस्टीट्यूट, नई दिल्ली में शरबती सोनारा बीज के गेहूं का न मिलना

9304. **श्री ओंकार लाल बेरवा** : क्या **खाद्य तथा कृषि** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कि पूसा इंस्टीट्यूट, नई दिल्ली में शरबती सोनारा बीज का गेहूं तथा अन्य बीज उपलब्ध नहीं है; और

(ख) यदि हां, तो इसके क्या कारण हैं ?

खाद्य तथा कृषि मन्त्री (श्री जगजीवन राम) : जी नहीं।

(ख) प्रश्न नहीं होता।

साहू कैमिकल्स

9305. **श्री रघुवीर सिंह शास्त्री** : क्या **श्रम तथा पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि साहू कैमिकल्स में उत्पादन स्थगित होने के कारण अमोनिया तथा अमोनिया क्लोराइड की बहुत कमी हो गई है, जिसके परिणामस्वरूप उत्तर प्रदेश में शीतागार बन्द हो गये हैं और फलस्वरूप बहुत बड़ी मात्रा में फल खराब हो रहे हैं; और

(ख) यदि हां, तो अमोनिया उपलब्ध कराने तथा साहू कैमिकल्स में श्रम विवादों को हल कराने के लिए सरकार द्वारा क्या कार्यवाही की गई है ?

श्रम तथा पुनर्वास मंत्री (श्री हाथी) : (क) इस संस्था में हड़ताल के कारण उत्पादन 13-3-68 से 8-4-68 तक बन्द रहा। राज्य श्रम आयुक्त को उत्तर प्रदेश के किसी शीतागर के बन्द होने तथा परिणामस्वरूप फल खराब होने की कोई रिपोर्ट प्राप्त नहीं हुई।

(ख) राज्य समझौता मशीनरी के प्रयत्नों के फलस्वरूप एक समझौता हो गया और 9-4-68 से काम पुनः चालू हो गया।

चीनी की मिलें

9306. **श्री रघुवीर सिंह शास्त्री** : क्या **खाद्य तथा कृषि** मन्त्री यह बताने की कृपा करेंगे कि :

(क) चीनी के विभिन्न मिलों द्वारा गन्ना

उत्पादकों को राज्य-वार गन्ने की कीमत की कितनी राशि देनी बकाया है; और

(ख) इस वर्ष चीनी मिलों को हुए असाधारण लाभ को ध्यान में रखते हुए क्या सरकार ने गन्ना उत्पादकों को उनकी बकाया राशि दिलाने तथा भविष्य में ठीक समय पर राशि का भुगतान करवाने के लिए क्या कार्यवाही की है ?

खाद्य तथा कृषि मन्त्री (श्री जगजीवन राम) : (क) 31 मार्च, 1968 को राज्यवार चीनी मिलों द्वारा दिये गन्ने के मूल्य का बकाया बताने वाला विवरण सभा पटल पर रखा है। [**पुस्तकालय में रख दिया गया। देखिये संख्या** LT-1137 68]

(ख) राज्य सरकारों के साथ इस संबंध में पत्र-व्यवहार किया गया था; पिछले मौसमों के बकाये के बारे में उत्तर प्रदेश सरकार ने सूचित किया है कि दोषी मिलों को उपलब्धि सर्टिफिकेट जारी किया गया है। चालू मौसम 1967-68 के संबंध में 31 मार्च, 1968 को स्थिति यह थी कि गन्ना उत्पादकों को देय 236.4 करोड़ रुपये की कुल राशि में से 207.5 करोड़ रुपये उस तारीख तक दे दिये गये थे। चालू मौसम के बकाये को भी शीघ्र चुका देने के लिए प्रयत्न किये जा रहे हैं।

कृषि सम्बन्धी वार्षिक कैलेन्डर

9307. **श्री रघुवीर सिंह शास्त्री** : क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का एक ब्यौरे बार कृषि सम्बन्धी वार्षिक कैलेन्डर बनाने का विचार है जिससे किसानों को बीज, रासायनिक उर्वरकों के उचित प्रयोग और अधिक उपज वाली फसलों आदि के बारे में नवीनतम तथा अधिकृत सूचना मिल सके;

(ख) यदि हां, तो उसका ब्यौरा क्या है; और

(ग) यदि नहीं, तो उसके क्या कारण हैं ?

खाद्य तथा कृषि मंत्री (श्री जगजीवन राम) : (क) जी नहीं।

(ख) प्रश्न ही नही होता।

(क) स्थान-स्थान की कृषि जलवायु सम्बन्धी परिस्थितियों में इतना अधिक अन्तर है कि देश के समस्त क्षेत्रों की समस्त फसलों के लिए एक कैलेन्डर तैयार करना सम्भव नहीं है। राज्य सरकारें कृषकों के लिए ऐसे कैलेन्डर गाइड तैयार करती हैं, जिन में कृषकों के प्रयोग हेतु विभिन्न फसलों के लिए सुधरी कृषि विधियां व अन्य लाभप्रद जानकारी दी जाती है।

फिर भी खाद्य और कृषि मन्त्रालय (विस्तार निदेशालय) समस्त प्रमुख फसलों के विषय में और विशेषकर उन अधिक उत्पादनशील किस्मों के बारे में, पुस्तिकायें आदि प्रकाशित करता है, जिनके विषय में प्रयोग तथा अनुभव के आधार पर पैकेज की विधियों का विकास हुआ है। इसी प्रकार का साहित्य, जिसमें स्थानीय सिफारिशें भी शामिल होती हैं, राज्य सरकारों द्वारा प्रकाशित किया जा रहा है।

Supply of Tractors

9308. SHRI MOHAN SWARUP : Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 2303 on the 29th February, 1968 and to state :

(a) whether it is a fact that hundreds of farmers requiring 50 H. P. tractors are on long waiting lists ; and

(b) if so, the reasons for not importing 50 H. P. tractors this year from U. S. S. R. to bridge the increased gap for their demand and supply, when the indigenous production is not likely to meet the overall demand ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) Demand has been indicated already in reply to Unstarred Question No.

2303 answered in the Lok Sabha on the 29th February, 1968.

(b) A production of 2,500 tractors in the range of 50 HP is expected during 1968-69 and of 3,500 numbers in 1969-70. To achieve the above target, the firm, Messers Hindustan Tractors Ltd., has been licensed adequately for import of c.k.d. packs and raw materials. The firm has been allowed to import 3,000 c. k. d. packs during 1967. With this the availability of tractors will be stepped up. The pending demand of such tractors is expected to be fully met by the tractors to be produced in the country during 1968-69. In these circumstances, it is not considered advisable or necessary to go in for the import of 50 HP tractors from U.S.S.R.

Import of Czech Tractors

9309. SHRI MOHAN SWARUP : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the number of Czech 20 H. P. tractors imported so far and their allocations, State-wise, to Agro-Industries Corporations ;

(b) the number of such tractors sold so far to farmers by each Corporation separately ;

(c) the details of after-sales service rendered, if any, to such tractors, whether directly by the Corporations or through third parties and with what set-up in both the cases ; and

(d) whether it is a fact that Agro-Industries Corporation, Madras has declined to handle sales of Czech Tractors and if so, on what grounds ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) 1,000 tractors have so far been imported. Following allocations were made to the State Agro Industries Corporations :

Punjab	300
Haryana	200
U. P.	200
Bihar	300

(b) Following tractors have so far been sold by the respective Corporations :

Punjab	290
Haryana	200
U. P.	95 (Only one hundred tractors arrived some time back in each case; balance has just arrived).
Bihar	

(c) Following after sale service arrangements have been made by the respective Corporations :

(i) Punjab : The Punjab Corporation has set up a base workshop with two mobile workshop units.

(ii) Haryana : The Haryana Corporation has set up a base workshop and one mobile unit. It is also organising after sale services in some districts through other parties on an *ad hoc* basis.

(iii) U. P. : The U. P. Corporation has made its own arrangements for after sale services. It is also to utilise Government Agricultural Workshops and Panchayat Udyog Workshops for undertaking this work.

(iv) Bihar : The Bihar Corporation has set up a base workshop. It is planning to organise mobile units and regional workshops for undertaking after sale service of tractors.

(d) Madras Corporation has asked for an allocation of 100 tractors for the State but in view of the limited nature of the business it was not interested in handling the sale of these tractors.

मध्य प्रदेश में स्वचालित टेलीफोन केन्द्र

9310. श्री ग॰ च॰ दीक्षित : क्या संचार मन्त्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश में कितने मुख्य स्वचालित टेलीफोन केन्द्र हैं ;

(ख) यदि हां, पर कोई मुख्य स्वचालित टेलीफोन केन्द्र नहीं है तो इस के क्या कारण हैं ; और

(ग) क्या इस बारे में कोई क्रमबद्ध कार्यक्रम बनाया गया है ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य मन्त्री (श्री इ० कु० गुजराल) : (क) मध्य प्रदेश में दो मुख्य स्वचल टेलीफोन केन्द्र हैं —

(i) भोपाल में 3,000 लाइनों का स्वचल टेलीफोन केन्द्र और (ii) इन्दौर में 3,600 लाइनों का स्वचल टेलीफोन केन्द्र।

(ख) प्रश्न ही नहीं उठता।

(ग) निम्नलिखित मुख्य स्वचल टेलीफोन केन्द्रों की स्थापना का कार्यक्रम बनाया गया है —

(i) ग्वालियर में 4000 लाइनों के क्रासबार टेलीफोन केन्द्र के 1970 के अन्त तक चालू होने की सम्भावना है।

(ii) जबलपुर में 5000 लाइनों के क्रासबार टेलीफोन केन्द्र के 1972 के अन्त तक चालू होने की संम्भावना है।

(iii) भोपाल (विधान-सभा) में 1500 लाइनों के क्रासबार टेलीफोन केन्द्र के 1972 के अन्त तक चालू होने की सम्भावना है।

(iv) इन्दौर में 5,000 लाइनों के दूसरे मुख्य स्वचल टेलीफ़ोन केन्द्र के 1969 के दौरान चालू होने की सम्भावना है।

(v) इन्दौर में 5,000 लाइनों के मुख्य स्वचल टेलीफोन केन्द्र में 2,800 लाइनों की और वृद्धि करके 1970 के अन्त तक चालू किये जाने की सम्भावना है।

मध्य प्रदेश कृषि परियोजनायें

9611. श्री ग० च० दीक्षित : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि मध्य प्रदेश के कुछ जिलों में कृषि परियोजनायें आरम्भ करने के लिए विश्व बैंक ने ऋण दिया है ;

(ख) यदि हां, तो उन जिलों के नाम क्या हैं तथा उनकी परियोजनाओं का ब्यौरा क्या है; और

(ग) यदि नहीं, तो उसके क्या कारण हैं ?

खाद्य तथा कृषि मन्त्री (श्री जगजीवन राम) : (क) जी नहीं।

(ख) प्रश्न ही नहीं होता।

(ग) विश्व बैंक से कोई सहायता प्राप्त नहीं हुई है, क्योंकि बैंक को कोई परियोजना प्रस्तुत नहीं की गई थी।

Rehabilitation Work in M.P.

9312. SHRI G. C. DIXIT : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether any comprehensive scheme has been submitted by the Madhya Pradesh Government for solving all the outstanding problems concerning rehabilitation in the State ;

(b) if so, the main features thereof ;

(c) the estimated expenditure to be incurred thereon ; and

(d) the decision taken in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) No comprehensive scheme for solving all outstanding problems pertaining to rehabilitation has been submitted by the Government of Madhya Pradesh.

(b) to (d). Do not arise.

Supply of Agricultural Equipments to Mysore

9313. SHRI K. LAKKAPPA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the agricultural implements, such as Tractors, Bulldozers and other implements supplied by the Central Government to Mysore State during the last three years; and

(b) whether those implements are actually being used in agricultural operation in Mysore State or are lying idle ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) and (b). The Ministry of Food, Agriculture, C. D. and Cooperation does not supply agricultural machinery and equipment, such as tractors, bulldozers, etc. to the State Governments including Mysore,

It, however, assists the various States including Mysore in the release of necessary foreign exchange for some of the imported agricultural machinery. Central financial assistance is also given to the States under the Central Sponsored Scheme for Pilot Project for Demonstration and Popularisation of Seed-*cum*-Fertilizer Drills to raise the cereal production in the country. It is the State Government which actually procure machinery and equipment. The information in regard to the agricultural machinery and implement produced by Mysore and used for agricultural operations or lying idle is being collected from the State Government and will be laid on the Table of the Sabha as soon as it is available.

Agricultural Package Schemes

9314. SHRI K. LAKKAPPA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether there is any proposal to open more Agricultural Package Schemes in Mysore State where abundant water is available in view of the frequent failure of adequate food production in that State ; and

(b) if so, the details thereof ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) Yes, Sir. In addition to the Intensive Agricultural District Programme (Package Programme), which is being implemented in Madhya District of Mysore State from 1962-63, it has been decided to treat the area served by Tungabhadra Left Bank Canal, Tungabhadra Right Bank Canal and the Tungabhadra Low Level Canal, comprising an area of 871,000 acres, as an Intensive Agricultural Development Programme Area with effect from 1st April, 1968, so that developmental activities could be intensified and the progress of the area accelerated. The area includes parts of Bellary, Harapanahalli, Hospet and Siruguppa Taluks of Bellary District, and Gangavathi, Koppal, Sindhanoor, Manvi and Raichur Taluks of Raichur District.

(b) A Study Team has been constituted to make a detailed study of the problems and potentialities of the new I.A.D.P. area, and to prepare a blueprint for action. A Steering Committee has also been constituted at the State Level in order to provide the necessary direction to the work of the new I.A.D.P. in the Tungabhadra area.

Automatic Telephone system in Yeotmal City in Maharashtra

9315. SHRI DEORAO PATIL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) The progress made in introducing automatic telephone system in Yeotmal City in Maharashtra State ; and

(b) when the automatic telephone system will be introduced in the city ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) A 400 lines Small Automatic Exchange is planned for Yeotmal. The extension to the existing building for the installation of automatic equipment has just been completed and electrical installation work is in progress.

(b) During the current financial year.

बम्बई और दिल्ली के बीच एस० टी० डी० सिस्टम

9316. श्री देवराव पाटिल : क्या संचार मन्त्री यह बताने की कृपा करेंगे कि :

(क) बम्बई और दिल्ली के बीच एस० टी० डी० सिस्टम चालू करने में कितनी प्रगति हुई है; और

(ख) यह सेवा किस तारीख से चालू हो जायेगी ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) : (क) बम्बई और दिल्ली में ट्रंक स्वचल टेलीफोन केन्द्रों की स्थापना की जा रही है और इनके 1968-69 में चालू हो जाने की सम्भावना है । इन टेलीफोन केन्द्रों से बम्बई और दिल्ली सहित 10 स्थानों का सम्बन्ध जोड़े जाने की सम्भावना है । इन स्थानों से सम्बन्ध स्थापित किये जाने के बाद दो ट्रंक स्वचल टेलीफोन केन्द्रों के

बीच परस्पर सम्बन्ध स्थापित किया जाना है और उस स्थिति में दिल्ली और बम्बई के बीच उपभोक्ता ट्रंक डायलिंग उपलब्ध हो सकेगी ।

(ख) इस सेवा के 1969 के दौरान चालू हो जाने की सम्भावना है ।

श्रम संस्थान

9317. श्री हुकम चन्द कछवाय : क्या श्रम तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) श्रमिकों द्वारा बोनस तथा महंगाई भत्ते की मांगों के कारण केन्द्रीय सरकार के श्रम संस्थानों में वर्ष 1963 से 1967 तक की अवधि में वर्ष-वार कुल कितनी हड़तालें हुई; और

(ख) उपरोक्त अवधि में सरकार ने कितने श्रमिकों को श्रम संस्थानों में नौकरी से हटाया ?

श्रम तथा पुनर्वास मंत्री (श्री हाथी) : (क) एक विवरण संलग्न है, जिसमें केन्द्रीय सरकार के प्रतिष्ठानों में बोनस, मजूरी-दरों और भत्तों के कारण हुए ऐसे विवादों का ब्योरा दिया गया है जिनके परिणामस्वरूप काम-बंदियां हुई ।

विवरण

वर्ष	केन्द्रीय सरकार के प्रतिष्ठानों में बोनस, मजूरी-दरों और भत्तों के कारण हुए ऐसे विवादों की संख्या जिनके परिणामस्वरूप काम बन्दियां हुई ।
1963	14
1964	25
1965	23
1966	55
1967	63 (कच्चे । यह आंकड़ा श्रम ब्यूरो में 6 अप्रैल 1968 तक प्राप्त विवरणियों पर आधारित है)

(ख) इस समय सूचना उपलब्ध नहीं है ।

Jersey Cattle Farm in Kerala

9318. SHRI MANGALATHUMADAM: Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether there is a proposal to start a Jersey Cattle Farm at Attapadi Valley in Kerala State ;

(b) whether the site for the farm has finally been selected ; and

(c) whether the work on the farm will be started during the current financial year ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM): (a) There is a proposal to start a Jersey Cattle Farm in the country. Attapadi Valley in Kerala State is one of the sites under consideration.

(b) No, Sir.

(c) Does not arise.

Fish Catch

9319. SHRI GEORGE FERNANDES: Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the total fish catch by India during the last three years and its ratio to the total world fish catch during the relevant years ;

(b) the total foreign exchange earned by exporting fish during these years ;

(c) whether Government are aware of the criticism from various sources that enough is not being done in the country to expand our fishing industry ; if so, Government's reaction thereto ; and

(d) whether Government would consider setting up a separate Ministry for fisheries and launch a crash programme to increase the catch ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) The total fish catch of India during the last three years and its ratio to the total world fish catch during the relevant years are :

Year	World	India	Percentage of catch in India to world catch
	(in metric tons)		
1965	533,00,000	13,31,000	2.50
1966	568,00,000	13,68,000	2.41
1967	not available	14,20,000	...

(Figures for 1967 are tentative. World cach data is not available for 1967.)

(b) The total foreign exchange earned by exporting fish during these years are ;

	Rs. in crores
1965	6.46
1966	13.12
1967	16.90
(11 months only)	

(c) Government are conscious of the potential resources of fisheries and the fisheries development programme have been considerably expanded. There are, however, limitations of finance and trained manpower in expanding the development more rapidly.

(d) There is no such proposal for a separate Ministry for fisheries. A crash programme to introduce additional mechanised boats is under examination.

केन्द्रीय आलू अनुसंधान केन्द्र पटना

9320. **श्री रामावतार शास्त्री** : क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या फुलवाड़ी शरीफ (पटना) के निकट एक केन्द्रीय आलू अनुसंधान केन्द्र है;

(ख) यदि हां, तो आलू उगाने के समय वहां कितने श्रमिक काम करते हैं तथा वहां स्थायी श्रमिकों की संख्या कितनी है ;

(ग) क्या यह सच है कि वहां 32 श्रमिक पिछले बहुत बर्षों से काम कर रहे हैं, परन्तु उन्हें नियमित नहीं किया गया है ;

(घ) यदि हां, तो इसके क्या कारण हैं ;

(ङ) क्या यह भी सच है कि वहां श्रमिकों द्वारा कार्मिक संघ बनाये जाने के बाद प्रबन्धक ने कुछ श्रमिकों को नौकरी से निकाल दिया है ? और

(च) यदि हां, तो इस मामले में क्या कार्यवाही की गई है ?

खाद्य तथा कृषि मन्त्री (श्री जगजीवन राम) : (क) जी हां ।

(ख) आलू उगाने के समय आकस्मिक रूप से काम करने वाले कार्यकर्त्ताओं की दैनिक संख्या 12 से 100 तक रहती है जो प्रतिदिन की आवश्यकता पर निर्भर करती है। इन में से कोई भी कर्मचारी स्थायी नहीं है । सोलह कर्मचारी पिछले कई वर्षों से लगातार कार्य पर लगाये गये हैं ।

(ग) और (घ) . कई वर्षों से लगातार काम करने वाले कर्मचारियों की संख्या 32 नहीं अपितु केवल मात्रा 16 है । इन 16 में से 4 की मासिक आधार पर नियुक्ति की जा चुकी है । कुछ अन्य कर्मचारियों के मामले विचाराधीन हैं ।

(ङ) जी नहीं ।

(च) प्रश्न ही नहीं होता ।

मान्यता प्राप्त केन्द्रीय कार्मिक संघ

9321. **श्री रामावतार शास्त्री** : क्या श्रम तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने मान्यता प्राप्त केन्द्रीय कार्मिक संघों की सदस्य संख्या वर्ष 1966 सम्बन्धी वार्षिक जांच पूरी कर ली है ;

(ख) यदि हां, तो विभिन्न कार्मिक संघों के सदस्यों की संख्या कितनी है ; और

(ग) देहाती क्षेत्रों में गठित प्रत्येक खेतिहर मजदूर संघ के सदस्यों की संख्या कितनी है ?

श्रम तथा पुनर्वास मंत्री (श्री हाथी) : (क) से (ग). सरकार द्वारा सभी मान्यता प्राप्त कार्मिक संघों की सदस्य संख्या की वार्षिक जांच नहीं की जाती। 1966 के अन्त में अखिल भारतीय मजदूर यूनियन संगठनों के सदस्यों की संख्या की सामान्य जांच की जा रही है और अन्तिम सत्यापित सदस्य-संख्या शीघ्र ही उपलब्ध होने की आशा है।

स्मृति में डाक-टिकट

9323. **श्री राम गोपाल शालवाले** : क्या संचार मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार धार्मिक नेताओं महर्षि दयानन्द सरस्वती तथा स्वामी श्रद्धानन्द की स्मृति में एक डाक-टिकट जारी करने का है ;

(ख) यदि हां, तो ये कब तक जारी किये जायेंगे ; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

संसद कार्य-विभाग तथा संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) : (क) से (ग). स्वामी दयानन्द सरस्वती की स्मृति में एक विशेष डाक-टिकट 4 मार्च, 1962 को ही जारी किया जा चुका है। स्वामी श्रद्धानन्द की स्मृति में डाक-टिकट जारी करने के प्रस्ताव पर डाक-टिकट सलाहकार समिति द्वारा विचार किया गया था, किन्तु आयातित चिपकाने वाले डाक टिकट के कागज की कमी तथा सिक्युरिटि मुद्रणालय की सीमित क्षमता के कारण इस प्रस्ताव को फिलहाल स्वीकार नहीं किया जा सका।

Sugar Output

9324. SHRI S. K. TAPURIAH : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the total output of sugar upto March, 1968 during the current season;

(b) how it compares with the production of sugar in the corresponding period during the last season ;

(c) the number of sugar mills closed upto the 31st March, 1968 in private and co-operative sectors ; and

(d) the reason therefor and the action taken to reopen them ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) and (b). The total production of sugar upto 31st March, 1968, during the current crushing season 1967-68 commencing from 1st of October, 1967, has been 20.75 lakh tonnes as compared with 20.10 lakh tonnes during the corresponding period in the last season.

(c) The number of sugar mills which had closed upto 31st March, 1968, was 112 in the private sector and 28 in the co-operative sector.

(d) The factories had crushed all the cane available to them and the question of reopening them in the current season does not arise.

Sugar Quota in Delhi

9325. SHRI HIMATSINGKA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether with a view to curbing the raising prices of sugar in Delhi, there is a proposal to increase the quota of sugar for distribution under the ration cards system in Delhi and New Delhi ; and

(b) if so, to what extent the Capital's quota is being increased and what will be per head increase in the quantity of sugar to be distributed ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) No, Sir.

(b) Does not arise.

Hindustan Motors

9326. SHRI MOHAMMED ISMAIL :
SHRI K. ANIRUDHAN :
SHRI BHAGAWAN DAS :
SHRI K. RAMANI :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the workers

of Hindustan Motors went on pay strike on the 7th April, 1968 ;

(b) if so, what were their demands ; and

(c) the steps taken by Government to settle the dispute ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) The seventh of April, 1968 being Sunday, the factory remained closed on that day. The Company started payment of wages to to their workmen on 6.4.68 when about 2000 workmen collected their wages. The rest of the workmen started receiving their wages on 8.4.68.

(b) No demands of the workmen are pending before the State Labour Directorate of West Bengal. Recently, however, some questions relating to the bonus payable for the years 1960-61 and 1961-62 have been raised by the workmen.

(c) The State Labour Directorate has discussed the question of bonus with the management and the Union and attempts are being made by them to settle the issue.

बुलन्दशहर में स्वचालित टेलीफोन व्यवस्था

9327. श्री यशपाल सिंह : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बुलन्दशहर में स्वचालित टेलीफोन व्यवस्था करने के बारे में सरकार विचार कर रही है ;

(ख) यदि हां, तो यह योजना कब कार्यान्वित हो जाने की सम्भावना है ; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) : (क) जी हां।

(ख) इस टेलीफोन केन्द्र के 1969 के दौरान चालू किये जाने की सम्भावना है।

(ग) प्रश्न ही नहीं उठता।

चना लाना ले जाना

9328. श्री मीठा लाल मीना : क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सरकार द्वारा चने तथा चनेकी दालों पर से क्षेत्रिय प्रतिबंध हटा लिये जाने के बाद भी कुछ राज्य सरकारों ने वे प्रतिबन्ध अब भी लगा रखे हैं; और

(ख) यदि हां, तो इसका ब्यौरा क्या है ?

खाद्य तथा कृषि मंत्री (श्री जगजीवन राम) : (क) और (ख) . देश भर में चने तथा जौ के निर्वाध संचलन के लिए 28 मार्च, 1968 से खुली छूट दे दी गई है। मध्य प्रदेश सरकार ने यह अनुरोध किया था कि संचलन पर प्रतिबंध लगे रहने चाहिए। यह अनुरोध स्वीकार नहीं किया गया है और मध्य प्रदेश सरकार को तदनुसार सूचित कर दिया गया है।

Extra-Departmental Postal Employees

9329. SHRI CHINTAMANI PANIGRAHI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) when the last increment in allowance for the extra-Departmental postal employees was made :

(b) whether Govornment are aware that payments of this increased allowance to the extra-Departmental employees have not so far been made to such employees under Puri Division in Orissa ; and

(c) the steps which Government purpose to take for immediate payment of these increased sanctioned allowances to the employees ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) E. D. employees are not entitled to draw increments. Last *ad hoc* increase in allowances was made with effect from 1st November 1967 for which orders were issued on 27.1.68.

(b) and (c). It iearnt that increased allowances due to all E. D. employees in Puri Division are being regularly paid except that arrears due to such staff under Puri Head Office were not disbursed. The same will be paid during May 1968.

Staff in Head Post Office, Bhubaneswar (Orissa)

9330. SHRI CHINTAMANI PANIGRAHI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the strength of staff in the Head Post Office, Bhubaneswar in Orissa in 1960 grade-wise ; and

(b) the staff strength in the Head Post Office at the end of March, 1968 grade-wise?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) and (b). A statement is laid on the Table of the Lok Sabha. [*Placed in Library. See* No. LT—1138/68].

Head Post Office, Bhubaneswar

9331. SHRI CHINTAMANI PANIGRAHI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of letters received daily for delivery at the Head Post Office, Bhubaneswar in Orissa at present ; and

(b) the number of sanctioned sorting Postmen for sorting out these letters for delivery there ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) About 15,000 on an average.

(b) Four Sorting Postmen and one Reader Postman in supplemention of two clerks.

Harassment of Voters during 4th General Elections

9332. SHRI BEDABRATA BARUA :
SHRI N. K. SANGHI :

Will the Minister of LAW be pleased to state :

(a) whether any complaints of harassment of voters by the candidates in the last General Elections were received by Government ; and

(b) if so, the number of complaints received by Government and action taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM) : (a) Yes, Sir.

(b) Three complaints were received in the Election Commission after the polling was over during the last general elections alleging that some Harijan voters were prevented from exercising their franchise by roudy elements ; one of these complaints was from Mathura parliamentary constituency in Uttar Pradesh and two from Hajipur and Islampur assembly constituencies in Bihar. As the complaints were vague and were received after the dates of poll, no action was considered possible or necessary.

उत्तर प्रदेश में भूमि का आवंटन

9333. श्री निहाल सिंह : क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कुछ भूतपूर्व सैनिकों तथा भूमिहीन व्यक्तियों को, जिन्होंने 17 नवम्बर, 1967 से पहले तीन वर्षों की अवधि में मथुरा तथा मेरठ जिलों में भूमि के आवंटन के लिये आवेदन पत्र दिये थे, अब तक भूमि आवंटित नहीं की गई है, हालांकि उन्होंने इस बारे में बार-बार आवेदन पत्र दिये हैं;

(ख) यदि हां, तो इस सम्बन्ध में सरकार ने क्या कार्यवाही की है;

(ग) क्या सरकार का विचार उन कर्मचारियों को परती तथा सरकारी भूमि का आवंटन करने के लिए आदेश जारी करने का है, जिन्होंने 17 नवम्बर, 1967 से पहले आवेदन पत्र दिये थे; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

खाद्य तथा कृषि मन्त्री (श्री जगजीवन राम) : (क) उत्तर प्रदेश में समस्त खाली भूमि पर गांव सभाओं का अधिकार है। उत्तर प्रदेश जमींदारी उन्मूलन तथा भूमि सुधार अधिनियम की व्यवस्थाओं के अनुसार ऐसी भूमि का नियतन गांव सभाओं की भूमि प्रबन्ध समितियों द्वारा किया जाता है। उन भूतपूर्व सैनिकों तथा भूमिहीन व्यक्तियों के मामले हों

सकते हैं जिन्होंने भूमि के नियतन के लिए आवेदन पत्र दिये थे, किन्तु इस अवधि में उन्हें गांव सभाओं द्वारा भूमि नियत न की जा सकी।

(ख) और (ग). ज़मीनदारी उन्मूलन अधि-नियम के अधीन बनाये गए नियमों के अन्तर्गत भूमिहीन व्यक्तियों तथा भूतपूर्व सैनिकों को भूमि के नियतन में प्राथमिकता दी जाती हैं। जिन व्यक्तियों को नियतन के सम्बन्ध में शिकायत है वे आपत्ति उठा सकते हैं जो न्यायिकरूप से उप-प्रभागीय अधिकारी द्वारा सुनी जाती है। ऐसे मामलों में सरकार द्वारा हस्तक्षेप किया जाना सम्भव नहीं है। सम्बन्धित व्यक्तियों को सीधा गांव सभा की भूमि प्रबन्ध समिति को प्रार्थना पत्र देने होंगे जो नियमानुसार उनकी योग्यताओं के आधार पर उन प्रार्थना-पत्रों पर विचार करेगी।

(घ) अधिनियम में संशोधन किये जाने से पूर्व, तहसीलदारों द्वारा भूमि प्रबन्ध समितियों के निर्णयों के पूर्व-निरीक्षण को अनिवार्य बनाये जाने के कारण, गांव सभाओं की अधिकृत भूमि का नियतन रोक दिया गया है।

दिल्ली में डाकघर

9334. **श्री निहाल सिंह :** क्या संचार मन्त्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में कुल कितने डाकघर हैं तथा सरकारी इमारतों और किराये की इमारतों में काम करने वाले डाकघरों की संख्या कितनी कितनी है;

(ख) किराये की इमारतों में चल रहे डाकघरों के सम्बन्ध में गत दो वर्षों में कुल कितनी धनराशि दी गई है; और

(ग) क्या ऐसे डाकघरों के लिये भूमि खरीदने और उस पर अपनी इमारतें बनाने का सरकार का विचार है ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) :

(क) राजधानी में विभागीय डाकघरों की संख्या	229
सरकारी इमारतों में चल रहे डाकघरों की संख्या	75
किराये की इमारतों में चल रहे डाकघरों की संख्या	135
बिना किराये की निजी इमारतों में चल रहे डाकघरों की संख्या	19

(ख) 6,39,394 रुपये 63 पैसे।

(ग) जी हां, जहां-कहीं संभव हो। पहले से ही 22 प्रस्ताव विचाराधीन हैं और चार मामलों में निर्माण-कार्य शुरू हो चुका है।

चुकन्दर की खेती

9335. **श्री यशवन्त सिंह कुशवाह :**
श्री देवकीनन्दन पाटोदिया :

क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि देश में चुकन्दर की खेती बढ़ाने के लिये सरकार ने क्या कार्यवाही की है तथा इस सम्बन्ध में भविष्य में कौन सी योजना कार्यान्वित की जायेगी ?

खाद्य तथा कृषि मंत्री (श्री जगजीवन राम) : चुकन्दर की खेती और प्रोसेसिंग का कार्य अभी तक प्रयोगात्मक स्तर पर है और इसलिए चुकन्दर की खेती का क्षेत्र बढ़ाने के लिए सरकार ने कोई कदम नहीं उठाये हैं। चुकन्दर की खेती के परीक्षणों से पता लगा है कि चुकन्दर की खेती उत्तर भारत के कुछ भागों में रबी की फसल के रूप में सफलता से उगायी जा सकती है। हिमाचल प्रदेश के अधिक ऊंचाई वाले क्षेत्रों में भी बीज के लिए चुकन्दर सफलतापूर्वक उगाया गया है। हरियाणा में यमुनानगर, पंजाब में भोगपुर और राजस्थान में श्री गंगानगर में चुकन्दर के ऊपर प्रोसेसिंग टेस्ट किये जा रहे हैं। अभी तक किये गये परीक्षणों से पता चला है कि चुकन्दर के प्रोसे-सिंग में इसके अतिरिक्त कि उसके लिये डीफ्यू-जरस जैसी कुछ नयी मशीनें लगानी पड़ेंगी, और कोई विशेष कठिनाई प्रस्तुत नहीं हुई है।

चुकन्दर की खेती को एक व्यापारिक फसल के रूप में अपनाये जाने का निर्णय इन परीक्षणों के परिणामों के आधार पर ही निर्भर करेगा।

Rehabilitation Tractor Unit in Betapur Area of Middle Andaman

9336. SHRI K. R. GANESH : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the expenses of the Rehabilitation Tractor Unit working in the Betapur area of Middle Andaman for the periods the unit worked there and yearly expenses since its work was completed ;

(b) when the work of the Tractor Unit started and when it was completed ; and

(c) the work which the unit is doing now ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) The total expenditure of the Fully Mechanised Unit of the Rehabilitation Reclamation Organisation deployed in Betapur area of Middle Andaman Island for the period the Unit worked there, *viz*. from March, 1965, to the 12th May, 1967, is Rs. 17.00 lakhs roundly. The expenditure for the period from 13.5.67 upto February, 1968 is Rs. 3.74 lakhs roundly.

(b) The work of the Unit at Betapur started on the 25th March, 1965, and was completed on the 12th May, 1967.

(c) While awaiting transport by ship to Little Andaman Island, the Unit has done some earthwork for the Andaman Trunk Road estimated to be of the order of 3 lakhs cubic feet. The Unit is now under transfer to Little Andaman Island for undertaking reclamation work there.

Purchase of Rice and Paddy

9337. SHRI K. R. GANESH : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether maximum prices for the purchase of rice and paddy have been fixed in the Andaman and Nicobar Islands for 1968 ;

(b) if so, whether the maximum prices so fixed are commensurate with the general cost of living in the Islands ; and

(c) the prices of main basic consumer items in the markets of Port Blair, Rangat, Diglipur, Mayabundar, Kadamtalla and Baratung ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) Yes, Sir.

(b) Yes, Sir.

(c) A statement is laid on the Table of the House. [*Placed in Library. See* No. LT—1139/68].

बिहार के पटसन उत्पादक

9338. श्री क० मि० मधुकर : क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार की बिहार के पटसन उत्पादकों को पटसन का न्यूनतम मूल्य दिलाने में असमर्थता के कारण वहां के पटसन उत्पादकों में असन्तोष बढ़ता जा रहा है जिसके परिणामस्वरूप पटसन का मूल्य गिरता जा रहा है और किसानों की उत्पादन लागत भी पूरी नहीं हो रही है;

(ख) क्या उत्पादक तथा व्यापारी संघ के मन्त्री ने अपने हाल के वक्तव्य में पटसन उत्पादकों की कठिनाइयों के लिए सरकार को दोषी ठहराया है; और

(ग) यदि हां, तो बिहार में पटसन का मूल्य न गिरने देने के लिए सरकार ने क्या कार्यवाही की है ?

खाद्य तथा कृषि मन्त्री (श्री जगजीवन राम) : (क) गत कुछ सप्ताहों में पटसन के मूल्य में वृद्धि हुई है। उत्पादन लागत पर किसानों द्वारा किसी प्रकार की हानि उठाने का प्रश्न ही नहीं होता। फिर भी, यह सत्य है कि बिहार में पटसन उत्पादकों में विशेषत: मौसम के प्रारम्भ में, जबकि निर्धन किसान पटसन बेचने के लिए विवश थे, असन्तोष था, क्योंकि

पटसन न्यूनतम सहायक मूल्यों से कम मूल्य पर बिक रहा था।

(ख) कृषि विभाग के पास सरकारी तौर पर कोई जानकारी उपलब्ध नहीं है। उत्पादक तथा व्यापारी संघ के सचिव के किसी भी पत्र को ढूंढ निकालना सम्भव नहीं हो सका है।

(ग) कच्चे पटसन का मूल्य सहायक मूल्य के स्तर से नीचे न गिरने देने के लिए निम्न कदम उठाये गये हैं :—

(1) पटसन (लाइसेन्सिग और नियन्त्रण) आदेश, 1961 की व्यवस्था के अन्तर्गत, पटसन की मिलों के लिए अनिवार्य कोटे का निर्धारण ;

(2) पटसन के समीकरण भण्डार संघ द्वारा क्रय के लिए कोटे का नियतन; और

(3) राजकीय व्यापार निगम द्वारा सहकारी संस्थाओं के माध्यम से विभिन्न पटसन/मेस्ता उत्पादन क्षेत्रों में खरीद।

इन उपायों का बाजार पर अच्छा प्रभाव पड़ा है।

Irregularities in Collieries

9339. SHRI KASHI NATH PANDEY: Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the names and addresses of the collieries which are being prosecuted for improper maintenance of attendance registers and bogus registers during the last five years ; and

(b) the names and addresses of the collieries which are being prosecuted for non-payment of quarterly bonus, over-time wages, non-payment of annual leave wages and Railway fares during the last five years?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) and (b). The information is not readily available; it is being collected and will be laid on the Table of the Sabha as soon as possible.

Indian Standard Wagon Co., West Bengal

9340. SHRI JYOTIRMOY BASU :
SHRI BHAGABAN DAS :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether an agreement for settlement between the management and workers of the Indian Standard Wagon Co., West Bengal has been drafted for reopening of the Company ; and

(b) if so, the main features thereof ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Yes, Sir. An agreement was concluded between the parties on the 26th April, 1968.

(b) A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-1140/68].

Unemployment Insurance Scheme

9341. SHRI GEORGE FERNANDES : Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to Starred Question No. 53 on the 14th November, 1967 and state :

(a) whether Government have since decided to implement the scheme of unemployment insurance ;

(b) if so, from what date ;

(c) whether any modifications have been made in the draft scheme ; and

(d) if so, the nature thereof ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) The Scheme is still under consideration.

(b) to (d). Do not arise.

Law Reports in Hindi and Regional Languages

9343. SHRI C. MUTHUSAMI :
SHRI BEDABRATA BARUA :
SHRI B. N. SHASTRI :
SHRI R. K. AMIN :
SHRI J. MOHAMED IMAM :

Will the Minister of LAW be pleased to state :

(a) whether Government have decided to publish Law Reports in Hindi and other regional languages for the guidance and support in the courts in the various parts of the country ;

(b) if so, the financial implications in the implementation of this decision ;

(c) whether it would be possible for the Government to find requisite number of qualified Translators ; and

(d) The number of Translators which would be required for the purpose ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM) : (a) The Government of India have decided to publish two Law Journals in Hindi entitled "Uchchatama Nyayalaya Nirnaya Patrika" containing the reportable judgments of the Supreme Court and "Uchcha Nyayalaya Nirnaya Patrika" containing the reportable judgments of the High Courts in the country. No decision has been taken in regard to publication by the Central Government of similar Law Journals in other regional languages.

(b) The implementation of the scheme to publish the two Law Journals is at present in its initial stage only. It will take some time to determine the exact financial implications of the scheme.

(c) and (d). Government hopes to recruit the necessary number of qualified officers and staff for the purpose shortly.

Financial Assistance for Consumer Industries in Co-operative Sector

9344. SHRI K. P. SINGH DEO :
SHRI HARDAYAL DEVGUN :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the amount of financial assistance given in the Co-operative to set up Consumer Industries during the year 1966-67 ; and

(b) the number of units set up during the above period ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY) : (a) and (b). No financial assistance was given to consumer co-operatives during the year 1966-67 for setting up consumer industries.

Price of D M.S.S. Milk

9345. SHRI MANIBHAI J. PATEL :
SHRI TENNETI VISWANATHAM :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether in view of the proposed ban on manufacture of milk products and also in view of the fact that rates of fodder and other articles required to feed the milch animals have considerably dropped, milk price increased last year would be reduced by the Delhi Milk Supply Scheme ;

(b) if not, the reasons therefor ; and

(c) whether Government propose to subsidise D.M.S. to help them keep the price of milk low ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) No, Sir.

(b) Unless the price at which the Delhi Milk Scheme can procure raw milk drops significantly, it is hardly possible to reduce the price of milk sold by D.M.S.

(c) No, Sir.

Cost of Production of Foodgrains

9346. SHRI HEM RAJ : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the progress made in the fixation of the cost of production of the various foodgrains; and

(b) how far they will affect the fixation of the floor prices for the purchase of the food-grains as an incentive to greater production by the farmers ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) The Ministry of Food Agriculture, C. D. & Cooperation has set up a Standing Technical Committee for the purpose of providing necessary guidance in organising the collection of data on indices of input costs and also in organising cost of production surveys on an integrated basis. The Committee has recommended the taking up a comprehensive scheme for studying the cost of cultivation of principal crops in the country on a continuous basis and extension of the coverage of the scheme for constructing indices of input costs. Necessary action is being taken to implement the recommendations of the Technical Committee.

(b) Trends in costs of cultivation as well as other relevant factors are broadly taken into account in fixing minimum support prices.

Returns of Election expenses

9347. SHRI S. R. DAMANI :
SHRI BEDABRATA BARUA :
SHRI N. K. SANGHI :
SHRI J. MOHAMED IMAM :

Will the Minister of LAW be pleased to state :

(a) whether the election Commission is considering any changes regarding filing of returns of election expenses by the candidates;

(b) if so, the details thereof;

(c) whether the election rules are also proposed to be amended to provide for rejection of ballot papers if the electors fail to maintain the secrecy of there vote; and

(d) if so, the reasons for making this change ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM) : (a) No, Sir

(b) Does not arise.

(c) Rule 39 of the Couduct of Elections Rules, 1961 has already been amended recently incorporating suitable provisions therein to prevent violation of secrecy of voting within the polling station.

(d) At a bye-election held after the last General Elections, allegations were made that the secrecy of ballot was openly violated and the voting procedure specified in rule 39 of the Conduct of Elections Rules, 1961, was grossly flouted by a number of electors in a few polling stations in as much as some of them did not go to the voting compartments to make their ballot papers and instead marked them openly in the presence of presiding/polling officers and displayed them to the polling agents/candidates present there before inserting them into the ballot boxes.

New wheat disease

9348. SHRI NITIRAJ SINGH CHAUDHARY :
SHRI RABI RAY :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the steps taken by Government to prevent new wheat disease "Downy Mildew" detected by the Plant Breeding Department of Punjab Agricultural University, Ludhiana which affects dwarfness and excessive tillering; and

(b) its symptoms and effects on high yielding variety of wheat ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) It is understood from the Punjab Agriculture University that this disease occured for first time on dwarf wheat variety, S. 308 at the University Farm, Narlingarh, District Patiala, in a small portion of a field and that steps are now being taken to destroy the meterial suspected to have infection of the disease so as to prevent its further spread.

(b) The symptoms of the disease are dwarfness or stunting of plants, stripes on leaves and glumes, excessive tillering, much reduction in size of ears, transformation of glumes and flowers into leafy structures lake of grain formation and induction of sterility. Normal earns are either completely absent or a very few of them are per sent on the affected plants.

It is a stated that in the affected patches in the field, the yield can go down to the extent of 80% or even more, but the disease is known to be of sporadic nature and is not known normally to cause widespread damage and reduction in field over a larger territory.

Multiple cropping programme

9349. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the States where multiple cropping programme would be extended upto 1970-71 and the area of each State to be covered by 1970-71;

(b) the States and their areas where demonstrations would be taken up; and

(c) how this scheme will be made successful in the Narbada Basin of Madhy Pradesh which has negligible irrigation facilities ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) The Miltiple Cropping Pro-

gramme is being up in all the States and Union Territories in areas having sufficient irrigation facilities. The total target fixed under the programme for the year 1970-71 is 30.0 milllon acres. The State wise details for that year have not yet been worked out as they are finalised on year to year basis.

(b) Multicrop Demonstration Scheme is being operated in all the States and Union Territories during the current year in High Yielding Varieties Programme and Intensive Agriculture District Programme areas where there is assured water supply. The details of the areas where these demonstrations would be taken up are not yet available.

(c) The information has been called for from the State Government and will be placed on the Table of the Sabha as soon as it is received.

New Varities of Wheat

9350. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether any of the wheat varieties developed in the country compare favourably with "Yorkstar" white winter variety of wheat bred at Cornell University, New York ; and

(b) if not, the steps taken to get it acclimatized in this country and other improved varieties developed therefrom ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) No comparisons were made in India between the Indian wheat varieties and the white winter wheat variety, "Yorkstar" developed at Cornell University.

(b) No steps were taken to "Yorkstar" acclimatized in India since this is a winter wheat requiring a long growing period. In India, where only spring wheats are grown, all attempt made so far to grow North American winter wheats have failed.

Hybrid Seed Production

9351. SHRI R. S. VIDYARTHI : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that there is an acute shortage of trained personnel for the agencies engaged in seed production and certification programmes, particularly in hybrids ;

(b) if so, whether Government propose to start phased programme to train personnel in this regard to ensure good seed production and certification ; and

(c) if not, the reasons therefor ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) No, Sir.

(b) Seven training courses in 'Seed Testing and Seed Certification' have already been organised for training the State Government officers, etc. for manning the Seed Testing Laboratories in the States and other seed certification work. Besides, the National Seeds Corporation (a Government of India Undertaking) have also been arranging training courses in seed production and seed certification etc. for the employees of the Corporation as well as for employees of State Governments and private seed producers. The Corporation conducts 3 or 4 such courses every year.

(c) Does not aries.

Supply of Agricultural Machinery

9352. SHRI G. S. MISHRA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government are aware that the agricultural machinery and equipment which are supplied to farmers are without any kind of Warranty/Guarantee included in the terms of sale from the suppliers or agents ;

(b) whether Government are aware that this has resulted in the supply of non-durable material of sub-standard resulting into heavy repair and maintenance to farmers ; and

(c) if so, Government's reaction thereto ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) Tractors, pumpsets and plant production epuipment form the major items of machinery and equipment used for agricultural purposes. These agricultural machinery are generally backed by Warranty/Guarantee included in the terms of sale from the suppliers/agents.

(b) and (c). Government have not come across many cases of the type under reference ; wherver any complaint is received, the matter is taken up with the appropriate authorities or the manufacturers.

Trade Unions of Employees of Government Deptt. and Public Undertakings

9353. SHRI TENNETI VISWANATHAM : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the present rules in force for the recognition of Trade Unions of employees in Government Undertakings and Government Departments ; and

(b) the restrictions, if any, on the rights of employees to form Unions in them and what is the legal basis for the restrictions ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) At present there is no statutory provision governing recognition of trade unions of industrial employees in Government undertakings. However, the Code of Discipline adopted in 1958 lays down certain criteria for recognition of unions. These criteria regulate the recognition of unions in public undertakings constituted as companies or Corporations except those under the Defence Department, Railways and Post and Telegraph Department (other than Post and Telegaph workshops and stores), where separate rules already exist, and in the Ports and Docks.

As for the Government Departments, the service associations of civil servants were being granted recognition according to the provisions of Central Civil Services (Recognition of Service Associations) Rules 1959. These rules became inoperative in 1962 when the Supreme Court declared Rule 4-B of the Central Civil Services (Conduct) Rules, 1955 *ultra vires* of the the Constitution. The question of framing formal recognition rules for the non-industrial categories of employees and also for the purposes of the Joint Consultation Machinery is under consideration of the Ministry of Home Affairs.

(b) There are no legal restrictions on forming unions/Associations by the employees of Government undertakings and Government Departments.

Rehabilitation of East Pakistan Refugees in Delhi

9354. SHRI D. N. PATODIA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that applications have been invited for the allotment of land to East Pakistan refugees in Kalkaji Delhi in the second batch ;

(b) whether it is also a fact that after meeting the reqairements of the refugees in the second batch, some more plots will be left for allotment ;

(c) whether Government are aware that there are a good number of East Pakistan refugees in Delhi who are willing to buy a piece of land in Kalkaji but could not apply for the same in the first two lots ;

(d) whether Government propose to call for fresh applications from these refugees after meeting the requirements of the second batch ; and

(e) if so, when the allotment to the second batch will be made and when fresh applications will be called for ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) Yes, Sir.

(b) The number of applications received is more than the number of plots available. It is still to be seen, therefore, whether any plots will remain unallotted after the applications already received have been disposed of.

(c) All those who are eligible and are in need of plots, have had due opportunity of applying. However, there may, of course, be persons who have for various reasons not done so.

(d) and (e). The question of inviting fresh applications does not arise at this stage. The examination of the second batch of applications is already in hand and they will be decided at an early date.

Food Committee in Delhi

9355. SHRI MAHANT DIGVIJAI NATH : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the Delhi

Administration has set up a Food Committee consisting only of civil employees ;

(b) if so, whether it is also a fact that no Member of Parliament has been included in the Committee ; and

(c) if so, the reasons therefor and functions of the Committee ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) No, Sir.

(b) and (c). Do not arise.

Jute Mills in Greater Calcutta

9356. SHRI MAHANT DIGVIJAI NATH : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the workers of Jute Mills in Greater Calcutta went on strike on the 15th April, 1968 ; and

(b) if so, the demands of the workers and how Government propose to meet those demands ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Yes, Sir.

(b) The demands of the workers are (1) Revision of Wages, (2) Payment of enhanced D. A., (3) Gratuity, and (4) Night allowance. These demands were taken up for conciliation by the West Bengal Government by arranging joint and separate meetings with the parties concerned. Some of these demands were also discussed at the Industrial Committee on Jute held in October, 1967. The parties are continuing bipartite negotiations and the last bipartite meeting was held on 11.4.1968.

Release of new Varieties of Seeds

9357. SHRI MAHANT DIGVIJAI NATH : Will the Minister of FOOD AND AGRICULTURAL be pleased be state :

(a) whether Government propose be release a few new varieties of seeds of rice and Maize to farmers next years ;

(b) if so, the details thereof ;

(c) whether the hybrid maize which Government also propose to release to the farmers, is suffering from disease like 'Sankar bajra' which was sown in Haryana; and

(d) If so, the steps Government propose to prevent the crops of these seeds from the disease ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) Some very promising material for rice now under study in the Coordinated Trials or being tested in different rice growing areas of the country. It is very likely that a few varieties will be obtained from this material which will be suitable for release next year. This can only be done after the results from the trials during the current season as well as the *Kharif* of 1968 are obtained.

So far as maize is concerned, no new variety is proposed to be released during the next year.

(b) The promising rice material referred to at (a) above posses dwarf plant habit, disease resistance, early maturity and good grain characters.

(c) The hybrid maize does not suffer from ergot disease like "SANKAR bajra".

(d) Does not arise.

संचार विभाग में कर्मचारी

9358. श्री हुकम चन्द कछवाय : क्या संचार मन्त्री यह बतानें की कृपा करेंगे कि :

(क) संचार विभाग में इस समय कुल कितने कर्मचारी हैं;

(ख) उनमें स्थायी, अस्थायी और राजपत्रित अधिकारियों की संख्या कितनी-कितनी है;

(ग) नवम्बर, 1967 से लेकर आज तक कितने व्यक्तियों को नियुक्त किया गया है तथा उनमें राजपत्रित अधिकारियों की संख्या कितनी है; और

(घ) इस विभाग में ऐसे कर्मचारियें की संख्या कितनी है जो भारतीय नागरिक नहीं हैं ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य-मंत्री (श्री इ० कु० गुजराल) : (क) से

(ख). अपेक्षित सूचना एकत्र की जा रही है तथा सभा-पटल पर रख दी जायेगी।

Cost of production of Timber in Andaman and Nicobar Islands

9359. SHRI K. R. GANESH : Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 2304 on the 13th June, 1967 regarding prices of timber in Andaman and Nicobar Islands and state :

(a) the yearly increase in the cost of production from 1958 to 1968 ;

(b) what has been the increase for each year from 1958 to 1968 in such items as labour, machinery, stores, administration and haulage of logs ; and

(c) what was the total cost of production minus royalty and profit element for the year 1958—1968 ;

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) to (c). The information is being collected from Andaman Administration and will be placed on the Table of the Sabha in due course.

Andaman Forest Department

9360. SHRI K. R. GANESH : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the royalty charged for a ton of logs by the Andaman Forest Department for departmental extraction from 1955 to 1960 ;

(b) the royalty charged from controctors for the same period ;

(c) whether there has been any change in the royalty rate for Departmental extraction since 1961, and if so, how much ;and

(d) the reasons for the increase of royalty rate ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM): (a) to (d). The information is being collected from the Andaman Administration and it will be placed on the Table of the Sabha in due course.

Import of Foodgrains

9361. SHRI S. C. SAMANTA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the targets the import of foodgrains from foreign countries for the year 1968-69 in view of the fact that the procurement targets are not likely to be fulfilled as per his statement published in the Hindustan Times of the 15th April, 1968 ;

(b) the amount of foreign exchange which will be necessary for the purpose ; and

(c) the per cent of foodgrains which will be less imported in the year 1968-69 as compared to the last five years ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) The target for the imports of foodgrains for the year 1968-69 is 6.5 million tonnes. When this target was fixed the fact that the procurement target for the 1967-68 kharif season, viz., 7 million tonnes, recommended by the Agricultural Prices Commission, may not be achieved was already in view.

(b) It is not possible to indicate the expenditure either in foreing exchange or in Indian currency as the sources from which we may get the foodgrains and also the prices and the freight which we may have to pay are not yet known.

(c) The average import of foodgrains during the five years from 1963-64 to 1967-68 was 7.6 million tonnes. The target for 1968-69, namely 6.5 million tonnes, is about 15 per cent less than the average for previous five years.

जयपुर में डाक व तार विभाग के कर्मचारियों का हिन्दी सीखना

9362. श्री नारायण स्वरूप शर्मा : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि डाक व तार विभाग के कर्मचारी जयपुर में हिन्दी प्रशिक्षण योजना में भाग नहीं लेते हैं;

(ख) यदि हां, तो क्या यह भी सच है कि डाक व तार विभाग उन पत्रों का कोई उत्तर

नहीं देता है, जो उसे हिन्दी अध्यापकों द्वारा इस सम्बन्ध में लिखे जाते हैं; और

(ग) यदि हां, तो इस मामले में क्या कार्यवाही की गई है अथवा करने का विचार है ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य मन्त्री (श्री इ० कु० गुजराल) : (क) और (ख). जी नहीं, राजस्थान मुख्यतः हिन्दी भाषा भाषी राज्य है। 96 प्रतिशत से अधिक कर्मचारी हिन्दी जानते हैं। जयपुर के डाक-तार कर्मचारी हिन्दी प्रशिक्षण योजना में पूरी रुचि ले रहे हैं। जयपुर में काम करने वाले 1150 कर्मचारियों में से केवल 50 कर्मचारी ही ऐसे हैं जिन्हें हिन्दी प्रशिक्षण दिया जाना शेष है। इन्हें धीरे-धीरे प्रशिक्षित किया जा रहा है। पिछले 6 महीनों में हिन्दी अध्यापक से केवल दो पत्र ही प्राप्त हुए थे और ये पत्र कुछ कर्मचारियों के अनुपस्थित रहने के सम्बन्ध में थे। इन पत्रों का कोई उत्तर दिया जाना आवश्यक नहीं था, किन्तु सम्बन्धित कर्मचारियों को कक्षा में उपस्थित रहने के लिए नियमित रूप से आदेश दिये जाते रहे।

(ग) प्रश्न ही नहीं उठता।

चुनाव याचिकाएं

9363. **श्री लखन लाल कपूर** : क्या विधि मन्त्री यह बताने की कृपा करेंगे कि :

(क) पिछले आम चुनावों के बाद उत्तर प्रदेश उच्च न्यायालय में कितनी चुनाव याचिकाएं दायर की गईं;

(ख) उत्तर प्रदेश के न्यायालयों में पिछले आम चुनावों के संबंध में दायर की गई कितनी चुनाव याचिकाओं का निपटारा छः महीने की अवधि के भीतर किया गया और कितनी याचिकाओं का निपटारा एक साल के अन्दर-अन्दर हो गया;

(ग) क्या यह सच है कि अधिकतर चुनाव याचिकाओं के सम्बन्ध में यद्यपि एक वर्ष से अधिक समय बीत चुका है किन्तु अभी तक विवाद्यकों की विरचना नहीं की गई है और साक्ष्य नहीं लिये गये हैं; और

(घ) यदि हाँ, तो इन याचिकाओं का शीघ्र निपटारा कराने के लिये सरकार का क्या कार्यवाही करने का विचार है ?

विधि मन्त्रालय में उपमन्त्री (श्री मु० यूनुस सलीम) : (क) 1967 के गत साधारण निर्वाचनों के पश्चात, उत्तर प्रदेश के उच्च न्यायालय में फाइल की गई निर्वाचन-अर्जियों की संख्या 53 है। इन 53 निर्वाचन-अर्जियों में से 8 लोकसभा से सम्बन्धित हैं और 45 राज्य विधान-सभा से सम्बन्धित हैं।

(ख) अभी तक आठ निर्वाचन-अर्जियों का निपटारा किया गया है। किन्तु इन 8 अर्जियों में से किसी का भी निपटारा प्रथम छह मासों के दौरान नहीं हुआ था और उन सभी का निपटारा उसके बाद एक वर्ष की कालावधि के भीतर हुआ है।

(ग) निर्वाचन आयोग के पास कोई जानकारी नहीं है।

(घ) मुख्य निर्वाचन आयुक्त ने भारत के मुख्य न्यायमूर्ति से इस निमित्त कई बार निवेदन किया है और मुख्य न्यायमूर्ति ने विभिन्न राज्य मुख्य न्यायमूर्तियों से अर्जियों के शीघ्र निपटारे के लिए कार्रवाई करने के लिए निवेदन किया है।

Co-Axial Communication facilities for I. A. C.

9364. SHRI JYOTIRMOY BASU : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Indian Airlines Corporation has asked for co-axial communication facilities ;

(b) if so, whether their demand has been fully met ;

(c) the number of teleprinters so far demanded by the Indian Airlines Corporation ; and

(d) whether it has been fully met and if not, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) No.

(b) Does not arise.

(c) 31 long distance telegraph circuits with Teleprinter machines.

(d) Out of 31 long distance telegraph circuits demanded by the Indian Airlines Corporation, 27 circuits have been allotted alongwith teleprinter machines. Three circuits New Delhi-Hyderabad, Hyderabad-Bangalore and Hyderabad-Madras are being allotted shortly. The feasibility of the remaining one circuit, *viz.* New Delhi-Agra is under examination.

विधि मन्त्रालय में कर्मचारियों की संख्या

9365. **श्री हुकम चन्द कछवाय** : क्या विधि मन्त्री यह बताने की कृपा करेंगे कि :

(क) उनके मन्त्रालय में कुल कितने कर्मचारी हैं;

(ख) उनमें राजपत्रित अधिकारियों और अराज पत्रित अधिकारियों की संख्या कितनी है;

(ग) गत दो वर्षों में कितने कर्मचारियों को स्थायी घोषित किया गया है;

(घ) क्या यह सच है कि कुछ कर्मचारियों को स्थायी नहीं किया गया है हालांकि उनकी सेवा आठ वर्ष हो चुकी है; और

(ङ) यदि हां, तो उसके क्या कारण हैं ?

विधि मंत्रालय में उप मंत्री (श्री मु० यूनुस सलीम) : (क)-671

(ख)-राजपत्रित: 125, अराजपत्रित 546

(ग)-59

(घ)-जी हां।

(ङ)-पदों के ही अस्थायी होने या निम्नतर पदों के अभिस्थायी धारकों का ऐसे उच्चतर पदों में, जिन पर वे स्थानापन्न हैं, स्थायी रूप से आमेलन न किए जाने, या कतिपय व्यक्तियों का विहित अनिवार्य परोक्षाओं में, यथा-निम्न श्रेणी लिपकों आदि की दशा में संघ लोक सेवा आयोग की टायप परीक्षा पास न हो सकने के कारण स्थायी रिक्तियां की अनुपलब्धता। साथ ही कुछ मामलों में सम्पृक्त अस्थायी कर्मचारियों को पुष्टि के लिए अपनी बारी की प्रतीक्षा करनी पड़ती है, क्यों कि उन पदों के लिए भर्ती नियम प्रोन्नति, अन्तरण, सीधी भर्ती आदि जैसे भर्ती, के विभिन्न ढंगों के लिए कोटा विहित करते हैं।

मध्य प्रदेश में रोजगार

9366. **श्री हुकम चन्द कछवाय** : क्या श्रम तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) गत दो वर्षों में प्रत्येक महीने में मध्य प्रदेश के रोजगार केन्द्रों के द्वारा कितने व्यक्तियों को रोजगार दिलाया गया तथा इनमें से कितने व्यक्ति तकनीकी अर्हता प्राप्त थे, और

(ख) सरकारी तथा गैर-सरकारी क्षेत्रों में अलग अलग कितने तकनीकी अर्हता प्राप्त व्यक्ति नियुक्त किए गए हैं ?

श्रम तथा पुनर्वास मन्त्री (श्री हाथी) : (क) जानकारी सभा पटल पर रखे गये विवरण में दी गई है। [**पुस्तकालय में रख दिया गया। देखिये संख्या** LT—1141/68]

(ख) जानकारी उपलब्ध नहीं है।

दिल्ली दुग्ध योजना की दूध वाहक (टैंकर) मोटरगाड़ियां

9367. **श्री हुकम चन्द कछवाय** : क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली दुग्ध योजना द्वारा 1964-65, 1965-66 और 1966-67 में कितनी दुग्धवाहक मोटरगाड़ियां खरीदी गई और प्रत्येक का मूल्य कितना था;

(ख) 1968-69 में ऐसी कितनी मोटर-गाड़ियां खरीदने का विचार है और उनका औसत मूल्य कितना होगा; और

(ग) उनकी किस्म क्या होगी और क्षमता कितनी होगी ?

खाद्य तथा कृषि मन्त्री (श्री जगजीवन राम) : (क) दिल्ली दुग्ध योजना ने लगभग 96,000.00 रुपये प्रति टैंकर के हिसाब से 1966-67 में 10 रोड टैंकरों का क्रय किया है । फिर भी, 1964-65 तथा 1965-66 की अवधि में दिल्ली दुग्ध योजना ने कोई टैंकर नहीं खरीदा है ।

(ख) कोई नहीं ।

(ग) उपरोक्त भाग (ख) के उत्तर को दृष्टि में रखते हुए प्रश्न ही नहीं होता ।

Non-standardization of Tinned Food Supply

9368. SHRI R.S.VIDYARTHY : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) Whether Government have received complaints regarding non-standardization of tinned ghee and cheese of 'AMUL' and 'AJANTA' thick cream, resulting in bad odour and taste ;

(b) if so, whether Government propose to standardise all essential tinned food stuffs compulsorily to ensure freshness of the contents ; and

(c) if not, the reasons therefor ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM : (a) to (c). Necessary information is being collected and will be laid on the table of the Sabha.

बिहार के लिए बढ़िया किस्म का बीज का धान

9369. श्री क० मि० मधुकर : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात का पता है कि बिहार को चालू वित्तीय वर्ष में बढ़िया किस्म का बीज का धान कितनी मात्रा में चाहिय ; और

(ख) यदि हां, तो बिहार स्वयं कितनी मात्रा की व्यवस्था कर सकता है तथा वह कीतनी मात्रा केन्द्र से मांगता है ?

खाद्य तथा कृषि मंत्री (श्री जगजीवन राम) : (क) और (ख) . बिहार सरकार को अपनी आगामी खरीफ की बुवाई के लिये धान की आई० आर० 8 किस्म के 2,45,000 क्विंटल बीजों की आवश्यकता है । वह अपनी आवश्यकताओं के लिये स्थानीय तौर पर 2,15,000 क्विंटल बीज प्राप्त कर सकेगी । शेष 30,000 क्विंटल बीज की मांग राज्य के बाहर से पूरी की जायेगी । रष्ट्रीय बीज निगम 5,000 क्विंटल बीज संभरण करने का प्रबन्ध कर रहा है और 25,000 क्विंटल बीज उड़ीसा से दिया जा रहा है ।

Misappropriation of Savings amount by Sub-post Master at Ulagam Patti

9370. SHRI KIRUTTINAN : Will the Minister of COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No. 3956 on the 14th March 1968 and state the names of the persons who have been refunded the amounts with the dates of their refund ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : In all, there were nine depositors, *viz.*, S/Shri I. Rayappan A. Sethuraman. N. Kr. Nagappa Chettiar, K. A. Vellaichamy, Ct. Sivalinga Achari, K. M. Alagu, V. Vellaichamy, Smt. Meenachi Acl and Shri M. Joseph Lourdhu who had been defrauded. The S. B. amounts misappropriated by the Sub-postmaster, Ulagampatti from their S. B. accounts were restored in their respective ledger balances on 8-6-68. In such cases, the amounts can be withdrawn by the depositors as and when they like and question of a refund does not arise.

Instalation of Tubewells in Orissa

9371. SHRI K. P. SINGH DEO :
SHRI D. N. DEB :
SHRI P. N. SOLANKI :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether any survey has been conducted in the coal-belt area of Orissa to find out the possibility of providing tubewells there ;

(b) if so, the result thereof ; and

(c) the Central assistance which is likely to be given to the Orissa State for the purpose ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) and (b). The Exploratory Tubewells Organisation under the Union Department of Agriculture carries out groundwater exploration in the different parts of the country for delineating areas with groundwater potentiality for development by tubewell irrigation. No survey has so far been conducted by the organisation in the coal belt area of Orissa to find out the possibility of providing tubewells there. However, in the course of groundwater exploration in Orissa the Organisation drilled 33 exploratory bores in the districts of Balasore, Cuttack, Mayurbhanj and Puri covering an area of about 1800 sq. miles. Out of these, 20 bores proved successful and an area of roughly 1300 sq, miles was proved groundwater worthy for construction of tubewells.

(c) The future programme of the Exploratory Tubewells Organisation envisages exploration in the coal belt area of Talcher-Dhankanal in Dhankanal district of Orissa, besides some parts of coastal alluvial delta of Cuttack and Puri districts. Similar exploration is also contemplated in the Athgarh sandstone region of Cuttack.

स्मृति डाक टिकटें

9372. श्री यशवन्त सिंह कुशवाय : क्या संचार मन्त्री यह बताने की कृपा करेंगे कि मध्य प्रदेश से सम्बन्ध रखने वाले ऐतिहासिक महत्व की विख्यात विभूतियों अर्थात् झांसी की रानी लक्ष्मीबाई, तांत्याटोपे, महाराज शिन्दे, रानी अहिल्याबाही होलकर, अमरशहीद चन्द्रशेखर आजाद और राम प्रसाद "विस्मिल" के सम्मान में स्मृति डाक टिकटें जारी करने के सम्बन्ध में क्या कार्यवाही की गई है ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य मन्त्री (श्री इ० कु० गुजराल) : प्रथम स्वतंत्रता संग्राम की 100 वीं वर्षगांठ के अवसर पर 15 अगस्त, 1957 को झांसी की रानी लक्ष्मीबाई के चित्र के साथ एक विशेष डाक-टिकट पहले ही जारी किया जा चुका है। तांत्या टोपे, रानी अहिल्याबाई होलकर और चन्द्रशेखर आजाद पर डाक-टिकट जारी करने के प्रस्तावों पर डाक-तार बोर्ड से सम्बद्ध डाक-टिकट सलाहकार समिति ने विचार किया था, किन्तु इन्हें नासिक सिक्युरिटी प्रेस की सीमित क्षमता के कारण स्वीकार नहीं किया गया। तथापि महाराजा शिंदे और राम प्रसाद बिस्मिल के सम्बन्ध में कोई प्रस्ताव प्राप्त नहीं हुआ।

Central Study Team to Visit Famine Areas

9373. SHRI A. SREEDHARAN :
SHRI K. LAKKAPPA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact the Government have formed a Central Study Team to visit all the famine belts in the country to suggest ways and means to eradicate famine ; and

(b) if so, when the committee will submit its report ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) and (b). The question of development of chronically drought affected areas has been under the consideration of the Government of India for sometime. The main difficulty has been the availability of adequate funds. It has now been decided to make a beginning and take up pilot projects, covering an area not larger than an average district, the area chosen being the "hard core" of the chronically drought affected areas. Under this approach it is proposed to take up investigation of groundwater and mineral resources, minor irrigation schemes, soil and water conservation works, afforestation and development of pastures. Concrete schemes in regard to these items are to be drawn up by the State Governments under the guidance of a Central Team of experts who would visit the areas concerned and make an assessment of the needs in each cash. The Team has already visited the State of Gujarat and Andhra Pradesh and has also submitted its report in respect of these States. The reports have been forwarded to the States concerned for their

information and prepartion of schemes in the light of the recommendations made by the Central Team.

Office of Director of Jute Development, Calcutta

9374. SHRI S. C. SAMANTA : Will the Minister of FOOD AND ARGICULTURE be pleased to state :

(a) whether the office of the Director of Jute Development has been or is being shifted to Nizam Palace, Lower Circular Road, Calcutta ;

(b) if so, the reasons therefor ;

(c) the approximate expenditure involved for shifting and re-modelling of show cases of Jute Museum ;

(d) whether it is a fact that the present Director of Jute Development is on deputation ; and

(e) if so, whether the post will be advertised in the near future ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) Yes, the major portion of the office has already been shifted and the remaining portion will be shifted shortly.

(b) The office of Regional Office, Jute Development was located in a requisitioned building at 4, K. S. Road, Calcutta. As a part of the building was to be released to the owners, the Estate Manager, Calcutta allotted alternative accommodation in the new Central Government building in the Compound of Nizam Palace, to which the Regional Office, Jute Development has been shifted.

(c) The approximate expenditure involved for shifting the office is Rs. 5000/-. The question of reinstallation of Jute Museum has not yet been finalised. These may be sent to the Jute Research Institute at Barrackpore.

(d) Yes.

(e) The question of regular appointment to the post is under consideration in consultation with Union Public Service Commission.

Co-operative Farming Societies

9375. SHRI P. R. THAKUR : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the State-wise number of cooperative farming societies actively functioning as at the end of the last five years ;

(b) the total land area operated by such societies in each of the States during the same period ;

(c) whether it is a fact that a target of 10,000 farming cooperatives was set for the Fourth Five Year Plan by the Gadgil Committee and whether this is likely to be revised upward in the new Plan ;

(d) whether any special measures are being taken to set up the new cooperative societies particulary for the land-less labourers, share-croppers lessees and small farmers ; and

(e) if so, the broad details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY) : (a) and (b). Information is being collected and will be laid on the Table of the House.

(c) The Gadgil Committee observed that, in the Fourth Plan, given support and guidance in the manner outlined in their report, about 10,000 new cooperative farming societies should come into existence. This number is not likely to be revised upward in the new Plan.

(d) and (e). In setting up cooperative farming societies, emphasis is being given on assistance to the small and uneconomic holders. The State Governments have been advised to organise cooperative farming societies in suitable areas which include areas in which tenants, landless cultivators and small farmers are being brought together and orgranised for the first time in new communities. It has been suggested to the State Governments that government waste lands and surplus lands should be allotted on a preferential basis to cooperative farming societies and that steps may be taken to reclaim the lands departmentally or by government agencies, where there are sizeable blocks, before they are settled with cooperative farming societies of landless agricultural workers.

Accident in West Chirimiri Coal Mine

9376. SHRI DEVEN SEN :
SHRI KASHI NATH PANDEY:
SHRI A. S. SAIGAL :

SHRI CHANDRA JEET YADAV :
SHRI MADHU LIMAYE :

Will the Minister the LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that disaster has recently taken place in the West Chirimiri Coalmine in Bilaspur :

(b) if so, the causes thereof ;

(c) the number of persons killed and injured, separately ; and

(d) whether Government propose to institute a judicial enquiry into the matter ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) and (b). A serious mining accident occurred on the 11th April 1968 in West Chirimiri Colliery in Sarguja District, caused by an air blast resulting from an extensive fall of roof in an area where splitting of pillars has been completed.

(c) 14 persons were killed and 16 were seriouly injured. Besides, 27 persons received minor injuries.

(d) The matter is under consideration.

Rehabilitation of War Victims

9377. SHRI BAL RAJ MADHOK : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that about Rupees 19 crores have been spent on rehabilitation of those affected as a result of Indo-Pak. hostilities in 1965 ;

(b) if so, the distribution of this expenditure, State-wise ;

(c) whether it is also a fact that even though Jammu and Kashmir State got a major share of it, the rehabilitation of the worst-affected people of Chhamb-Jaurian Sector is far from complete, and as a result of which there have been reported demonstration during the last few weeks ; and

(d) if so, the steps being taken to remove the grievances of those refugees ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) and (b). The expenditure incurred by the Governments of Jammu and Kashmir, Punjab and Rajasthan, up to 31-3-1968 on relief and rehabilitation of persons uprooted as a result of the Indo-Pak. hostilities of August-September 1965 is as under :

Sl. No.	State	Rs.
1.	Jammu and Kashmir	10,81,91,643
2.	Punjab	4,77,08,000
3.	Rajasthan	21,80,215
	Total :	15,80,79,858

In addition, the Central Government supplied to the Government of Jammu and Kashmir tractors, power tillers, jeeps, tents and quilts, etc., costing over Rs. 25 lakhs. Contributions in kind were also received from voluntary agencies and from the public, e. g. from the Indian Red Cross, Citizens' Central Council and Railway Women's Central Organization.

(c) and (d). No, Sir. A statement of the position is laid on the Table of the House. [*Placed in Library. See* No. LT—1142/68].

Stock of Mexican Wheat in Delhi

9379. SHRI D. N. PATODIA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that Government have recently allowed ration card holders in Delhi to buy any quantity of Mexican wheat ;

(b) whether this action has helped Government to unburden itself with the huge stock of Mexican wheat which is lying unsold with them ; and

(c) if not, the manner in which Government propose to dispose of the existing stock ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) (a) Yes, Sir.

(b) and (c). The decision related only to a small quantity of about 300 tonnes of indigenous Mexican wheat from last year's crop lying unsold with ration shop keepers in Delhi for some time now. It is hoped that it will be disposed of after the recent reduction of its retail price from 98 paise to 75 paise per kilogram.

Price of Sugarcane

9380. SHRI CHENGALRAYA NAIDU : Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that in Maharashtra, Cooperative Sugar Factories are paying Rs. 146 per tonne of sugarcane at the field site delivery whereas in Andhra Pradesh the Cooperative Sugar Factories are paying only Rs. 110 per tonne at the factory site delivery ;

(b) whether it is also a fact that the sucrose content is the same in Andhra Pradesh as in Maharashtra ; and

(c) if so, the action which Government have taken or propose to take to rectify the discrimination in payments between the two States ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) Yes, Sir. The cooperative sugar factories in Maharashtra are generally paying a higher price than the sugarcane price being paid by their counter parts in Andhra Pradesh.

(b) No, Sir. The recovery of sugar from sugarcane obtained by sugar factories in Maharashtra is substantially higher than that obtained by sugar factories in Andhra Pradesh.

(c) Does not arise.

मध्य प्रदेश में कोयले की खानें

9381. **श्री यशवन्त सिंह कुशवाह** : क्या श्रम तथा पुनर्वास मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश में जिला सरगूजा में कोयले की खानों में कार्य करने वाले श्रमिकों ने केन्द्रीय सरकार को अपनी मांगों की एक सूची प्रस्तुत की है, जिसमें उन्होंने अपनी कठिनाइयों का वर्णन किया है ;

(ख) यदि हां, तो उसका ब्यौरा क्या है; और

(ग) उनके मन्त्रालय में ये मागें किस तारीख को प्राप्त हुई थीं और सरकार ने उन पर क्या कार्यवाही की ?

श्रम तथा पुनर्वास मंत्री (श्री हाथी) : (क) सरकार को कोई सामुहिक अभिवेदन प्राप्त नहीं हुआ है। परन्तु सरगुजा जिले में स्थित विभिन्न कोयला खानों के श्रमिकों ने समय समय पर विवाद उठाए हैं तथा उनमें उचित कार्यवाही की गई है।

(ख) और (ग) . प्रश्न नहीं उठते।

Export of Telecommunication Equipments

9383. SHRI K. P. SINGH DEO : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government have received orders from foreign countries for the supply of tele-communication equipment during 1968-69 ;

(b) if so, the countries from which orders have been received giving details thereof ; and

(c) the foreign exchange likely to be earned as a result thereof ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes. Both the Indian Telephone Industries Limited, Bangalore and the Hindustan Teleprinters Limited, Madras have received orders from foreign countries for the supply of telecommunication equipment during 1968-69.

(b) and (c). Detailed information regarding the countries from which the orders have been received so far and the foreign exchange likely to be earned as a result of exports by these two Government undertakings is given in the statement placed on the table of the House. [*Placed in Library. See* No. LT—1143/68].

Milk Belt Around Delhi

9384. SHRI K. P. SINGH DEO : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government propose to set up a milk-belt around Delhi ;

(b) if so, the details thereof ;

(c) when the proposal is likely to materialise ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) Yes, Sir.

(b) The district of Meerut in Uttar Pradesh ; districts of Karnal and Gurgaon in Haryana ; and district of Bikaner in Rajasthan have been selected for intensive cattle development and increased milk production and supply of milk to Delhi milk Scheme. The programme envisages controlled breeding, better feeding, effective disease control, proper management and marketing, supporting programme for feeds and fodder development and rural dairy extension in a co-ordinated mannar. The entire programme will be treated as a Centrally sponsored scheme and is under implementation by the respective State Animal Husbandry Departments.

(c) The State Governments have issued sanction for the Centrally Sponsored Scheme which has started operation. Preliminary steps are being taken. The proposal will take some time to materialize. For example, a stock-man centre may be set up quickly ; but it takes time to organize artificial insemination in the area to be served by the Centre. The same is true of fodder development, or, organizing milk co-operatives.

Post Offices in Rural Areas

9385. SHRI K. P. SINGH DEO : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of Post Offices opened in the rural and urban areas during the year 1967-68, State-wise ;

(b) the expenditure incurred thereon ;

(c) the number of Post Offices where Saving Bank facilities were made available during 1967-68 ; and

(d) the progress made in regard to the delivery of mail in the rural areas where mail is received weekly or at an interval of more than a week ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Number of Post Offices opened in each State/Union Territory during the year 1967-68 is indicated below :

Name of the State		Number of Post Offices opened		
		Urban	Rural	Total
1.	Andhra Pradesh	35	147	182
2.	Assam	3	109	112
3.	Manipur	—	8	8
4.	Tripura	—	10	10
5.	Nagaland	1	7	8
6.	N.E.F.A.	—	5	5
7.	Bihar	12	261	273
8.	Chandigarh	1	—	1
9.	Haryana	5	77	82
10.	Himachal Pradesh	2	18	20
11.	Punjab	6	54	60
12.	Delhi	3	5	8
13.	Gujarat	11	345	356
14.	Goa	1	5	6
15.	Maharashtra	12	71	83
16.	Jammu & Kashmir	—	5	5
17.	Kerala	14	119	133
18.	Madras	16	224	240
19.	Pondichery	—	2	2
20.	Madhya Pradesh	21	52	73
21.	Mysore	38	286	324
22.	Orissa	15	144	159
23.	Rajasthan	15	173	188
24.	Uttar Pradesh	17	425	442
25.	West Bengal	21	116	137
		249	2,668	2,917

(b) Rs. 4,12,993.15.

(c) 11,429 post offices.

(d) 53,162 villages are being served once a week at present as against 58,073 villages on 1.1.1967. During the same period the number of villages receiving delivery of mails at an interval of more than a week has been brought down from 5,589 to 5,395.

कृषि विस्तार पाठ्य कार्यक्रम

9386. **श्री कार सिंह :**
श्री नारायण स्वरूप शर्मा :
श्री वंशनारायण सिंह :
श्री बलराज मधोक :
श्री जगन्नाथ राव जोशी :

क्या **खाद्य तथा कृषि** मन्त्री 11 अप्रैल, 1968 के अतरांकित प्रश्न संख्या 7034 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) कृषि विस्तार पाठ्यक्रम पर कुल कितनी राशि खर्च हुई है और उसमें से कितनी राशि सरकार ने दी है ;

(ख) क्या इस शीविर के आयोजक ए० एफ० आर० ओ० से सम्बन्ध रखते हैं और क्या इस संस्था को ईसाई चलाते हैं, और

(ग) ए० एफ० पी० आर० ओ० ने भारत में कृषि उत्पादन पर अब तक कितनी राशि खर्च की है और उसमें कितनी राशि सरकार ने दी है ?

खाद्य तथा कृषि मंत्री (श्री जगजीवन राम) : (क) इस पाठ्यक्रम पर 7,541 रुपये व्यय किये गये । यह समस्त व्यय एक्शन फार फूड प्रोडक्शन ने वहन किया है और भारत सरकार ने इसके लिये कोई रकम नहीं दी थी ।

(ख) इस प्रशिक्षण शिविर की व्यवस्था विस्तार शिक्षा संस्थान, नीलोखेड़ी (विस्तार निदेशालय) ने की थी और समस्त व्यय "एक्शन फार फूड प्रौडक्शन" ने वहन किया था जो चर्च सम्बन्धी तथा स्वैच्छिक निकायों की खाद्य उत्पादन परियोजनाओं के समन्वय, सहायता और तकनीकी मार्ग दर्शन हेतु भारत में एक संयुक्त सेवा संगठन है ।

(ग) अब तक एक्शन फार फूड प्रोडक्शन ने भारत में कृषि उत्पादन पर 5,95,613,90 रुपये व्यय किये हैं । इस में से भारत सरकार ने कोई राशि नही दी है ।

उत्तर प्रदेश में चीनी के एक मिल के लिए लाइसेंस

9387. **श्री अ० सिं० सहगल : क्या खाद्य तथा कृषि** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कि उत्तर प्रदेश में पालिया कला खीरी में 9400 मीट्रिक टन क्षमता की चीनी का एक मिल लगाने के लिये लाइसेंस दिया गया है ; और

(ख) यदि हां, तो यह लाइसेंस किस अवधि के लिये जारी किया गया था और इस मिल की की स्थापना में अब तक कितनी प्रगति हुई है ?

खाद्य तथा कृषि मन्त्री (श्री जगजीवन राम) : (क) जी हां ।

(ख) लाइसेन्स की शर्तों के अनुसार, फक्ट्री को 31-10-1967 तक स्थापित करना था । क्योंकि फैक्ट्री की स्थापना हेतु भूमि के प्रबन्ध करन में विलम्ब होने की अशंका थी, फलतः 31-10-1968 तक समय बढ़ा दिया गया है । राज्य सरकार भूमि अभिग्रहण करने में अब सहायता कर रही है । पालियाकलां उत्पादकों को हिन्दुस्तान शूगर मिल्स लिमिटेड, गोलागोकरणनाथ द्वारा देय गन्ने के मूल्यों में से सम्मत कटौती के रूप में उत्पादक शेयर पूंजी एकत्रित की जा रही है । पूजी के निर्गम के लिये अनुज्ञप्तिधारी का आवेदन पत्र पूंजी द्वारा नियंत्रक के विचाराधीन है । हिन्दुस्तान शूगर मिल्स के पास सयंत्र और मशीनरी का एक खासा भाग पहले से ही उपलब्ध है जोकि भूमि अधिग्रहण करने के उपरान्त पालियाकलां को स्थानान्तरित कर दिया जाएगा ।

Strike in Texmaco, Calcutta

9388. SHRI JYOTIRMOY BASU :
SHRI BHAGAWAN DAS :
SHRI SATYA NARAIN SINGH :
SHRI GANESH GHOSH :
SHRI DEVEN SEN :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that Texmaco factory near Calcutta is going to have a strike from the 16th April, 1968.

(b) whether it is also a fact that the owners have served extensive lay-off and retrenchment orders ; and

(c) if so, the steps which Government have taken to avert this strike ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Yes, Sir. The workmen of the two factories of TEXMACO at Belghoria and Agarpra, 24—Parganas went on strike with effect from 15.4.68.

(b) Yes, Sir.

(c) A number of tripartite meetings were convened by the Labour Directorate of West Bengal Government for resolving the dispute. Attempts are being made by the Directorate for resumption of work in both the factories on the basis of a mutual agreement.

Ban on Manufacture of Milk Products

9389. SHRI KANWAR LAL GUPTA :
SHRI MANIBHAI J. PATEL :
SHRI MAHANT DIGVIJAI NATH :
SHRI SHASHI BHUSHAN BAJPAI :
SHRI T. P. SHAH :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the Central Government have suggested a ban on the manufacture of *Khoa* and other milk products in Delhi ;

(b) is so, the reasons therefor ;

(c) the extent to which it will help to keep the procurement of milk in Delhi ;

(d) whether it is a fact that the *Halwais* have represented to Government against this ban ; and

(e) if so, details thereof and the reaction of Government thereto ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) Yes, Sir.

(b) Milk in liquid from is an essential item in the diet of children, invalids, nursing mothers and others. Low income group people may be able to afford a small quantity of milk. They cannot buy expensive milk products. The ban is necessary to ensure that adequate fluid milk is available in Delhi.

(c) It is difficult to estimate precisely the extent to which the ban will help the procurement of milk in Delhi. But if there is no ban, manufacture of *Khoa* and other milk products will continue, may even go up and will effect the availability of liquid milk in the market. Consequently available milk may sell much dearer.

(d) Yes, Sir.

(e) Representations against the proposed ban have been received from the following :—

(i) *Halwais*, Bakers and Restaurants Association Ltd., Delhi.

(ii) The All India Hotels—*Halwais* Federation, Delhi.

(iii) *Mava* Vyapar Sangh, Delhi (Regd.).

(iv) *Khoya* Manufactures and Sellers Association. The ban is considered by Government to be essential in the public interest for supply of fluid milk to the citizens of Delhi. There is similar ban in operation in Haryana wherefrom milk is procured for Delhi.

Procurement of Foodgrains

9390. SHRI KANWAR LAL GUPTA :
SHRI BENI SHANKER SHARMA :
SHRI D. C. SHARMA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that inspite of bumper crop, Kharif rice and Jowar pro-

curement till the end of March was poorer than it was in 1965-66;

(b) whether it is also a fact that the chances of the vigorous procurement have further dimmed on account of differences between to Minister and the Chairman of the Food Corporation of India; and

(c) if so, the steps which Government propose to take to have vigorous procurement ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) The total quantity of rice and jowar taken together procured during 1967-68 upto or about the end of March, 1968 was more than the quantity procured during the corresponding period of 1965-66.

(b) No, Sir

Does not arise.

Election Rules

9391. SHRI VIRBHADRA SINGH : Will the Minister of LAW be pleased to state :

(a) whether it is a fact that the Chief Election Commissioner has pointed out many defects in the existing election rules?

(b) whether Government have considered the suggestions made by the Chief Election Commissioner in this regard; and

(c) if so, whether it is proposed to bring about any change in people's Representation Act ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM) : (a) The Chief Election Commissioner of India has pointed out a few, but not many defects in the existing election rules.

(b) Yes, Sir. Some of them have already been considered and action taken to amend the rules; other will be considered when further consolidated proposals are received from the Election Commission.

(c) Yes, Sir. The Election Commission is considering the question of changes and reforms in the Representation of the people Act, 1950 and the Representation of the people Act, 1951 and in the rules made thereunder. For the convenience of all concerned, the Commission is also considering the question of consolidating these two Acts into one Act of Parliament.

Investment Pattern of Provident Fund

9392. SHRI S. R. DAMANI :
SHRI HIMATSINGKA :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether any liberalization in the investment pattern of Provident Fund money has been suggested by the public undertakings ;

(b) if so, the details thereof ; and

(c) the decision which Government have taken in this regard ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) and (b) . The Hindustan Organic Chemicals Ltd. suggested at a meeting convened by the Ministry of labour on 19th April that Central public sector undertakings exempted under section 17 of the Employees Provident Fund Act should be permitted to invest at least 25% of its funds in fixed deposits in the State Bank, State Government loans and Unit Trust Certificates.

(c) No decision has been taken by the Government on this proposal.

Allotment of Symbols to Political Parties

9393. SHRI S. R. DAMANI : Will the Minister of LAW be pleased to state :

(a) whether any meeting of the representative of political parties is being called by the Chief Election Commissioner to discuss the allotment of Symbols ;

(b) if so, the names of parties who are being invited for discussion ; and

(c) whether any changes are proposed in the existing symbols ?

THE DEUPTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM) : (a) Yes, Sir.

(b) The names of the parties which have been invited for discussion are shown in the statement prepared for the purpose, which is laid on the Table of the House. [*Placed in Library. See* No. LT—1144/68]

(c) The question whather any change will be necessary in the existing symbols

will be decided only after dtscussions with the parties etc., are over.

Industrial Peace in Public Sector Undertakings

9394. SHRI HIMATSINGKA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether he called a meeting of the Heads of Public Sector Undertakings on the 19th April, 1968 in New Delhi to consider the question of industrial peace particularly the inter-union rivalry which has been the cause of frequent suspension of work in the different public sector undertakings ; and

(b) the proposals discussed at the meeting ; and the result thereof ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) and (b) . Yes, Sir. Matters regarding inter and intra-union rivalry were discussed at the meeting. But no conclusions were reached.

---

12 18 hrs.

CALLING ATTENTION TO MATTER OF PUBLIC IMPORTANCE

Reported scarcity conditions in Mangaldai sub-division in Assam

SHRI R. BARUA (Jorhat) : Sir, I beg to call the attention of the Minister of Food, Agriculture, Community Development and Cooperation to the following matter of urgent public importance and request that he may kindly make a statement thereon :

> "Reported scarcity conditions prevailing in the Mangaldai sub—division in Assam affecting about one million people in the area where five starvation deaths have also taken place."

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : Early in April 1968 the Government of Assam had reported that prices of rice had hardened in the State and that the impact had been felt acutely in Mangaldai Sub-Division, which is normally a surplus area. The State Government had also stated that they had not received any official report of famine conditions from the district officers.

Whenever conditions of distress develop in any area within the State, it is for the State Government to take suitable steps to meet the situation. When the scarcity is so acute that the expenditure on scarcity relief is likely to go above the limit prescribed by the Fourth Finance Commission, giving of financial assistance from the Centre would arise. This will be considered on a report being received from the State Government giving details of the extent of scarcity and the expenditure which is considered necessary for undertaking the necessary relief operations. No such detailed report has yet been received from the State Government. Further action which may be necessary from the Centre will be considered on receipt of such a report.

In order to acquire sufficient grains to meet the demands in areas affected by distress, the State Government have taken steps to intensify their procurement operations by permitting their procuring agents to procure rice also and not paddy only. The State Government have also decided to take up de-hoarding operations in surplus areas in order to bring out the hoarded stocks. Government of India have also increased the allocations of wheat to Assam from 12,000 tonnes in April to 20,000 tonnes in May, 1968. One thousand tonnes of this have already been released from the Assam depots and instructions have also been issued to the officers concerned to move the balance of the allotment as quickly as possible. It is expected that with this additional allocation, Assam Government should be able to meet the situation.

In reply to a previous reference, the State Government had reported on 5th of April, 1968 that there were no cases of starvation deaths as alleged in Mangaldai Sub-Division. However a specific report has again been called for from the State Government on the report that has appeared recently of five starvation deaths in in the area. The reply from the State Government is awaited.

SHRI R. BARUA : While the Calling Attention Notice is in respect of the recent

[Shri R. Barua]

state of affairs in Assam, we are treated with a report of the Government of Assam dated the 5th of April, which is very much out of date. May I know whether the famine conditions which are gripping the Mangaldai sub-division have spread over to the district of Goalpara and Garo hills, where a large number of plain's tribals also live and whether the Government of Assam has made any report to that effect? Further, may I also know whether this Government will depute some of its officers if possible a Minister of state, to look into the question in spite of the nature of the report that may be received from the State Government at that end? Then, is it not a fact that the quantity of wheat which is meant for Assam is regularly cut? For instance, while for the month of March the quantity of wheat allotted was 12,000 tons, only three days back I have received a telegram that the quota had been cut. In view of that, may I know whether the supply of wheat from the Centre is going to be regularised?

SHRI JAGJIWAN RAM: I do not propose to send any officer from here. There is a responsible government in Assam.

SHRI NATH PAI (Rajapur): In spite of what happened on the 26th of January?

SHRI JAGJIWAN RAM: I would plead with the hon. Members not to exaggerate the situation. I know there is some difficulty there. I have information that that district and that sub-division is surplus and even this year the paddy production is larger than that of last year. Perhaps the psychology there is that there has been large-scale hoarding by the big cultivators and the Assam Government has started operations against them. I would plead with the hon. Members to co-operate with the State Government in de-hoarding operations.

SHRI NATH PAI: Then, what is the insinuation of it? Has he anything to do with hoarding?

SHRI JAGJIWAN RAM: It does not mean that. So far as the supply of wheat is concerned, I may inform the hon. Member that during these four months we have on an average supplied 13,000 tons every month and in May we have increased the quota. If the Assam Government requires and if there is acceptability by the people, I am prepared to supply more quantity of maize for the area.

SHRI D. N. PATODIA (Galore): I am in complete disagreement whih the hon. Minister when he says that there is a responsible government in Assam. The affairs in Assam are so deplorable and the local government has been so ineffective to control any situation in the past that it can be termed only as a government run by the useless men of the country. Whether it is the agitation of the non-Assamese, whether it is the communal trouble, whether it is the border security or Pakistani infiltration, in respect of each and every matter the local government has proved to be absolutely ineffective.

Now, coming to the point, on top of all that, we are facing a very peculiar situation, a situation of famine and scarcity of food and as many as about half a million people are affected in an area which the hon. Minister has himself described as a surplus area. Now, we have been listening to the statement that Assam is never a deficit area, that it had a good crop this year and there was a regular flow of wheat from the Centre to the State. In spite of all that, why does this happen? Apart from the famine conditions in Mangaldai sub-division, there was a report of similar conditions in Goalpara also. What I want to point out is that Assam is a border State and a vulnerable State, and the mind of the people of that State are already agitated, and if this situation is permitted to continue and grow, it will further agitate the people which will be a danger to that border State. Therefore, it is not enough to say that we are depending upon the Assam Government to report what is happening or what is not happening, because the Assam Government has consistently remained ineffective, so far as tackling any pressing problem is concerned. I have here a press report which says:

"Shri Nakul Das, MLA, Secretary of the Congress Parliamentary Party,

who toured the area extensively said here today that the people in the area were spending days together without a morsel of food and harrowing tales of peoples' distress are pouring in daily from interior areas."

This comes from the Secretary of the Congress Parliamentary Party in Assam, whatever be the report of the State Government. Therefore, it is a clear case where we have to see that the border area is not agitated further and that there is peaceful condition there for which an immediate inquiry is necessary. So, a team should be sent by the Central Government to enquire what is the real position, what are the causes or reasons for the famine conditions in spite of the area being surplus, in spite of there being no basic shortage of food.

SHRI JAGJIWAN RAM : While I appreciate the sense of responsibility of the hon. Member, the Centre in a federal set up, he has to bear in mind and respect the responsibility of the State Government. We have received this Call-attention notice only yesterday and we have called for a report. From Assam it is very difficult to get telephonic communication for information. As soon as the report is received, whatever action is necessary will be taken by the Assam Government and the Central Government.

श्री ओ० प्र० त्यागी (मुरादाबाद): अध्यक्ष महोदय, असम के पर्वतीय क्षेत्रों की अपेक्षा यहां की गवर्नमेंट करनी रही है और उसका परिणाम यह हुआ है कि वहां स्वतन्त्र नागालैंड, मिजोलैंड की हवा चारों तरफ़ फैल रही है। आज असम की वर्तमान अवस्था बहुत ही भयावह है। वहां के विद्रोही लोग इस बात का प्रयत्न कर रहे हैं कि यह हवा भारत के दूसरे पहाड़ी क्षेत्रों में भी फैले। ग्वालपाड़ा एरिया ऐसे स्थान पर है जहां पाकिस्तानी एजेन्ट्स इस प्रकार की परिस्थिति का अनुचित लाभ उठा सकते हैं। क्या सरकार इस प्रकार की सिचुएशन को ध्यान में रखते हुए, असम की सरकार पर निर्भर न रहते हुए अपनी ओर से कोई जांच कमीशन भेजेगी, जिससे वहां की सही स्थिति की जानकारी प्राप्त हो सके ? यदि वहां पर ऐसी स्थिति हैं, तो क्या सरकार वहां पर – जैसे आपने उड़ीसा में रिलीफ सैन्टर्स स्थापित किये हैं रिलीफ़ सैन्टर्स खोलेगी, जिससे वहां के लोगों को कार्य मिल सके क्या इस प्रकार की व्यवस्था वहां पर करने के बारे में सरकार सोचेगी ?

श्री जगजीवन राम : जांच कमीशन की कोई आवश्यकता नहीं है। अगर सदस्य महोदय ने मेरा पूर्व का उत्तर सुना होगा—जिसमें मैंने बताया है कि कल उनसे पूछा है, उनका उत्तर आने के बाद मालूम होगा कि वहां क्या स्थिति है। जांच कमीशन हर मामले में एक बहुत ही आसान सुझाव है, लेकिन जांच कमीशन की क्या आवश्यकता है। देखने की आवश्यकता है कि उन को क्या रिलीफ पहुँचाई जा सकती है और जैसा मैंने कहा जो कुछ भी सम्भव होगा, सब कुछ किया जायेगा।

श्री ओ० प्र० त्यागी : सेन्टर का आदमी जांच के लिए क्यों नहीं भेजा ?

श्री जगजीवन राम : इसलिए नहीं भेज रहे हैं कि वहां स्टेट गवर्नमेंट है।

श्री ओ० प्र० त्यागी : स्टेट गवर्नमेंट है, तो भी आपको जांच करनी चाहिए।

SHRI HEM BARUA (Mangaldai) : The famine gripping the Mangaldai subdivision of Assam and the distress of the people is too deep for tears and I do not want to describe it because it beggars description. I have already written a letter to the Minister. People are dying of starvation, whatever the State Government might say. Whatever steps the State Government have taken are too inadequate and the State Government is a government of little men. This is evident from the statement made by the hon. Minister that the State Government has so far not succeed in giving a detailed account of the extent of scarcity prevailing in the Mangaldai sub-division to the Central Government which shows callousness on the part of the State Government. In the context of that, may I know whether,

[Shri Hem Barua]

instead of shifting the responsibility of removing the distress and starvation of the people to the State Government, this Government is going to take measures on a war footing in order to bring relief to the starving people and (b) whether the Government are going to open community kitchens in the area for these people as a temporary or as an interim measure ?

SHRI JAGJIWAN RAM : What is (c) ?

SHRI HEM BARUA : There is no (c).

SHRI JAGJIWAN RAM : I am afraid, my hon. friend has proceeded on many presumptions. On the basis of the production figures, that district continues to be a surplus district.

SHRI HEM BARUA : But there is drought there.

SHRI JAGJIWAN RAM : The hon. Member should understand that this year the production of rice in Derang district has been higher than that of last year.

SHRI HEM BARUA : If there is hoarding, why can't you stop hoarding ?

SHRI JAGJIWAN RAM : I am saying that the State Government is taking anti-hoarding operatins.

SHRI HEM BARUA : Don't have any faith in the State Government. The State Government might be a Congress Party Government in Assam, but I would request the hon. Minister, who is a very reasonable man, not to have faith in his own government there.

SHRI NATH PAI : By and large, he is a reasonable man.

SHRI S. KUNDU (Balasore) : Sir, on a point of clarification.

MR. SPEAKER : On a Calling Attention I cannot allow it. If everybody goes on asking clarifications, I will be helpless.

SHRI S. KUNDU : It is not a question of record procurement, it is a question of giving employment.

MR. SPEAKER : I will not allow you. Shri Hem Barua is sitting by your side. You can just whisper to him what you want to ask and he will do so. But by this you want to break the procedure which we are following. Kindly help me. The moment I allow you. I will be helpless; otherwise, I do not mind.

SHRI HEM BARUA : I generally do not go by whisperings. I have my own time for whispering.

MR. SPEAKER : But why does he not give you the information and you can ask that ? I have no objection to that.

SHRI JAGJIWAN RAM : As I have said, the State Government wanted that the wheat quota for May should be increased. I have readily increased that. Not only that, I have issued instructions that this quantity should be supplied quickly. As I have further said, if there is distress condition and some cheaper foodgrains are required and if there is acceptability by the people... (*Interruption*).

SHRI HEM BARUA : Take measures on a war footing.

SHRI JAGJIWAN RAM : Everything is on war footing.

I am prepared to supply some quantity of maize even for free distribution in that area. We have asked the State Government. I am prepared to take all possible measures that are necessary in this connection.

12.32 hrs.

PAPERS LAID ON THE TABLE

Madhya Pradesh Control of Distribution of Food grains Amendment Order

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY) : I beg to lay on the Table

a copy of the Madhya Pradesh Control of Distribution of Foodgrains Amendment Order. 1968, published in Notification No. G.S.R. 753 in Gazette of India dated the 19th April, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See* No. LT—1129 68].

Conclusions of the First Session of the Industrial Committee on Banking Industry

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : On behalf of Shri S. C. Jamir, I beg to lay on the Table a copy of the Main Conclusions of the First Session of the Industrial Committee on Banking Industry held at New Delhi on the 23rd March, 1968. [*Placed in Library. See* No. LT—1130/68].

Notification under Representation of People Act.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM) : I beg to lay on the Table a copy of Notification No. S. 0.1121 published in Gazettee of India dated the 23rd March, 1968, under sub-section (2) of section 9 of the Representation of the People Act, 1950. [*Placed in Library. See* No. LT—1131/68].

———

12.33 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :

(i) 'I am directed to inform the Lok Sabha that the Raiya Sabha at its sitting held on Tuesday, the 30th April, 1968 adopted the following motion in regard to the Monopolies and Restrictive Trade Practices Bill, 1967 :—

"That this House recommends to the Lok Sabha that the Lok Sabha do appoint a member of the Lok Sabha to the Joint Committee on the Monopolies and Restrictive Trade Practices Bill, 1967 in the vacancy caused by the resignation of Shrimati Vijaya Lakshmi Pandit from the membership of the said Joint Committee, and communicate to this House the name of the member so appointed by the Lok Sabha to the Joint Committee".

2. I am to request that the concurrence of the Lok Sabha in the said motion, and also the name of the member of the Lok Sabha appointed to the Joint Committee, may be communicated to this House.'

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th April, 1968, agreed without any amendment to the Bihar and Uttar Pradesh (Alteration of Boundaries) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 13th February, 1968."

श्री रामावतार शास्त्री (पटना) : अध्यक्ष महोदय, हम लोगों ने प्रिविलेज मोशन दिया था ?

———

RESTRAINT AND REMOVAL OF MEMBER

(Shri Brij Bhushan Lal)

MR. SPEAKER : I have to inform the House that I have received the following telegram dated the 30th April, 1968 from the District Superintendent of Police Kutch :—

"Shri Brij Bhushan Lal, Member, Lok Sabha, was restrained at 10.45 hours on the 30th April, 1968 under Section 69 of the Bombay Police Act for not conforming to lawful direction of the Police Officers near village Dhrobana in Kutch and was later on moved to Khavda village in Kutch District on the same day and allowed to go."

———

PETITION RE. BANKING LAWS (AMENDMENT) BILL

SHRI INDRAJIT GUPTA (Alipore) : Sir, I beg to present a petition from Shri A. Sunder Rao and others relating to the Banking Laws (Amendment) Bill, 1967. With your permission I would just like to mention that this petition is signed by 7,26,831 persons.

12.35 hrs.

PUBLIC PROVIDENT FUND BILL

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : Sir, I beg to †move :

> "That the Bill to provide for the institution of a provident fund for the generel public, be taken into consideration."

12.35½ hrs.

[Mr. Deputy-Speaker *in the Chair*]

The House will recall that in my Budget Speech of the 29th February, 1968 I had referred the fact that self-employed persons do not have the facility of saving through provident funds. I had also then indicated that I proposed to introduce a public provident fund scheme under which all sections of the community will have the opportunity of contributing to a provident fund and incidentally of availing of the income-tax benefits provided for under the law in respect of contributions to such funds. Accordingly and in order to obtain the necessary legislative authority to institute a public provident fund scheme, the Public Provident Fund Bill was introduced in this House on the 18th April, 1968.

A provident fund is essentially a device for facilitating long-term savings by those who are eligible to join the fund. Promotion of saving is vital for the economic development of the country, particularly at a time like the present. During the last few years, the economy witnessed a stagnation in both industrial and agricultural production and this naturally led to a deterioration in domestic savings. However, following the improvement in the agricultural situation, there is now some respite in the price situation and as a result of this, as also of the other steps in the budgetary and other fields being taken by us, substantial increases in the capacity to save are anticipated. The present is therefore an opportune time to adopt measures for mobilising savings and the Public Provident Fund Scheme is one such measure.

The proposed Public Provident Fund, as the name itself implies, will be open to any member of the public—whether employed or not—unlike the various existing provident funds which are as a rule meant for the employees only. The Fund will be worked also on an entirely voluntary basis, it being left to the individual concerned to decide whether to join the Fund or not and after having joined the Fund, how much to subscribe annually to the Fund, subject only to a minimum and a maximum which it is necessary to prescribe. The subscriptions will of course carry interest at rates to be specified from time to time but there will not and cannot be any Government as such to the Fund. The concept of contribution, I might add, arises only in the case of employees as one of their service conditions and is not relevant in the case of a provident fund for the general public. Even for the General Provident Fund of Government employees, there is no Government contribution as such. However, the various tax concessions which go with the various existing Provident Funds will be available for the proposed Public Provident Fund. These concessions inculde tax relief in the form of deduction from income at prescribed percentages of the subscriptions subject to certain limits laid down in the Income-tax laws and also absence of tax liability on the amounts received from the funds whether as interest or otherwise. The balance to the credit of subscribers in the Fund will also be exempt from Wealth Tax. The Finance Bill 1968 incorporates necessary provisions for giving these tax concessions. It is these concessions which should in particular make the Public Provident Fund Scheme attractive to self-employed persons, be they doctors, lawyers, traders or actors and even pensioners.

†Moved with the recommendation of the President.

The public Provident Fund Bill provides the necessary enabling authority to Government to frame a Public Provident Fund Scheme. The details of the Scheme have not been spelt out in the Bill nor is it practicable to do so, as they may need review and modification from time to time depending on the circumstances. However, the matters which will be provided for in the Scheme have been set out in the Schedule to the Bill. The more important of these are the maximum and minimum limits in respect of the subscriptions to the Fund; the extent to which and the terms and conditions under which withdrawals may be made by the subscribers and the authority by or through whom subscriptions may be collected and withdrawals may be made. It is proposed that for the present the Scheme to be framed should provide that the contributions to the proposed Provident Fund may be for any amount, subject to a minimum of Rs. 100 a year and a maximum of Rs. 15,000 in a year. A minimum limit of annual subcription is considered necessary in order to preserve the character of the provident Fund and a maximum is necessary as the contributions count towards deduction from assessable income for purposes of income tax and the interest on subscription is also exempt from income-tax. The maximum proposed, namely, Rs. 15,000 *per annum* is the maximum amount on which deduction is available under the Income-tax law in prspect of contributions to recognised provident funds, taken together with savings in life insurance and 10/15 years Cumulative Time Deposits. I might add that even though these limits will be prescribed, it will be open to the subscriber to make his contributions at any time and in any number of instalments during the year.

As regards withdrawals from the Fund the Bill provides that these will be allowed subject to such terms and conditions as may be specified in the Scheme. There are, however, two restrictions which have been incorporated in the Bill itself, namely that no withdrawal shall be allowed during the first five years of making the initial contribution and also that the entire amount standing to the credit of the subscriber shall not be withdrawn for a period of 15 years after making the initial contribution. It is proposed that the Scheme to be framed by Government will provide that withdrawals shall be only upto the extent of 50 per cent of the deposits made by the subscriber and remaining with the Government at least for a period of five complete financial years. These restrictions are necessary so that subscriptions in any one year on which liberal tax concessions are available remain with Government for reasonable period. These restrictions are also consistent with the objective of promoting long trem savings and to ensure that the Scheme is not abused for the purpose of tax avoidance.

There is also a provision in the Bill for the grant of loans out of the amount standing to the credit of the subscribers on such terms and conditions to be prescribed in the Scheme. This provision is intended to provide relief for those subscribers who for some reason or the other find themselves in a difficult financial position and need assistance during the initial period of five years when no withdrawals will be permitted.

The interest to be paid on the subscriptions will be notified by the Central Government from time to time. The rate will, however, be related to the interest which Government pays on the 15 years Post Office Cumulative Time Deposit Scheme of Government—this is 4.8% at present.

The proposed Provident Fund Scheme contains several other attractive features. Besides the tax concessions which I have referred to earlier, the amount standing to the credit of any subscriber to the Fund will not be liable to attachment under any decree or under any order of the Court, in respect of any debt or liability incurred by him. A subscriber can also make a nomination in favour of any person to receive the amount standing to his credit in the provident fund at the time of his death.

The Scheme will be operated at the offices of the State Bank of India and its Subsidiary Banks on behalf of Government. These Banks will receive subscriptions and allow withdrawals and also issue special pass-books in which the deposits, withdrawals and annual interest will be entered by the Bank. The deposits received by the State Bank of India and its

[Shri Morarji Desai]

subsidiaries will be transferred to Government account and likewise the withdrawals allowed by them will be got reimbursed by the Government. Thus, the monies in the Fund will remain with Government and will be accounted for in the Government account.

Sir, I have tried to outline briefly the main features of the Bill and also of the Scheme which will be framed shortly in order to introduce the Public Provident Fund. The Scheme will be laid before the House in due course and if necessary the House can then have an opportunity to discuss it. I may, however, assure the hon. Members that it will be my endeavour to ensure that the Scheme will provide necessary flexibility and convenience in regard to the mode of making subscription and other operational details in order to suit the needs of the prospective subscribers.

It is may expectation that the Scheme will start working on the 1st July this year. I have already assumed a credit for Rs. 10 crores under this Scheme in this year's Budget and have every hope that it will be realised. It is usual in advanced countries to accept social security funds as a source for financing schemes of social and economic development. In India it is the various provident funds which serve as the device for providing social security and also incidentally mobilising savings for financing the country's development. I have no doubt that in due course the Public Provident Fund will serve as a social security measure for the self-employed and also bring in sizeable longterm savings.

MR. DEPUTY-SPEAKER : Motion moved :

> "That the Bill to provide for the institution of a provident fund for the general public, be taken into consideration"

Now we have got two hours. How shall we divide the time ? For General Discussion one hour......

SOME HON MEMBERS : 1½ hours.

MR. DEPUTY-SPEAKER : So 1½ hours for General Discussion and half an hour for clause by clause consideration.

SHRI S. S. KOTHARI (Mandsaur) : No time for the Third Reading ?

MR. DEPUTY-SPEAKER : There is no time.

SHRI S. S. KOTHARI : So, no Third Reading ?

MR. DEPUTY-SPEAKER : Third Reading will be there, but no special time will be allowed.

So I will request hon Members to limit their speeches to 5 or 7 minutes. I have to finish it within 1½ hours.

Mr. Muthusami.

SHRI C. MUTHUSAMI (Karur) : It is not clear why the Finance Minister is in such a hurry to introduce the Bill without framing a proper scheme. The scheme will provide, among other things, a practical arrangement for collecting subscriptions to the proposed Fund, the procedures, the rate of interest, the extent to which and trems and conditions under which withdrawals may be made, terms under which loans may be granted to subscribers, etc. The Bill contains no such scheme.

The explanation for not including these details of the proposed scheme according to the memorandum regarding delegated legislation attached to this Bill is that these are matters of procedure and administrative detail and hardly practicable to provide in the Bill itself. But this is unconvincing. The scheme is the substance of interest, not the Bill.

So, I want the Government to come forward with the Scheme along with the Bill.

SHRI T. M. SHETH (Kutch) : Mr. Deputy-Speaker, Sir, I rise to support the Bill. I congratulate the hon. Deputy Prime Minister and the Minister for Finance for bringing forward this Bill. In my submission, Sir, this Bill should have been introduced long ago. The object of the Bill is said to be to provide a channel for

saving for self-employed people like doctors, lawyers etc. But, in my submission, Sir, there is another class which also needs this, and which will utilise this channel. And that is the lower middle class of shop assistants who work in the metropolitan cities like Bombay, Delhi, Calcutta, Madras as also in the semi-urban towns which require a channel for savings. For them, I think, this scheme will be a great blessing. Not only that, but, Sir, I feel that so far as this class is concerned, the lower-middle class for whom very little has been done so far, this scheme should be made compulsory. The employers of these people, namely, the shopkeepers should also be made to contribute. For them this should be made a contributory scheme. The shop assistants should also contribute as well as the employers.

Therefore, Sir, I welcome this scheme which will serve as a social security measure as well as provide some sort of substantial ploughing back of money into our exchequer.

Secondly, Sir, regarding the State Bank and its subsidiaries, there are only 2,200 and odd branches of that bank, whereas the class which I have described is a very wide class. Therefore, in addition to State Banks some other agencies shall have to be employed for the operation of this scheme.

Therefore, I suggest that the post offices or some other banks should also be utilised for this purpose.

So far as the scheme is concerned, there are one or two things to which I will draw pointed attention. In Provident Fund schemes the withdrawal and the taking of loans is a difficult process. Therefore when the scheme is framed, particular attention should be paid to this aspect of the scheme so that a person who contributes to this scheme could easily get the withdrawals as well as the loans.

The next point that I would like to refer to is regarding interest. The rate of interest will be 4.8 per cent. This is a long-term saving. On long-term investments, say, 5 years investments, the Bank is giving today 7 per cent interest. Therefore the rate of interest for this scheme should be a little higher because according to section 6(2) of the Bill, for 15 years no withdrawal will be possible. At any rate there will be about 7½ years investment for this scheme. Therefore, I submit that the rate of interest should be a little higher. I thank you very much for the time you have given me.

श्री प्रो० प्र० त्यागी (मुरादाबाद) : उपाध्यक्ष महोदय, मैं श्री मोरारजी देसाई को हार्दिक धन्यवाद देता हूं कि उन्होंने प्राविडेंट फंड की स्कीम को उन लोगों पर भी लागू करने का फैसला किया है जो स्वतंत्र रूप से व्यवसाय करते हैं। परन्तु जिस भावना से उन्होंने इस चीज को पेश किया, वह पूरी हो सकेगी इसमें मुझ को सन्देह है। आपने 10 करोड़ रुपयों की आशा की है, लेकिन इस में सन्देह है कि 1 करोड़ रु० भी आ सकेगा क्यों कि कहने के लिए तो यह प्राविडेंट फंड है लेकिन इसमें सेविंग्स बैंक से ज्यादा अट्रेक्शन नहीं है।

दूसरी नौकरियों में जो प्राविडेंट फंड होता है उसमें यह होता है कि जितना धन कर्मचारी देता है उतना ही मालिक कंट्रीब्यूट करता है। इस में ऐसा नहीं है। इसलिए इसमें कुछ अधिक आकर्षण होना चाहिये।

दूसरे स्थान पर आपने यह सुझाव दिया है कि जो आदमी 5,000 रु० कन्ट्रीब्यूट करता है उसको इस धन का 60 परसेन्ट इनकम टैक्स फ्री होगा और जो 10,000 रु० कंट्रीब्यूट करता है उसको उसके धन का 50 परसेंट इनकम टैक्स फ्री होगा। ऐसी स्थिति में वह अपना रुपया इस मध्य में जमा करायेगा या आपके इस प्राविडेंट फंड में जमा करायेगा, क्योंकि वहां पर सुविधा ज्यादा मिलती है?

दूसरी बात यह है कि अगर कोई आदमी पन्द्रह वर्ष के लिए फिक्स्ड डिपाजिट में अपना रुपया रखता है, मान लीजिये वह 54 हजार रुपया रखता है, तो उसको 15 वर्ष के पश्चात 78 हजार रु० मिल जायेगा। इस तरह से इस में भी ज्यादा आकर्षण है। प्राविडेंट फंड में कौन सा आकर्षण है जिसके कारण वह इस में अपना रुपया जमा करायेगा? आप कहेंगे कि

[श्री ओ० प्र० त्यागी]

आगे के लिए वह जमा करायेगा। लेकिन मैं एक और बात की ओर आप का ध्यान दिलाना चाहता हूं कि रुपये की कीमत घटती चली जा रही है। आगे के लिए रुपया जमा करने वाला यह सोचेगा कि रुपये की कीमत आगे चलकर क्या बनेगी। इसलिए उसको इसमें भी कोई आकर्षण नहीं है। मैं खास तौर से श्री मोरारजी देसाई से कहना चाहूंगा कि वह इस स्कीम में कोई आकर्षण पैदा करे। एक आकर्षण तो यह हो सकता है कि जिस तरह से मालिक कंट्रीब्यूट किया करता है उसी प्रकार इस फंड में उतना ही कंट्रिब्यूशन सरकार का हो, या फिर इस में जो 50 फीसदी इनकम टैक्स की छूट दी हुई है वह कम से कम 70 फीसदी कर दी जाये ताकि इसमें आकर्षण हो सके, अन्यथा यह आकर्षण सेविंग्स बैंक जैसी चीज़ बन कर रह जायेगी।

अन्त में मैं यह कहना चाहता हूँ कि यह स्कीम जिस भावना से शुरू की जा रही है वह पूरी नहीं होगी। जीवन बीमा में जब कोई आदमी रुपया जमा करता है तब उसमें रिस्क कवर हो जाती है, अर्थात यदि किसी आदमी की आज मृत्यु हो जाती है तो उसको जीवन बीमा का रुपया आज मिल जायेगा, लेकिन इस में ऐसी चीज नहीं है। इसलिए कोई आदमी प्राविडेंट फंड में अपना रुपया क्यों जमा करायेगा। वह जीवन बीमा में अपना रुपया जमा करायेगा या प्राविडेंट फंड में? अगर वह पन्द्रह वर्ष के लिए अपना रुपया जमा करायेगा तब आपने उस को ज्यादा सुविधा दी है। आपने सेविंग्स बैंग जैसी चीज शुरू करके उस को प्राविडेंट फंड का नाम दिया है, उसमें कोई क्यों अपना रुपया जमा करे, जबकि रुपये की कीमत घटती चली जा रही है।

मैं प्रार्थना करूंगा कि अगर इसमें यह कर दिया जाय कि जितना रुपया जमा किया जायेगा उसमें उतना ही गवर्नमेंट भी जमा करेगी तभी कुछ लाभ इसका हो सकता है। अगर आप में इतनी हिम्मत नहीं है तो इस को आप इसमें 50 फीसदी छूट के स्थान पर 70 फीसदी छूट कर दीजिये, जिससे आकर्षण कुछ ज्यादा हो जाय और अधिक से अधिक आदमी अपना धन जमा करें।

मैं आशा करता हूँ कि मंत्री महोदय इन बातों पर ध्यान देंगे।

SHRI D. C. SHARMA (Gurdaspur): Mr. Deputy-Speaker, Sir, I must congratulate the Finance Minister for devising this scheme to mop up the savings of this country.

Well, we have already had small savings scheme though I do not think it has been worked very well. We had the Annuity Deposit scheme. We have had these schemes. No one will deny that, practically, these schemes are going to work not only for the good of the people who invest in them but are also going to be a source of strength to our Government and therefore, to our country.

The Finance Ministry, I think, devotes as much time to the framing of the Budget as it spends on adumbrating such schemes.

While I welcome this Bill, I want to ask the hon. Deputy Prime Minister how this scheme is going to be worked out, how this scheme is going to be fruitful. He has anticipated Rs. 10 crores for this Scheme during the current financial year. How will these Rs. 10 crores be collected? What are the agencies he is going to employ? In other words, what are going to be the mechanics of this Provident Fund Scheme?

So far, Mr. Deputy-Speaker, you know it very well, and I know it very well that many good, schemes have proved to be like pious wishes which do not pave the way to the Heaven that we want to attain. This is what has happened to so many schemes and, unfortunately, some of the schemes had to be withdrawn after some time. But I am sure that this scheme has been fully thought out and it will work. But how is it going to work? The bureaucracy will not work it. I am very disappointed with the Indian bureaucracy; though every Minister will praise the bureaucracy as long as he is a Minister,

but when he goes out of office, he will agree with me.

The bureaucrat in this country is not interested in this scheme which is made for the welfare of the public, which is made for the consolidation of funds for the use of social security, as the hon. Minister put it, in this country ; he is not interested in this, but he is interested in only one thing and that is, the larger the number of schemes, the greater the poliferation of bureaucracy, the greater the number of secretaries, Additional Secretaries, Joint Secretaries, Deputy Secretaries, Section Officers and so on. I am saying all this only from one point of view. I want to know what machinery is going to be devised for making this scheme fruitful.

Now, the LIC is there ; the LIC has done some good to the people ; there is no doubt about it. Of course, we have taken such a long time in asking ourselves whether that monolithic organisation should be split up into zones or not. That has not happned and, therefore, there has been some trouble.

My first question is how in this scheme going to be worked out.

My second question is this. If you want to make a donkey work, you have to dangle a carrot before it because the incentive motive is very powerful in human nature, in human life. What is the incentive motive in this Bill ? We do not know what are the interst is going to be. There are so many all-India finance associations working in this country which are doing fraudulent business and over which the great Home Minister cannot lay his hands. People come to me crying that their well-earned money has been gobbled up by those finance bodies, by those chit funds, and we are not able to do anything for them. Why do people go to them ? You do not go and I do not go, but I ask you why do people go to them...

MR. DEPUTY-SPEAKER : Is he concluding ?

SHRI D. C. SHARMA : I will take some more time.

MR. DEPUTY-SPEAKER : If he will finish in a couple of minutes, he can...

SHRI D. C. SHARMA : I will continue after Lunch.

MR. DEPUTY-SPEAKER : The House stands adjourned for Lunch.

13 00 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock

The Lok Sabha reassembled after Lunch at five minutes past Fourteen of the Clock

[Mr **Deputy-Speaker** *in the Chair*]

PUBLIC PROVIDENT FUND BILL – *Contd.*

MR. DEPUTY-SPEAKER : Shri D. C. Sharma to continue and conclude in two minutes.

SHRI D C. SHARMA : I was submitting very respectfully that the one thing which could have been provided as incentive for the success of this provident fund scheme has been kept vague and indifinite. Persons who invest in this fund do not know what interest they will get. This has been kept in a fluid state. If it changes from year to year and from time to time. I do not know what kind of financing this will mean. I think the hon. Minister should have given some firm indication as to the rate of interest the subscribers are going to get.

Another point. What is this fund going to be ? It is not going to be subjected to any attachment under any decree or order of any court in respect of any debt or liability incurred by subscribers. I do not know why all the provisions of the Penal Code which apply in the case of those persons who are defaulters in payment of money in some way or owe money in some way to somebody have been scuttled. I cannot understand how this fund is going to be above all kinds of legal proprieties that prevail in the case of other kinds of property. I think this is something is very very unimaginable.

SHRI S. S. KOTHARI : The right thing has been done and he says 'unimaginable'.

SHRI D. C. SHARMA : I come to my next point. It has been stated that no suit, prosecution or other legal proceeding shall lie against any person for anything which is in good faith done or intended to be done under this Act or the Scheme. Good faith. You know all these months we have been trying to know the connotation of one word, the 'pleasure' of the Governor and we have not been able to find any suitable explanation of it. Here we have got other phrases. 'In good faith'. What is good faith ? What is bad faith ? Therefore, this will give an opportunity to so many persons to make all kinds of allegations against those persons who have to work the scheme.

The next point I want to make is this. I like the Schedule very much because it contains 10 items. All these are core items which should have been provided for in the Bill itself. But these items will come to us later on. I think it is too much to swallow, even for a person who believes in subordinate legislation. But the fact of the matter is that the State Bank of India and its branches have been made responsible for collecting subscriptions to this fund. Why the State Bank of India alone ? We have not yet nationalised the banks. If we had done that, I would have been very happy. But our banks are yet subject to some kind of social control. If you want to give power to the State Bank, you should give power to other banks also. You should treat them on terms of equality or parity. The average contribution is going to be Rs. 500. How are we going to have Rs. 15 crores in one year ? From where will these subscriptions will come. This is also something which does not appear to be materially correct though it may be imaginatively perfect.

I know that our Finance Minister never does anything without taking into account all the pros and cons of anything. If I have subjected this Bill to some kind of criticism, I have done so in good faith... (*Interruptions*) I have done it so that he could make this provident fund as pool-proof as possible though I wonder why we should not give some fillip to the post office savings banks and some other kinds of accounts that we have. But since he wants this I welcome it and I hope that the suggestions made on the floor of the House will be put into effect so that the provident fund becomes a real thing and does not remain an illusory fund promising illusory advantages to the subscribers.

SHRI V. KRISHNAMOORTHI (Cuddalore) : I strongly oppose this Bill. It is unnecessary and unwarranted ; it is a deception on the public. If it is called a provident fund, there must be some contribution from the Government side as is the case with the Government servants and workers. Otherwise, there is no need to call it a provident fund ; we can as well call it Morarji fund This Bill is a clear deception. There is already Life Insurance Corporation in which people are investing money and expect a higher return. There is also the small savings. In the name of small savings, the rural population are subject to compulsion by various authorities and arms of the State. This is only another mode of taking away the blood of the poor people. What our Finance Minister, Mr. Morarji Desai intends is to give it as a fleshless bone to the hungry States when they press him to give more loans. He can say : all right ; I give this Bill ; you go and collect Rs. 10 crores ; you retain Rs. 5 crores with you and give me Rs. 5 crores ; I shall debit five crores in your account. This is what our Finance Minister will give in the form of assistance or alleged assistance to States. This Bill is unnecessary because the Government does not make any contribution. The manner in which subscription to the Fund may be made and the maximum and minimum limits of such subscriptions are yet to be provided for. Who are the persons who can subscribed ? If the people alone would contributed, it need not be named a provident fund unless Government also puts in its contribution. If a villager gives Rs. 10, you must give Rs. 10. Unless that provision is incorporated, this could be thrown away as you are throwing, Mr. Deputy-Speaker.

Another thing is the rate of interest. This Bill should be thrown away. You also said it : Even the Deputy-Speaker is agreeing with me that this Bill should be thrown away.

MR. DEPUTY-SPEAKER : No, no. I do not agree. I will have to make my

position clear, because it is not a question of my opinion about it.

SHRI V. KRISHNAMOORTHI : I stand corrected.

MR. DEPUTY-SPEAKER : This is a social security measure. In other countries, public provident fund and public pension funds are there as a social security measure.

SHRI V. KRISHNAMOORTHI : But the Governments there have some responsibility of contributing to it. Where is that provision here ?

SHRI S. KUNDU (Balasore) : There is no security here.

MR. DEPUTY-SPEAKER : There are measures for social security.

SHRI V. KRISHNAMOORTHI : In other countries, the governments take the responsibility of paying 50 per cent as is applicable to other provident funds which are in existence. That is not available in this Bill. That is why I am attacking that this Bill is a deception over the public and it is going to be used as a measure to help the States whenever they come to the Finance Minister for some allocations.

Another thing is the rate of interest. Our hon. friend, Shri D. C. Sharma, who is an elderly gentleman, referred to it. What is the interest ? It is just three to five per cent. Even schedule banks are offering 11 to 12 per cent. It is not mentioned here. Already our Finance Minister wants to reduce the interest with regard to the provident fund which is in existence which the workers at large are opposing. This is another measure ; unless it is specifically mentioned that the Government will give nine per cent interest or 10 per cent interest, there would not be any confidence. Then, the small-savings scheme has also failed.

MR. DEPUTY- SPEAKER : That too is income-tax free.

SHRI V. KRISHNAMOORTHI : How many persons are paying income-tax ? Mr. Kothari and some others like him may be paying, but 95 per cent of the people are not paying income-tax.

SHRI MORARJI DESAI : The hon. Member is also paying.

SHRI V. KRISHNAMOORTHI : I am not paying. I do not get any income.

AN HON. MEMBER : From your salary you are paying income-tax.

SHRI MORARJI DESAI : The hon. Member does not know that he is paying income-tax.

SHRI V. KRISHNAMOORTHI : The hon. Finance Minister is not properly informed. We are not deducted any income-tax now.

MR. DEPUTY-SPEAKER : Then he will take action !

SHRI V. KRISHNAMOORTHI : I am afraid the hon. Finance Minister will bring another Bill to deduct some income-tax from the Members' salary bills. Now, it is not deducted. That is a piece of information. So, unless there is a guarantee given by the Government that this Bill will not be misused and that there will be matching contributions by the Government, this Bill is a deception ; this is another form of indirect taxation which will do harm to the villagers.

Moreover, how are they going to implement the provisions of this Bill ? What is the machinery to implement them ? There are several millions of villagers in country. How many officers are they going to appoint to collect the money and how many officers are going to implement this, and what is the machinery ? This is going to be a failure, and I oppose this Bill. It is unwarranted ; it is a deception over the public.

SHRI TULSHIDAS JADHAV(Baramati): One Question : why should income-tax from our salaries be deducted while it is not deducted from his salary ?

MR. DEPUTY-SPEAKER : I do not know what is the discrimination.

SHRI V. KRISHNAMOORTHI : I have received a letter from the Secretariat saying that from this month onwards our income-tax is not deducted from our salary bills.

SHRI S. S. KOTHARI : It will not be deducted as it is income "from other sources".

SHRI MORARJI DESAI : If it is not deducted, he will have a heavy penalty imposed on him.

MR. DEPUTY-SPEAKER: Shri Madhu Limaye has submitted a small amendment to the Bill. Normally it is not permissible, but with the permission of the Chair it could be admitted. It is a very small amendment and I have given him permission.

SHRI S. KUNDU : Yesterday I had given an amendment to this Bill. I pray that it may also be kindly admitted.

MR. DEPUTY-SPEAKER : Have you submitted one ?

SHRI S. KUNDU : Yes ; at 7 O'clock yesterday.

MR. DEPUTY-SPEAKER : All right; that could also be admitted.

श्री हेम राज (कांगड़ा) : उपाध्यक्ष महोदय, मुझ से पहले जो वक्ता बोल रहे थे, उन्होंने इस बिल को श्रोपोज किया है, लेकिन मैं इस बिल को सपोर्ट करने के लिए खड़ा हुआ हूं। इस बिल में जो एक क्लाज़ रखी गई है कि जो रुपया जमा होगा, उसकी एटैचमेंट नहीं हो सकेगी, उस पर कई मेम्बरों की तरफ़ से, और हमारे पुराने मेम्बर, श्री डी०सी० शर्मा साहब की तरफ़ से भी, एतराज किया गया है। लेकिन मेरे ख्याल से इसमें यह चीज सबसे ज्यादा अहम है---इसमें आपने जो यह क्लाज़ दिया है कि जो रुपया प्रोविडेंट फण्ड में जमा कराया जायेगा, उसका अटैचमेंट नहीं हो सकेगा---इस क्लोज के लिए मैं मोरारजी भाई को धन्यवाद देना चाहता हूं। वह वास्तव में एक बहुत अच्छा बिल हमारे सामने लाये हैं। लेकिन एक चीज की ओर मैं खास तौर से उनका ध्यान दिलाना चाहता हूं---इसमें एट्रेक्शन की बहुत कमी है। आज फिक्स्ड डिपोजिट में जो रुपया जमा होता है, मोरारजी भाई, उसमें बहुत ज्यादा सूद मिलता है। अगर सूद के मुताल्लिक आप इसको साफ कर दें तो पब्लिक के लिए बहुत ज्यादा एट्रेक्टिव साबित हो सकता है। इस सिलसिले में सरकार की जो अपनी स्कीमें हैं, उन में भी सूद 4.08 परसेन्ट से ज्यादा बनता है, जब कि इसमें आपने सिर्फ 4.08 परसेन्ट रखा है - यह काफ़ी नहीं है। आज आपका जो यह अन्दाजा है कि इस स्माल-सेविंग से दस करोड़ रुपया आ जायेगा, मुझे इसमें शक नज़र आता है, क्योंकि आपकी जो दूसरी स्माल सेविंग्ज स्कीमें हैं, उन में पिछले दो सालों में जो कलैक्शन्ज़ हुई हैं, वे बहुत कम हुई हैं। इसलिए मैं यह अन्दाजा लगा रहा हूं कि यह मौजूदा स्कीम जहां बहुत अच्छी है, वहां आपकी जो ख्वाहिश है कि दस करोड़ रुपया आ जायेगा मुझे डिफ़िकल्ट नजर आती है।

इस में आपने यह प्राविजन रखा है कि आप इस को स्टेट बैंक के जरिये चलायेंगे इस समय जो ज्यादातर पैसा लोगों के पास आया है, वह देहातों में आया है, अगर देहातों से पैसे को मोबिलाइज करना है, हासिल करना है, तो यह जरूरी है कि इस को महज बैंकों के जरिये ही न चलायें, इसको देहातों में भी ले जायें और वहां जो स्माल सेविंग्ज बैंक हैं, उनके जरिये भी इस को चलायें, वहां भी एकाउन्ट्स खुल सकें, ऐसी व्यवस्था करें, इससे वहां से ज्यादा पैसा आ सकेगा।

एक बात मुझे यह अर्ज करनी है कि जो कम्पनीज हैं, खास तौर से जो बाहर की कम्पनीज हैं, वे 12 और 13 परसेंट सूद दे रही हैं, एक साल के अन्दर उनसे पैसा वापस भी लिया जा सकता है। यहां पर आपने यह रखा है कि पांच साल तक पैसा निकलवाया नहीं जा सकता, लेकिन आपने लोन लेने का

प्राविजन किया है। मेरा कहना यह है कि जिस वक्त आप पैसा लेते हैं तो कम सूद देते हैं, लेकिन जिस वक्त पैसा देते हैं, तो ज्यादा सूद चार्ज करते हैं। मैं चाहता हूँ कि यह चीज पब्लिक के सामने आ जानी चाहिए कि जो लोन आप देंगे, उस पर वही इन्टरेस्ट चार्ज होगा, जो कि आप लोन लेने के वक्त रखते हैं। अगर आप ऐसा इन्तजाम कर देंगे तो इसमें काफी एट्रैक्शन पैदा हो जायगी।

एक चीज मुझे यह अर्ज करनी है कि इस में आपने 15 साल का जो अर्सा रखा यह बहुत ज्यादा है इस अर्से को कम करना चाहिये। मैं इस बात को इस लिए अर्ज कर रहा हूँ कि इसका ज्यादा फायदा वही उठा सकेंगे जो कि उम्र में एडवांस्ड स्टेज में हैं। क्योंकि जो पावर्स आपने रूल्ज के अण्डर ली हैं, उनमें ऐसा होगा कि जो 15 साल के अर्से से पहले निकलवायेगा उस को पूरा सूद नहीं मिलेगा। जैसे आपकी एन्युिटी स्कीम में है जो कि 10 साल के लिए है अगर कोई उस पैसे को पहले निकलवाता है तो उसे पूरा सूद नहीं मिलता है, कम सूद मिलता है। अगर इसमें भी ऐसा ही प्राविजन किया गया तो इसकी एट्रेक्शन चली जाएगी। इसको ज्यादा एट्रेक्टिव बनाने के लिए मुझे उम्मीद है कि आप इस बात का ख्याल जरूर रखेंगे।

आखिर में मैं इतना ही कहना चाहता हूं कि सूद वगैरह की दरें आप इसमें साफ़ कर दें, लोन्ज के लिए जो सूद देना होगा उसके बारे में भी साफ़ प्रोविजन होना चाहिये। यह इसलिए जरूरी है कि इसनें आपको कोई कन्ट्रीब्यूशन अपनी तरफ से नहीं करना है।

इन शब्दों के साथ मैं इस बिल को सपोर्ट करता हूँ।

SHRI M. MEGHACHANDRA (Inner Manipur): Sir, we are discusing a Bill—the Public Provident Fund Bill—which does not give any provident benefits. A provident fund legislation must think of giving provident benefits to its subscribers, But here is a Bill which does not think of giving these provident benefits at all. There are subscribers to the fund. But what benefits are these subscribers going to get? The subscribers will surely expect benefits like payments at the time of old age, payments at the time of accidents, payments at the time of death or other payments which will come under the well-known expression 'provident fund benefits'. But these benefits are not there in this particular Public Provident Fund Bill.

There are provident fund legislations, with which the House is familiar, which apply to employees. This Employees' Provident Fund has gone to the extent of Rs. 1000 crores. This particular Employees' Provident Fund is there to give help to the employees. One very important aspect of a provident fund legislation is that the Government is there to contribute its share to such a provident fund. But in this particular case, when the question of provident fund for the general public is taken up, that particular aspect is totally cut out. Therefore, there is no question of the Government giving its due share. So Government's contribution is nil.

But Government wants money. Our Finance Minister has just now explained that out of this provident fund the legislation for which will come into force from 1st July 1968 the Government expects Rs. 10 crores. But more will come to the fund if Government amends the Bill and contributes its share. Then the Government can see that the people of India, who are generally poor, contribute and subscribe to this fund. But I see that in this particular Bill no provision is made. no condition is given, no arrangement is made so that the people of India can contribute and subscribe to this particular fund.

Therefore, I submit that this particular fund will be meant for only a few rich people who do want some, what should I say, tax evasion or some other facilities. They will only subscribe to this particular fund and not all the people.

There are a number of provisions in this Bill. What does this provision, that a subscriber cannot withdraw for five years, mean? There is another provision about taking loans. What does "a subscriber taking a loan" mean? It means that he has to pay some interest. He is a sub-

[Shri M. Meghachandra]

scriber to the fund and, at the same time, if he takes a loan he has to pay some interest. What does a subscriber get? He gets only some interest which is to be notified later on by the Central Government. In this way, taking a loan from this fund is a burden for the subscriber. Then, what more benefits are they getting from this public provident fund? It is a very misleading if you call it as Public Provident Fund; it can be called only as Public Savings Fund. If that is done, I can support it. But, as it stands, I have to oppose it.

श्री द्वा० ना० तिवारी (गोपालगंज) : उपाध्यक्ष जी, जिस समय माननीय वित्त मन्त्री जी इस विधेयक को पेश कर रहे थे, मैंने उनके भाषण को बहुत गौर से सुना और मुझे उस वक्त भी आश्चर्य हो रहा था कि इस विधेयक से कौन सा ऐसा फायदा होगा जो और डिपाजिट स्कीम्स से नहीं हो रहा है। कोई नयी स्कीम लाने से पहले, या पास करने से पहले, हमें देखना होगा कि जो अभी तक चालू स्कीमें हैं उनसे किन किन दरजों में यह स्कीम भिन्न है और इस से लोगों को दूसरे डिपाजिट स्कीम्स के मुकाबले क्या अधिक फायदा हो सकता है। अभी यहां पर कहा गया कि जो स्माल सेविंग्ज सर्टिफिकेट्स हैं उनमें सूद ज्यादा मिलेगा। इसी प्रकार एक और दस वर्ष की सेविंग स्कीम है जिसमें दस वर्ष में सौ रुपये के 180 रुपये हो जाते हैं और उसमें यह भी छूट है कि एक वर्ष के बाद, जब भी कोई चाहे, उसमें से रुपया निकाल सकता है। उसमें भी इनकम टैक्स नहीं लगता है।

इसमें एक ही फायदा है कि अगर कहीं कर्ज लिये हों तो उसकी डिग्री में इसका अटैचमेन्ट नहीं होगा। इसके अतिरिक्त और कोई फायदा तो नजर आता नहीं है। यह आम बात है कि जहां पर पेन्शन नहीं मिलती है वहां पर अगर कुछ प्राविडेन्ट फण्ड में डिपाजिट कराया जाता है तो उसमें कुछ सरकार का भी कन्ट्रीब्यूशन होता है। और जहां पर पेन्शन दी जाती है जोकि अब रेलवे में भी हो गई है, गवर्नमेन्ट अपने कर्मचारियों को पेन्शन देती है तो वहां पर अगर गवर्नमेंट का कन्ट्रीब्यूशन नहीं भी होता है तो उसमें कोई आश्चर्य की बात नहीं है क्योंकि वहां पर गवर्नमेन्ट का कन्ट्रीब्यूशन होने से डबुल एमोउन्ट कन्ट्रीब्यूट हो जायेगा—पेन्शन भी हो जायेगी और प्राविडेन्ट फंड भी हो जायेगा। लेकिन जब आप जनरल पब्लिक से प्राविडेन्ट फंड की मांग करते हैं और आप चाहते हैं कि लोग उसमें जमा करें तो फिर उसमें कुछ न कुछ—आधा या एक चौथाई—गवर्नमेन्ट की तरफ से भी होना चाहिये और तभी वह चीज एफेक्टिव हो सकती है। वैसे तो किसी प्रकार से भी गवर्नमेंट के पास अगर पैसा आ जाये और लोगों का पैसा बच जाये वह अच्छा ही है लेकिन इस विशेष स्कीम को चलाने से क्या खास बात हो सकेगी जोकि और स्कीम्स से नहीं होती है, मैं चाहूंगा कि माननीय वित्त मन्त्री जी उसकी सफाई कर दें।

दूसरी बात इसमें यह है कि अगर डिपाजिटर का देहान्त हो जाये तो उसके नामिनी के नाम पर ट्रान्सफर हो जायेगा लेकिन क्या डेथ के बाद उसके नामिनी को यह अख्तियार रहेगा कि वह रुपया निकाल सके या वही शर्तें लागू रहेंगी जोकि डिपाजिटर के साथ लागू हैं? मरने के बाद श्राद्ध में और दूसरे कामों में खर्चे की आवश्यकता पड़ती है। इसलिये उचित तो यह होगा कि आप ऐसा नियम बना दें कि अगर डिपाजिटर का देहान्त हो जाये तो जो उसका नामिनी हो उसे अगर आवश्यकता पड़े तो सूद के साथ वह रुपया निकाल सकता है। इतना कन्सेशन तो आपको जरूर देना चाहिए अन्यथा इस डिपाजिट का जो फायदा डिपाजिटर को मिलना चाहिये या उसकी औलाद को मिलना चाहिये वह नहीं मिल सकेगा। मैं चाहूंगा कि नियमों में इन सब बातों का समावेश किया जाये।

एक बात मुझे और कहनी है और वह यह कि आपने केवल स्टेट बैंक या उसकी ब्रान्चेज को यह अख्तियार दिया है कि वह रुपया लें। अभी मेरे मित्र ने कहा कि आपको देहातों से भी पैसा लेना है और देहातों में स्टेट बैंक्स नहीं हैं। इस साल फसल अच्छी हुई है और ईख से भी काफी पैसा किसानों को मिला है। किसान चाहेंगे कि पैसा जमा करें लेकिन जब उनको पैसा जमा करने की फैसिलिटी नहीं होगी तो फिर वे किस प्रकार पैसा जमा कर सकेंगे? इसलिये इसका कोई रास्ता निकालना चाहिये। पोस्ट आफ़िस के द्वारा यह काम हो सकता है क्योंकि पोस्ट आफिस हर जगह पर हैं। उनकी मार्फत स्टेट बैंक पैसा ले सकता है। अगर ऐसा कर दिया जाये तो बड़ा अच्छा हो जायेगा। किसानों को यह सुविधा रहे कि पोस्ट आफिस में जमा कर दें, स्टेट बैंक में जमा करने के लिये उनको शहर आने की परेशानी न उठानी पड़े। अगर यह परेशानी रहेगी तो फिर किसान पैसा जमा नहीं करेंगे। इसलिये यह व्यवस्था की जाये कि पोस्ट आफिस के थ्रू स्टेट बैंक में पैसा आ जाये और सर्टिफिकेट भी पोस्ट आफिस से ही मिल जायं।

इन बातों की ओर माननीय वित्त मंत्री का ध्यान आकर्षित करते हुये मैं इस विधेयक का समर्थन करता हूं।

श्री मधु लिमये (मुंगेर): अध्यक्ष महोदय, मुझे अफसोस है कि इस विधेयक का मैं समर्थन नहीं कर सकता हूं। इसका सबसे बड़ा कारण यह है कि अगर यह विधेयक पास हो जायेगा तो कुछ लोग वित्त मंत्री जी के ऊपर चोरी और ठगी के आरोप लगा सकते हैं। मेरे मन में उनके प्रति बहुत आदर है इसलिये मैं नहीं चाहूंगा कि लोग उनके ऊपर चोरी और ठगी के आरोप लगायें। इनका कहना है कि समाज में बचत की प्रवृत्ति पैदा करने के लिये और विकास कार्य के लिये सरकार के हाथ में साधन जुट सकें, इसके लिए वे इस विधेयक को पेश कर रहे हैं। लेकिन इस बिल के बारे में सबसे बड़ा आक्षेप यह है कि इसमें चीजों को साफ नहीं किया गया है। क्या खास चीज हम कर रहे हैं, यह पता नहीं है। सारे अधिकार इन्होंने अपने हाथ में ले लिये हैं, बाद में ये योजना बनाकर हमारे सामने रखेंगे। इनका कहना है कि संविधान और कानून सब खत्म कर दिया जाये क्योंकि संविधान में लिखा हुआ है कि कानून बनाने का अधिकार पार्लियामेंट का है। लेकिन ये क्या चाहते हैं? ये कानून बनाने का अधिकार कार्यकारिणी के हाथ में लेना चाहते हैं। इसके बाद भी ये इस असंवैधानिक कार्य पर हमारी मोहर लगवाना चाहते हैं।

मेरी समझ में नहीं आता कि यह जो बिल है इसमें हम क्या पास करें? हमको किसी चीज का पता नहीं है। सबसे बुनियादी सवाल जो है क्लाज 5 जो कि सूद के बारे में है सूद की दर क्या हो, उसका भी हमें पता नहीं है। ये सूद की दर 1 प्रतिशत भी रख सकते हैं, 2 प्रतिशत भी रख सकते हैं और अगर कोई भली सरकार आ जाये तो वह 10 प्रतिशत भी रख सकती है। लेकिन इसके बारे में कोई खुलासा नहीं है। इसीलिये मैंने उचित समझा कि एक संशोधन दे दूं। मैं वह पढ़कर सुनाना चाहता हूं।

इनके वाक्य ये हैं:

> "All subscriptions made under section 4 shall bear interest at such rate as may be notified by the Central Government in the Official Gazette from time to time and the interest shall be calculated in such manner as may be specified in the Scheme."

अब इसके लिये मैंने प्राविजो दिया है:

> "Provided that this interest rate shall completely neutralise any fall in the value of the rupee as a result of the rise in price that might take place after the contribution has been made."

अब इससे फायदा यह होगा कि कम से कम यह गारन्टी हो जायेगी कि जो पैसा हम बचत के लिये देंगे वह, रुपये का मूल्य घटने के

[श्री मधु लिमये]

बाद भी कम नहीं होगा। जब सूद के बारे में कोई खुलासा आप नहीं कर रहे हैं तो कम से कम हम उसको घटाकर तो वापस नहीं दे रहे हैं। इसीलिये मैंने यह किया है। फिर कोई चोरी और ठगी का आरोप आप पर नहीं लगा पायेगा क्योंकि कम से कम लोग यह तो कहेंगे कि जितना लिया था 15 साल के बाद कम से कम उतना मूल्य वापस देंगे अगर सूद के जरिये उसका मूल्य और ज्यादा नहीं बढ़ा तो।

वित्त मन्त्री जी ने पिछले वर्ष के बजट में, आप जानते हैं, डेफिसिट फाइनेंसिंग, मूल्यों वगैरह के बारे में लम्बी चौड़ी बातें कही थीं। मेरी राय में तो इन्होंने वचन भंग किया है। लेकिन अगर वह कह दें कि मेरे कहने का यह मतलब नहीं था, डेफिसिट फाइनेंसिंग अच्छी चीज नहीं है, उसको कम करना चाहिये या वह बिल्कुल नहीं होनी चाहिये, यह केवल एक आशा व्यक्त की थी, नीति से और शासन से उसका सम्बन्ध नहीं था तो भी मैं कहूंगा कि अगर वे मेरे सुझाव को मानेंगे तो निश्चित रूप से बचत की प्रवृत्ति बढ़ सकेगी और चूंकि लोग बचत ज्यादा करेंगे, खर्चा कम करेंगे इसलिये मूल्य वृद्धि रोकने में भी सहायता हो सकेगी। इस प्रकार मेरे एक सुझाव से कई काम हो जायेंगे। विकास कार्यों के लिये सरकार को पैसा मिलेगा और समाज में बचत की प्रवृत्ति आ जायेगी और जो मूल्य-वृद्धि निरन्तर होती जा रही है उस पर रोक लगाने में भी वित्त मन्त्री को सहायता मिलेगी। और अगर आप इस पर तीन चार प्रतिशत सूद भी देंगे तब पूछना ही क्या है। तब तो बहुत से लोग ऐसे निकलेंगे जो इसमें पैसा देने के लिये तैयार हो जायेंगे।

मैंने एक बात एग्रीकल्चर इनकम टैक्स के बारे में कही थी तो उप प्रधान मन्त्री जी ने कहा कि राज्य सरकारें तैयार नहीं हैं, यह अधिकार राज्यों के हाथ में है और संविधान में परिवर्तन करना बड़ा मुश्किल है। मैं नहीं चाहता कि एग्रीकल्चर इनकम टैक्स लगाने का अधिकार इनको मिले और इनके हाथ में पैसा आये।

मैं तो यही चाहता था कि एग्रीकलचरल इनकम टैक्स बैठे। पैसा राज्य सरकारों के हाथ में आये और उस का इस्तेमाल असिंचित इलाके को सिंचित करने के लिए किया जाय। अब मैं यह सुझाव दे रहा हूं कि वह इस तरीके की घोषणा करें या इस में परिवर्तन करें कि मेरा सुझाव मानने के पश्चात् इस के तहत जितना पैसा इकट्ठा होगा वह राज्य सरकारों को सिंचाई के प्रसार के लिए देंगें बशर्ते कि वह एग्रीकलचरल इनकमटैक्स स्वयं सिंचाई के प्रसार के लिए क़ायम करें। इस से दो काम हो जायेंगे।

अन्त में मैं यह कहना चाहता हूं कि इस विधेयक के बारे में मुझे शक है कि यह संवैधानिक है या नहीं। डैलीगेटैड पावर्स के बारे में जो सारे निर्णय वगैरह हैं उस के बारे में तो बाद में मौके मिलेंगे। क्लाज़ बाई क्लाज़ है और उस के बाद फिर वह थर्ड रीड़िंग है और उस समय हमें एक-एक दो, दो मिनट आप जरूर देंगे। इस समय मैं यही कहना चाहता हूं कि यह डैलीगेटैड पावर्स इस में इतनी ज्यादा हैं कि शायद यह कानून गैर कानूनी साबित हो जायगा इसलिए इस बारे में भी वह सोचें।

SHRI K. NARAYANA RAO (Bobbili): Mr. Deputy-Speaker, Sir, I submit that there seems to be a certain amount of confusion in considering this Bill. Why I say that I would presently submit.

In the Provident Fund scheme, what we understand here in this country and elsewhere, an element of compulsion is invariably associated with it. For example, in Indian context, in the contributory provident fund, though an element of voluntaries is there, the employer is compelled, if an individual worker contributes, and there is a legal obligation on the part of the

employer to contribute the matching contribution. Similarly, when you come to the Central Government employees, there is also an element of compulsion. The fact that one is a Government employee, he has necessarily to contribute it and it is irrespective of the fact whether he is willing to do it or not. It will be cut at the source itself, whether one likes it or not.

Here, I would like to know whether this Bill contemplates an element or coercion and compulsion. Short of coercion and compulsion, I feel, this Bill is going to be unrealistic. In the Objects and Reasons of the Bill, it has been mentioned that this is going to be a saving device on a long-range term. I agree. But are the people gojng to contribute to this ? What is the incentive for the people to contribute to this ? First, of all, let us compare this with the banking device and also with the insurance device. Is there any element, either the banking element or the insurance element, like that in it ? The banking element is not there for the simple reason, as many friends have already voiced that the rate of interest has been left nebulously for the executive to determine. Knowing fully well the present thinking of the Government, certainly, the rate of interest is not going to be competitive in the market. It cannot be competitive more so when in an ordinary bank, if you have a fixed deposit for five years, you get $7\frac{1}{2}$ per cent interest. Whatever it is, I do not think Government is going to give that much rate of interest. Even if it gives the competitive rate of interest, it will fall short of the needed incentive.

About the insurance element, it does not cover any risk. Not only it does not cover any risk, on the contrary, it puts a certain amount of restriction in the sense that the moment you put a particular amount in the public Provident Fund, the power to withdraw it is fore-closed for a period of five years. Even to that extent, it does not act as an incentive nor does it have an element of incentive.

Coming to the saving device, if it is left to the volition, if it is on a voluntary basis, what is there in this Bill which will induce the people to contribute voluntarily to the Fund. Perhaps, a certain amount of concession may be given in income-tax. I concede that point. But even then, my submission is that you are already giving umpteen opportunities to avail of that concession. Take, for instance, the National Savings Certificates- When a person purchases the National Savings Certificates, he gets a concession in income-tax. Secondly, there are a large chunks of population in this country, in the rural areas, who are not paying income-tax.

In order to bring the people within the purview of this particular Fund, the only device or bait as I would like to call it, used is concession in the income-tax. But a large section of the people are not contributing anything at all to income-tax and, therefore, so far as a large section of the people are concerned, this would not apply to them. Therefore, this does not have enough appeal to make the people become subscribers voluntarily ; there is absolutely nothing in this Bill to induce them to become subscribers voluntarily.

MR. DEPUTY-SPEAKER : The hon Member may please conclude.

SHRI K. NARAYANA RAO : I will finish in two minutes.

Briefly, I will touch the investment aspect. The power is being given to the Government to formulate certain items, but so far as the investment aspect is concerned, whether the Government has the right under delegated legislation, how the money is to be invested, there is no mention in this Bill; the only thing which comes nearer to this particular thing is under (1) of 'The Schedule', which says :

> "Any other matter which is to be provided for in the Scheme or which may be necessary or proper for the purpose of implementing the Scheme."

MR. DEPUTY-SPEAKER : He will conclude.

SHRI K. NARAYANA RAO : This is very important. This partieular Bill contemplates only the scheme. What happens consequent on the introduction of the scheme, how the money is to be invested, there is no mention about it in this particular Bill.

I would like to submit that, because it is people's fund, the money should not be diverted, as is done with the other funds

[Shri K. Narayana Rao]

like the LIC funds which are diverted to the private sector. The savings of the people should not be given to private people for private investment.

Therefore, while formulating this, specifically the investment part of it should have been mentioned. The Government should have been given this power to formulate. We must be informed about it. It should have been asked to come before the Parliament by way of a scheme. But unfortunately the investment part of it has been omitted.

My submission, therefore is, the money in the Fund, if any that is contributed to the Fund—I am doubtful about that part of it—must be invested in the State sector, particularly not in the Central pool, but in the State.

SHRI UMANATH (Pudukkottai): I oppose this Bill because this is another example of financial gymnastics of our Finance Minister... *(Interruptions)* Not jugglery; I said, another example of gymnastics. He is trying to combine an element of fraud with an element of trap. That is the essence of this Bill, according to me—fraud and trap, to tell them clearly. There is an element of fraud in so far as the name which is used in this Bill is concerned; ordinarily, in the common parlance, by this name it is understood that contribution will be there; that is how the people generally understand whenever that name is used. So, when there is no contribution, the name, which the people generally understand as containing contribution, is used here. There, it is a fraud.

Secondly, it is a trap because showing some small attractions here and there, they trap the money; once the people put some money into the scheme, for 15 years they cannot get back the money, i.e., their necks are caught. So, it is a trap. It is just like the small tempatation, the coconut piece, which is used for trapping rats. So, he is treating the people like rats. The Finance Minister will say that here is no compulsion, it is voluntary, if tyou do not want, you need not put the money so on. I know, this is what he is going to say.

But we have have seen so many voluntary schemes. According to me, the moment Government says 'This is voluntary', it means 'compulsory'. That is what I have learnt so far as this Government is concerned. In their vocabulary 'voluntary' means 'compulsory'. We have seen so many Government loans that are being floated throughout the country. Not a single paisa is collected voluntarily to these Government loans. It is all collected by compulsion. Even ordinary peasants know it. You go and ask the peasants. They know. Also quotas are fixed for the various officers of the Government to collect it. As I do not have time, I do not want to expatiate on it.

AN HON. MEMBER: What is wrong with it.

SHRI UMANATH: What is wrong! The wrong is when compulsion is involved. The hon. Minister says 'It is voluntary'. That is wrong. Take the Defence Bonds. we know initially people voluntarily gave money, then compulsion was used all round. So also the Savings Scheme. Actually, whom will this affect? It will affect mostly the poor peasants and middle class people because the big business are not going to be compelled. I know nothing will happen so far as big business is concerned.

The third aim of this Bill is to mop up public money. Since the Government is finding it difficult to get money from America, they want to use all sources. Now, as regards mopping up so far as I am concerned, I am not against mopping up. But mopping up must be done really and it must be done compulsorily. I am saying, I will frankly say 'Do the mopping up where you should do it and do that not voluntarily. Where you should do it, do it compulsorily'. Under the present Bill how are they going to mop up as between the poor people and big business? Provident Fund accumulations which are in the hands of the Government to-day are mostly from the poor people. What is the share of the provident fund accumulations in the hands of the Government in the total public securities held by the Government? The share of the provident fund of the workers of India is 15% of the total money.

What is the share of the so called limited companies, those companies which have purchased certain securities from the Government for the purpose of Government loans and other things ? Do you know what the share of joint stock companieses is ? Their share in the total security of the Government is just 0 3%. So I am saying there is really a case for mopping up. I am not against mopping up. But that must be done here where huge amount of funds have accumulated and this is the place where they should mop up. Here it should be done compulsorily. Instead of mopping up from the big business, what is the present trend ? If you see the figures for 1967-68, they are not reversing that trend.

On the other hand, the trend is to mop up more and more of the poor people's money which they keep for their own living and which is not sufficient for them and leaving the big business. The present trend is that the share of provident fund has increased from Rs. 531 crores in 1966-67 to Rs. 626 crores 1967-68—about Rs. 100 crores increase. But the share of joint stock companies has actually come down from Rs. 12.8 crores in 1966 to Rs. 11.4 crores in 1967. So the trend of the Government policy in mopping up is to exploit more and more the ordinary poor peasents and mop up what little money they keep for their own living and which is not sufficient for them. Not only that they are mopping up from the poor people and leaving the big business, on the other hand, the trend has been to mop up from the poor people and reduce even the limit even so far as the big business is concerned. Mopping up poor man's budget and releasing big business's surplus. So far as this Government is concerned, whatever profits and loot the big business is committing, it is not surplus and whatever little the poor people keep, they treat it as surplus. I press this point ; not only that my suggestion to the Finance Ministry is, 'Mop up from these sections, mop up the black money, create a fund and use that fund for the purpose of re-opening the closed mills and other industries which is causing huge unemployment in the country. Let that money be mopped up from these sources which are left out now and let that fund be used for the purpose of re-opening the closed mills and other industries so that employment potential may be used.'

SHRI BEDABRATA BARUA (Kalibor) I fail to understand the strange argument that has been advanced that compulsion has been used. Certainly the Bill contains no such provision for compulsion. The Bill also contains large amount of temptation and we have to see exactly whether these temptations are to work to our disadvantage, so far as mopping up of savings is concerned.

The Government are expecting savings upto the extent of Rs. 10 crores. If it is a mere transfer of savings from other savings institutions like commercial banks to the Provident Fund, the actual savings may not be much. The only outcome will be loss in taxation. So, we have to see whether this works to our disadvantage. So, this has got to be examined.

The provisions of the Provident Fund Bill applies to those people who are not employed. So, it is itself a very good thing and it is a step in the right direction because the principle of provident fund embodies the basic policy of the principle of social security which needs to be enforced in the country. The social security aspect has to inform not only the salaried classes, but those people also who are even today engaged in other fields like business or agriculture. So, it is a step in the right direction. And, it also shows the confidence that the people have in the Government as against the banking institutions of the country. The confidence of the people in the rural areas in the Government may be put to use. This Act provides that under the Third Schedule the authority or authorities by or through whom subscriptions to the Fund may be collected or withdrawals therefrom may be made will be decided by the Government. May I suggest that these authorities should be the village post offices and other savings instiutions that we have in the countryside, because, that may succeed in mopping up the increased income which is estimated to be Rs. 1,000 crores. This Rs. 1,000 crores is in the rural areas and the expected saving of Rs. 10 crores is certainly not much. In view of the very steep fall in savings from the Third Plan period from 15 per cent to 6.5 per cent it is certainly very

[Shri Bedabrata Barua]

urgent to take action and I would say that this step is a very wise step which has been taken to mop up savings in the country.

In respect of rural banking may I point out that the income which the villagers are getting is not monthly income of those people. They are dependent upon seasonal factors. So, in order to get the savings from the rural areas I suggest that the rural banking facilities should also be extended. So, I request the hon. Finance Minister to examine this suggestion.

15.00 hrs.

SHRI S. KUNDU (Balasore) : I would not call this Bill a feat of gymnastics by the Finance Minister because he is incompetent to do it at this age. But I would definitely say that it is a piece of legisative acrobatics. The Finance Minister has tried to throw dust on the eyes of the people, saying that he is seeking to mop up the savings in the country.

This object will be frustrated the day Bill is passed. After all, what do the common people want? Anybody who wants to give money to the Finance Minister or anywhere else wants his moneys to be secure; he would like to know how much he is going to get out of the moneys; he would also like toget the money back whenever he wants it. He would further like to know how the money is going to be used. These four aspects are missing in this Bill. We give money to the Finance Minister and he will decide how much he will give back. The saving in India are perhaps the poorest in the world. This is because we have not been able to provide a sense of confidence among the investors that they will get the proper value of the money which they deposit in the banks or anywhere else. In 1940 the value of Rs. 100 was Rs. 100, but now it is only Rs. 14. Anybody who did put Rs. 100 in 1940 in the bank gets only Rs. 14 now. So, why should he put the money in the bank at all? He would rather like to buy a piece of land and build a house or do something like that. Therefore, there is no saving at all. This Bill has come here at a time of failure of the entire economic policies of this Government. Therefore, unless the investor is assured that he would get a reasonable share of the money which he deposits and he can just walk in and withdraw the money whenever he wants with a reasonable rate of interest, we shall not be able to mobilise the savings.

Again, look at this Bill. It says that this mopping up of Rs. 10 crores will be done by just one under—secretary. The Finance Minister may say that he has not enlarged the bureaucratic machinery and he has just put one under-secretary and by doing so he has very high ambitions of observing austerity. I submit, Sir, that he is trying to run too fast. If a man runs too fast, then there are two possibilities; one possiblity is that he may become healthy; the other is that sometimes, he may lose his breath whlie he is halfway. Here, there is every possibility of losing breath. The way the Finance Minister is trying to run and such will complicate matters, and the object of the Bill will never be realised.

Had there been a provision in the Bill to the effect that if anybody has an income of more than Rs. 1500, then the income above 1500 will automatically be realised, and that the money thus collected will be given back after ten or fifteen years, then the Government would have been able to mobilise savings about Rs. 2000 crores, this could have been invested in agriculture, for instance or industry. But there is no such provision in the Bill.

The black money to the tune ot Rs.3000 to Rs. 4000 crores, which is circulating in the country could also be mopped up by adopting some effective means. There is no such indication to this effect in this Bill.

I attack this Bill on two grounds. The first one is in regard to the question of legislative competence. In the Union List in the Seventh Schedule, the Bills which can be enacted are referred to, but there is no mention for a Bill of this nature. So, I raise this point of order in regard to this Bill that it is legally incompetent and it cannot be introduced and passed because it does not come within any of the items mentioned in the Union List.

The second point on which I oppose this Bill is this. This Bill has been said to be a delegated legislation. As you know

when delegation is given, the rules cannot bypass the Act, and the rules are always to be subservient to the Act. The delegated power cannot be utilised to go beyond the object of the main Bill. Now, what has been done under this Bill? The scheme is to be framed by the bureaucrats or officers. Nothing further is mentioned in regard to the scope of the Scheme. In clause 3, it has been provided :

> "The Central Government may by notification in the Official Gazette frame a scheme to be called the Public Provident Fund Scheme for the establishment of......

The main items of the Bill have been left over to be drawn up later *i.e.*, have been delegated. But I would submit that the main object of the Bill itself cannot be left delegated legislation. So, on that ground also, this Bill has to be thrown out. Rule 70 of the Rules of Procedure provides :

> "A Bill involving proposals for the delegation of legislative power shall further be accompanied by a memorandum explaining such proposals and, drawing attention to their scope and stating also whether they are of normal or exceptional character..."

But these details are missing in regard to this Bill.

The Schedule says :

> "The manner in which subscriptions to the Fund may be made and the maximum and minimum limits of such subscriptions."

This is the case of the Bill. But the care is not indicated in the Bill. Then what about the interest? That is also not mentioned.

Therefore the power acquired by delegation transgresses the main object of the Bill which should have been in the body of the Bill. It is, therefore, legislatively incompetent. It is also legally incompetent because it does not come under any of the items mentioned in the Union List, which empowers the Central Government the specific to his on which to enact legislation.

SHRI MORARJI DESAI : May I know how much time will be given to me?

MR. DEPUTY-SPEAKER : As much as he requires.

SHRI MORARJI DESAI : How much time will be given to the next stages? I am asking this because I do not want to be charged with deceipt or fraud or other things which are being said here. Let me be informed about the time I will have for this reply.

MR. DEPUTY-SPEAKER : The Business Advisory Committee had given 2 hours for the Bill. Extension by 15 minutes is permissible for this Bill. We should finish this by quarter to four.

SHRI MORARJI DESAI : If I take half an hour, then only 10 minutes will be left for the other stages. Therefore, I am asking for how much time you want me to speak.

MR. DEPUTY-SPEAKER : 15 minutes.

SHRI MORARJI DESAI : Once I know that I can speak accordingly. Otherwise, I will be charged with not referring certain things which were referred to here. It is not for any other purpose that I am saying this.

SHRI S. KANDAPPAN (Mettur) : It is not going to make any difference if he is prepared to reply to the points.

SHRI MORARJI DESAI : I have been hearing with great amusement the wild kinds of adjectives which are being used in relation to this Bill. (*An Hon. Member : Pleasure*) Certainly it gave me Pleasure to see people run riot in a safe way—here it is running riot in a safe way; there are no heads broken.

I could not understand the criticism. It may be that my understanding is poor. But I cannot understand how by any stretch of imagination it can be said that this Bill will deceive anybody or that it is a fraud or that it is *chori* or thuggery or whatever it may be called later.

It is a provident fund. I have not called it a contributory provident fund.

SHRI V. KRISHNAMOORTHI ; He is escaping...

SHRI MORARJI DESAI : Let my hon. friend not look at it with a 'criminal' approach He deals only with cheats or criminals or people like that and therefore, that is there on his brain all the while. He may be a criminal lawyer. Let him not bring that approach to bear on this Bill. Let him not forget that he is sitting in a House of hon. Members. But he thinks only of his old association. So, for him there is nothing but crime or deceipt or fraud wherever he can see. Nobody can put wiser a person who does want to see. It is not possible for me to do it.

We have two kinds of provident fund already in the country today—both are for employees. One is for employees who do not get a pension, where there is a con tribution by the employer, whether it is the State or a private employer or a corporate employer. Then there is another provident fund for government servants who receive a pension, where no contribution is made by Government and only interest is given.

This is meant for people who are self-employed, i. e. who are not employees. Of course, it covers other people also, if they want to contribute to it. Nobody is debarred from Joining it. It is a voluntary thing. There also imagination ran riot and it was said that this would be compulsory. How? I cannot make it compulsory unless I come to this hon. House. I have said that this is voluntary. Nobody is forced into it. Nobody is being tdeceived to come into it. All the conditions on which this provident fund is going to be worked are mentioned. If there are certain things not mentioned, they are also indicated and I have also said that the scheme will be framed according to this Bill and will be laid on the Table and if any suggestions are made, they will be considered and incorporated, if found suitable for incorporation.

Beyond that what am I to say? It has also been indicated that interest will not be less than that on the 15 year cumulative time deposits which is 4.8 per cent at present. It will be compound interest because there will be interest on the interest earned in the previous year. That also is clear. How does it compare with other schemes I am asked. There are several schemes which enable people to save money. This is one more scheme. I have never said that it is to mop up savings. It is not a question of mopping up savings. If it had been a question of mopping up, I would have rather mopped up all the clouds which have gathered in the brains of some people; then they would have been cleared. But I do not have the strength of the lungs of my friend Shri Umakant.

SHRI UMANATH : Not Umakant, Umanath. Kant is the name of your son.

SHRI MORARJI DESAI : His name is Kanti, not Kant. I do not think it would be a great honour either to him or to anybody else ..(*Interruptions*) But if I made a mistake and if he feels injured about it, I am very sorry. I made a slip. He is Umanath, certainly. But he is not Mahadev. He goes under a false name, viz., Umanath, because he is not Mahadev. That is how he goes on in life. I cannot help it, nor have I the infinite capacity, which he possesses to misuse the great intelligence.

SHRI PILOO MODY (Godhra) : It is his parents' fault.

SHRI MORARJI DESAI : I do not find fault with anybody. I cannot say whether it is his fault or anybody elses'.

SHRI UMANATH : He is abusing my parents.

SHRI MORARJI DESAI : I am not doing that. I do not want to abuse him or anybody because I want to give him and some others that monopoly. What is the use of imitating this kind of thing? It does not help anyone. Certainly I may make fun of it; that is good and he also laughs at it; I laugh at all the abuse. Therefore, there is no difficulty about it. I have said that 4.8 per cent is the present rate of interest. It has got to be kept like that because in future interest rates can change and the rate must be in relation to the rate of interest given on other comparable scheme; it will not be less than that. Where is the question of deceipt and fraud? It is said that there will be no contribution made

by the Government. It is made clear from the very beginning. Where is the deceipt ? This is also made clear that interest will be prescribed from time to time and it will have relation to the cumulative time deposit interest rate. Where is the deception ? I was asked : what happens to the money after 15 years ? what happens if a person dies earlier ? After fifteen years, he can take the money. If he dies earlier, it will be given to his heir or his nominee ; they need not wait for 15 years. If an agriculturist want to subscribe, he can certainly do so ; nobody prevents him ; even if my hon. friends want to contribute, they can ; if they do not want to nobody will shed tears for them. Now, what is the advantage of the scheme ? The advantage is that there are concessions in taxation. Self-employee well-to-do people will contribute to the provident fund and, not the poor people or the employees. Employees have their provident funds and get a contribution from the employers ; so they will not contribute to this fund. This will be advantageous to self-employed persons, who have no means reserving for themselves something when they retire or cease to earn an income ; this will come in handy for their old age. That is why this scheme is being provided. In that sense it is a social security, but I cannot say that it is a universal social security which I am providing. I am only enabling them to provide for themselves and paying on it interest which will be guaranteed and which will also be compound. Therefore, I do not see where my hon. friends have any difficulty in this matter.

Tax concessions are given to them. Therefore, they will have an incentive to save more money. This is encouraging them to save money, and this is what is being done.

Then it was said that tax exemption is up to 50 per cent and not more. Up to Rs. 5,000 the contribution will be exempted up to 60 per cent and above Rs. 5,000 it will be exempted up to 50 per cent, subject to certain over all limits. But in the case of the fixed deposit schemes, the deposits are not exempted from income-tax at all. Only the interest is exempted from income-tax. In this case the sums contributed will be exempt from income-tax according to the present percentages. Therefore, it has a larger advantage. Then, it will be also exempt from wealth-tax ; this will not count for the wealth-tax at all. This will not form part of it. All these concessions are there, and besides these, the balance in the Fund will not be liable to attachment for any reason ; that is even if the man goes bankrupt or is used or is liable to pay many debts this gives him a debt relief to some extent. This is one of the temptations given to him. This does not seem to be liked by my hon. friend Shri Kundu. Naturally he may not like it ; some may not like it. It is not possible to find any scheme which will be acceptable to everybody, and therefore, there are bound to be differences of opinion. But I do not see where the fraud comes in, where the deceit comes in and where there is anything which makes this Bill in anyway suspect, except in the minds of those who have got suspicion deep-rooted in them about everything that anybody else does and with whom they do not agree. That is all.

AN HON. MEMBER : You are suspicious.

SHRI MORARJI DESAI : If I were suspicious, I would not be saying what I have been saying. Suspicion lies the other way round. My hon. friend Shri Krishnamoorthi has always something to say ; though not very refreshing he thinks that what he says is very original. I give credit to him for saying something which is not understandable. That is all that I can say.

SHRI V. KRISHNAMOORTHI : I cannot help it.

SHRI MORARJI DESAI : Therefore, I do not see any case for suspecting this thing. When, there is the question of those people who are 60 and above who may not have much encouragement to join the Fund. I am considering whether we should also provide for them, saying that they can withdraw after 10 years. That amendment can also be considered if my hon. friends want that kind of thing. That can certainly be considered.

[Shri Morarji Desai]

This is a new scheme. If it works well it can be amended further and we can give even more encouragement if necessary, but this will have to be considered as the scheme goes on working.

I was argued that Rs. 10 crores may not be obtained this year. I can quite grant that. I do not say that Rs. 10 crores will be obtainable. Even Rs. 1 crore may not be obtainable : that is the kind of propaganda which my hon. friends there might make outside. Therefore I have no illusions about it. But nothing will be lost if that does not happen. At any rate something will be gained if people contribute to it.

SHRI S. KUNDU : You admit that you will be completely demolished by our propaganda.

SHRI MORARJI DESAI : I do give credit to my hon. friend for intelligence and intelligent propaganda and also for effective propaganda. I do give credit though they seem to think that their propaganda is valueless. I have more respect for them, even if they have less for themselves and I cannot help it. I have nothing more to say.

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to provide for...

SHRI S. KUNDU : During speech, I raised a point of order regarding the legislative competence. I said that it is legally incompetent to bring this Bill.

MR. DEPUTY-SPEAKER : You made it as an argument ; you never raised it as a point of order. Otherwise I would have replied to it. Now it is too late.

SHRI S. KUNDU : I said it in my speech.

MR. DEPUTY-SPEAKER : It ought to have been made in the very beginning. There is a procedure laid down. He was arguing.

I have listened to it. We have only 20 minutes now....(*Interruption*). Assuming it has some validity, this House is not competent to decide this issue. It is for the Supreme Court to decide.

SHRI S. KUNDU : Does it mean this House will pass all incompetent Bills ?

MR. DEPUTY-SPEAKER : That is a wrong interpretation. Government in their wisdom feel they are competent to bring certain legislative measures. If it is contended that this House is not competent, if there is no agreement on that, the final decision will be that of the Supreme Court.

The question is :

"That the Bill to provide for the institution of a provident fund for the general public, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER : Now, clause-by-clause consideration.

Clause 2—(*Definitions*)

SHRI S. KUNDU : I beg to move :

Page 1, line 8, *add* at the end—

"to secure, promote and build savings in the interest of the general public and the Union of India." (3)

SHRI MORARJI DESAI : I oppose this amendment.

MR. DEPUTY-SPEAKER : I will now put this amendment to the vote of the House.

The amendment was put and negatived.

MR. DEPUTY-SPEAKER : The question is :

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3—(*Public Provident Fund Scheme*)

SHRI S. KUNDU : I beg to move :

Page 2, line 11,—

for "as soon as may be"

substitute "within July 68" (4)

I have given this amendment because "as soon as may be" is a very wide term and nobody knows when it will be realised.

SHRI S. S. KOTHARI : I want a minute to speak on this clause.

MR. DEPUTY-SPEAKER : I am sorry there is no time. If I allow speeches now, it will never end.

SHRI S. S. KOTHARI : Why then did the founding fathers of our Constitution provide for a second and third reading ?

MR. DEPUTY-SPEAKER : I will reply to it later. Now conclude in a minute.

SHRI S. S. KOTHARI : The hon. Finance Minister says it gives concession in income-tax. The qualifying amount of rebate which would be tax-free should be two-thirds of the amount that is paid as contribution. Under section 80C of the Income-tax Act with which it is clubbed, the rate of qualifying amount of rebate is 60 per cent upto Rs. 5000 and 50 per cent upto Rs. 15,000. In this case, there is no attraction at all. In the case of life insurance, life is insured and risk is covered. In the case of other provident funds, there is matching contribution. In the cumulative time deposit scheme, besides rate of interest, some premium is also given.

Therefore, the qualifying amount of rebate should be two-thirds of the amount of subscription.

SHRI MORARJI DESAI : I do not accept the amendment. I have said that this will come into effect from 1st July and this goes further than what the amendment says.

Regarding the other point that has been raised, this is better than the cumulative time deposit scheme because there you can withdraw before fifteen years and even if you do so you will have to pay interest and refund the amount drawn, but that does not happen, you can take loans and do other things like withdrawing upto certain limit without having to refund with interest.

SHRI S. S. KOTHARI : But you will charge interest on the loan. What benefit does he get ?

SHRI MORARJI DESAI : How can we give without interest ? Is the hon. Member an accountant or something else ?

श्री मधु लिमये : मैंने जो मुद्दे प्रस्तुत किये थे, उनका जवाब नहीं आया । मुझे इस बात को लेकर परेशानी और चिन्ता है । इस में आप देखिये 3 (2) और 3 (4) में योजना बनाने का सारा अधिकार इन को दिया गया है । इस के बारे सुप्रीम कोर्ट के जज जस्टिस बोस का फैसला है, जिसमें उन्होंने कहा है कि इस तरह के व्यापक अधिकार नहीं दिये जाने चाहिये । मैं एक ही वाक्य पढ़ता हूं अगर ये इस का जवाब नहीं देंगे तो मुझे व्यवस्था के प्रश्न के रूप में उठाना पड़ेगा —"सिरवाई" की किताब में राज नारायण सिंह-बर्सेज-पटना एडमिनिस्ट्रेशन के केस में दिया है-

> "The judgments held that (1) the essential characteristics of legislative power is that of laying down a policy or standard and this essential feature cannot be delegated to any other authority ; (ii) that modifications or restrictions which are premissible are those which do not involve a change in this essential policy or standard,"

मेरा कहना यह है कि इस बिल में जो मुख्य बातें या नापदंड है या जो नीति सम्बन्धी निर्णय है—वह भी इन लोगों के हाथ में दिया गया है—इस का विवरण इस बिल में नहीं दिया गया है । मैं बार बार कर रहा हूँ कि क्या इस पहलू पर इन्होंने सोचा है, विचार किया है कि क्या इस तरह का अधिकार दिया जाना डेलीगेशन कानूनी है ।

SHRI MORARJI DESAI : The essential features have been mentioned and it will be in accordance with these that the scheme will be framed. When the scheme will be framed it will also be placed before the House. Therefore the scheme and other things can certainly be thrown out by

[Shri Morarji Desai]

Parliament at that time. This is not like the kind of delegated legislation refered to any the Member at all. I do not accept this argument.

MR. DEPUTY-SPEAKER : I shall put amendment No. 4 to the vote of the House.

Amendment No. 4 was put and negatived.

MR. DEPUTY-SPEAKER : The question is :

"That clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clause 4 was added to the Bill.

MR. DEPUTY-SPEAKER : Then we come to clause 5. There are some amendment.

Clause 5—(*Interest*)

SHRI MADHU LIMAYE : I beg to move :

Page 2,—

after line 29, *insert*—

"Provided that this interest rate shall completely neutralise any fall in the value of rupee as a result of the rise in prices that might take place after the contribution has been made." (2)

क्या ये मेरे अमेण्डमेन्ट को स्वीकार कर रहे हैं ?

श्री मोरारजी देसाई : नहीं ।

श्री मधु लिमये : क्या आप इन्फलेशन को कम नहीं करना चाहते हैं ?

श्री मोरारजी देसाई : इस तरह से नहीं हो सकता है ।

श्री मधु लिमये : आपने पूछा है कि चोरी और ठगी का आरोप कैसे किया जा सकता है । मैं नहीं कर रहा हूँ, लेकिन इस शक्ल में विधेयक पास करेंगे तो लोग निश्चित रूप से चोरी और ठगी का आरोप करेंगे, क्योंकि आपको अच्छा रुपया-पैसा देंगे और उस को 15 साल बाद उस का मूल्य घटा कर सत्यानाश कर के आप वापस लौटा देंगे । आप इस पर गम्भीरता से सोचिये, इस से आप को ज्यादा पैसा मिलेगा, लोगों में बचत की प्रवृत्ति बढ़ेगी और दामों की वृद्धि पर रोक लगाने के काम में सहायता मिलेगी ।

श्री मोरारजी देसाई : माननीय सदस्य जो कहते हैं, अगर उस को स्वीकार करूं, तो दिवाला ही निकल जायगा ।

SHRI S. KUNDU : I think the Finance Minister, if he kindly looks to my amendment which is very simple, he will accept it. I beg to move :

Page 2, line 29 —

add at the end—

"but not less than an interest of 7½ per cent. per annum on the deposits." (5)

Clause 5 reads like this :

"All subscriptions made under section 4 shall bear interest at such rate as may be notified by the Central Government in the Official Gazette from time to time and the interest shall be calculated in such manner as may be specified in the Scheme."

This is completely vague. My amendment seeks to specify "not less than an interest of 7 per cent per annum on the deposits". If you want to mobilise savings at least the depositors should know that they will get this much interest. If you leave the whole thing vague and leave it to the caprices of the officers people will not come forward with their money. Therefore, I earnestly appeal to Morarjibhai to accept it.

The minimum ceiling has been fixed by my amendment.

SHRI MORARJI DESAI : If I keep 7½ per cent, income-tax free, wealth-tax free, it will amount to 12 per cent or 15 per cent, in the hands of those people who pay income-tax. I do not think that can be the intention of my hon. friend.

MR. DEPUTY-SPEAKER : I will now put amendment No. 2 to the vote.

Amendment No. 2 was put and negatived.

MR. DEPUTY-SPEAKER : I will put amendment No. 5 to the vote.

Amendment No. 5 was put and negatived.

MR. DEPUTY-SPEAKER : The question is :

"That clause 5 stand part of the Bill."

The motion was adopted.

Clause 5 was added to the Bill.

Clause 6—(*Withdrawals*)

SHRI S. KUNDU : I beg to move :

Page 2, line 35,—

for "five" *substitute* 'two" (6)

Page 3, line 3,—

for "fifteen" *substitute* "five" (7)

Page 3, line 9, —

add at the end —

"and a subscriber can withdraw his deposits whose property has been lost or damaged by fire, flood, cyclone or any such other natural calamities and/or for the improvement of agriculture and/or for the education of his or her dependents." (8)

Clause 6 reads :

"(1) A subscriber shall be entitled to make withdrawals from the amount standing to his credit in the Fund (including any interest accrued thereon) to such extent and subject to such terms and conditions as may be specified in the scheme :

Provided that such withdrawal shall be allowed only after the expiry of a period of five years from the end of the year in which he makes the initial subscription to the Fund."

Now, five years is too long a period and nobody will come and deposit with this condition. Therefore, I have put it as two years. It is a simple amendment and I would request the Finance Minister to accept it.

SHRI MORARJI DESAI : This is meant to be a saving for utilisation later on. What is the use of withdrawing it very early—I cannot understand this. It goes against the very nature of the scheme.

MR. DEPUTY-SPEAKER: I will put all the amendments to the vote of the House.

Amendment Nos. 6, 7 and 8 were put and negatived.

MR. DEPUTY-SPEAKER : The question is :

"That clause 6, stand part of the Bill".

The motion was adopted.

Clause 6 was added to the Bill.

Clause 7 was added to the Bill.

Clause 8 –(*Payment on death of subscriber*).

SHRI S. KUNDU : I beg to move :

Page 3, line 24,—

add at the end—

"decided by a competent court in a summary proceeding within a period of three months after the filing of petitions".

The clause reads :

"If a subscriber dies and there is in force at the time of his death a nomination in favour of any person, all amounts standing to his credit in the Fund shall be payable to the nominee."...

(3) Where there is no nomination in force at the time of the death of the subscriber, the amounts referred to in sub-section (1) shall be payable to his legal heirs." (9)

The certificates of legal heir is very difficult to get.

The litigations takes three or four years. So, I have suggested that the Act must give a directive by adding the words :

"decided by a competent court in a summary proceeding within a period of three months after the filing of petitions."

This is a very reasonable amendment. I have seen people running after courts for years to get a certificate of legal heir,

[Shri S. Kundu]

Unless there is a direction in the Act for summary proceeding, the entire Civil Procedure Code will apply and it will take years.

SHRI MORARJI DESAI : My hon. friend is competent lawyer, I hope. As such he expects me to amend the Criminal Procedure Code and the Code of Civil Procedure by this legislation in a manner whereby the courts will have summary power to decide within three months a matter which has to be decided under the ordinary law of the land about heirs. How is that possible ? In this way he is questioning the competence of this legislation. Probably, he wants to nullify the effect of this legislation because if we introduce such a provision it will be thrown out by the courts. I am not going to walk into these traps which these people are more capable of laying than I can ever dream of.

MR. DEPUTY-SPEAKER : I will now put amendment No. 9 to the vote.

Amendment No. 9 was put and negatived.

MR. DEPUTY-SPEAKER : The question is :

"That clause 8 stand part of the Bill".

The motion was adopted.

Clause 8 was added to the Bill.

Clause 9 was added to the Bill.

Clause 10—(*Protection of action taken in good faith*).

SHRI S. KUNDU : Sir I move :

Page 3, line 31,—

add at the end,—

"but this will not be applicable to the person or persons who defraud or misappropriate or attempt to defraud or attempt to misappropriate the fund or do any thing detrimental to the interest of the subscriber." (10)

Sir, clause 10 is the most important clause. In the natural course it ought to be deleted, but you will kindly appreciate the amendment which I have moved. Clause 10 says :—

"No suit, prosecution or other legal proceeding shall lie against any person for anything which is in good faith done or intended to be done under this Act or the Scheme."

As one of the Congress Members, Shri Sharma, said, "in good faith done" is too vague. Even if an officer tries to defraud or misappropriate, he will say, "I did it in good faith ; I do not know." Therefore, I have sought to put in a saving clause. I think, Shri Morarji Desai will accept this.

SHRI PILOO MODY : The Finance Minister should at least agree to some thing, does not matter what.

SHRI K. NARAYANA RAO : I have no difficulty about the words "in good faith" because it has been accepted widely. My difficulty is about the subsequent clause, namely,—

"or intended to be done under this Act or the Scheme."

MR. DEPUTY-SPEAKER : Are you speaking on the amendment or are you commenting on the original clause ?

SHRI K. NARAYANA RAO : I am commenting on the original clause.

MR. DEPUTY-SPEAKER : On the original clause no comment is possible. Please resume your seat.

SHRI MORARJI DESAI : If any one does defraud, he will not be saved under this clause ; he will be prosecuted and sentenced very properly. Only when it is done or intended to be done in good faith that a man is saved. He will have to prove that he had done it in good faith. Therefore, my hon. friend need not be anxious about it all.

MR. DEPUTY-SPEAKER: I shall now put Amendment No. 10 to the vote of the House.

Amendment No 10 was put and negatived.

MR. DEPUTY-SPEAKER : The question is :

"That clause 10, stand part of the Bill."

The motion was adopted.

Clause 10 was added to the Bill.

Clauses 11 and 12 were added to the Bill.

Clause 13 (New)

SHRI S. KUNDU : Sir, I move :

Page 4,—

after line 14, *add*—

"13. The security of the deposits of the subscribers should be guaranteed by the Reserve Bank of India or for that matter by the Government of India and this is to be mentioned in the document to be drawn up under the scheme." (11)

This is the most important thing.

MR. DEPUTY-SPEAKER : Time is more important than anything else.

SHRI S. KUNDU : A sense of confidence must be created in the subscriber so that he can deposit in this fund. What is the security that my money would not be wasted ? That about the sense of security not only a promise be made here but it should go into the memorandum which will be drawn up under the Scheme. Therefore I have said in my amendment that the security of the deposits of the subscribers should be guaranteed by the Reserve Bank of India, or for that matter by the Government of India and this is to be mentioned in the document to be drawn up under the Scheme. They will give us a document saying that my money is deposited in such-and-such a place. One of the conditions would be that the Reserve Bank of India and the Government of India stand surety for the money which I have paid. That should be in the document so that it would have a contractual obligation. The Government of India may say "nothing doing" or the Under Secretary runs away...... (*Interruption*)

SHRI MORARJI DESAI : I may run away or another minister may run away but the Government of India cannot run away. There is going to be a Government of India as long as there is democratic government. I am not sure whether people like my hon. friend if they come into power will disown this. But no democratic government will ever disown or can disown. This is secured by the Government of India itself.

SHRI S. KUNDU : How ?

SHRI MORARJI DESAI : If ordinary commonsense is not there, I cannot give it.

SHKI S. KUNDU : What is the commonsense ? You let us know.

SHRI PILOO MODY : What about privy purses ?

MR. DEPUTY-SPEAKER : This is all irrelevant. This has nothing to do with it.

SHRI PILOO MODY : What is irrelevant ? The Deputy Prime Minister has made a categorical assurance that the Government will honour obligations no matter which Government comes. Then, when I give an instance of this very Gevernment, wanting to undo what this very Government of this very party, has solemnly assured all these years, you say, it is irrelevant.

MR. DEPUTY-SPEAKER : It is totally irrelevant.

SHRI MORARJI DESAI : The argument will prove that if any guarantee like that is given, it may be disowned by another Act.

SHRI PILOO MODY : It should not be.

MR. DEPUTY-SPEAKER : Whatever the obligations, they will be discharged keeping in view the changed situation. Therefore, it is irrelevant.

Now, I put Amendment No. 11 to the vote of the House.

Amendment No. 11 was put and negatived.

The Schedule

SHRI SRINIVAS MISRA (Cuttack): I move:

Page 5,—

after line 31, *insert*—

"(9A) The manner in which the Fund shall be held and administered." (1)

Sir, perhaps, the Finance Minister would have no objection in accepting this. This is the first amendment that was given. Looking at the Schedule, it is a drama without a hero. There is no provision in the Schedule for making the scheme regarding how the money will be held and how it will be administered.

SHRI MORARJI DESAI: Moneys are held by Government. Where is the question of saying how it will be held and how it will not be held? I do not understand. This is redundant. Therefore, I have not put it.

SHRI SRINIVAS MISRA: Will it go to the Consolidated Fund?

SHRI MORARJI DESAI: It will go into the Public Account.

MR. DEPUTY-SPEAKER: Now, I put Amendment No. 1 to the vote of the House.

Amendment No. 1 was put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That the Schedule stand part of the Bill."

The motion was adopted.

The Schedule was added to the Bill.

MR. DEPUTY-SPEAKER: The question is:

"That Clause 1, the Enacting Formula and the title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI MORARJI DESAI: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill be passed."

श्री तुलसी दास जाधव : उपाध्यक्ष महोदय, इस पबलिक प्रोविडेंट फंड बिल को थर्ड रीडिंग स्टेज पर सपोर्ट करते हुए मैं एक, दो निवेदन बहुत संक्षेप में वित्त मंत्री महोदय से करना चाहूँगा। इस बिल के बारे में फ़ाइनेंस मिनिस्टर साहब ने अभी अपनी स्पीच में कहा विद सेवन ऐंड हाफ परसेंट इंटरेस्ट...

श्री मोरार जी देसाई : मैं ने कब कहा ?

श्री तुलसी दास जाधव : उन्होंने नहीं कहा तो खैर वह मेरी गलती रही। मेरा कहना है कि लोग प्राविडेंट फंड जमा करें इस के लिए जो उन्हें उत्तेजना मिलना चाहिए वह उत्तेजन आज नहीं है। प्राविडेंट फंड में लोग रकम रक्खें इसके लिए कुछ इंसेंटिव जरूर होना चाहिए और उस के लिए ज्यादा से ज्यादा ब्याज गवर्नमेंट की तरफ से मिलना चाहिए। बाहर दूसरी जगहों पर जो सूद मिलता है उस से ज्यादा लोगों को यहां रकम जमा कराने के लिए सूद मिले। ऐसा होने पर ही लोग इस की ओर आकर्षित होंगे और इसलिए मेरी प्रार्थना है कि यहां पर लोगों को सूद अधिक दिया जाय।

मेरी यह कल्पना थी कि गवर्नमैंट भी इस प्राविडेंट फंड में पैसा मिलाती है लेकिन वह कल्पना मेरी ठीक नहीं थी। इस में खाली इनकमटैक्स माफ होगा और चूंकि इंटरेस्ट भी यहां और बाहर मिलने वाले इंटरेस्ट से ज्यादा नहीं मिलेगा इसलिए प्राविडेंट फंड में लोगों का पैसा ज्यादा नहीं आयेगा। कारण यह है कि जो गरीब लोग हैं उन के पास ज्यादा पैसा नहीं होता है और दूसरी तरफ से जो पैसा उस में आना चाहिए उसे भी आने के लिए इंसेंटिव दिया जाना चाहिए। अभी इस प्राविडेंट फंड

[श्री तुलशी दास जाधव]

एकाऊंट में एक ही लोगों का पैसा श्राता है, उस में कारखानेदारों श्रौर मालिकान का पैसा नहीं श्राता है। 4-5 करोड़ रुपया यह श्राज कारखानेदारों का वैसे ही पड़ा हुश्रा है। कामदारों का प्राविडेंट फंड भी खा लिया गया है इसलिए इस रीति से भी सावधानी बर्त्तनी है कि श्राज जो कामगरों में एक श्रविश्वास सा पैदा हो रहा है कि कारखानेदारों के पास जो उन्होंने पैसा दिया है वसूल नहीं होगा यह श्रविश्वास उन में पैदा न होने दिया जाय श्रौर सरकार को वह भी मालिकान से वसूल करने की ज्यादा से ज्यादा कोशिश करनी चाहिए। ऐसा होने से लोग इस स्कीम की तरफ श्राकर्षित होंगे।

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

15.45 hrs.

*DEMANDS FOR GRANTS (UTTAR PRADESH), 1968-69

MR. DEPUTY-SPEAKER: Now we take up discussion and voting on the Demands for Grants in respect of the Budget (Uttar Pradesh) for 1968-68.

Demand No. 1—Tax on Large Land Holdings

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 2,51,500 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Tax on Large Land Holdings'."

Demand No. 2—Land Revenue

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 8,11,93,900 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charge which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Land Revenue'."

Demand No. 3—State Excise

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 34,34,300 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charge which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'State Excise'."

Demand No. 4—Sale Tax

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 63,07,200 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Sales Tax',"

Demand No. 5—Other Taxes and Duties

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 20,39,400 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Other Taxes and Duties'."

Demand No 6—Stamps

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 10,38,200 be granted to the President, out of the Consolidated Fund of the

*Moved with the recommendation of the President.

State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day March, 1969, in respect of 'Stamps'."

Demand No. 7—Registration

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 23,99,100 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Registration'."

Demand No. 8—State Legislature

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 36,16,900 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come to course cf payment during the year ending on the 31st day of March, 1969, in respect of 'State Legislature'."

Demand No. 9—Elections

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 8,41,700 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Elections."

Demand No. 10—General Administration

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,97,51,200 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'General Administration'."

Demand No. 11—Commissioners and District Administration

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 7,74,28,900 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Commissioners and District Administration'."

Demand No. 12—Gaon Sabhas and Panchyats

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,21,41,200 be granted to the President, out of the Consolidated Fund of the State of the Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Gaon Sabhas and Panchayats'."

Demand No. 13—Administration of Justice

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,98,03,700 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Administration of Justice'."

Demand No. 14—Jails

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 2,18,38,100 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment

during the year ending on the 31st day of March, 1969, in respect of 'Jails'."

Demand No 15—Police

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 16,86,36,900 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Police'."

Demand No. 16—Food and Civil Supplies and Other Organisations

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,05,06,200 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Food and Civil Supplies and Other Organisations'."

Demand No. 17—Scientific Research and Cultural Affairs

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 16,68,500 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st of day March, 1969, in respect of 'Scientific Research and Cultural Affairs'."

Demand No 18—Education

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 38,96,49,000 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Education'."

Demand No. 19—Medical

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 7,93,19,800 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Medical."

Demand No. 20—Public Health

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 8,56,82,400 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Public Health'."

Demand No. 21—Agriculture Development

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 8,97,42,600 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Agricultural Development'."

Demand No. 22—Colonisation

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 2,14,100 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment

during the year ending on the 31st day of March, 1969, in respect of 'Colonisation'."

Demand No. 23—Animal Husbandry and Fisheries

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 3,52,75,900 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Animal Husbandry and Fisheries'."

Demand No 24—Co-operation

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,55,55,300 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Co-operation'."

Demand No. 25—Industries

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 6,72,95,700 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Industries'."

Demand No. 26—Planning and Co-ordination

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 14,22,54,600 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Planning and Co-ordination'."

Demand No. 27—Lobour and Employment

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 3,42,79,700 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Labour and Employment'."

Demand No. 28—Information Directorate

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 29,16,800 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Information Directorate'."

Demand No. 29—Scheduled and Backward Classes

MR. DEPUTY-SPEAKER : Motion moved :

'That a sum not exceeding Rs. 2,91,40,600 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Scheduled and Backward Classes'."

Demand No. 30—Social Welfare

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 38,78,300 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh 'to complete the sum necessary to defray' the charges which will come in course of payment

during the year ending on the 31st day of March, 1969, in respect of 'Social Welfare'."

Demand No. 31—Irrigation Works met from Revenue.

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 16,20,52,200 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Irrigation Works met from Revenue'."

Demand No. 32—Irrigation Establishment.

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 6,51,35,100 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969 in respect of 'Irrigation Establishment'."

Demand No. 33 Public Works met from Revenue.

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 8,26,56;000 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Public Works met from Revenue'."

Demand No 34—Improvement of Communications.

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 83,75,400 be granted to the President, out of the Consolidated Fnnd of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Improvement of Communications'."

Demand No. 35—Public Works Establishment.

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 2,83,38,400 be granted to the President, out ot the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Public Works Establishment'."

Demand No. 36—Grants-in-aid of Public Works.

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,17,41,400 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Grants-ia-aid of Public Works'."

Demand No. 37—Transport.

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 23,43,29,800 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Transport'."

Demand No. 38—Famine Relief.

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 34,44,300 be granted to the President, out of the Consolidated Fund of the

State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Famine Relief'."

Demand No. 39—Superannuation Allowances and Pensions.

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 2,42,26,900 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Superannuation Allowances and Pensions'."

Demand No. 40—Political Pensions and Allowances.

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 16,05,000 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Political Pensions and Allowances'."

Demand No. 41—Stationery and Printing.

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,67,59,800 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Stationery and Printing'."

Demand No. 42—Forest.

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 4,83,74,100 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Forest'."

Demand No. 43—Miscellaneous Charges.

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 3,42,73,500 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Miscellaneous Charges'."

Demand No. 44—Expenditure connected with National Emergency.

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,48,38,700 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Expenditure connected with National Emergency'."

Demand No. 45—Capital Outlay on Agricultural Schemes.

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 33,43,57,000 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay on Agricultural Scheme'."

Demand 46—Capital Outlay on Industrial and Economic Development

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 8,40,10,500 be granted to the President,

out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during year ending on the 31st day of March, 1969, in respect of 'Capital Outlay on Industrial and Economic Development'."

Demand No. 47—Capital Outlay on Multi-purpose River Schemes

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 10,09,33,000 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending of the 31st day of March, 1969, in respect of 'Capital Outlay on Multi-purpose River Schemes'."

Demand No. 48—Capital Outlay on Irrigation Works

MR. DEPUTY-SPEAKER : Motion motion :

"That a sum not exceeding Rs. 6,61,02,400 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay on Irrigation Works'."

Demand No. 49—Capital Outlay on Public Works

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 13,64,28,000 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay on Public Works'."

Demand No. 50—Capital Outlay on Road Transport and Other Schemes

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 2,71,64,000 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay on Road Transport and Other Schemes'."

Demand No 51—Commuted Value of Pensions

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 4,94,100 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary the defray the charges which will come to course of payment during the year ending on the 31st day of March, 1969, in respect of 'Commuted Value of Pensions'."

Demand No. 52—Schemes of State Trading

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 58,19,92,400 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum to necessary to defray the charges which will come in course of payment during the year ending on the 31st day March, 1969, in respect of 'Schemes of State Trading'."

Demand No 52—Loans and Advances Bearing Interest

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 47,44,55,600 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Loans and Advances bearing Interest'."

MR. DEPUTY-SPEAKER : There are some Cut Motions. Mr. Sarjoo Pandey... He is moving his Cut Motions. Mr. Prakesh Vir Shastri... He is absent.

SHRI SARJOO PANDEY (Ghazipur) : I beg to move :—

"That the Demand under the Head Tax on Large Land Holdings be reduced to Re. 1/-."

[Failure to abolish land revenue on uneconomic holdings. (1).]

"That the Demand under the Head Elections be reduced to Re. 1/-."

[Failure to reduce the expenses on elections. (2)].

"That the Demand under the Head General Administration be reduced to Re. 1/-."

[Failure to reducing the administrative expenses of State. (3)].

"That the Demand under the Head General Administration be reduced to Rs. 1/-."

[Failure to provide neat and clean administration. (4)].

"That the Demand under the Head Commissioners and District Administration be reduced by Rs. 100/-."

[Nead to check corruption rampant in district administration. (5)].

"That the Demand under the Head Commissioners and District Administration be reduced by Rs. 100."

[Need to abolish the post of Commissioners. (6)]

"That the Demand under the Head Administration of Justice be reduced to Re. 1."

[Failure to provide justice at low expenses to the people in the State. (7)]

"That the Demand under the Head Administration of Justice be reduced to Re. 1."

[Failure to separate judiciary from Executing completely. (8)]

"That the Demand under the Head Jails be reduced by Rs. 100."

[Need to introduce to Jail reforms. (9)]

"That the Demand under the Head Police be reduced by Re. 100."

[Need to check corruption in police administration. (10)]

"That the Demand under the Head Police be reduced by Rs. 100."

[Need to increase the pay of ordinary police employees. (11)]

"That the Demand under the Head Food and Civil Supplies and other organisations be reduced by Rs. 100."

[Failur to check adulteration in foodgrains. (12)]

"That the Demand under the Head Education be reduced by Rs. 100."

[Need to introduce free education in the State. (13)]

"That the Demand under the Head Education be reduced by Rs. 100."

[Failure of check factionalism and corruption in educational institutions in the State. (14)]

"That the Demand under the Head Medical be reduced by Rs. 100"

[Need to provide preventive treatment to people. (15)]

"That the Demand under the Head Medical be reduced by Rs. 100"

[Need to provide more dispensaries in the State. (16)]

"That the Demand under the Head Agricultural Development be reduced by Rs. 100"

[Need to raise foodgrain production in the State. (17)]

"That the Demand under the Head Agricultural Development be reduced by Rs. 100"

[Need to make available cheap agricultural implements in the State. (18)]

"That the Demand under the Head Agricultural Development be reduced by Rs. 100"

[Need to allot land to landless farmers. (19)]

"That the Demand under the Head Animal Husbandry and Fisheries to reduced by Rs. 100"

[Failure to breed good quality cattle in the State. (20)]

"That the Demand under the Head Cooperation be reduced by Rs. 100"

[Failur to stop the entry of moneyed class in corporations. (21)]

"That the Demand under the Head Industries be reduced by Rs. 100."

[Acute shortage of Industries in the State. (22)]

"That the Demand under the Head Scheduled and Backward Classes be reduced by Rs. 100."

[Failure to improve the conditions of Scheduled Castes and other Backward classes in the State. (23)]

"That the Demand under the head Irrigation Establishment be reduced by Rs. 100."

[Acute scarcity of means of irrigation in the State. (24)]

MR. DEPUTY-SPEAKER : The Cut Motion are also now before the House.

Mr. Somani.

श्री नन्द कुमार सोमानी (नागौर) : उपाध्यक्ष महोदय, दुर्भाग्य से या अन्य कई कारणों से जब जब इस माननीय सदन में किसी भी प्रान्त के बजट के बारे में चर्चा करनी पड़ती है तो कम से कम यह एक अच्छी चीज हमें नजर आती है कि हिन्दुस्तान के विभिन्न प्रान्तों का एक नजदीकी खाका हम लोगों को समझने के लिए मिलता है। एक बात और भी मालूम होती है कि यह जो हमारा भारत देश है वह केवल बम्बई, कलकत्ता, दिल्ली, हैदराबाद या कानपुर में ही नहीं बसता है लेकिन वह उत्तर प्रदेश, बिहार, राजस्थान, असम और उड़ीसा जैसे पिछड़े इलाकों में भी बसता है। ऐसे कोई अन्य पिछड़े इलाके हमारे पास हैं और घूम फिर कर या तो वहाँ के ला ऐंड आर्डर के बारे में या वहाँ के बजट के बारे में अध्ययन करने का मौका इस सदन को मिलता है । मैं माननीय उपप्रधान मन्त्री से गुजारिश करूंगा कि हमें बहुत गम्भीरता से उत्तर प्रदेश जैसे पिछड़े हुए इलाकों के बारे में सोचना चाहिए। चाहे हम उत्तर प्रदेश की पर कैपिटा इनकम देखें या हम वहां की जनसंख्या से होने वाली समस्याओं का अध्ययन करें या वहां के उद्योग, वाणिज्य, रोजगार या कृषि के उत्पादन सम्बन्धी आंकड़ों का अध्ययन करें हमें एक चीज साफ नजर आती है कि हमें इन पिछड़े हुए इलाकों के बारे में जल्दी से जल्दी कुछ न करना होगा ।

15.47 hrs.

[Shri Thirumala Rao *in the Chair*]

अभी कुछ दिनों पहले दिल्ली में अंकटाड कान्फ्रेंस हुई जिसमें एक सारांश यह भी निकला, एक शिक्षा हमें यह भी मिली कि विश्व के विकसित और विकासशील देशों के अन्दर अब कुछ सहयोग बढ़ाना होगा और विकासशील लोगों को अपने अपने हिस्से से, अपनी, अपनी ताकत और कार्यक्षमता से कार्य करना होगा । इस लिहाज से हम अपने देश की तरफ देखें तो हमें उस से यह शिक्षा लेनी होगी कि जब तक हमारे सारे देश का सर्वांगीण विकास और समुचित विकास नहीं होगा और अगर हम खाली अपने डेवलप्ड पोर्शन की तरफ ध्यान देंगे और जो पिछड़े हुए इलाके हैं उन की तरफ ध्यान नहीं देंगे तो इस मामले में हमें सुख और संतोष कभी नहीं होगा।

मैं आप को याद दिलाना चाहता हूँ कि उत्तर प्रदेश देश का सब से बड़ी आबादी वाला ऐसे प्रदेश है जिसने कि आजादी के बाद तीनों प्रधान मन्त्रियों को जन्म दिया और इस सदन में भेजा है। वहां की राजनीतिक कलाबाजियां चाहे कुछ रही हों वहां का आपसी संघर्ष चाहे कुछ रहा हो मुझे एक बात समझ में आती है कि जब यह मसला हमारे पास इस सदन में आता है और सब पार्टियों के सामने आता है तो हमें अपने आपस के भेदभाव भुला कर उत्तर प्रदेश के विकास के बारे में और उस की समृद्धि के बारे में सोचना चाहिए नहीं तो क्या कारण है कि यह 8 करोड़ की आबादी वाला प्रदेश जिस के अन्दर इतनी गुंजाइश है तरक्की की और प्रगति की और जिसके अन्दर खनिज पदार्थ और नेचुरल रिसोर्सेज के पोटेंशियल इतने अधिक हैं लेकिन कोई न कोई कारण से अभी तक बरा-

[श्री नन्द कुमार सोमानी]

बर जो आज उत्पादन का सहारा नहीं बन सके हैं ? अभी कल माननीय उपप्रधान मन्त्री ने एक प्रश्न के उत्तर में बतलाया कि उत्तर प्रदेश को जितना भी अनुदान मिला है इन बीस वर्षों में वह उसे अनुपात से ज्यादा ही मिला है... व्यवधान) खैर उन्हें बराबर मिलता रहा है। सम्भव है कि उस का बराबर प्रयोग न हुआ हो। वहां उत्तर प्रदेश का जो पिछड़ा इलाका पड़ा है जैसे उत्तरपूर्वी जिलों के नाम, उन के विकास के बारे में वहां के राजनीतिक लीडरों और वहां के लोगों को सोचना चाहिए और उत्तर प्रदेश से जो लोग यहां आये हैं उन्हें वहां पर मेहनत करनी चाहिए।

जहां तक पर कैपिटा इनकम का सवाल है, जिस जमाने में सारे देश में 258 रु० पर कैपिटा इनकम थी, उत्तर प्रदेश की पर कैपिटा इनकम 260 रु० से कुछ ही कम थी। आज हम देखें तो अभी भी कुछ बिगड़ा नहीं है। चौथी पंच-वर्षीय योजना अभी भी हमारे सामने कच्चे रूप में है। अगर हम इस सदन के अन्दर इस तरफ कुछ प्रयास करें और हमारे पिछड़े हुए प्रदेशों को एक्सेलेरेटेड डेवेलपमेंट के लिये, उन के समुचित विकास के लिये, केन्द्र की ओर से बल्कि दूसरे राज्यों से भी निकाल कर फंड दे तो मेरी राय में उचित होगा।

योजना का सब से बड़ा कारण यही होता है कि हम आग लगने के बाद कुंआ न खोदें। अभी पिछले दो सालों में हमने बिहार में, राजस्थान में और उत्तर प्रदेश के कुछ टुकड़ों में जा कर जो कुछ देखा उससे साफ जाहिर हुआ कि हमारी योजना केवल कागजों पर ही है और जो कुछ भी साधन सिंचाई के लिए बिजली के लिए सड़कों के लिए, धन्धों के लिए, रोजगार के लिए, उद्योग और व्यापार के लिए हम आज तक जुटा सकते थे, जो हम को जुटाने चाहिए थे, वह बराबर कोआर्डिनेटेड तरीके से और आप्टिमम यूटिलाइजेशन के तरीके से हुए, नहीं हैं, इसलिए अब जब कि चौथी पंच-वर्षीय योजना पर इतना विचार-विमर्ष दिल्ली में हो रहा है, और जिसके स्ट्रक्चर के बारे में ऐडमिनिस्ट्रेटिव रिफार्म्स कमिशन ने कहा है और प्लेनिंग कमिशन के अन्दर भी काफी रद्दो बदल हुई है, और यह सदन भी डि नोवो तरीके से ऊपर से नीचे तक इस सारी योजना पर देख रहा है तब हमें एक इस तरह की पालिसी, इस तरह की नीति अख्त्यार करनी होगी जिससे हम अपने पिछड़े हुए इलाकों को और अधिक मदद कर सकें। मैं उप-प्रधान मंत्री जी को अमेरिका की टेनेसी वैली अथारिटी की याद दिलाना चाहता हूं, जिसकी स्थापना आज से कई साल पहले इसी आधार पर हुई कि पिछड़े इलाकों का डिमार-केशन कर के उन इलाकों की बिजली का प्रबंध सडकों का प्रबन्ध, इंडस्ट्रियल रा मैटीरयल का प्रबन्ध किया जाय। यहां तक कि केन्द्र से जितने हमारे कारपोरेशन टैक्स हैं, सेल्स टैक्स हैं उन में उन इलाकों को रियायत दी जाती थी ताकि कोई उद्योगपति पिछड़े प्रदेशों में जा कर उद्योगों की स्थापना करे। इस लिए मैं फिर उप-प्रधान मंत्री से प्रार्थना करूंगा कि अगर हमें उत्तर प्रदेश, बिहार, असम, उड़ीसा, राजस्थान या जितने भी पिछड़े प्रदेशों के बारे में सोचना है, उन के सम्बन्ध में कम से कम यह सोचना पड़ेगा कि केन्द्र अपने टैक्सों और करों की नीति के अन्दर आमूल परिवर्तन इस दृष्टि से करे क्योंकि जो कर और कानून बम्बई कलकत्ता या दूसरे इंडस्ट्रियल स्टेट्स पर लागू होते हैं वह हमारे पिछड़े हुए इलाकों के अन्दर लागू नहीं होने चाहिये।

हमारा इंडस्ट्रियल पालिसी रेजोल्यूशन 1956 में और उस के बाद भी इस बात की पुष्टि करता है कि हमारे सारे देश का एक रीजनल बैलेन्स्ड डेवेलपमेंट होना चाहिये। लेकिन अगर हम इस का सर्वे करें या इस के अनुपात को देखें तो हमें स्पष्ट मालूम हो जायेगा कि हमारे देश के अन्दर एक सर्वांगीण विकास नहीं हुआ

है। कुछ हिस्से आगे बढ़ रहे हैं मैं इस को दोष नहीं मानता हूँ, मैं इस के खिलाफ नहीं हूं—लेकिन जो हिस्से पिछड़ गये हैं, किसी कारण से, चाहे वहां शिक्षा न हो, या धन राशि कम रही हो या इन्फ्रा स्ट्रक्चर की कमी हो, किसी कारण से वे पिछड़े रहे हैं तो उन्हें हमें अपनी नीतियों से आगे बढ़ाना होगा चाहे जो फाइनेन्स कमिशन उप प्रधान मंत्री जी ने नियुक्त किया है उस के दायरे में चाहे बजट दे कर के। मैं उम्मीद करता हूँ कि वह एक विशेष दृष्टि से इन पिछड़े हुए इलाकों के बारे में सोचेंगे और मैं इस के बारे में सरकार को कुछ सुझाव देना चाहता हूँ।

हमारी इस्टिमेट्स कमेटी ने एक इंडस्ट्रीज कमीशन का सुझाव दिया था वह सुझाव उन का 1967-68 का था। फिर इंडस्ट्रीज डिपार्टमेंट की एस्टिमेट्स कमेटी ने जो रिपोर्ट दी उस में साफ जाहिर हुआ कि हमारे जो भी लक्ष्य थे इंडस्ट्रियल पालिसी रेजोल्यूशन और हमारे देश के रीजनल बैलेन्स्ड डेवेलपमेंट के, उन में हम अभी तक असमर्थ रहे हैं और इस को इस विशेष दृष्टि से देखने के लिए हमारे देश में अविलम्ब एक इंडस्ट्रीज कमीशन की स्थापना होनी चाहिये, जो कि बर्डस आई व्यू ले कर हमारी सरकार को बतलाये कि पिछड़े हुए इलाकों के एक्सेलरेटेड डेवेलपमेंट के लिए क्या-क्या नीतियां होनी चाहिए। अतः मैं प्रार्थना करना चाहता हूं कि इंडस्ट्रियल पालिसी रेजोल्यूशन को देखते हुए, ऐडमिनिस्ट्रेटिव रिफार्म्स कमिशन के सुझावों को देखते हुए, हमारे फाइनेन्स कमिशन के सुझावों को देखते हुए और इंडस्ट्रीज कमिशन की अगर स्थापना हो जाय तो उसके सुझावों को देखते हुए हमें ऐसी नीतियां चौथी-पंच-वर्षीय योजना में रखनी चाहिये जिन के अनुसार हम अपने पिछड़े प्रदेशों को और पिछड़े इलाकों को हर मामले के अन्दर प्राथमिकता दें।

मैंने शुरू में ही कहा कि मुमकिन है कि उत्तर प्रदेश के विकास के अन्दर बाधा पड़ी हो। हम जितने भी राजनीतिक लोग वहाँ कबड्डी खेलते हैं या दांव पेचलगाते हैं उन सब की शिकार जनता ही बनती है, परन्तु जो कुछ भी हो, केन्द्र से जो भी अनुदान प्रदेश सरकार ले, इसमें उत्तर प्रदेश ही नहीं हर एक प्रदेश सरकार आती है, उस के लिए हम अपनी नीति यह कर दें कि प्रदेश की सरकार को रेस्ट्रिक्ट किया जाय कि जिस मन्त्रालय को जिस बजट का जितना रुपया दिया जाता है, उस को वह डाइवर्ट नहीं करेगा। कई दफे इस सदन में यह चर्चा होती है कि राज्य सरकार को जो ऋण दिया गया या रुपया दिया गया या इंडस्ट्रियल हाउसेज फार वर्कर्स के लिए सब्सिडाइज्ड स्कीम में जो रुपया दिया गया या कृषि या दूसरे विकास के लिए जो रुपया दिया गया वह राज्य की सरकारें इधर-उधर करती रही। कई दफे तो यह लोन्स और ग्रान्टस लैप्स हो गये। मैं उप-प्रधान मंत्री जी से प्रार्थना करूंगा कि जब वह किसी राज्य सरकार को अनुदान या ऋण दें तो उनसे कम से कम इस बात का आश्वासन वह ले लें कि उन को परफॉर्मेन्स ओरियेन्टेड बनना पड़ेगा। आज सारे विश्व के अन्दर यह नीति आ रही है। वर्ल्ड बैंक भी जब किसी विकासशील राष्ट्र को उसी हालत में रुपया देता है या अनुदान देता है जब वह इस बात को पक्का कर लेता है। इस लिए मैं चाहता हूँ कि जब भी किसी राज्य की सरकार अपना बजट बना कर या कोई भी इस तरह का प्रोग्राम बना कर केन्द्र के पास भेजे तो केन्द्र कम से कम उससे इस बात का आश्वासन ले ले अपने अफसरों और अपने डिपार्टमेंट के द्वारा और दूसरी जानकारी के आधार पर कि उस रुपये का दुरुपयोग न हो ?

मैं शिक्षा के मामले में भी दो शब्द कहना चाहता हूँ। अभी इन दिनों में नहीं बल्कि कई सालों में बनारस हिन्दू यूनिवर्सिटी के शिक्षा पाठ्यक्रम के स्तर में और उस की क्वालिटी में जो गिरावट आई है वह हम सब के लिये एक सोचनीय विषय है। इसके अलावा वहां पर

[श्री नन्द कुमार सोमनी]

आज कल डिसिप्लिन नाम की कोई चीज नहीं रह गई है। छात्र-छात्रायें आज मनमानी कर रहे हैं। यह हमारे देश के लिए कोई अच्छी चीज नहीं है। एक जमाना था जब बनारस हिन्दू यूनिवर्सिटी से निकल कर कोई छात्र आता था तब वह इस देश के अन्दर हीरा समझा जाता था। आज उस की इज्जत क्यों नहीं रह गई और हमारे स्तर में गिरावट क्यों आ रही है इन बातों की तरफ हमें बहुत गम्भीरता से सोचना होगा, और शिक्षा को हमें इस तरह से मोल्ड करना होगा कि हमारे कालेजों और यूनिवर्सिटियों से निकले हुए नवयुवक फ्रस्ट्रेटेड हो कर इधर-उधर नौकरियों के लिए भटकते न रहें, बल्कि ऐसी तकनीकी शिक्षा का प्रचार हो कि वह नव युवक स्वावलम्बी बन जायें और हमारे देश के अन्दर अपने उद्देश्य को अच्छी तरह से पूरा कर सकें। इन सब चीजों की देख-रेख अच्छी तरह से हमारी चौथी पंच-वर्षीय योजना के पहले की जा सकती है।

अब मैं स्वयम् उत्तर प्रदेश के बजट के बारे में दो शब्द कहना चाहता हूं। हम सब लोगों को अच्छी तरह समझ लेना होगा कि हिन्दुस्तान में जितनी जातियां हैं, चाहे हिन्दू हों या मुसलमान हों, पारसी हों या क्रिश्चियन हों, सब को भाई चारे से और गुडविल से एक दूसरे के साथ रहना है। अगर इस साम्प्रदायिक संघर्ष में कोई सहायता किसी राजनीतिक दल से होती है या राजनीतिक पार्टियों के या उन के नेताओं के हाथ से होती है, तो यह गलत बात है। जब तक हम इस सदभावना का प्रदर्शन नहीं करेंगे, बल्कि अपने जीवन के अन्दर उस को ऐडाप्ट नहीं करेंगे तब तक इस देश का भविष्य मुझे अन्धकारमय नजर आता है। इस लिए मैं चाहता हूं कि उत्तर प्रदेश में ही नहीं, बहां-जहां माइनारिटी कम्यूनिटीज रहती हैं उन्हें अपने अन्दर अपनायें। इस बजट पर विचार के समय मैं इस बारे में यह दो शब्द कहना चाहता था।

अन्त में मैं यह बात कह कर बैठ जाऊंगा कि हम को अपने पिछड़े हुए प्रदेशों और पिछड़ी हुई जातियों की ओर विशेष ध्यान देना होगा, तभी हमारे देश का कल्याण हो सकता है।

16 00 hrs.

MR. CHAIRMAN: Now, Shri Sarjoo Pandey.

SHRI SHEO NARAIN (Basti): After the Opposition Member has spoken, you should call a Member from our side.

MR. CHAIRMAN: I shall try to accommodate every opinion and every Member as far as possible. I know how to manage the thing. Here is a gentleman who has taken the trouble of giving a number of cut motions and I would now call upon him to speak.

Another thing to which I would like to draw the attention of the House is this. There are a large number of names in the list before me. I shall try to accommodate them as far as possible.

SHRI N. S. SHARMA (Domariaganj): You should call Members according to the parties.

MR. CHAIRMAN: I know; the names have been given partywise and they will be called. He is only repeating what I am saying.

SHRI SHEO NARAIN: As you like.

SHRI N. S. SHARMA: Please call the Members party-wise.

MR. CHAIRMAN: I am saying what he is asking me to do. Now, he must allow me to conduct the debate.

I would like Members to impose a restraint on themselves with regard to the

time-limit. There are a large number of Members from different parties who want to have a say in the matter.

Now, Shri Sarjoo Pandey may complete his speech within fifteen minutes..

श्री प्रकाशवीर शास्त्री (हापुड़) : सभापति जी, मैं आध मिनट देर से आया हूं। जिस समय कट मोशंज प्रस्तुत की गई थी मैं उपस्थित नहीं था। मैं प्रार्थना करता हूं कि मुझे अपनी कट मोशंज को पेश करने की अज्ञा दे दी जाए।

MR. CHAIRMAN: I had given the reason for calling Shri Sarjoo Pandey. That does not apply to the others.

श्री प्रकाशवीर शास्त्री : मैं बोलने के बारे में नहीं कह रहा हूँ। जब कटौती के प्रस्ताव पेश किये गये थे, उस समय मैं उपस्थित नहीं था। अगर आप अनुमति दें तो एक मिनट के अन्दर में उनको उपस्थित करना चाहता हूं।

SHRI N. K. SOMANI: What he is saying is that he was not present here when the cut motions were moved and he has been a little late.

MR. CHAIRMAN: He may move them now.

SHRI PRAKASH VIR SHASHTRI: I beg to move,—

"That the demand under the head General Administration be reduced by Rs. 100."

[Failure to convert Town Area Committee into a Municipal Committee in Modinagar. (25)]

"That the demand under the head Education be reduced by Rs. 100."

[Failure in paying full living wage to the teachers of Basic Schools in Uttar Pradesh. (26)]

"That the demand under the head Education be reduced by Rs. 100."

[Failure in paying living wage to the teachers of Higher Secondary Schools. (27)]

"That the demand under the head Education be reduced by Rs. 100."

[Failure in making adequate arrangement for the education of girls in the State. (28)]

"That the demand under the head Education be reduced by Rs. 100."

[Failure to open a Government High School in the Flood stricken areas along Ganga basin in Tehsil Hasanpur of district Moradabad in Uttar Pradesh, even after many attempts made therefor in the State. (29)]

"That the demand under the head Education be reduced by Rs. 100."

[Lack of facilities in the State for studying and teaching the main languages of the South. (30)]

"That the Demand under the Head Medical be reduced by Rs. 100."

[Shortage of doctors in the Government hospitals in the State. (31)]

"That the Demand under the Head Medical be reduced by Rs. 100."

[Uncertain position of the colleges for mixed system of medicine. (32)]

"That the Demand under the Head Medical be reduced by Rs. 100."

[Need to provide suitable dispensaries for the treatment of women in the State. (33)]

"That the Demand under the Head Medical be reduced by Rs. 100."

[Failure to provide a well equipped hospital in the Ganga basin in Tehsil Hasanpur of District Moradabad where means of communications are disrupted for two-three months due to flood every year. (34)]

"That the Demand under the Head Labour and Employment be reduced by Rs. 100".

[Failure to take a proper decision in regard to adequate salary, DA, special pay and housing facilities to workers of industrial establishments in Modinagar. (35)]

"That the Demand under the Head Irrigation Works met from Revenue be reduced by Rs. 100."

[Difficulties being faced by the farmers for getting electricity for agricultural purposes. (36)]

[Shri Prakash Vir Shastri]

"That the Demand under the Head Irrigation Works met from Revenue be reduced by Rs. 100"

[Failure to clean the banks of small distributaries (37)]

"That the Demand under the Head Irrigation Works met from Revenue be reduced by Rs. 100."

[Failure to provide embankment along Ganga basin in Tehsil Hasanpur, district Moradabad which is flooded every year (38)]

"That the Demand under the Head Irrigation Works met from Revenue be reduced by Rs. 100"

[Failure to dredge the canal flowing extra watar of Ganga canal in Ganga near Bahadurgarh, district Meerut (39)]

"That the Demand under the Head Irrigation Works met from Revenue be reduced by Rs. 100."

[Failure to clean the storm water drain near Jhandina village near Gar Mukteshwar which throws water into the Ganga (40)]

"That the Demand under the Head Transport be reduced by Rs. 100."

[Failure to provide metalled roads in rural areas (41)]

"That the Demand under the Head Transport be reduced by Rs. 100."

[Failure to start the construction work of Gholana Sapnavat Road in District Meerut even when a decision has been taken in this regard (42)]

"That the demand under the head Transport be reduced by Rs. 100."

[Suspension of the construction work of the road from Muradnagar to Bagpat *via* Ravti in Meerut District (43)]

"That the demand under the head Transport be reduced by Rs. 100".

[Failure to make the road from Jarch to Samana metalled although earthwork has been completed through Shramdan by the villagers. (44)]

"That the demand under the head Transport be reduced by Rs. 100."

[Suspension of the construction work of the remaining four mile tract of Hasanpur-Rahra road in District Moradabad, (45)]

"That the demand under the head Political Pensions and Allowances be reduced by Rs 100."

[Failure to provide adequate means of livelihood for prominent political workers. (46)]

"That the demand under the head Political Pensions and allowances be reduced by Rs. 100."

[Inadequate political pension to the family of Amar Shaheed Ram Prasad Bismal. (47)]

"That the demand under the head Capital Outlay on Public Works be reduced by Rs. 100."

[Failure to construct a bridge for going to Atrada near Kharkhoda in district Meerut over Kali river and to provide a road resulting in great difficulty to villagers during rainy season. (48)]

श्री सरजू पाण्डेय (गाजीपुर) : सभापति महोदय, बड़े दुख का विषय है कि उत्तर प्रदेश में कांग्रेस के कुचक्रों की वजह से वहां की सरकार को समाप्त कर दिया गया है और आज हम उत्तर प्रदेश के बजट पर यहां बहस कर रहे हैं। कांग्रेसी नेताओं ने न केवल उत्तर प्रदेश में बल्कि तमाम देश के उन हिस्सों में जहां गैर-कांग्रेसी सरकारें बनी थी उनको भी समाप्त या तो कर दिया है या करने का प्रयत्न कर रहे हैं। लेकिन सब से गन्दा रोल इन्होंने उत्तर प्रदेश में अदा किया है। वहां पर संविद सरकार का बहुमत रहते हुए भी गवर्नर का राज लागू किया गया है और आज मैं देख रहा हूं कि वहां की जनता भयानक मुसीबतों में से गुजर रही है।

पिछले बीस सालों में कांग्रेसी सरकार ने उत्तर प्रदेश की प्रगति में बाधाएं ही उपस्थित की हैं। बजाय इसके कि कोई तरक्की का काम ये वहां करते इन्होंने इस प्रदेश को सब से ज्यादा पिछड़ा हुआ रखने में ही अपना भला समझा है। आप देखें तो आपको पता चलेगा कि देश के बाकी भागों के मुकाबले में उत्तर प्रदेश हर हालत में पिछड़ा हुआ रह गया है। अभी पूर्व वक्ता ने अपने भाषण में बताया है

कि वहां की पर कैपिटा इनकम सब से कम है, उद्योग वहां सब से कम हैं, शिक्षा के क्षेत्र में वह सबसे पीछे है । यही कारण है कि शेष भागों से वह बहुत ज्यादा पिछड़ गया है । जहां तक उत्तर प्रदेश के पूर्वी हिस्सों का संबंध है वहां तो मालूम होता है कि आजादी नाम की कोई चीज़ ही नहीं है । वहां जो गांवों में लोग रहते हैं वे दो आने रोज के ऊपर मजदूरी करते हैं । देश की आज की जो हालत है उसमें आप यह कल्पना भी नहीं कर सकते हैं कि सोलह नए पैसे पर भी कोई आदमी मज़दूरी कर सकता है। ऐसी अवस्था वहां पर बनी हुई है । कई बार इस सदन में इस पर चर्चा भी हो चुकी है……(इंटरप्शंज)

श्री शिव नारायण : गाज़ीपुर में ऐसा है, यह सही है ।

श्री सरजू पान्डेय : इस सदन में कई बार इसके बारे में प्रश्न उठाया गया है और सदन इस बात को जानता ही है कि कांग्रेस के एक सदस्य ने इसी सदन में रोते हुए, रो-रो कर पूर्वी उत्तर प्रदेश की दशा का वर्णन किया था । उस समय जवाहर लाल जी नेहरू प्रधान मंत्री थे । तब उन्होंने पटेल आयोग की स्थापना की थीं । पटेल आयोग ने कुछ सिफारिशें की थीं । उसने लिखा था कि पूर्वी उत्तर प्रदेश के लिए यह जरूरी है कि वहां यातायात के साधन बढ़ाये जायें, वहां बिजली की सप्लाई बढ़ाई जाए, उद्योगों को वहां स्थापित किया जाए । लेकिन बड़े ही दुख की बात है कि उसकी सभी सिफारिशों को रद्दी की टोकरी में फेंक दिया गया और किसी एक पर भी अमल नहीं किया गया जमीन की हालत यह है कि लगभग नौ लाख एकड़ भूमि वहां बेकार पड़ी हुई है । यह ऐसी भूमि है जो कि खेती के लायक है । लेकिन उस भूमि का बटवारा नहीं हुआ है । मेरे पास यह अखबार है ।जब वहां संविद की सरकार थी तब उसने एक आदेश जारी किया था कि उत्तर प्रदेश में इस बात की जांच की जाए कि जो जमीनें सीलिंग से निकली हैं या जो गांव समाज की जमीनें हैं, वे कहां हैं और किन के पास हैं । इसमें हुआ यह कि सवा लाख एकड़ जमीन का घोटाला हुआ है । इस अखबार में जिलों के नाम दिए हुए हैं और बताया गया कि किन-किन जिलों में गांव समाज की और सरकारी जमीनों पर लोगों ने कब्जा कर रखा है और वहीं पर खेती करने के लिए लोगों को जमीनें नहीं मिल रही हैं, जो अन्न उत्पादन करने वाले लोग हैं उनको जमीने नहीं मिल रही हैं ।

कमाल की बात यह है कि उत्तर प्रदेश में कोई उद्योग धन्धे नहीं हैं । बलिया जिले में एक मुकाम रसड़ा है । तेरह साल हो गये हैं कि वहां पर कोआप्रेटिव सैक्टर में एक मिल की स्थापना की बात चली थी लेकिन आज तक खाद्य मंत्रालय ने उसके लिए लाइसेंस तक नहीं दिया है और आज भी वह मिल खटाई में पड़ी हुई है, पता नहीं लगेगी या नहीं लगेगी ।

उत्तर प्रदेश का गाजीपुर जिला जहां से मैं आता हूं उस को गंगा दो भागों में विभक्त करती है । हर दल के लोगों ने मांग की है और लोगों ने आन्दोलन भी किया है कि गंगा पर पुल बनाया जाए । लेकिन सरकार ने उस पर कोई ध्यान नहीं दिया है । योजना के नाम पर लाखों रुपया तो फिजूल खर्च कर दिया जाता है, रुपया बरबाद कर दिया जाता है लेकिन जो जनता की मांग होती है और जो सही बात भी होती है, उस पर ध्यान नहीं दिया जाता है । यह कैसी विडम्बना है ।

मैं आपको बताऊं कि किस तरह से रुपया बरबाद किया जाता है । जब वहां सम्पूर्णानन्द जी मुख्य मन्त्री थे तब आप देखें कि योजना का किस तरह से दुरुपयोग किया गया । उस वक्त उन्होंने एक स्कीम बनाई बूढ़ों को पढ़ाने की । बूढ़े पढ़ें, प्रौढ़ पढ़ें, इस में हमें कोई एतराज नहीं है । यह कहा गया कि सरकारी नौकर इस काम को करें । उन्होंने कहा कि गांवों में ढोलक और झाल तक्सीम कर दो और रात को गाना बजाना होगा तो

[श्री सरजू पाण्डेय]

बूढ़े आयेंगे और उनकी पढ़ाई शुरू होगीं। गाने बजाने के बहाने से वे वहां एकत्र होंगे तो पढ़ना भी उनको शुरू करवाया जायेगा। चुनाचे पांच लाख रुपये के ढोलकों और झालों के आर्डर दे दिये गये। इन में से एक लाख के ढोलकों का तो इस्तेमाल हुआ और बाकी सब स्टेशन पर फूट गए, उनका कोई प्रयोग नहीं हुआ।

गैर जरूरी तौर पर पैसा खर्च किया जाता है लेकिन जो जरूरी काम हैं उन पर रुपया खर्च नहीं किया जाता है।

हमारे जो कांग्रेसी नेता हैं वे पार्टीबाजी में फंसे रहते है। दो बड़े कांग्रेस के वहां नेता है श्री कमला पति त्रिपाठी और श्री सी० बी० गुप्त और उन्होंने उत्तर प्रदेश को बरबाद करके रख दिया है, उत्तर प्रदेश का नाश करके रख दिया है।

श्री शिव नारायण : चौ० चरण सिंह और झारखंडे राय ने क्या किया है ?

श्री सरजू पाण्डेय : आप सुनो तो सही। इन दो नेताओं ने उत्तर प्रदेश को बुरी तरह लूटा है। यह मेरा आरोप है और इसको मैं सिद्ध भी कर सकता हूँ इस में घबराने की कोई बात नहीं है। कांग्रेस के इन दो नेताओं की खानाजंगी ने उत्तर प्रदेश को बरबाद करके रख दिया है। जब संविद की सरकार वहां बनी तो जो कुछ भी उसकी मान्यता थी, उसके अनुसार जो कुछ भी उसने किया, उसके चले जाने के बाद उसको भी उलट दिया गया है। उसने सवा छः एकड़ तक पर लगान माफ किया था। अब फिर लगान लगा दिया गया है...

श्री शिव नारायण : किसने माफ किया था और कब किया था ? क्यों झूठ बोलते जाते हो ?

श्री बे० ना० कुरील (रामसनेहीघाट) : मेरा एक व्यवस्था का प्रश्न है। माननीय सदस्य कह रहे हैं कि सवा छः एकड़ पर लगान माफ हुआ था और उस लगान को इस सरकार ने फिर से लगा दिया है। यह बात गलत है। लगान इस तरह से कोई माफ नहीं किया गया था। माननीय सदस्य हाउस को मिसलीड कर रहे हैं।

MR. CHAIRMAN : now is it a point of order ?

श्री सरजू पाण्डेय : सारा रिकार्ड मौजूद है। संविद की सरकार ने सवा छः एकड़ पर लगान का आधा माफ किया था जिस को अब फिर इम्पोज़ कर दिया गया है और माननीय सदस्य कहते हैं कि मिसलीड कर रहा हूं मैं। आप इसकी जांच करके देख लीजिये कि जो मैं कह रहा हूँ ठीक है या नहीं है।

वहां पर कितनी अव्यवस्था आज चल रही है, इसको आप देखें। वहां कोई कानून आज उत्तर प्रदेश में नहीं है। जब से वहां गवर्नर का शासन लागू हुआ है सारी की सारी नौकरशाही शक्तिशाली बन कर बैठ गई है और जगह-जगह लूटपाट चल रही है, चोरियां हो रही हैं, डकैतियां पड़ रही हैं और साम्प्रदायिक दंगे हो रहे है। इलाहाबाद, मेरठ आदि की घटनाओं से तो आप परिचित ही हैं। बस्ती जिले में खुद मुझे मालूम है कि ट्रांस राप्ती के इलाके में रोजाना, आए दिन कत्ल होते हैं, लूटपाट होती है, डकैतियां पड़ती हैं लेकिन यह सरकार कुछ नहीं करती है। नैनीताल में क्या हो रहा है। अभी मेरे पास एक आदमी आया था। उसने बताया कि पुलिस की कयादत में, पुलिस की देख रेख में वहां पर एक आदमी की साठ एकड़ पर फसल को पुलिस ने खड़े हो कर कटवाया। इतनी भ्रष्ट वहां की पुलिस हो चुकी हैं। गवर्नर राज से तो वहां मुसीबत ही पैदा हो गई है। हरिजनों का बुरा हाल है। दक्षिण भारत की बात तो हम सुना करते थे लेकिन हमारे यहां तो यह जनरल बात है कि हरिजनों की जो दुदर्शा हमारे यहां होती है वह कहीं नहीं होती है। अगर हरिजन कभी रिपोर्ट लिखाने के लिए

थाने में जाता है तो उसकी रिपोर्ट नहीं लिखी जाती है, पुलिस उसकी बात को सुनती तक नहीं है। बीस बरस के बाद भी वहां की यह हालत है। लूटमार, चोरियां, डकैतियां आज भी हो रही हैं। जो भी थोड़ा बहुत वहां करने की कोशिश की गई है उसको भी कांग्रेस के नेताओं ने अपने हित में खत्म कर दिया है। और आज यह सरकार हमारे सामने इस बजट को लाई है। लेकिन कोई आशा उत्तर प्रदेश की जनता को नहीं है। कोई नई बात इन्होंने नहीं की है। यह भी इन्होंने नहीं बताया है कि उत्तर प्रदेश में ये कोई नया उद्योग स्थापित करने जा रहे हैं। उन्होंने उत्तर प्रदेश को अतिरिक्त रुपया देने की कोई बात नहीं कही है, जिससे वहां सड़कों का निर्माण हो और नये कारखानों की स्थापना हो। यह सरकार उत्तर प्रदेश को पिछड़ा हुआ रखना चाहती है। वह चाहती है कि उत्तर प्रदेश में उस के दल का राज्य चलता रहे।

आज कांग्रेस के नेता उत्तर प्रदेश में घूम-घूम कर यह प्रचार कर रहे हैं कि संयुक्त विधायक दल की सरकार ने कुछ नहीं किया। प्रश्न यह है कि बीस बरस तक कांग्रेस ने क्या किया। यहां पर कुछ माननीय सदस्य श्री चरण सिंह पर तरह-तरह के आरोप लगा रहे हैं। लेकिन श्री चरणसिंह किस दल के थे? वह हमारे दल के नहीं थे। वह तो उन लोगों की गोद में पले हुए आदमी हैं — वह तो कांग्रेसी थे। मैं मानता हूं कि श्री चरणसिह से हमारा मतभेद है। जहां तक विचारों का सम्बन्ध है, मैं उन को कोई बहुत अच्छा आदमी नहीं समझता हूं कि लेकिन मैं उन के चरित्र के बारे में कुछ नहीं कह सकता हूं। मैं समझता हूं कि यहां पर जितने भी कांग्रेसी बैठे हुए हैं, श्री चरणसिंह उन सब से ज्यादा ईमानदार हैं।

हमारे प्रदेश में को-आपरेटिव्ज को नहीं पनपने दिया जा रहा है। वहां पर जो को-आपरेटिव खेती की बात कही जाती है, वह फर्जी है, वह केवल पेपर्ज पर है। सरकार उसकी तरफ़ कोई ध्यान नहीं देती है। उत्तर प्रदेश का काफ़ी बड़ा हिस्सा—पूर्वी उत्तर प्रदेश और पहाड़ी इलाका पिछड़ा हुआ है। मैं मंत्री महोदय से कहना चाहता हूँ कि वह पूर्वी उत्तर प्रदेश की तरफ ध्यान दें। उत्तर प्रदेश आधा हिन्दुस्तान है। अगर उत्तर प्रदेश पिछड़ा हुआ रहा, तो चाहे दिल्ली में लाख तरक्की कर दी जाये, उससे देश आगे नहीं बढ़ पायेगा। दिल्ली में एयर-कन्डीशन्ड महल बन रहे हैं, जब कि गांवों के लोग पानी के लिए तरस रहे हैं। अगर आप दिल्ली में घूमिये, तो आप को ऐसा मालूम होगा कि जैसे दिल्ली इस देश का कोई नगर नहीं है। हिन्दुस्तान की ग़रीब जनता का करोड़ों रुपया दिल्ली में बहाया जाता है और हमें कहा जाता है कि उत्तर प्रदेश के विकास के लिए पैसा नहीं है। सरकार को यह बहानेबाज़ी छोड़ देनी चाहिए।

अगर यह सरकार उत्तर प्रदेश को ऊंचा उठाना चाहती है, तो उस को वहां की योजना में आमूल परिवर्तन करना चाहिए। वहां पर उद्योग-धंधे स्थापित करने चाहिए, सड़कें बनानी चाहिए। विशेष रूप से पूर्वी उत्तर प्रदेश में कारखाने स्थापित करने चाहिएं। उत्तर प्रदेश में खेती के लिए सिंचाई की व्यवस्था करनी चाहिए।

अगर ये सब काम किये जाते, तो उत्तर प्रदेश की उन्नति होती। लेकिन इस के बजाये सरकार ने वहां पर गवर्नर-शासन लागू कर दिया और इस प्रकार नौकरशाही को मजबूत किया और उन लोगों को लूट की छूट दे दी। मैं कहना चाहता हूं कि इस तरह से देश में प्रजातन्त्र नहीं चलेगा। आज कांग्रेस की शक्ति क्षीण हो गई है। उस का अंजर-पंजर ढीला हो गया है। आज कांग्रेस के नेता इतने परेशान हैं कि वे अपनी प्रतिष्ठा को कायम रखने के लिए कोई भी उपाय काम में लाने के लिए तैयार हैं। आज उन को विश्वास नहीं है कि आगे क्या होगा। मुझे डर लगता है कि कहीं ऐसा न हो कि केन्द्र में भी दल-बदलू पैदा हो

[श्री सरजू पाण्डेय]

जायें। वह दिन भी दूर नहीं है। (व्यवधान) श्री शिवनारायण बहुत बात करते हैं। मुझे मालूम है कि वह कितने चरित्रवान् हैं। अगर उन को आश्वासन दे दिया जाये कि उन को मंत्री बना दिया जायेगा, तो वह आज ही दल बदल लेंगे।

हमारे प्रदेश की ओर विशेष ध्यान दिया जाना चाहिए। वहां की जनता में बड़ा असंतोष है। अब मध्यावधि चुनाव आ रहे हैं। हम देखेंगे कि कांग्रेस की ताकत कितनी है। इन कांग्रेस के नेताओं को फिर जनता के सामने जाना पड़ेगा। आज वे कह रहे हैं कि संयुक्त विधायक दल ने कुछ नहीं किया है। लेकिन उत्तर प्रदेश की जनता इस बार चुन चुन कर कांग्रेसियों को हरायेगी और विधान सभा में उन की संख्या पहले से भी कम होगी।

रसड़ा में जो को-आपरेटिव मिल खुलने वाली है, उस को शीघ्र से शीघ्र लाइसेंस दिया जाये। गाज़ीपुर में जमुना पर पुल के निर्माण के लिए फ़ौरन प्रयत्न किया जाये, क्योंकि वह सुरक्षा और उत्तर प्रदेश, विशेषकर पूर्वी उत्तर प्रदेश, के विकास के लिए बहुत महत्वपूर्ण है। यह खुशी की बात है कि बक्सर में पुल बन रहा है। उसके लिए मेरा विरोध नहीं है। दूसरी योजनाओं को रोक कर सड़कों और पुलों के निर्माण पर पैसा लगाना चाहिए, विशेषकर उन जिलों में, जो नदी से दो हिस्सों में बंट गए हैं।

पटेल कमीशन की रिपोर्ट को लागू करने के लिए फ़ौरन कदम उठाना चाहिए। वह हमारे हक में भी अच्छा है और सरकारी दल के हक में भी अच्छा है। अगर सरकार अच्छा काम करेगी, तो जनता दाद देगी। अब कांग्रेस के अन्तिम सांस आ गए हैं। अब उस को दोबारा जनता के सामने जाना पड़ेगा और अपने कामों के लिए जवाब देना पड़ेगा।

आज वहां पर बदला लेने की जो भावना चल रही है, उस का अन्त होना चाहिए। वह भावना यह है कि जो कुछ संयुक्त विधायक दल ने किया है, उस को हटा दिया जाये। संयुक्त विधायक दल ने भूमि भवन कर को हटा दिया था। अब उस की जगह पर एक दूसरा कर लगाया जा रहा है। संयुक्त विधायक दल ने सवा छः एकड़ का लगान माफ़ कर दिया था, लेकिन अब उस को फिर लगाया जा रहा है। संयुक्त विधायक दल ने जो भी अच्छा काम करने की कोशिश की, उस को मिटाने की कोशिश हो रही है।

अगर उत्तर प्रदेश में साम्प्रदायिक तत्वों को न दबाया गया, तो इस देश का सैकुलरिज्म मिट जायेगा और देश में ऐसे विचार फैलेंगे, जो धर्म-निरपेक्षता की नीति को समाप्त कर देंगे। इस लिए ऐसे तत्वों का कड़ाई से दमन करना चाहिए। मैं सरकार को विश्वास दिलाता हूं कि हम पार्टी-पालिटिक्स को छोड़ कर पूरी तरह सहयोग देने के लिए तैयार हैं, बशर्ते कि वह ईमानदारी के साथ जनता के जीवन-स्तर को ऊंचा उठाने की कोशिश करे। माननीय सदस्य हर प्रश्न और हर समस्या को केवल इस दृष्टि से न देखें कि कोई दल मजबूत हो। उन्होंने अपने दल को मज़बूत बनाने के लिए कितने ही गलत काम किये, लेकिन फिर भी वह दल मज़बूत नहीं हुआ। इसलिए आवश्यकता इस बात की है कि वे दल की भावना से ऊपर उठ कर प्रदेश की तरक्की के लिए प्रयत्न करें। तभी हमारा प्रदेश आगे बढ़ सकता है।

श्री शिव नारायण (बस्ती) : सभापति महोदय, मैं आप की इजाज़त से माननीय सदस्य श्री सरजू पाण्डेय, को कहता हूं : पर उपदेश कुशल बहुतेरे। उन्होंने कहा कि उत्तर प्रदेश के भूतपूर्व फ़ूड मिनिस्टर के अनुसार बहराइच में सवा लाख एकड़ भूमि खाली पड़ी है। मैं उन से पूछना चाहता हूं कि जब दस महीनें तक उन की सरकार रही, तो उस समय उस ने उस ज़मीन को क्यों नहीं बंटवा दिया। आखिर उन्होंने क्या किया है ? जब वे लोग बरसरे-

इक्तदार थे, तो वे यह काम कर सकते थे। लेकिन उन्होंने ऐसा नहीं किया। इतिहास बताता है कि भिश्ती बादशाह को चौबीस घंटे तक हिन्दुस्तान का राज्य मिला और उस में उस ने चमड़े का सिक्का चलवा दिया।

अगर हमारे ये मित्र उत्तर प्रदेश में नहीं रहना चाहते हैं, तो वे वहां से अपना टिकट कटवा सकते हैं। लेकिन हम तो उत्तर प्रदेश के हैं और हमें वहीं रह कर उस की उन्नति के लिए काम करना है। नदिया बहे समुन्दर जाये, समुन्दर बहे कहां जाये ?

मैं बड़ी रेसपांसीबिलिटी के साथ उत्तर प्रदेश के बजट पर बोलने के लिए खड़ा हुआ हूं। मैं यहां पर इलैक्शन प्रापेगेंडा करने नहीं आया हूं। मैं चाहता हूं कि गवर्नर, श्री रेड्डी, हमारी बातों की तरफ़ ध्यान दें। आज वहां पर न संयुक्त विधायक दल की सरकार है और न कांग्रेस की सरकार है। आज वहां पर प्रैजिडेंट्स रूल है। यू० पी० गवर्नमेंट को हमारे प्रदेश को बैस्ट एडमिनिस्ट्रेशन देनी चाहिए। इस में सैंट्रल गवर्नमेंट हमारी मदद करे, हमारे सुझावों की ओर ध्यान दे और हमारे प्रदेश की आवश्यकताओं को पूरा करे।

हमारे प्रदेश में सड़कें बहुत खराब हैं। हम एक गांव से दूसरे गाँव नहीं जा सकते हैं। अगर एक गाँव से दूसरे गाँव तक सड़कें बना दीं जायें, तो हम भादों के महीने में रघुनाथपुर में जो आलू पैदा करते हैं, उस को बस्ती शहर में भेज सकते हैं। रामजान की रोड गोरखपुर और बस्ती को मिलाती है उस सड़क को पक्का कर दिया जाये। उस से बिज़िनेस का ज्यादा डेवेलपमेंट होगा। यू० पी० गवर्नमेंट के जो लोग यहाँ आए हैं, वे इन बातों को कान खोल कर सुन लें।

अभी माननीय सदस्य संयुक्त विधायक दल का बड़ा ढोल पीट रहे थे। मैं उनको बताना चाहता हूँ कि कांग्रेस गवर्नमेंट ट्यूबवैल लगाने के लिए फ़्रीअली बिजली देती थी। श्री चरण सिंह किसान का बेटा था। हम लोगों को उम्मीद थी कि वह किसानों को फ़ायदा पहुँचायेगा, लेकिन जिस चरणसिंह की इतनी तारीफ़ की गई है, उसने किसानों का गला घोंटा। श्री सरजू पाण्डेय मेरे साथ चल कर देखें कि कि हमारे ट्यूबवेल बिना बिजली के पड़े हुए हैं।

श्री सूरज पाण्डेय : मेरा पायंट आफ़ आर्डर है।

SEVERAL HON. MEMBERS *rose*—

MR. CHAIRMAN : Will all of you please sit down. I request you all to sit down. Before I hear the point of order, I request the hon. Member, Shri Sheo Narain, to confine his speech to the budget proposals here. There would not be any end to this controversial politics there. I would request him to confine his speech to the budget proposals and speak in the interests of the development of the State.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : It is the right of the House. During the budget speech any Member can speak on anything, subject, of course to the condition that it should not be unparliamentary. Excuse me, it is not the function of the Chairman or the Speaker, whoever is in the Chair, to direct anybody like that.

MR. CHAIRMAN : It is my personal request to Mr. Sheo Narain to cooperate with me. When the right of any other hon. member is in jeopardy, he can stand up. (*Interruptions*)

SHRI SHEO NARAIN : I am obeying you, Sir.

MR. CHAIRMAN : It is a personal request to Mr. Sheo Narain as a friend to help and cooperate with me.

SHRI N. S. SHARMA : There is no question of friend. There are rules and regulations which the Chair has to observe.

MR. CHAIRMAN : I know the rules. Shri Sheo Narain may continue.

श्री शिव नारायण : मैं टयूब- वैल के बात कर रहा था । उत्तर प्रदेश को चीफ सैक्रेटरी और दूसरे सरकारी अफसर यहां आये हुए हैं । मैं अपने फाइनेन्स मिनिस्टर साहब की मारफत उन को कन्वे करना चाहता हूँ कि पुराने जमाने में जिस तरह से बिजली फ्री थी, उसी तरह से ऐसी व्यवस्था करें, जिससे बिजली जल्दी मिल जाय और हम अपने टयूब-वैल चला सकें । आज हम बाउल लेकर भीख मांग कर चावल और गेहूं विदेशों से मंगाते हैं, मैं पी० एल० 480 को बन्द करना चाहता हूं, मैं इस का विरोध करता हूं—न अमरीका से मंगाओ और न रूस से मंगाओ । मैं अपने बल-बाहु पर खड़ा होना चाहता हूं, इस लिये आप से रिक्वैस्ट करता हूँ कि गांव गांव में हमारे यहां टयूब-वैल और सड़कों की कठिनाई को दूर कर दीजिये ।

हमारा पूर्वी उत्तर प्रदेश बहुत पिछड़ा हुआ क्षेत्र है । हम एजूकेशनली भी बहुत पिछड़े हुए हैं । हमारे यहां की पौपुलेशन एक वर्ग मील में 1180 है, हिन्दुस्तान में हायेस्ट पोपुलेशन हमारे इलाके में है । जब श्री के० डी० माल्वीय मिनिस्टर थे, तब उन्होंने हमारे क्षेत्र की इन्क्वायरी कराई थी, वह रिपोर्ट सरकार के पास है । मैं चहता हूँ कि सरकार हमारी शिक्षा का प्रबन्ध ठीक तरह से करे और हमारा जो पिछड़ापन है, उस को दूर करने में मदद करे । बजट का पैसा सही मायनों में खर्च होना चाहिए क्योंकि हम बार्डर के इलाके में बसते हैं । मेरा इलाका नेपाल के बार्डर पर है, इस लिये हमारे इस क्षेत्र पर ज्यादा ध्यान देने की जरूरत है । अगर आप हमारी सही तरीके से मदद करें, वहां पर सड़कें ठीक करादें, हमको पानी मिल जाय, तो हम इतना चावल पैदा करेंगे कि सारे बंगाल को खिला सकेंगे ।

सभापति महोदय, हमारे यहां बाढ़ और सूखा- ये दोनों बड़ी भयानक चीजें हैं । यद्यपि मेरे इलाके में सात नदियां बहती हैं, लेकिन जब बाढ़ आती है तो ऐसा मालूम पड़ता है जैसे समुद्र बह रहा है । हमारे यहां के लाखों आदमी रोजी की तलास में, मजदूरी करने के लिये कलकत्ता और बम्बई चले जाते हैं । हमारे यहां कोई इण्डस्ट्री नहीं है । हमने सरकार से कई दफा कहा है कि हमारे यहां कुछ एण्डस्ट्रीज अवश्य खोली जायें, ताकि लोगों के लिये रोजगार की व्यवस्था हो सके । हमारे क्षेत्र के डवेलपमेन्ट के लिये इण्डस्ट्रीज का खोला जाना बहुत ही आवश्यक है-आप वहां पर चमड़े की इण्डस्ट्री खोलें, बरतनों की इण्डस्टी खोलें...

श्री कंवर लाल गुप्त : चमड़े की राय-बरेली में खुल रही है ।

श्री शिव नारायण : गुप्ता जी परेशान हैं; इस लिये कि उन को एक-आध दुकान चमड़े की नहीं दे रहे हैं इस लिये नाराज हैं ।

मैं कह रहा था कि हमारे आदमियों को रोजी की तलाश में कलकत्ता और बम्बई जाना पड़ता है । असम से हमारे आदमियों को खदेड़ा जा रहा है सैन्ट्रल गवर्नमेंट को इस बात का इल्म है । हमारे आदमी वहां पर जा कर रिक्शा चलाते हैं, मजदूरी करते हैं, लेकिन ये बंगाली मोशाय लोग उन को वहां से हटाना चाहते हैं, हम लोग जब वहां से चले आयेंगे, तब आपको पता चल जायगा......(**व्यवधान**)......

अरे केरल वालो मैं तुमको जानता हूँ । मैंने केरल में जा कर देखा है, जहां के बारे में तुम डींग मारते हो । मैं जब पब्लिक एकाउन्ट्स कमेटी का मेम्बर था, तब मैंने वहां पर जा कर देखा है, क्यों फैक्ट्स खुलवाना चाहते हो ।

मैं गवर्नमेंट के सामने अपने सूबे की गरीबी की बात कर रहा था । चारों प्लानों के अन्दर एक प्लान का रुपया तो सैंट्रल गवर्नमेंट ने मार लिया, हमको कुछ नहीं मिला । यह बात कांग्रेस वाला कह रहा है-उनकी तरह से अपने गवर्नमेंट की तारीफ नहीं करते हैं, नम्बूदरीपाद की तारीफ में पुल नहीं बांधते हैं । मैं जानता हूं कि यहां बैठ कर टाटा और बिरला को बड़ी बड़ी गालियां देते हैं, लेकिन वहां केरल में उन के चीफ मिनिस्टर उन को ही बुला रहे हैं, यहां

पर हम को उपदेश देते हैं। मैं गवर्नमेंट से अपील करूंगा कि हमारी बातों पर अमल करे।

हमारे हरिजन लड़कों के लिये चरण सिंह की सरकार ने बड़ी मेहरबानी की, दया की क्या किया, उन के स्कालरशिप बन्द कर दिये। उन को मकान बनाने का पैसा जो कांग्रेस गवर्नमेंट देती थी, उसको उन्होंने बन्द कर दिया। सरजू पाण्डेय बहुत बोल रहे थे हमारे और तुम्हारे बीच में यही फर्क है। हम देश भक्त हैं, तुम्हारी तरह से विदेशियों के समर्थक नहीं हैं। गाजीपुर में दो आने रोज पर लोग गरीबों से काम करवाते हैं यह नमूना है, उनके क्षेत्र का। यहां आकर बहुत बोलते हैं वहां पर सत्याग्रह क्यों नहीं करते।

सभापति जी मैं कानपुर की म्योर मिल के बारे में कहना चाहता हूं। हमारी उत्तर प्रदेश की सरकार ने उस मिल को चलाने का इन्तजाम किया, लेकिन जिस आदमी को उन्होने वहां एप्वाइन्ट किया वह उस मिल के जो पहले मालिक थे, उन के हाथ में खेल रहा है। मैं चाहता हूँ कि केन्द्र सरकार अपना स्पेशल अफसर एप्वाइन्ट कर के इस की जांच कराये, वहां पर जो अफसर शाही चल रही है, उस को रोका जाय। मैं जो वी० वी० लाल से कहना चाहता हूँ कि वह इस मिल के मसले को देखें, 6 हजार आदमी तबाह होने वाले हैं. वहां पर बड़ा घपला है।

इलाहाबाद हाई कोर्ट में 200 अपीलें दो दिन के अन्दर मन्जूर हुई—कैसे ? यह आपकी जुडीशियरी का नमूना है। हमारे सूबे में जो नाना प्रकार के गेम खेले जा रहे हैं, मैं उत्तर प्रदेश के अफसरों से कहना चाहता हूं कि जब वहां पर न एस० वी० डी० की सरकार है और न कांग्रेस की है। तुम को मौका मिला है इस अर्से में उत्तर प्रदेश को एक क्लीन एडमिनिस्ट्रेशन दो, अभी साल भर बाकी है, आपको इस अर्से में अच्छा नमूना पेश करना चाहिये ताकि हम को महसूस हो कि सूबे में कुछ अच्छा काम हो रहा है।

मेरी नाक तो कटी, पर अपनी नाक बचा लेना।

यह बात सूर्पनखा ने रावण से कही थी। इस लिये मैं कहना चाहता हूँ कि हम को बढ़िया एडमिनिस्ट्रेशन दो, ताकि हम इन का मुंह बन्द कर सकें।

मैं चाहता हूँ कि सैन्ट्रल गवर्नमेंट हमारा जो शेअर है, वह हम को दे और हमारे अफसर ठीक तरह से उस रुपये को सूबे की भलाई के लिये खर्च करे। मैं इस मौके पर अपने अफसरों का भी धन्यवाद करना चाहता हूँ चरण सिंह की सरकार के जाने के बाद उन्होंने जो काम किया है, वह काफी सराहनीय है जैसे सिंचाई की योजना-इस में ये लोग हमारी काफी मदद कर रहे हैं। मैं इतना कृतघ्न नहीं हूं कि सत्य बात को न कहूं। आप जूडिशियरी की तरफ ध्यान दें, इलाहाबाद की तरफ ध्यान दें। इलाहाबाद में हंगामा क्यों मचाया जा रहा है, जान बूझ कर रायट कराये जा रहे हैं, वहां पर पोलिटिकल गेम खेला जा रहा है, हमारे प्राइम मिनिस्टर को बदनाम करने की कोशिश की जा रही है ये कम्यूनिस्ट लोग वहां पर बदमाशी कर रहे हैं। मैं चाहता हूँ कि हमारी होम मिनिस्ट्री और उत्तर प्रदेश के होम सैक्रेटरी जरा अपने डिपार्टमेंट को टाइटअप करें। हमारी तकलीफों, हमारे पिछड़ेपन को दूर करने का प्रयत्न करें, हम इस काम में सैंट्रल गवर्नमेन्ट की तरफ से आपको पूरी मदद दिलवायेंगे।

यहां पर बहुत सी बातें एस० वी० डी० की सरकार के बारे में कही गई हैं; बड़े बड़े नक्शे खींचे गये हैं, लेकिन, सभापति जी, लीडरशिप का सब से वेस्ट नमूना हमारे श्री सी० बी० गुप्ता, लीडर आफ़ दी अपोजीशन ने पेश किया था। उस ने कहा था:

> "I am not in a hurry to topple down the SVD Government. Let them go themselves." None of them can contradict it.

हमारे 200 एम० एल० ए० ईमानदारी और नेकनेयती से काम करते रहे, जिस औनेस्टी से उन्होंने काम किया, वह हिस्ट्री में एक

[श्री शिव नारायण]

रिकार्ड है। आज हिन्दुस्तान का बच्चा बच्चा श्री सी० बी० गुप्ता की तारीफ करता है। जैसे ही चरण सिंह ने कांग्रेस पार्टी से रिजाइन किया, उन्होंने फौरन अपना रेजिगनेशन गवर्नर को पेश कर दिया। लेकिन मुझे सेन्ट्रल गवर्नमेन्ट से एक शिकायत है, उत्तर प्रदेश में हमारी मैजोरिटी थी, लेकिन गवर्नर रेड्डी साहब ने हमको सरकार बनाने के लिये नहीं बुलाया, जिसकी वजह से आज ये लोग गाल बजा रहे हैं, इन्होंने हम को चैलेन्ज किया है। सरजू पाण्डेय हमारे बस्ती स्टेशन पर देख आये हैं मैं भी चलेन्ज करता हूं सारे उत्तर प्रदेश में हम इलैक्शन लड़ेंगे। लेकिन मैं अफसरों से कहना चाहता हूँ कि पिछले इलैक्शन की तरह से मेहरबानी कर के औनस्टली इलैक्शन करायेंगे।

मैं आपको धन्यवाद देना चाहता हूं आपने जो पैसा हम को दिया है, वहां की सरकार ठीक से उस पैसे को खर्च करेगी। तथा हरिजनों को वहां पर आज जो मारा-पीटा जा रहा है मैं लाल साहब से अपील करता हूँ जरा इस तरफ ध्यान दीजिये, ताकि उन गरीबों को सुख मिले।

गरीबों को मिले रोटी तो मेरी जान सस्ती है।

ये वे शब्द हैं जो हमारे भगत सिंह, राजगुरू और सुखदेव ने कहे थे, जिन्होंने हंसते हंसते देश के लिये अपनी जान निछावर कर दी थी।

मैं आपको बताना चाहता हूं कि दिल जले जब फरियाद करते हैं तब आसमान हिल उठता है। हमारी गवर्नमेन्ट वहां पर बन सकती थी लेकिन वह नहीं बनने पाई। लेकिन अब भी हम सरजू पाण्डेय जी के चैलेन्ज को स्वीकार करते हैं, हम इनको मैदान में देखेंगे।

इन शब्दों के साथ मैं इसका समर्थन करता हूँ।

श्री योगेन्द्र शर्मा (बेगुसराय) : मेरा व्यवस्था का प्रश्न है।

अभी अभी माननीय सदस्य ने सूर्पणखा और रावण की चर्चा की और जिस प्रसंग में चर्चा की उसका अर्थ यह होता है कि हमारे माननीय शिव नारायण जी सूर्पणखा हैं और श्री मोरार जी देसाई रावण हैं। मेरा निवेदन है कि कार्यवाही से इन शब्दों को निकाल दिया जाये।

MR. CHAIRMAN: Somehow, you also remember Ramayan; that is my happiness. We cannot forget Surpanekha or Ravan when we remember Ramayan. These are not out of order. Some how, we are remembering God in this connection.

इसमें कोई व्यवस्था का प्रश्न नहीं है।

श्री नारायण स्वरूप शर्मा (डुमरियागंज) : अध्यक्ष महोदय, आज देश के सबसे बड़े प्रान्त में मेरे अपने प्रान्त उत्तर प्रदेश में, प्राइम मिनिस्टर के अपने प्रान्त में राष्ट्रपति का शासन लागू है। और सात करोड़ जनता के लिए बजट पास करने का उत्तरदायित्व हम लोगों के ऊपर आ पड़ा है। अच्छा होता कि प्रान्त के 87 संसत्सदस्यों की एक कमेटी बना दी जाती जिस में इस बजट पर बहस हो सकती और थोड़ा सा अधिक समय इस बजट को पास करने के लिए मिल जाता। या फिर यह भी किया जा सकता था कि राष्ट्रपति को सलाह देने के लिए जो उत्तर प्रदेश की कमेटी बनाई गई है उसमें हमें इस बजट के ऊपर अपने विचार व्यक्त करने का अवसर दिया जाता। परन्तु यदि प्रजातन्त्र के प्रति कांग्रेस को इतनी निष्ठा होती, बल्कि मुझे कहना चाहिए सरकार को इतनी निष्ठा होती तो बहुत सम्भव है कि उत्तर प्रदेश में राष्ट्र पति का शासन ही न होता। आज तीन घंटे में 8 करोड़ जनता के भाग्य के लिए अर्थव्यवस्था कर देनी है।

राष्ट्रपति का शासन लागू करके जनतन्त्र का उपहास किया गया है। राष्ट्रपति शासन लागू करके जनतन्त्र का यह उपहास अपरिहार्य नहीं

था, इसको टाला जा सकता था । राष्ट्रपति के शासन को लागू करना इस बात का अटूट सबूत है कि निगाह जनता के अधिकारों की ओर, उन की इच्छाओं की तृप्ति की ओर अथवा उन्हें उनकी मर्जी का शासन दिलाने की ओर नहीं है बल्कि किसी दूसरी ओर ही है। यह कहा जा रहा है कि मध्यावधि चुनाव जब कराये जायेंगे तो बंगाल और उत्तर प्रदेश के साथ-साथ कराये जायेंगे या उत्तर प्रदेश के चुनाव बंगाल से पहले करा लिये जांय यद्यपि उत्तर प्रदेश में बंगाल के बाद राष्ट्रपति शासन लागू किया गया है। इसके पीछे एक ही मनोवृत्ति है कि कहीं ऐसा न हो कि बंगाल के चुनाव कांग्रेस के विरोध में चले जांय और उसका असर उत्तर प्रदेश पर भी पड़ जाये। मुझे इस बात से जरा भी परेशानी नहीं होगी कि जो चुनाव हों उस में चाहे कांग्रेस जीते या जनसंघ जीते या संविद जीते परन्तु राष्ट्रपति शासन के लागू किये जाने पर केन्द्र को यह अधिकार होते हुए भी कि जब चाहे चुनाव कराये, यह आवश्यक है कि केवल एक ही बात चुनाव कराने में उनके समक्ष होनी चाहिए और वह है जनता का हित। कांग्रेस की विजय और पराजय की सम्भावना को लेकर अगर चुनावों की अवधि तय की गई तो यह जनता के साथ बहुत बड़ा विश्वासघात होगा।

चुनाव होंगे यह तो भविष्य की बात है परन्तु देश में जो हो रहा है उस के बारे में मुझे कुछ कहना है। साम्प्रदायिक दंगों को सत्ता में आने का माध्यम बनाया जाना इस देश में कोई नई बात नहीं है। विभाजन से पूर्व मुस्लिम लीग ने इसी चीज को अपनाया था, सन् 47 से पूर्व मुस्लिम लीग ने इसी खेल को खेला था और उसमें वह सफल भी हुई थी। सता से चिपके रहने के खेल में इसी साम्प्रदायिक मनोवृत्ति का तुष्टीकरण कांग्रेस को अगर लाभकारी लगता हो और इस लिए वह साम्प्रदायिकता को देख कर भी आंखें मूंद लेती है तो मुझे उससे शिकायत है। महात्मा गांधी के दिवंगत होते ही उनके आदेशों को, उनके सिद्धांतों को, उनके द्वारा दिये गये वचनों और आश्वासनों को ताक पर रख दिया गया। सीमान्त गांधी, खान अब्दुल गफ्फार खां के सम्बन्ध में चुप्पी क्यों साध ली गई? पूर्वी बंगाल से योजनाबद्ध रूप से भगाये जाने वाले अल्पसंख्यकों के सम्बन्ध में आंखें क्यों मूंद ली गई? हिन्दू कोडबिल पास करने के बजाय एक भारतीय कोड बिल क्यों नहीं बनाया गया, हिन्दू कोडबिल के नाम से क्यों पास किया गया? साफ है कि साम्प्रदायिकता उन्मूलन की ओर कांग्रेस का ध्यान होता तो बीस वर्ष के अन्दर अपने देश में साम्प्रदायिकता समाप्त हो चुकी होती। परन्तु आज स्थिति दूसरी है। कांग्रेस केवल 39 प्रतिशत मतों के आधार पर सरकार बनाने में समर्थ हुई है और इस दृष्टि से अगर दस या 15 प्रतिशत अल्पसंख्यकों के मत उनके हाथ से चले जायें तो उनका सत्ता से पतन होना निश्चित है। इस गणित के आधार पर साम्प्रदायिकता को बढ़ावा देने में और साम्प्रदायिकता बनाये रखने में और साम्प्रदायिकता के हौवे का नाम लेकर विरोधी दलों को बदनाम करने में कांग्रेस ने अपने निहित स्वार्थों का निर्माण कर लिया है। जनसंघ का दामन इस बारे में साफ है।

इसका उदाहरण मैं आपके सामने देता हूं। कांग्रेस ने केरल में मुस्लिम लीग से गठबन्धन करने में एक मिनट के लिए भी हिचकिचाहट नहीं की थी। लेकिन मज्लिसे मशावरत ने इसी प्रकार का प्रस्ताव जब जनसंघ के सामने रखा तो उत्तर प्रदेश के भूतपूर्व उप मुख्य मन्त्री, जनसंघ के श्री राम प्रकाश जी ने इस बात को तुरन्त मना कर दिया और कहा कि जहां तक साम्प्रदायिकता का प्रश्न है, साम्प्रदायिक पार्टियों का सम्बन्ध है, मज्लिसे मशावरत और मुस्लिम लीग का प्रश्न है, हो सकता है हमको गाली देने वाली कांग्रेस इन के साथ केरल में गठबन्धन कर ले लेकिन हम राजनीति में साम्प्रदायिकता को नहीं पनपने देंगे। इस

[श्री नारायण स्वरूप शर्मा]

प्रकार जनसंघ ने मज्लिसे मशावरत के साथ गठबन्धन करने से इन्कार कर दिया। आज जब कांग्रेस के अध्यक्ष, श्री निजलिंगप्पा यह कहते हैं कि जहां तक उन्हें पता है. जनसंघ एक साम्प्रदायिक संस्था है तब वे साम्प्रदायिकता में निहित कांग्रेस के स्वार्थों का ही परिचय देते हैं। कांग्रेस की ओर से इस बात का परिचय नहीं मिलता कि साम्प्रदायिकता का उन्मूलन किया जाना चाहिये, जिस देश में शेख अब्दुल्ला जैसे व्यक्तियों को देश के स्वार्थों के विरोध में खुल कर प्रचार करने की पूरी छूट हो और उसी देश में कांग्रेस के एक मन्त्री श्री रघुनाथ रेड्डी सदन में खुले तौर पर यह कहें कि राष्ट्रीय स्वयं सेवक संघ के सदस्य देश में साम्प्रदायिकता का विष फैला रहे हैं। तो इस वातावरण से सत्य की गंध नहीं आती, इस बात की गंध नहीं आती कि कांग्रेस इस बात में रुचि रखती है कि साम्प्रदायिकता का अन्त हो। शुक्ला जी जो कि राज्य मन्त्री हैं, उनका वक्तव्य......

श्री नाथू राम अहिरवार (टीकमगढ़) : प्वाइंट आफ आर्डर। माननीय सदस्य बजट पर बोल रहे हैं या किस विषय पर बोल रहे हैं।

श्री नारायण स्वरूप शर्मा : आप बैठिये।

शुक्ला जी के वक्तव्य से साफ पता चलता है कि साम्प्रदायिकता बनाए रखने और उसका नाम लेकर विरोधियों को बदनाम करने में कांग्रेस को अपने अस्तित्व के लिए आवश्यक समझती है। क्या यह इस बात का सूचक है कि कांग्रेस साम्प्रदायिकता को रोकना चाहती है ? स्पष्ठ है कि साम्प्रदायिकता के उन्मूलन के मामले में वह ईमानदार नहीं है। अचानक 20 वर्षों के बाद आज अल्पसंख्यकों के स्वार्थों की रक्षा के लिए स्थान-स्थान पर कमेटियों के निर्माण की बात की जा रही है। जहां तक अल्पसंख्यकों की सुरक्षा का प्रश्न है, कोई भी ईमानदार आदमी इसका विरोध नहीं करेगा। इस देश में हर व्यक्ति और हर धर्म को अपनी मान्यताओं के अनुसार रहने का अवसर मिलना चाहिए, इससे कोई इनकार नहीं कर सकता है। परन्तु देश के सबसे बड़े पद, राष्ट्रपति के पद पर......

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : May I know, if this is all relevant to UP ? This has no relation to UP.

श्री नारायण स्वरूप शर्मा : यू० पी० में चूंकि साम्प्रदायिक दंगे हो रहे हैं इलाहाबाद में, उन के ऊपर ही मैं आ रहा था। उसकी भूमिका के लिए यह आवश्यक है।

MR. CHAIRMAN : I have in the beginning requested Members not to stray far away from the Budget proposals of UP. You are all interested in the development and financial proposals of UP. Incidentaly you may refer to general matters of policy. But if it is the main theme of the whole speech, it is not quite relevant, I am afraid. I would draw the attention of the hon. Member to it.

श्री नारायण स्वरूप शर्मा : साम्प्रदायिकता के सम्बन्ध में मैंने विशेष रूप से इसलिए जिक्र किया क्योंकि मैं इलाहाबाद के सम्बन्ध में कहना चाहता था। उप प्रधान मन्त्री जी ने कहा कि इसका यू० पी० से सम्बन्ध क्या है मैं बताता हूं। 16 मार्च को इलाहाबाद में दंगे हुए और उसमें चार व्यक्ति मारे गये। मुझे इस पर एक दो शब्द कहने हैं। इस सारे उपद्रव में मुसलमानों को भड़काने का काम श्री बकंतुल्ला यंगमैन मुस्लिम एसोसिएशन के संचालक ने किया। एक दूसरे नेता श्री मुबारक मजदूर थे जिन्होंने काफी उत्तेजना फैलाई। और कांग्रेस के श्री रामचन्द्र वैश्य जिन्होंने गत आम चुनाव में विधान सभा का चुनाव लड़ा था और कांग्रेस के श्री जय नारायण सिंह ने कई जगह उत्तेजना फैलाई। इनमें से कोई भी जनसंघी

नहीं था। मैं जानना चाहता हूँ कि उनके ऊपर क्या कार्यवाही की गई। 16 अप्रैल को शाहगंज में विस्फोट हुआ उसमें कुछ व्यक्ति मारे गये।

16 अप्रैल को उस विस्फोट के बदले में जिसमें दो मुसलमान मरे थे हालांकि उन्हें किसी हिन्दू ने नहीं मारा था 17 तारीख को दो हिन्दुओं की हत्या कर दी गई। मैं मंत्री महोदय से प्रार्थना करूंगा कि इस सम्बन्ध में वे पूरी जांच करें और अगर जनसंघ का उसमें कोई भी हाथ दिखाई पड़े तो हमको बतलाया जाय। लेकिन जहां भी साम्प्रदायिक दंगे होते हैं वहां चूंकि दंगे होते हैं इसलिए केवल जनसंघ को बदनाम करना जरूरी समझा जाता है यह सिद्ध करता है कि उद्देश्य केवल जनसंघ को बदनाम करना है।

अब मैं दूसरे प्वाइंट पर आने से पूर्व मांग करूंगा कि मजलिसे मुशव्वरात जैसी संस्थाओं पर तुरन्त प्रतिबंध लगाया जाय और इस संस्था को मुस्लिम वोटों का सौदा करने से और राजनीति में साम्प्रदायिकता का विष फैलाने से रोका जाय।

शेख अब्दुल्ला को राष्ट्र विरोधी और राज विरोधी भाषणों के लिए गिरफ्तार किया जाय और साम्प्रदायिकता का जहर अपने भाषणों द्वारा फैलाने से तुरन्त रोका जाय।

इस के अतिरिक्त मैं आप से एक बात कहना चाहता हूं। पूर्वी उत्तर प्रदेश के बारे में बहुत कुछ यहां पर कह दिया गया है। मैं पूर्वी उत्तर प्रदेश के उस इलाके से सम्बन्धित हूं जिसका कि जिक्र श्री सरजू पाण्डेय ने किया है, वह ट्रांस राप्ती इलाका जहां पर तथाकथित समाजवादी नेता श्री केशवदेव मालवीय अभी तक जनता के हितों का ख्याल किया करते थे इसमें कोई संदेह नहीं कि वहां की हालात को देख कर गरीबी की परिभाषा का भी अन्त हो जाता है। मैं सरकार से यह निवेदन करूंगा कि वह वहां पर सिंचाई की योजना के सम्बन्ध में और उद्योगों के सम्बन्ध में विशेष तौर से कदम उठाये। पूर्वी उत्तर प्रदेश की दरिद्रता दूर हो इस के लिये विशेष बड़े-बड़े उद्योग और सिंचाई योजनायें इस क्षेत्र में चलाई जांय। खास तौर पर पूर्वी इलाके के तीन, चार जिलों में जैसे गोरखपुर, बस्ती, देवरिया और बलिया में जिस प्रकार की गरीबी है और एक भी फैक्टरी वहां पर नहीं है सिंचाई योजना के सम्बन्ध में जरा भी कुछ विचार इस भाग के लिए नहीं किया जाता है ऐसी स्थिति में मैं आप से प्रार्थना करूंगा कि न केवल पर कैपिटा ऐक्सपेंडिचर की दृष्टि से जो पूरे यू०पी० का ही बहुत कम है और अगर और भागों में ठीक भी उतर आवे तो भी कम से कम पूर्वी उत्तर प्रदेश के इस इलाके में फैली हुई गरीबी को दूर करने के लिये विशेष रूप से योजना बनाई जानी चाहिये।

हरिजनों पर किये गये अत्याचारों के सम्बन्ध में बहुत कुछ कह दिया गया है। कानपुर में इस तरीके की घटनाएं घटीं जिनमें कि हरिजनों के बच्चों को कुएं में डाल दिया गया यह चीजें वास्तव में बीसवीं सदी के उत्तरार्ध में कदापि वांछनीय नहीं हैं चाहे राष्ट्रपति का शासन हो और चाहे वह संविद का शासन हो। यह बहुत सोचनीय चीज है और मैं इस के सम्बन्ध में उपप्रधान मन्त्री जी से विशेष तौर से प्रार्थना करना चाहूंगा और वह यह है कि पुरानी छुआछूत आदि बातों को भुला कर हम उन के साथ बराबरी का बर्ताव करें। जैसा कि मेरे भाई श्री शिव नारायण ने कहा कि आज सरकारी अफसरों में हरिजनों के प्रति एक उपेक्षा और घृणा की मनोवृत्ति पाई जाती है और देखा यह जाता है कि जब वह किसी शिकायत को लेकर रिपोर्ट करने जाते हैं तब इस छुआछूत के आधार पर उन की रिपोर्ट लेने से भी इंकार कर दिया जाता है। ऐसी स्थिति में कुछ इस प्रकार के विशेष कदम उठाये जाने चाहिएं जिससे हरिजनों को अपने अधिकारों की सुरक्षा के लिए एक विशेष प्रकार का आश्वासन मिले

[श्री नारायण स्वरूप शर्मा]

और उन के दिलों में जो भय घर कर गया है उस का निराकरण हो ।

इस के अतिरिक्त मुझे एक बात और कहनी थी । मैं इस पर इस समय विस्तार से जाकर सदन का समय नहीं लेना चाहता लेकिन यह बात निश्चित है कि शासन भले ही किसी का हो अगर राजकीय कर्मचारी, अफसर आदि लोग संतुष्ट नहीं हैं तो प्रशासन सम्बन्धी नीति सही होते हुए भी जहाँ तक प्रशासनिक कर्मरियों द्वारा उस को लागू करने का प्रश्न है उस में हमेशा गलतियाँ होती रहेंगी । ऐसी स्थिति में यह आवश्यक है कि राजकीय कर्मचारी संतुष्ट रहें क्योंकि सरकारी नीतियों को अमल में लाने का भार उन पर ही आकर पड़ता है । मैं यह नहीं कह रहा हूं कि राजकीय कर्मचारियों के लिए विशेष रूप से आर्थिक प्रबंध कर दिया जाय लेकिन इस तरीके का कोई न कोई प्रबंध जरूर होना चाहिए, विहृटले कौंसिल के रूप में या और रूप में । यह ऐसा प्रबंध उत्तर प्रदेश में तो होना ही चाहिए और दूसरे प्रदेशों में भी होना चाहिये लेकिन उत्तर प्रदेश में विशेष कर होना चाहिए ताकि उत्तर प्रदेश के राजकीय कर्मचारी किसी भी प्रकार से आर्थिक असुविधाओं के कारण किन्हीं चक्करों में न पड़ कर अपने कर्त्तव्य पालन में ढील न करें । मैं आप से अन्त में यही प्रार्थना करूंगा कि इन सब बातों के लिए कुछ न कुछ अवश्य प्रबन्ध किया जाय ।

श्री राजदेव सिंह (जौनपुर) : सभापति महोदय, आप ने जो उत्तर प्रदेश के बजट के सम्बन्ध में मुझे बोलने का मौका दिया है उस के लिए मैं आप को धन्यवाद देता हूँ । हमारे बहुत से माननीय सदस्य उत्तर प्रदेश के विषय में अपनी समझ के मुताबिक जो समझ सकते थे वह उन्होंने सदन के सामने रखने की कोशिश की ।

सब से पहले तो मैं आप का ध्यान इस तरफ़ दिलाना चाहता हूँ कि उत्तर प्रदेश इस देश के सब से पिछड़े हुए राज्यों में से है । इस की तस्वीर और साफ़ उस समय हो जाती है जबकि हम आबादी का जिक्र आप के सामने करते हैं । आज आबादी के हिसाब से पूरे देश का जो औसत है पर स्कुवायर माइल वह 300 और 400 के बीच में है । इस के अलावा उत्तर प्रदेश समूचे का जो औसत है पर स्कुवायर माइल वह 500-600 के बीच में है लेकिन उसी उत्तर प्रदेश के पूर्वी हिस्से में करीब एक दर्जन जिले हैं जिनकी कि आबादी पर स्कुवायर माइल 1200 और 1300 के बीच में है । जिस समय हम उत्तर प्रदेश की बात करते हैं हिन्दुस्तान के पूरे नक्शे में उत्तर प्रदेश और उस की आबादी किस तरीके से गाँवों में और शहरों में फैली है यह हमें अपने सामने रख कर बातें करनी हैं ।

1950 में जिस समय प्लानर्स ने यह सोचा कि देश की तरक्की की जाय, उस के लिए पंचवर्षीय योजनाएं बनाई जाय, एक, एक करके तीन पंचवर्षीय योजनाएं हमारे सामने आईं और खत्म भी हो चुकी हैं । चौथी पंचवर्षीय योजना हमारे सामने है । उस समय उन के दिमाग में यह बात थी कि पूरे देश की जो पर कैपिटा इनकम है वह 1973-74 तक कम से कम दुगनी हो जायगी । यह उन की कल्पना थी यह उन का अनुमान था । 1950-51 में जिस समय प्लानर्स बैठे देश के लिए पंचवर्षीय योजनाओं को बनाने के लिए उस समय प्रयास भी हुआ लेकिन वह तीनों योजनाएं चलने के बाद उत्तर प्रदेश की क्या हालत रही है वह सरकारी आंकड़ों के मुताबिक मैं आप के सामने रख देना चाहता हूँ । सन् 1950-51 में उत्तर प्रदेश की पर कैपिटा इनकम 237 रुपये 66 पैसे थी जबकि पूरे हिन्दुस्तान की पर कैपिटा इनकम 275 रुपये थी । उस के आगे चलिये । 1960-61 में यू० पी० की पर कैपिटा इनकम 245 रुपये 88 पैसे होती है और पूरे देश की उस समय हो जाती है 310 रुपये । उस के आगे चलिये । 1965-66

में यू० पी० की पर कैपिटा इनकम एक रुपया घट कर 244 रुपये 38 पैसे हो जाती है और पूरे हिन्दुस्तान की बढ़ती जाती है और वह 315 हो जाती है। सन् 1966-67 में जो आखिरी फीगर्स हमारे पास हैं उस के मुताबिक उत्तर प्रदेश की पर कैपिटा इनकम 227 रुपये 60 पैसे हो गयी अर्थात वह नीचे आई है। अब यहां यह सोचने की बात है कि जिस वक्त प्लान शुरू हुआ उस समय उत्तर प्रदेश की पर कैपिटा इनकम 237 रुपये 66 पैसे थी लेकिन जब तीन पंचवर्षीय योजनाएं चलने के बाद 1967 में पर कैपिटा इनकम घट कर 227 रुपये 60 पैसे आती है, डेवेलपमैंट प्लान तीन, तीन चले, 15 साला प्रयोग हुआ, लाखों और करोड़ों रुपया खर्च किया गया क्या हुआ कुछ समझ में नहीं आता। पर कैपिटा इनकम जहां से हम चले थे 15 साल के बाद हम देखते हैं कि उस में कुछ गिरावट आती है। हम एक कदम आगे नहीं बढ़े हैं। यह सरकारी आंकड़ों से मैं कह रहा हूं कोई हमारी निजी बात नहीं है। इस मुकाबले में समूचे देश की भी पर कैपिटा इनकम गिरी है लेकिन हिन्दुस्तान की पर कैपिटा इनकम जहां शुरू हुई थी 275 रुपये से वह घट कर भी 313 रही, कुछ ज्यादा ही रही, कम नहीं हुई लेकिन उत्तर प्रदेश की 337 से शुरू हुई, बढ़ी, घटी और फिर घट कर वह 1967 में 227 रुपये 60 पैसे थी तो यह सोचने की बात है। मैं अपने वित्त मंत्री महोदय से जोकि डिप्टी प्राइम मिनिस्टर भी हैं चाहूंगा कि वह इस बात को नोट कर लें। क्योंकि यह बातें ऐसी हैं जो उन्हें प्रेरित करेंगी कि वह उत्तर प्रदेश की तरफ विशेष ध्यान दें। क्योंकि उत्तर प्रदेश 8 और 9 करोड़ के बीच की आबादी का राज्य है। अगर यह राज्य गिरेगा तो समूचा देश नहीं उठ सकता। अगर यह राज्य उठेगा तो उस के साथ-साथ समूचा देश भी उठेगा। आज तो नहीं लेकिन पहले कहा जाता था कि उत्तर प्रदेश जो है वह हिन्दुस्तान है। खैर, मैं इन बातों में नहीं जाता, लेकिन उत्तर प्रदेश का महत्व क्या है यह किसी से छिपा नहीं है।

दूसरी बात यह है कि हम लोग गांवों से आते हैं और हमारे राज्य से 86 या 87 सदस्य इस माननीय सदन में हैं तथा ज्यादातर लोग गांवों के हैं। सभी को मालूम है कि यहां की रहने वाली 9 करोड़ की आबादी में से 3 करोड़ आबादी ऐसी है जो भूखी रात में सोती है। जिस समय वह रात में सोने जाते हैं उन के पेट खाली रहते हैं। इस के अलावा दूसरे 3 करोड़ ऐसे हैं जो किसी तरह से अपने पेट भर लेते हैं। चाहे रूखा हो या सूखा हो, उस एक ही चीज को ज्यादा मात्रा में खा कर पेट भर लेते हैं। वैसे खाने को भी न्यूट्रिशस डायट या पौष्टिक भोजन नहीं कह सकते। आज वहां की यह हालत है।

आखिर यह बातें हुई क्यों। जब हम सरकारी आंकड़ों की तरफ देखते हैं तो हम को पता चलता है कि राज्यों को जो सेंट्रल असिस्टेंस मिलती रही उस में बदकिस्मती से उत्तर प्रदेश का सब से कम हिस्सा रहा। जब तक सेंट्रल असिस्टेंस आबादी के हिसाब से नहीं किया जायेगा, जब तक पिछड़ेपन को देख कर नहीं किया जायेगा तब तक ईमान्दारी के साथ तथा प्लैनिंग के साथ वहां का पिछड़ापन दूर नहीं हो सकता।

16.52 hrs.

[Mr. Deputy-Speaker *in the Chair*]

अभी कुछ दिन पहले उत्तर प्रदेश के शासन ने वहां की आम हालत को एक किताब में लिख कर करीब-करीब ज्यादातर माननीय सदस्यों के पास भेजा है। उसी में से सेंट्रल असिस्टेंस के सम्बन्ध में कुछ आंकड़े मैं आप के सामने रख कर जो कुछ मैंने कहा है उस का प्रमाण देना चाहता हूं। पहली प्लैन में पर कैपिटा प्लैन आउटले जहां उत्तर प्रदेश को 24 मिलता है वहां दूसरी स्टेट्स को 40 मिलता है, दूसरी प्लैन में जहां उत्तर प्रदेश को 34 मिलता है वहां दूसरे राज्यों को हिन्दुस्तान के 52 मिलता है। पर कैपिटा प्लैन आउटले तीसरी

[श्री राजदेव सिंह]

प्लैन में जहां उत्तर प्रदेश को 75 मिलता है वहां दूसरे राज्यों को 92 मिलता है। इस का जो मजमून है, मैं चाहता हूँ कि वह सब के सामने आ जाय। इस लिये मैं उस को पढ़कर सुनाना चाहता हूं। इस किताब में लिखा हुआ है :

> "It is evident that *per cap ta* plan outlays in U.P. during all the three Plans have been lowest in the country. Per capita plan expenditure in U.P. was Rs. 75 in the Third Plan as compared to Rs. 116 83 in Rajasthan, Rs. 114.08 in Gujarat, Rs. 113 98 in Punjab and Rs. 105.93 in Mysore. In fact, in per capita terms all these four States were enable to spend more during the Third Plan alone than that was spent by U.P. in the Second and Third Plans together. Per capita Plan expenditure in U.P. in the Second and Third Plans together was Rs. 105."

यह जो फिगर्स हैं वह सरकार के हैं, स्टेट गवर्नमेंट के हैं और केन्द्रीय सरकार के हैं। मैं यह कहानियां आप के सामने रखता हूं। 1962 में इसी सदन में चर्चा हुई थी उत्तर प्रदेश के पूर्वी जिलों की गरीबी की। उस समय हमारे प्रधान मंत्री पंडित जवाहरलाल नेहरू थे। उन्हें हम लोगों की बातों को सुन कर दुःख हुआ। उन्होंने एक पटेल स्टडी टीम अप्वाइंट की। उस ने कुछ जिलों का दौरा किया जिन में यह चार जिले थे, अर्थात् गाजीपुर, जौनपुर, बलिया और देवरिया। चार जिलों का दौरा कर के सही बातें सदन के भीतर कही गई। बहुत मोटी-मोटी रिपोर्टें शासन के सामने आई। शासन ने उस पर कुछ काम भी किया। उस रिपोर्ट में उस इलाके की गरीबी को स्वीकार कर के यह सिफारिश की गई कि वहां कुछ कल कारखाने होने चाहियें। खेती की तरक्की के लिये भी उन्होंने कुछ सिफारिशें कीं। अगर आप पूर्वी उत्तर प्रदेश के गांवों को देखेंगे तो आप की समझ में आ जायेगा कि शायद ही किसी गांव में दो एक आदमी ऐसे हों जिन के पास एकानमिक होल्डिंग हो, नहीं तो 97-98 फीसदी लोगों के अनएकानमिक होल्डिंग्स हैं। उन को देख कर यह समझ में नहीं आता कि किस तरह से यह लोग इतनी छोटी जमीन से अपनी गुजर करते हैं।

अभी जिस उत्तर प्रदेश के बजट पर चर्चा हो रही है उस को देखने से पता चलता है कि 1968-69 में दो पुल रक्खे गये हैं। लेकिन वह दो पुल हैं एक तो गंगा पर और दूसरा रामगंगा पर बरेली इटावा रोड पर। मुझ को इस को देख कर ताज्जुब हुआ। मैं इन जिलों के खिलाफ नहीं हूं, न मैं उन का विरोध करना चाहता हूं। लेकिन जैसा अभी एक माननीय सदस्य ने बतलाया गाजीपुर जिले को अगर आप देखेंगे तो गंगा नदी उस के बीच में बहती है और उस जिले को दो हिस्सों में बांटती है और दोनों हिस्सों का सम्बन्ध छः महीने तक नहीं हो पाता है। अगर पूर्व के लोग इस तरफ आना चाहें तो उन को बनारस घूम कर आना पड़ता है और ट्रेन का सहारा लेना पड़ता है। इसलिये पटेल कमिशन ने सिफारिश की थी कि गंगा पर गाजीपुर में पुल बनाया जाय। इस से पूर्वी जिलों की तिजारत भी कुछ बढ़ जायेगी और वहां जो ऐग्रीकल्चर प्रोड्यूस होती है वह दूसरे प्रान्तों में जा सकेगी। लेकिन यह अभी तक नहीं किया गया। मैं नहीं समझता कि आज कल इस पुल की चर्चा ज्यादा नहीं है।

पावर कंजम्शन के सम्बन्ध में, जो कि प्रगति की निशानी है, जहां 1951 में हिन्दुस्तान की सारी स्टेट्स में उत्तर प्रदेश का तीसरा स्थान था, तीन पंचवर्षीय योजनायें चलने के बाद 1964 में उस का स्थान 13वां हो गया, और यह प्रदेश बराबर इस मामले में पिछड़ता जा रहा है। आज वहां की यह हालत है। मैं समझता हूं कि इस पर ध्यान दिया जाना चाहिये।

इस के बाद मैं आप के सामने यह बात रखना चाहता हूं कि सिंचाई के लिये बिजली

की बहुत जरूरत है । जो कुछ बिजली उत्तर प्रदेश में है, उस का एक ही सूबे में पश्चिमी जिलों के किसानों के लिये इर्रिगेशन परपजेज के लिये रेट 9 पैसा फी यूनिट है और पूर्वी जिलों के लिये, जो ज्यादा गरीब हैं, 19 पैसा फी यूनिट है । मैं वित्त मन्त्री महोदय से अनुरोध करूंगा, और इत्तफाक से हमारे विद्युत उप-मंत्री भी मौजूद हैं, मैं उन से भी कहूंगा कि सब के लिये एक रेट बिजली का कर दिया जाये । एक फ्लैट रेट कर दिया जाये, जिसमें पूर्वी उत्तर प्रदेश के लोगों को थोड़ी सी राहत मिले । अगर वह रेट सारे प्रदेश के लिये 12 पैसे यूनिट कर दिया जाये तो अच्छा रहेगा ।

एग्रीकल्चर, इर्रिगेशन के मामले में तीन चीजें काम में आती हैं । एक तो इर्रिगेशन आता है, दूसरे फर्टिलाइजर आता है और तीसरे सीड्स आते हैं । यह तीन इम्पार्टेन्ट फैक्टर्स होते हैं जो ऐग्रीकल्चर को बढ़ावा देते हैं । मैं तो यहां तक कहना चाहता हूं कि अगर आप फर्टिलाइजर और सीड्स पर इतना ध्यान न भी दें, केवल इर्रिगेशन का इन्तजाम कर दें, तो फसल हो जायेगी । इस लिये इर्रिगेशन पर बहुत ध्यान देने की जरूरत है । इस के बाद फर्टिलाइजर की बात आती है । फर्टिलाइजर को सब्सिडाइज किया जाये और सस्ता कर के इस एरिया को दिया जाये ।

17.00 hrs.

एग्रीकल्चर के क्षेत्र में दो प्रोग्राम सरकार की तरफ से चलाये जा रहे हैं । एक है इंटैंसिव एग्रीकल्चर डिस्ट्रिक्ट प्रोग्राम और दूसरा है इटैंशिव एग्रीकल्चर एरिया प्रोग्राम । मैं चाहता हूं कि जो जिले बहुत गरीब हैं, पिछड़े हुए हैं उन जिलों में इन दिनों प्रोग्राम्ज को लागू किया जाए । जैसे माननीय श्री शिव नारायण ने कहा है लाखों लोग उन जिलों से बाहर जा कर काम कर रहे हैं । नौ लाख आदमी तो आपको बम्बई में उन जिलों के मिलेंगे, तीन लाख कलकत्ता में मिलेंगे, दो लाख कानपुर में मिलेंगे । लोग अपने घरबार छोड़ कर दूसरे प्रदेशों में जाते हैं तो सिर्फ रोजी के लिए ही तो जाते हैं, घूमने के लिए तो जाते नहीं हैं । इस वास्ते उन जिलों की तरफ आपका विशेष ध्यान जाना चाहिये ।

गत आम चुनावों के पहले माननीय सदस्या श्रीमती सुचेता कृपालानी वहां की मुख्य मंत्री थीं । उन्होंने अपने समय में एक बड़ी अच्छी चीज की थी । जितने गवर्नमेंट के अस्पताल थे उन में जो भी मरीज जाते थे उन से दस पैसे लिये जाते थे । इस को अब बन्द कर दिया गया है । मरीजों को दस पैसे देना अखरता नहीं था । यह उन्हें कोई बड़ी रकम महसूस नहीं होती थी । मैं चाहता हूँ कि उन से दस पैसे लेने की जो बात थी उसको जारी किया जाए । साथ साथ गवर्नमेंट से मेरा यह अनुरोध है कि वह भी उतनी ही मैचिंग ग्रान्ट उन अस्पतालों को दे जितनी रकम वे इस तरह से वसूल करते हैं । वह रकम और गवर्नमेंट द्वारा दी गई रकम, जो भी रकम साल या दो साय में एकत्र हो उसको उस अस्पताल की तरक्की में लगा दिया जाये ।

इन शब्दों के साथ मैं इन बजट मांगों का समर्थन करता हूं ।

श्री मुहम्मद इस्माइल (बैरकपुर) : उत्तर प्रदेश के बजट पर जो चर्चा हो रही है इसके बारे में मुझे को तीन बातें कहनी हैं । पहली बात तो यह है कि उत्तर प्रदेश हमारे देश का सब से बड़ा प्रान्त है । यह मानी हुई बात है । लेकिन मैं देख रहा हूं कि बहुत दिनों से यह सी० आई० ए० की एक्टिविटीज का गढ़ बनता जा रहा है । प्लांड तरीके से यह काम वहां किया जा रहा है, ऐसा मुझे शक हो रहा है । मैं इसका उदाहरण आपको देना चाहता हूं । महेश योगी की बात को ही आप लें । उनको वहां पैसा मिल रहा है । वहां उनके आश्रम के पास ही एयर पोर्ट बनाने का अधिकार दिया जा रहा है ताकि वह वहां अपना षडयंत्र रच सकें, षडयंत्र के कार्य कर सकें, जो कि हमारे देश के हितों के खिलाफ जाते हों उस तरह के काम वे वहां चला सकें । इस तरह के कामों को करने का वहां पक्का इन्तजाम किया जा रहा है ।

[श्री मुहम्मद इस्माइल]

समझ में नहीं आता है कि इतनी हमदर्दी उनके प्रति क्यों दिखाई जा रही है। एयरपोर्ट बनाने की इजाजत भी उनको दी जा रही है। क्या इस वास्ते दी जा रही है कि दिल्ली में एयरोप्लेंज के आने की जरूरत ही न पड़े, सीधे वहां जायें और वहां से जहां जाना चाहें, चले जायें। यह बहुत खतरे की चीज है देश के लिए। इस प्रदेश में जो घटनायें घट रही हैं, वह क्या इन्हीं की एक्टिविटीज का नतीजा तो नहीं है, इसके कामों का ही नतीजा तो नहीं है? वहां कम्युनलिज्म का बहुत ही प्लानफुली प्रचार किया जा रहा है। कम्युनलिज्म की कई घटनायें वहां घट चुकी हैं। मेरठ में और इलाहाबाद में ये घटनायें घटी हैं। लेकिन आखिर हो क्यों रही हैं और कौन इनके लिए जिम्मेवार है। यह कहा जाता है कि फलां इसको कर रहे हैं. फलां का कसूर है। एक दूसरे पर दोष लगाया जाता है। लेकिन मेरा कहना यह है कि यह तमाम सी० आई० ए० की एक्विटीज का एक अंश है और इस तरह की घटनायें हमारे देश के अन्दर बढ़ें यह उन के प्लान का एक जुज है। इन घटनाओं का अड्डा वे उत्तर प्रदेश को बना रहे हैं और यह सब काम वहां की सरकार और केन्द्रीय सरकार की मदद से चल रहा है, ऐसा मैं समझता हूं। सी० आई० ए० की एक्टिविटीज के लिए उत्तर प्रदेश को एक गढ़ बनाया जा रहा है। मालूम नहीं हमारे उत्तर प्रदेश के अफसर हैं वे सी० आई० ए० के असर में वह किस हद तक हैं। मैं चाहता हूं कि कितने अफसरों पर उनका असर पड़ा है इसकी भी छानबीन होनी चाहिये। अगर आप समझते हैं कि उन पर असर नहीं पड़ा है तो पड़ेगा और बहुत जबर्दस्त पड़ेगा। यह एक बहुत भारी खतरे वाली बात है।

फिर आप यह भी देखें कि यह तमाम जो एक्टिविटीज इन की चल रही हैं ये बोर्डर एरियाज में चल रही है। बोर्डर एरियाज में ही इन्होंने अपना ध्यान केन्द्रित किया है। वहां पर ये अपने अड्डे बना रहे हैं। इस वास्ते आपको सतर्क हो जाना चाहिये। आपको सावधान हो जाना चाहिये। इन की गतिविधियों पर आपको नजर रखना चाहिये और इस सारे मामले की आपको छानबीन करनी चाहिये। इनकी गतिविधियों पर रोक आपको लगानी चाहिये और आपको देखना चाहिये कि ये अपनी एक्टिविटीज को बढ़ा न सकें।

जहां तक किसानों के मसले का सम्बन्ध है, इसको हल किया जायेगा, ऐसा हम बहुत दिनों से सुनते आ रहे हैं। जब भी इस सवाल को उठाया जाता है तो कह दिया जाता है कि प्लान बन गया है, प्रोपोजल्ज आयेंगी, यह होगा और वह होगा। तमाम इस तरह की बातें कह दी जाती हैं। लेकिन उत्तर प्रदेश के किसानों की जो समस्या है उसको आज तक सीरियसली नहीं लिया गया है, उसको महत्व देकर हल करने की कोशिश नहीं की गई है। मैं चाहता हूं कि इस को महत्व दिया जाये और इसको हल करने की कोशिश जल्दी की जाए। यह लाखों करोड़ों किसानों का मसला है और इसका हल ढूंढा जाना चाहिये।

मैं मोदीनगर गया था। मैं तो सुना करता था कि मोदीनगर हमारे देश का एक हिस्सा है, लेकिन जब मैं वहां पहुंचा तो मैंने पाया कि मैं मोदीराज में पहुंच गया हूं। मोदीराज जहां पर कायम है। वहां की पुलिस, वहां के पोस्ट आफिस, वहां का तमाम इंतजाम मोदी के हाथ में है। वहां पहुंच कर आपको अनुभव ही नहीं हो सकता है कि हमारी सरकार की वहां कुछ चलती है। एलानिया कहा जाता है कि यहां सरकार की नहीं चलेगी, यह मोदीनगर है और मोदी की ही यहां चलेगी।

वहां मजदूरों का हाल यह है कि उनको बरसों से टैम्पोरेरी रखा जा रहा है। कोई पूछने वाला नहीं है। लेबर डिपार्टमैंट को अगर कहा जाता है तो लेबर डिपार्टमैंट सुनता नहीं है। वह भी मोदी साहब जो हुक्म देते हैं वही करता है। उनकी वहां बहुत सी फैक्ट्रीज

हैं, मिलें हैं, उनमें ज्यादा से ज्यादा मजदूरों को टैम्पोरेरी रखा गया है। जो कानूनी हकूक मजदूरों को प्राप्त है उन से उनको वंचित रखा गया है। लेबर डिपार्टमैंट वाले कहते हैं कि मोदी साहब से जो रिपोर्ट आती है उसी पर वे अमल करते हैं।

पिछले दिनों जो वहां घटनायें घटी हैं वे आपको मालूम ही हैं। वहां मजदूरों ने मांग की थी कि उनको कम से कम पक्का तो किया जाए, उनके डी० ए० के मसले को हल तो किया जाए। इस पर मोदी साहब गुस्सा हो गए और कहने लग गए कि तुमने इस तरह की मांग क्यों की। मजदूरों पर गोलियां चलीं, लाठियां चलीं। तीन सौ को निकाल दिया गया। अस्सी पर केस चल रहे हैं। पांच मजदूर मारे गए हैं। अब उसकी इनक्वायरी हो रही है। मालूम नहीं उसका क्या नतीजा निकलेगा।

कानपुर की हालत को आप देखें। वहां कई मिलें बन्द हो चुकी हैं। क्यों बन्द हुई हैं इसको देखने वाला कोई नहीं है। लेबर डिपार्टमेंट भी इसको देखता नहीं है कि क्यों बन्द हुई हैं और किस तरह से ये चल सकती हैं। आखिर होगा क्या उत्तर प्रदेश का? मजदूरों का क्या भविष्य में बनने वाला है, कोई देखता ही नहीं है।

जहां तक प्राविडेंट फंड का सम्बन्ध है, मजदूरों का लाखों रुपया मार लिया गया है और नहीं दिया जा रहा है। उस रुपये को एम्प्लायर्ज ने दूसरे कामों में लगा दिया है। लेकिन एक भी केस इसके बारे में नहीं किया गया है, कोई कार्यवाही ही मिल मालिकों के खिलाफ नहीं की गई है। लक्ष्मी रत्तन काटन मिल ने लाखों रुपया प्राविडेंट फंड का डंके की चोट पर लिया है लेकिन सरकार उसके खिलाफ कुछ भी कारवाई नहीं कर सकी है। इस रुपये को उसने दूसरे कामों में खर्च कर दिया है लेकिन कोई एकशन उसके खिलाफ नहीं हुआ है। अभी तक भी वह मसला वैसे का वैसा लटका हुआ है।

उत्तर प्रदेश में गन्ने की बहुत ज्यादा पैदावार होती है। सरकार ने शूगर का डिकंट्रोल किया, चीनी के दामों को उसने बढ़ाया। लेकिन जो गन्ना पैदा करने वाले किसान हैं उनका उसने बिल्कुल खयाल नहीं रखा। चीनी के दाम तो बढ़ा दिये लेकिन किसानों से जो गन्ना लिया जाता है उसके दाम उस हिसाब से नहीं बढ़ाये। किसानों का ख्याल था कि गन्ने के दाम उनको ज्यादा मिलेंगे और ज्यादा भूमि में वे गन्ने की जुताई करेंगे, ज्यादा गन्ना वे बोयेंगे लेकिन चूंकि दाम नहीं बढ़ाये गये हैं इस वास्ते उनमें उत्साह नहीं रह गया है। उनको निरुत्साहित कर दिया गया है। जो दस बीघा में गन्ना उगाना चाहते थे वे अब बहुत कम भूमि में उगायेंगे। जिस तरह से चीनी का दाम बढ़ाया गया है उस उस तरह से गन्ने का दाम नहीं बढ़ाया गया है। अगर दोनों का बढ़ाया जाता तब तो इंसाफ होता और किसान समझते कि हमारे साथ भी इंसाफ हो रहा है। इस कारण से मुझे शक है कि मंत्री महोदय जो कहते हैं कि गन्ना आगे काफी पैदा होगा, उनकी वह आशा पूरी होगी खतरा यह है कि उत्तर प्रदेश में गन्ना कम पैदा होगा।

जहां तक सी० आई० ए० का सम्बन्ध है अभी मैं ने महेश योगी का जिक्र किया है। लेकिन आप जानते हैं कि धर्मशाला में हमने दलाई लामा को भी रखा हुआ है। यू० पी० में उनका भी अड्डा बना हुआ है। वह सब बातों में स्वाधीन हैं। वह क्या करें, क्या न करें, कहां जायें, किस से ताल्लुक रखें, यह सब कुछ उन पर ही छोड़ दिया गया है। इस तरह उत्तर प्रदेश सी० आई० ए० का गढ़ बनने जा रहा है। मैं उत्तर प्रदेश की सरकार का ध्यान इस तरफ आकर्षित करना चाहता हूं। मैं यह बात सदन में इस लिए कह रहा हूं कि कम से कम देश के लोगों को मालूम हो कि उत्तर प्रदेश सी० आई० ए० का गढ़ बन रहा है; इस को रोका जाये।

श्री बं० ना० कुरील (रामसनेहीघाट) : उपाध्यक्ष महोदय, उत्तर प्रदेश का बजट इस सदन में प्रस्तुत है और इस पर बहस हो रही है। इस में कोई शक नहीं है कि यह कोई बहुत अच्छी बात नहीं हुई है, लेकिन फिर भी ऐसी परिस्थिति आई। अभी श्री सरजू पाण्डेय ने कहा कि यह कांग्रेस की चाल थी, कांग्रेस ने ऐसी स्थिति ला दी कि इस बजट को यहां पास करना पड़ रहा है। मेरा कहना है कि इस में कांग्रेस का दोष नहीं है, बल्कि जो संयुक्त विधायक दल की सरकार बनी, भानुमती का जो कुनबा जोड़ा गया था, उस की असफलता के कारण आज हम को ये दिन देखने पड़े।

बहस के दौरान उन्होंने उत्तर प्रदेश की एक बहुत निराशाजनक तस्वीर खींची। उन्होंने कहा कि कांग्रेस ने बीस सालों में उस की आर्थिक स्थिति को खराब किया है। यदि उन की बात को सही मान लिया जाये, तो उसका अर्थ यह हुआ कि बीस साल पहले, यानी 1948-49 में, उत्तर प्रदेश की स्थिति बहुत अच्छी थी। हम लोग जानते हैं कि उस वक्त क्या स्थिति थी। खाने को अन्न नहीं था, कपड़ा नहीं मिलता था, कंट्रोल था, एक धोती के लिए और एक बोतल मिट्टी तेल के लिए आदमी को लाइन में खड़ा होना पड़ता था आज उत्तर प्रदेश की हालत किसी से छिपी नहीं है। यह सही है कि और बहुत कुछ होना चाहिए था, परन्तु यह कह देना एक हास्यास्पद बात है कि बीस सालों में कुछ हुआ ही नहीं और पहले जो स्थिति थी, उसको खराब कर दिया गया।

जनसंघ के माननीय सदस्य ने साम्प्रदायिकता और धार्मिक भावनाओं की बात कही और कहा कि उस सब की जिम्मेदार कांग्रेस है। मैं आपके जरिये उन का ध्यान इस तरफ खींचना चाहता हूँ कि पिछले इलैक्शन के दौरान किस प्रकार धार्मिक भावनाओं को उभारने की कोशिश की गई। उन दिनों यह नारा लगाया गया, "सुचेता तेरे राज में लाखों गऊएं कटती हैं।" उस समय श्रीमती सुचेता कृपालानी फ़ीफ मिनिस्टर थीं। इस नारे के पीछे भाव यह था कि उनके शासन में लाखों गऊएं कटवाई गई।

उत्तर प्रदेश में दस, ग्यारह महीने संयुक्त विधायक दल की सरकार रही, बल्कि यह कहना चाहिये कि जनसंघ की सरकार रही, क्योंकि जनसंध उस सरकार पर हावी था। मैं पूछना चाहता हूं कि क्या उसने कोई कानून पास करके गौ-कशी पर बैन लगाया। नहीं लगाया। उसने कोई आवाज़ नहीं उठाई। वे लोग ऐसा कर भी नहीं सकते थे, क्योंकि वहां पर पहले से ही गोवध बन्द है, काऊ-स्लाटर पर बैन है। इलैक्शन के दिनों में इस प्रकार का एक झूठा प्रापेगेंडा किया जाता है।

माननीन सदस्य ने यह भी कहा कि कांग्रेस साम्प्रदायिक दंगों के लिए ज़िम्मेदार है और कांग्रेस इस तरह की कार्यवाहियों और भावनाओं को उभारती है। मैं 28 अप्रैल के **नेशनल हैरल्ड** के एडिटोरियल की दो लाइनें पढ़ कर सुनाना चाहता हूँ :

> "The philosophy of the Jan Sangh does not appeal to the Kerala people where the three major communities, Hindus Christians and Muslims have been living in harmony for centuries."

इस से साफ हो जाता है कि जनसंघ की फिलासफी किस प्रकार की है। चूंकि वहां पर बड़ी कम्यूनिटीज़ बहुत मेल-मुहब्बत से रह रही हैं, इस लिए ये लोग वहां पर कामयाब नहीं हुए। मुझे इस बात का खेद है कि जो लोग खुद ऐसे कामों को करते हैं, वे दूसरों पर लांछन लगाने में ज़रा भी हिचकिचाते नहीं हैं।

जहां तक हमारे यहां की खाद्य समस्या का प्रश्न है, दो साल पहले यू० पी० में एक भयंकर स्थिति उत्पन्न हुई। वहां पर जो कहत पड़ा उस का मुकाबला वहां की जनता और वहां कि सरकार ने किया वहां की कांग्रेस सरकार ने किया। वह एक सराहनीय और

प्रशंसनीय कार्य था और उसके लिए हम उस को बधाई देते हैं कि उस ने जगह-जगह कुंओं आदि से पानी का इन्तजाम कर के अकाल की इस भयंकर स्थिति का मुकाबला किया।

वहां की खाद्य स्थिति और भी अच्छी हो सकती है, यदि वहां पर अब भी जो करोड़ों बीघे परती जमीन पड़ी हुई है, उस को खेती के काम में लाया जाये। लेकिन न मालूम किस कारण से उस जमीन को खेती के काम में नहीं लाया जा सका है और उन गरीब लोगों हरिजनों आदि में वितरित कर के खेती के योग्य नहीं बनाया जा सका है, जिन के पास अपनी कोई जमीन नहीं है। उस जमीन को भूमिहीनों में वितरित करने से दो समस्यायें हल हो सकती हैं: एक, जिन लोगों के पास काम नहीं है, उन को काम मिल जायेगा; दूसरे, हमें अनाज के लिए दूसरे देशों के सामने हाथ नहीं फैलाने पड़ेंगे। परन्तु न मालूम क्यों दूसरे मुल्कों से अनाज ले आना आसान समझा जाता है और अपने यहां उपलब्ध साधनों को इस्तेमाल करने की बात देर से समझ में आती है।

पिछले दिनों हमारे यहां ट्यूबवेल्स का एक बहुत अच्छा सिलसिला चला। काफी ट्यूबवेल बने और उन्नतिशील बीज दिये गये। उस से हमारे देश की पैदावार अच्छी हुई। आज बिजली के कनेक्शन में काफी देर हो रही है। पता नहीं, लोगों को क्यों परेशानी उठानी पड़ रही है। पहले जो सरकार थी, उसने कनेक्शन देने का इन्तजाम कर दिया। लेकिन बीच में जो सरकार आ गई थी, उसने कहा कि हम उसे कनेक्शन देंगे, जो पहले एक हजार रुपया जमा करे। मैं वित्त मन्त्री जी से निवेदन करना चाहता हूं कि जो मामूली और गरीब किसान हैं, एक हजार रुपया जमा कराना उन के बस की बात नहीं है। बिजली के कनेक्शन के लिये एक हजार रुपया जमा करायें, बोरिंग करायें।

आज किसान एक साथ इतना पैसा खर्च करने की स्थिति में नहीं हैं। इसलिए एक हजार रुपये जमा कराने वाली इस शर्त को खत्म करना चाहिये।

एजूकेशन में भी यह प्रान्त पिछड़ा हुआ है। एक माननीय सदस्य ने अभी बताया है कि पंचवर्षीय योजनाओं के अन्तर्गत जो विकास हो रहा है, किस तरह से हम उसमें धीरे-धीरे पिछड़ते चले गये हैं। यह दुर्भाग्यपूर्ण बात है कि लगभग आठ करोड़ की आबादी का इतना बड़ा प्रान्त पंचवर्षीय योजनाओं के अन्तर्गत किये जा रहे विकास में शनैः शनैः पिछड़ता चला गया। हम उत्तर प्रदेश के राज्यपाल महोदय के आभारी हैं कि उन्होंने एक पुस्तिका हमारे पास भेजी है और प्रधान मन्त्री जी को भी वह मेमोरेंडम दिया है। हम चाहते हैं कि उस पर विचार किया जाये। उन्होंने उत्तर प्रदेश की स्थिति को स्टडी कर के वहां का एक पूरा और साफ नक्शा दिया है कि उत्तर प्रदेश किस तरह से तीन प्लान्ज में पिछड़ता चला गया।

1948-49 में, जबकि प्लान्ज शुरू नहीं हुए थे, उत्तर प्रदेश की पर कैपिटा इनकम 259 थी, जब कि सारे देश की 313 थी, लेकिन आज जबकि सारे देश की पर-कैपिटा इनकम 313 है, उत्तर प्रदेश की 227 हो गई है। उत्तर प्रदेश के पिछड़ने का कारण जो भी हो, लेकिन अब उस प्रदेश को उपेक्षित न किया जाये और उसके विकास के लिए पर्याप्त साधन उपलब्ध किये जायें। देश का जो हिस्सा पिछड़ा हुआ है, उसकी उन्नति के लिये तो धन लगाना ही पड़ेगा, वर्ना अगर एक हिस्सा पिछड़ गया और दूसरा हिस्सा आगे बढ़ गया, तो तराजू के पलड़े बराबर नहीं हो सकेंगे। इस लिए जो एक अंग आज बहुत पिछड़ता चला जा रहा है, उस को पिछड़ने न दिया जाये।

दूसरी बात मैं हरिजनों के सम्बन्ध में कहना चाहता हूं। उत्तर प्रदेश में हरिजनों की आबादी बहुत ज्यादा है, 20-21 प्रतिशत के लगभग है तथा उन की आर्थिक स्थिति बहुत ही खराब है – इसलिये जो आपका

[श्री बै० ना० कुरील]

हरिजन कल्याण विभाग है, उस को इस काम के लिए अधिक धन देने की आवश्यकता है। यह हमारा बड़ा दुर्भाग्य रहा कि हमारे यहां जो संविद की सरकार बनी, वह उन से सम्बन्धित तमाम योजनाओं को धीरे-धीरे बन्द करती चली गई।

श्री ओंकार लाल बेरवा (कोटा) : बिल्कुल गलत।

श्री बै० ना० कुरील : उन्होंने सबसे पहला हाथ उसी पर साफ किया। आप जरा उत्तर प्रदेश में जाकर देखिये उन्हीं गरीबों पर, जिनके नाम से इलैक्शन लड़ते हैं, जिनकी इलैक्शनों में चर्चा करते हैं, जिनको बरगलाते हैं, उन्हीं पर हाथ साफ किया। उनकी योजनाओं को खत्म कर दिया गया। मेरी प्रार्थना है कि इनके बारे में विशेष ध्यान दिया जाय ताकि उन की आर्थिक स्थिति सुधर सके।

शिक्षा में कुछ वजीफे वगैरह दे कर उन की पढ़ाई का प्रबन्ध हो रहा है, परन्तु जो मुख्य चीज है—टैक्नीकल एजूकेशन में, कोई रिजर्वेशन नहीं है, मैडीकल, इन्जीनियरिंग, आई०आई०टी० कहीं भी रिजर्वेशन नहीं है वहां पर हरिजनों के बच्चों की तादाद बहुत कम है। इस लिए मैं चाहता हूं कि वहां भी संरक्षण देकर हरिजनों के बच्चों को लिया जाये।

उत्तर प्रदेश की सर्विसिज में उन का कोटा अभी तक पूरा नहीं हुआ है, बहुत कम लोग नौकरियों में आ पाते हैं। इसलिए इस ओर भी विशेष ध्यान देने की जरूरत है।

श्री प्रकाशवीर शास्त्री (हापुड़) : उपाध्यक्ष जी, मैं अपने कटौती प्रस्तावों को उपस्थित करते हुए जो सुझाव देना चाहता हूं—वे उत्तर प्रदेश के आने वाले चुनावों को दृष्टि में रख कर नहीं हैं अपितु प्रान्त के विकास की दृष्टि से कुछ आवश्यक बातें कहना चाहता हूं। यह सही है कि पिछले 20 वर्षों में उत्तर प्रदेश जैसे बड़े राज्य का आर्थिक दृष्टि से जैसा विकास होना चाहिए था वह न हो सका। इसके लिए जहां केन्द्र सरकार को दोषमुक्त नहीं किया जा सकता कि उस को सभी राज्यों को समान दृष्टि से देखना चाहिये था और सभी राज्यों को आर्थिक संरक्षण समान रूप से देना चाहिये था, वहां उत्तर प्रदेश के उन नेताओं को भी उस दोष से भी मुक्त नहीं किया जा सकता जिन्होंने केन्द्र सरकार को विवश नहीं किया—इस बात के लिये कि वह भी उत्तर प्रदेश को देश के अन्य राज्यों की भांति विकास के सुअवसर दे। उत्तर प्रदेश की राजनीतिक अस्थिरता में केन्द्र का कितना बड़ा हाथ रहा है इसका सबसे बड़ा प्रमाण यह है कि पीछे जितने भी उत्तर प्रदेश के मुख्य मन्त्री होते रहे, दुर्भाग्य से उनका बनान, हटाना, फिर बनाना, फिर हटाना इस प्रकार को जो केन्द्र की नीति रही, इस का उत्तर प्रदेश के आर्थिक भविष्य पर निश्चित रूप से प्रभाव पड़ा। मैं चाहता हूं कि अब यह प्रवृत्ति किसी प्रकार से बन्द होनी चाहिए।

जहां तक उत्तर प्रदेश में कुछ साम्प्रदायिक तनाव बढ़ने की स्थिति है, उपाध्यक्ष जी, मैं इस के विस्तार में नहीं जाना चाहता, लेकिन संकेत के रूप में केवल दो बातें कहना चाहता हूं। एक बात तो यह कि थोड़ा सा ये साम्प्रदायिक झगड़े जहां-जहां हुए हैं, इन के मूल में जाकर देखें प्रारम्भ कहां से हुई, सबसे पहले किस सम्प्रदाय के लोगों पर आघात हुआ या चोट पहुंचाई गई ? दूसरे कुछ दिनों से जब से चीन और पाकिस्तान का गठबन्धन हुआ है, तब से कम्यूनिस्ट पार्टी का एक वर्ग इस प्रकार के कुछ वर्गों के साथ, जो कम्यूनिस्ट हैं, मिलकर एक वातावरण बना रहा है। आपको यह भी देखना है कि चाहे मजलिसे मुशविरात हो या नये सिरे से मुस्लिम लीग का उत्तर प्रदेश में गठन हो रहा है, कुछ भी हो, यह जो नया

गठन्जोड़ हो रहा है, कहीं इसके पीछे इनका हाथ तो नहीं है। कहीं यह वे लोग तो नहीं हैं, जो देश के सीमावर्ती क्षेत्रों में सक्रिय हैं। विशेष कर उत्तर प्रदेश के वे क्षेत्र जो दूसरे देशों से मिलते हैं, उनमें भी इस प्रकार की गतिविधियां बराबर बढ़ती जा रही हैं ?

तीसरी बात जो मैं कहना चाहता हूं, वह यह है कि ग्रापको उत्तर प्रदेश के उन क्षेत्रों की ग्रोर विशेष ध्यान देना होगा जहां प्रतिवर्ष बाढ़ से बहुत ही भयंकर तबाही ग्रौर बरबादी का मुंह देखना पड़ता है। मैं जिस निर्वाचन क्षेत्र का प्रतिनिधित्व इस संसद में करता हूँ, उपाध्यक्ष जी वह क्षेत्र दिल्ली से 6 मील ग्रागे चल कर शुरू होता है। गाजियाबाद ग्रौर हापुड़ के मेरे निर्वाचन क्षेत्र में इस प्रकार के कई स्थान हैं। दिल्ली जो रात्रि में देखने से ऐसी लगती है मानो वहां दीपावली हो रही है, लेकिन वहां से केवल ग्राठ दस मील बाद ग्रन्धेरा है। मुरादनगर से बागपत जाने के लिये एक सड़क है, जो दो मील चल कर बन्द हो जाती है, चार महीने तक वह रास्ता बन्द रहता है, इतना पानी भरा रहता है कि स्त्री ग्रौर पुरुषों को बड़ी कठिनाई से उस पानी में से निकल कर जाना पड़ता है। कभी दिल्ली के नेता, जो इस देश की सरकार को चलाते हैं, दिल्ली की नाक के नीचे उन क्षेत्रों को भी तो जाकर देखें तो पता लगेगा कि वहां पर क्या स्थिति है। ऐसी ही स्थिति इस गंगा के खादर की है जो गंगा तक गंग नहर के पानी को ले जाता है। गढ़ मुक्तेश्वर के पास एक नाला है, जो भड़ीना ग्रौर दूसरे गांवों का जो बरसाती पानी है उसको गंगा में ले जाकर डालता है। पहले जब ब्रिटिश सरकार थी, गंगा में पानी डालने वाले इस नाले को वर्ष में एक ग्राध बार साफ करा दिया करती थी लेकिन स्वतन्त्रता प्राप्ति के पश्चात इस की ग्रावश्यकता को नहीं समझा गया ग्रौर इसका परिणाम यह होता कि थोड़ा सा भी पानी ग्राता है तो उस सारे क्षेत्र में फैल जाता है ग्रौर उनका काफी नुक्सान कर देता है।

मेरठ से ग्रागे चल कर मुरादाबाद जिला है मैंने ग्राज ही सिंचाई मंत्री डा० के० एल० राव ग्रौर उप-मंत्री श्री सिद्धेश्वर प्रसाद के साथ बैठ कर इस गम्भीर समस्या पर विस्तार से विचार किया नरौरा जहां गंगा पर बांध बना है वहां धीरे-धीरे रेत भरने से गंगा का स्तर इतना ऊंचा हो गया है कि थोड़ा सा भी पानी ग्राता है तो मुरादाबाद जिले की पूरी तहसील हसनपुर को बरबाद कर देता है। एक फसल भी पूरी ऐसी नहीं होती जो उन लोगों को मिल पाती हो। उस बाढ़ पीड़ित क्षेत्र की स्थिति क्या है ? उस बाढ़ पीड़ित क्षेत्र में न तो कोई बड़ा ग्रस्पताल है, न कोई गवनमेन्ट का स्कूल है ग्रौर न कोई सड़क है। पिछले दिनों एक 15 मील की सड़क बनाने के बारे में वहां पर तय हुग्रा था। 10 मील सड़क बनने के बाद, उस क्षेत्र के जो कांग्रेसी एम० एल० ए० थे, उन्होने पांच मील उस सड़क को काट कर, जिधर उनका गांव पड़ता था, उधर उस सड़क को बनवा दिया। नतीजा यह हुग्रा वह बाढ़ पीड़ित क्षेत्र ज्यों का त्यों तरसता रह गया। केन्द्र सरकार जिसके हाथ में 6 या 7 महीने के लिये उत्तर प्रदेश शासन की बागडोर है, इन सारी समस्याग्रों का समाधान यद्यपि नहीं कर सकती, लेकिन कुछ इस प्रकार की पगडन्डी ग्रवश्य प्रारम्भ कर दे, जिससे उत्तर प्रदेश के इन पिछड़े हुए क्षेत्रों, विशेष कर बाढ़ पीड़ित क्षेत्रों के साथ कुछ न्याय हो सके—यही बात मैं विशेष रूप से कहना चाहता था।

जहां तक उत्तर प्रदेश में शिक्षा की स्थिति का सम्बन्ध है, उपाध्यक्ष जी कई बार इस सदन में इस प्रकार की चर्चा ग्राई है कि सारे देश में सब से कम वेतन ग्रगर प्राइमरी स्कूल के ग्रध्यापकों को कहीं पर मिलता है, तो उत्तर प्रदेश के ग्रन्दर मिलता है—जो देश का सबसे बड़ा राज्य है। बहुत कुछ कहने के बाद 100रु० मासिक वेतन की स्थिति वहां पर ग्राई है, लेकिन इस कमर तोड़ मंहगाई के जमाने में ग्राप ग्रनुमान लगाइये कि कोई व्यक्ति 100 रु०

[श्री प्रकाशवीर शास्त्री]

में पूरे परिवार का खर्च किस तरह से चला सकता है। ऐसी ही स्थिति माध्यमिक स्कूलों के अध्यापकों की भी है। मैं चाहता हूं कि इस बजट को पास करते समय जहां प्राइमरी और माध्यमिक स्कूलों के अध्यापकों की दयनीय स्थिति पर विचार किया जाय, वहां इस राज्य की महिलाओं की शिक्षा पर, जिनका प्रतिशत प्रान्त में आज बहुत कम है उस पर भी ध्यान देने की आवश्यकता है।

एक बात मैं विशेष रूप से कहना चाहता हूं वह है हमारे प्रान्त के राजनीतिक पीड़ितों के पेन्शन के सम्बन्ध में। अभी कुछ दिन पहले मैंने प्रधान मन्त्री श्रीमती इन्दिरा गांधी को पत्र लिखा था। आप को याद होगा, जिन बलिदानियों के प्रयत्नों से हमारा देश स्वतन्त्र हुआ, जिनकी कृपा से आज हम यहां पर बैठे हुए हैं—उन में से एक आदर्श बलिदानी थे अमर शहीद श्री रामप्रसाद विस्मिल। उन के परिवार की ओर 10—15 साल तक तो किसी ने ध्यान नहीं दिया। उस के बाद श्री बनारसी दास चतुर्वेदी के आग्रह से उत्तर प्रदेश की सरकार ने 40 रु० माहवार की पेन्शन बांधी यह पेन्शन पांच व्यक्तियों के परिवार के लिए है। अभी कुछ दिन पहले उनकी बहिन मुझे मिलीं, उन्होंने अपने परिवार की जो दयनीय स्थिति बतलाई वह इस तरह से है कि उन में से तीन व्यक्ति अपंग हैं, जिनका पालन मुझे करना पड़ता है। उन्होंने कई आवेदन पत्र दिये, तब उत्तर प्रदेश की सरकार ने बहुत बड़ी कृपा कर के 40 रु० से उस पेन्शन को 45 रु० कर दिया। उपाध्यक्ष जी, आप अनुमान लगाइये शहीदों के साथ अगर हम इस तरह का खिलवाड़ करेंगे तो आगे के लिये हम लोगों को किस तरह से देश की सेवा करने के लिये प्रेरित कर सकेंगे। मैं चाहता हूं कि इस गम्भीर प्रश्न पर हम को विचार करना चाहिये।

उत्तर प्रदेश के अन्दर जो सरकारी अस्पताल हैं, उन के सम्बन्ध में कई बार इस सदन में इस प्रकार की चर्चा आई थी कि लगभग 350 अस्पताल उत्तर प्रदेश में ऐसे हैं जो बिना डाक्टरों के चल रहे हैं, या कम्पाउण्डरों की कृपा पर चल रहे हैं। इन में विशेष कर महिलाओं के अस्पतालों की स्थिति तो बहुत ही दयनीय है। मैं चाहता हूं कि उत्तर प्रदेश के बजट को पास करते हुए इस बात पर विशेष रूप से विचार किया जाय।

उत्तर प्रदेश के परिवहन, सड़क आवागमन के सम्बन्ध में भी मैं विशेष रूप से कहना चाहता हूँ। जो पिछड़े हुए क्षेत्र हैं, उन प्रदेशों की सड़कों को उत्तर प्रदेश में प्राथमिकता मिलनी चाहिये, विशेष कर इस प्रकार के क्षेत्र जहां बाढ़ आ जाने से कई कई महीने तक, साल भर बराबर यातायात का कोई साधन नहीं रहता है। जैसे मैंने अभी बतलाया—मुरादनगर, रावली होते हुए जो सड़क बागपत को जाती है, वहां के लिये तथा दूसरी सड़क धोलाना, सपनावत के लिये। अभी कुछ दिन पहले दिल्ली की बगल में समाना और जारचा के बीच में कुछ ग्रामीण लोगों ने अपने श्रमदान से अर्थवर्क कर दिया था, मिट्टी डाल दी थी, लेकिन अभी तक वह सड़क पक्की नहीं हो सकी। इस प्रकार की स्थिति वहां नहीं होनी चाहिये।

मैं अपनी बात को समाप्ति की ओर ले जाते हुये अपने एक मित्र का कुछ विशेष रूप से समर्थन करना चाहता हूं। मोदी नगर जोकि मेरे निर्वाचन-क्षेत्र में है, उसके सम्बन्ध में मैंने माननीय श्रम मन्त्री, श्री हाथी को पत्र भी लिखा था कि वहां के जितने औद्योगिक संघटन हैं उनकी पूरी तौर से जांच होनी चाहिये और इस दृष्टि से जांच होनी चाहिये कि वहां के श्रमिकों को उनका जो वेतन है, ग्रैच्युटी है, एलाउन्स है वह विधिवत् मिलता है या नहीं। अभी मोदी नगर में इसको लेकर बहुत बड़ा गोली कांड हो गया। मैं चाहता हूं कि दिल्ली की नाक के नीचे तो इस तरह के औद्योगिक

संघटन न रहें जहां श्रमिकों के साथ न्याय न हो सके।

उपाध्यक्ष जी वहां पर एक चीज और चल रही है, आपको भी सुनकर आश्चर्य होगा कि 40/50 हजार से अधिक की बस्ती है लेकिन म्युनिसिपल बोर्ड नहीं बन पाया। इसलिये कि म्युनिसिपल बोर्ड बन जाने पर, जो सामान आता जाता है उसके ऊपर टैक्स देना पड़ेगा। टैक्सों का लाखों करोड़ों रुपया इस तरह से मिल वाले बचाना चाहते हैं इसीलिये अभी तक इतने बड़े नगर के अन्दर म्युनिसिपल बोर्ड का निर्माण नहीं हो सका, टाउन एरिया से ही इतना बड़ा नगर चल रहा है। सफाई और स्वास्थ्य की दृष्टि से भी यह हानिकारक है। मुझे विश्वास है कि वित्त मन्त्री इस बजट को पास करते हुये इन सारी बातों पर गम्भीरता से निर्णय लेंगे। धन्यवाद। .

17.32 hrs.

MOTIONS *RE* : AMENDMENTS TO UNLAWFUL ACTIVITIES (PREVENTION) RULES

MR. DEPUTY-SPEAKER : The House will now take up the two motions standing in the name of Shri Srinibas Misra and Shri Madhu Lemaye. I would like to mention at the outset that the time is very limited. It has to be finished within 1½ hours.

SHRI SRINIBAS MISRA (Cuttack) : I beg to move the following :

"This House resolves that in pursuance of sub-section (3) of section 21 of the Unlawful Activities (Prevention) Act, 1967, the following modifications be made in the Unlawful Activities (Prevention) Rules, 1968, published in the Gazette of India by Notification No. S. O. 481, dated the 5th February, 1968, and laid on the Table on the 23rd February, 1968, namely :—

(i) in sub-rule 3, the words, 'subject to the provisions of sub-rule (2)', be omitted ;

(ii) sub-rule (2) of rule 3 be omitted.

This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution."

SHRI MADHU LIMAYE (Monghyr) : I beg to move the following :

"This House resolves that in pursuance of sub-section (3) of section 21 of the Unlawful Activities (Prevention) Act, 1967, the following modifications be made in the Unlawful Activities (Prevention) Rules, 1968 published in the Gazette of India by Notification No. S. O. 481, dated the 5th February, 1968 and laid on the Table on the 23rd February, 1968, namely :—

(i) in sub-rule (1) of rule 3, the words, 'as far as practicable' be omitted ;

(ii) sub-rule (2) of rule 3, be omitted ;

(iii) in rule 4, the words 'all or any of' be omitted ;

(iv) the proviso to rule 5 be omitted ;

(v) in rule 6, the words 'all or any of' be omitted.

This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution."

SHRI SRINIBAS MISRA : Mr. Deputy-Speaker, when the Unlawful Activities (Prevention) Bill was being discussed in this House, a number of hon. Members on this side of the House had expressed their apprehension that the Home Minister is seeking more powers for using them arbitrarily. Here I may be permitted to quote from the debates dated 10-8-67. I am quoting from Shri P. Ramamurti's speech :

"I, therefore, say that this Bill seeks to clothe the Government with dictatorial powers...The only purpose it will serve is to give this government authority to declare unlawful whichever organisation or person is fundamentally opposed to it from whom it thinks that the government itself is facing a threat."

Now I quote from the apprehension expressed by my leader, Shri Surendranath Dwivedy :

"I would like to ask why a Tribunal is at all necessary. Why not this matter

[Shri Srinibas Misra]

be referred to the High Court itself ? Why not send it before they made the proclamation ? Why not refer this matter to the High Court ? Let the Bench of the High Court decide whether there is sufficient material or not."

Then, the matter was referred to the Joint Committee. Now that the Home Minister is here, I would like to point out the arguments advanced and the promises made by him in the Joint Committee itself. While Shri C. K. Daphtary was being examined, the Home Minister stated—I am quoting from page 5 of the Report of the Joint Committee on the Unlawful Activities (Prevention) Bill—

> "I may clarify it. The position is that those facts may not be disclosed in the notification but they will not be concealed from the tribunal which is to decide these things."

So, it will be seen that in the Joint Committee the Home Minister has given the assurance that the acts will be disclosed before the tribunal and that they will not be concealed from the tribunal.

Further, the Home Minister goes on to say at page 5 :—

> "Complete facts will be disclosed to the court or tribunal which is going to take a view of the matter. Certain things will not be disclosed in the notification."

So, his only plea was that in the notification things may not be disclosed but they will be disclosed before the tribunal.

My hon. friend, Shri Limaye, asked a question :—

> "If these things are not given in the notification, you can give this very argument before the Tribunal. It is not obligatory on the Government to bring all these points before the Tribunal."

He had expressed this apprehension that under the plea of section 4, they may not bring all the facts before the Tribunal and they may only bring the conclusions, not the evidence on which the conclusions are based. Shri C. K. Daphtary, the Attorney General, gave this answer :—

> "Before the Tribunal, the Government will have to justify its action."

Then, the Home Minister said :—

> "Naturally, when you want to go into a case, it is always open and all the facts necessary to prove a case will be placed before them. What will be placed before the court will not entirely be disclosed."

That means, in the notification.

After this assurance given in the Joint Committee the Home Minister has come up with a rule like rule 3. My objection is to the rule of evidence which is prescribed here in this rule. This rule is under section 21 of the Act. Section 21(2) reads thus :—

> "In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely :—
>
> (a) * * *
>
> (b) the procedure to be followed by the Tribunal or a District Judge in holding any inquiry or disposing of any application under this Act ;
>
> (c) any other matter".

So, this power has been exercised under section 21(2)(b). It is for the Home Minister to consider whether changing the mode of evaluating evidence and leading evidence or for deciding whether some thing is privileged or not or for concealing matters which ought to go before the Tribunal, is merely procedure or whether this is not substantive law and is only procedural law that is being effected by those rules.

17.33 hrs.

[Mr. Speaker *in the Chair*]

My contention is that this rule, as it stands now, goes beyond the powers given to the Central Government to frame rules under section 21(2)(b).

Coming to section 4, regarding inquiries, under which these rules have been framed, I will only place section 4, subsection (3) before you. It reads:—

> "After considering the cause, if any, shown by the association or the office-

bearers or members thereof, the Tribunal shall hold an inquiry in the manner specified in section 9 and after calling for such further information as it may consider necessary from the Central Government or from any office-bearer".

Here I stop. The Act gives power to the Tribunal to call for any information from the Central Government or the office-bearers. Now, under the rules the Government wants to gag the Tribunal and take away the power so that the Tribunal will not be in a position to call for all the documents that the Tribunal needs. The rule says that whenever the Central Government considers it necessary; they may not disclose some documents and may not produce the documents before the Tribunal. So, this rule runs counter to section 4, sub-section (3) which allows the Tribunal to call for all documents and necessary information from the Government. Therefore, it is beyond the rule-making powers of the Government which are given to the Government under the Act.

The rule to which I take exception is rule 3. It reads :

> "*Tribunal and District Judge to follow rules of evidence* :—(1) In holding an inquiry under sub-section (3) of section 4 or disposing of any application under sub-section (4) of section 7 or sub-section (8) of section 8, the Tribunal or the District Judge, as the case may be, shall, subject to the provisions of sub-rule (2), follow, as far as practicable, the rules of evidence laid down in the Indian Evidence Act, 1872."

Then, sub-section (2) which qualifies the general procedure says :

> "Notwithstanding anything contained in the Indian Evidence Act, 1872 where any books of account or other documents are claimed by the Central Government to be of a confidential nature, the Tribunal or the court of the District Judge shall not..."

Here, by these words 'shall not' circumscribes the power vested in the Tribunal to act under the Indian Evidence Act. The Central Government under the rules prescribes that the Tribunal—

> "......shall not compel that Government to produce before it such books of account or other documents,
>
> where any such books of account or other documents have been produced before it by that Government,
>
> make such books of account or other documents a part of the records of the proceedings before it, or
>
> give inspection of, or copy of the whole of, or any extract from, any such books of account or other documents to any party before it or to any other person."

It appears that whenever the Tribunal wants some documents, the Government will refuse to produce it. Whenever the Central Government comes with a case that such and such an organisation is unlawful, according to them, and that they find they have killed so many persons, that they are manufacturing armaments, bombs or anything they can do so without proper evidence, and they will not be required to produce evidence before the Tribunal. They take the power to withhold the evidence and simply put the conclusion before the Tribunal. The Tribunal cannot compel the Government to produce such books of account or other documents. Not only books of account but other documents also,—any report they have received, any information they have got, any original documents. They can simply say it is privileged and that it shall not be produced, therefore, it shall not be produced.

There is something more. Whenever they produce something, even that will not be available to the accused. That is against the principle of natural justice. The accused who is being charged or an organisation which is being charged should be given those documents, should have inspection of those documents and should be allowed to take copies of those documents. Nothing is provided for it. Why does the Home Minister want such powers ? The Evidence Act is applicable, as far as practicable, subject to sub-rule (2).

Sections 123 and 124 of the Indian Evidence Act provide for claiming privileges regarding certain documents whenever there is a question of State policy. Section 123 of the Indian Evidence Act says :

> "No one shall be permitted to give any evidence derived from unpublished

[Shri Srinibas Misra]

official records relating to any affairs of State except with the permission of the officer at the head of the department concerned who shall give or withhold such permission as he thinks fit."

He has sufficient powers here. If they do not want to produce it, they can say that they do not think fit that it should be produced.

Then, Section 124 says :

"No public officer shall be compelled to disclose communications made to him in official confidence when he considers that the public interests would suffer by the disclosure."

In spite of these powers, the Home Minister wants something more so that the power of the Tribunal should be curtailed which, according to my contention, is not within the powers given by the Act itself. Under the Act, he cannot do it.

Sir, you will find that they want to change some decisions of the Supreme Court. The position of law is, as Sections 123 and 124 stand, that it is for the courts to decide whether any matter is privileged or not, whether the privilege is being claimed rightly or wrongly. Now, the Home Minister wants to take away that power. He wants to have, in his hands, the power, to decide, whether some documents will be produced or not, whether somebody will be hanged or convicted without giving him notice as to why he is being convicted. He wants that power. I hope he will consider the points raised by me.

श्री मधु लिमये : अध्यक्ष महोदय, मैं ने जो तरमीमें इस नियमावली के बारे में रक्खी हैं उन में से दो बहुत ही महत्वपूर्ण हैं और इसी पर मैं ज्यादा जोर देना चाहता हूं।

एक नियम 3 के सम्बन्ध में है जिसका कि उल्लेख अभी मिश्र जी ने किया था। दूसरा जो मेरा संशोधन है वह नियम 5 के सम्बन्ध में है। अब अध्यक्ष महोदय, मेरी राय में यह बहुत ही गम्भीर मामला है और गृह मंत्री जी द्वारा जो आश्वासन ज्वाएंट कमेटी को दिये गये थे उन आश्वासनों का खुल्लमखुल्ला उल्लंघन उन्होंने किया था। ऐसी बात नहीं है कि हम को इस के बारे में संदेह नहीं था। बराबर मन में संदेह था और इसलिए जब एटार्नी जनरल साहब को बुलाया गया तो इस विषय पर मैं ने उन से कई सवाल पूछे थे। उस में से एक प्रश्न उन्होंने उद्धृत किया है और उस वक्त गृह मंत्री जी ने हम को कहा कि सारी जानकारी नोटिफिकेशन में न देने की बात चल रही है। अगर अदालत चाहे, ट्रिब्युनल चाहे तो वह सारे तथ्यों को मांग सकता है और हम उन्हें देने को बाध्य हो जायेंगे। इन का यह वाक्य, चव्हाण साहब का :

"SHRI Y. B. CHAVAN : Complete facts will be disclosed to the court or tribunal which is going to take a view of the matter. Certain things will not be disclosed in the notification."

मैं ने उस वक्त पूछा था :

"श्री मधु लिमये : यह कहां साफ हुआ है कि ये सारी बातें ट्रिब्युनल के सामने आयेंगी ?

"SHRI Y. B. CHAVAN : The whole section refers to notification."

आप सैक्शन 3 के बारे में बोल रहे थे लेकिन सैक्शन 4 के अन्दर ट्रिब्युनल के बारे में हम सारी बातें देंगे। मैं ने आगे कहा है :

"श्री मधु लिमये : अगर नोटिफिकेशन में ये बातें नहीं आयेगी, तो आप ट्रिब्युनल के सामने भी यही दलील ले सकते हैं। सरकार के लिये बन्धनकारक तो नहीं है कि वह सारी बातें ट्रिब्युनल को बताए।"

उस का जवाब श्री सी० के० दफ्तरी देते हैं :

"SHRI C. K. DAPHTARY : Before the Tribunal, the Government will have to justify its action."

"SHRI Y. B. CHAVAN : Naturally; when you want to go into a case it is always open and all the facts necessary to prove a case will be placed before them. What will be placed before the court will not entirly be disclosed."

मतलब कोर्ट के सामने जो बातें आयेंगी वह हम नोटिफिकेशन में नहीं देंगे। इसलिए ऐसी हालत में नियम 3 जो इन्होंने बनाया हुआ है जिसमें उन्होंने कहा है कि फलां-फलां चीजें देने के लिए अदालत बाध्य नहीं कर सकती है यह विशुद्ध वादा फरामोशी है। यहां अदालत के अधिकारियों को यह सीमित करना चाहते हैं और इन्होंने जो जनता को आश्वासन दिये हैं वह बिल्कुल साफ शब्दों में दिया है जिसके कि बारे में कोई संदेह नहीं हो सकता है। अभी इन को आपको प्रकाशित किये हुए डेढ़ दो महीने का ही समय हुआ है और इसी डेढ़ महीने के अन्दर यह अपने वचन को तोड़ने लगे हैं और ऐसी स्थिति में राजा हरिश्चन्द्र और दशरथ आदि की बात और "रघुकुल रीति सदा चल आई प्राण जाहिं वरु वचन न जाहिं," यह बातें उनके मुंह से हास्यास्पद ही लगती हैं। मुझे याद आता है बम्बई में पारसी लोगों की एक ड्रामा कम्पनी होती थी और उस में उर्दू नाटक आदि खेले जाते थे। तो उस कम्पनी का नट जोकि हरिश्चन्द्र का पार्ट करता था जब वह व्यक्ति स्टेज पर आता था तो पीछे से आवाज आती थी कि राजा हरिश्चन्द्र पधार रहे हैं, सब लोग अपनी पाकिट सम्हालें...

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): I am glad, you have some sense of good humour.

श्री मधु लिमये: इसलिए मैं मन्त्री महोदय से प्रार्थना करूंगा कि वह अपने नियम 3 को वापिस लें। हो सकता है और मैं यह मानने को तैयार हूं कि इनके आश्वासन के विरुद्ध जिन्होंने जो ये नियम बनाये हैं उन अधिकारियों को पता न हो लेकिन जब हम ने ध्यान आकर्षित किया है तो कम से कम आप 3 नियम को हटा लें। इसी तरह नियम 5 में उन्होंने फिर एक किन्तु परन्तु लगा दिया है। वह लिखते हैं:

"Provided that nothing in this Rule shall require the Central Government to disclose any fact to the Tribunal which that Government considers against the public interest to disclose."

यह भी उन के द्वारा जो आश्वासन दिया गया है उस का उल्लंघन है।

अब मैं नियमों के बारे में एक दो बातें मन्त्री महोदय से जानना चाहता हूं। 30 दिसम्बर को यह विधेयक कानून बना। तो 30 दिसम्बर के बाद उन्होंने किन किन केसेज के बारे में इस कानून का इस्तेमाल किया? सदन के सामने उन्होंने इस के बारे में कोई निवेदन नहीं दिया है। लेकिन जैसा मैंने अखबारों में पढ़ा है उस से ऐसा लगता है कि एक मीजो इलाके के किसी संगठन के खिलाफ उन्होंने इस का इस्तेमाल किया है। मैं जानना चाहता हूं कि क्या यह सही है? इसलिए चार महीनों के अन्दर इस कानून के जरिये परिस्थिति पर काबू पाने में उन को क्या सफलता मिली है इस के बारे में वह जरा रोशनी डालें।

जहां तक इस कानून के उद्देश्य का सवाल था, मैं ने एक संशोधन ज्वायंट पालियामेंट्री कमेटी में दिया था, और वह यह था कि जिस तरह आप दलों और संगठनों पर प्रतिबन्ध लगाते हैं, उन्हें गैर-कानूनी करार देने का अधिकार अपने हाथ में लेते हैं, उसी तरह अगर सरकार के अधिकारी और मंत्री अवैध काम करें, जिस से भारत का इलाका विदेशियों के हाथ में जाने की बात चले, तो उस पर कार्रवाई की जाय, लेकिन मेरे संशोधन को मंत्री महोदय ने स्वीकार नहीं किया। जिस इलाके के बारे में हमेशा यह कहा गया कि वह हमारा इलाका है और उस का सबूत कच्छ का करार ही है जो आप का बयान है, जो आप का निवेदन है उस से साफ है। आज भी छाड़बेट में हमारी चौकी है इस से साफ होता है कि कम से कम सरकार की निगाह में जो इलाका हमारा है, कच्छ ट्रीब्यूनल के फैसले के अनुसार आप उस को सरकारी आदेश से पाकिस्तान को देने जा रहे हैं। वह आप की निगाह में और हिन्दुस्तान के कानून की निगाह में

[श्री मधु लिमये]

हमारा इलाका है। मेरे मन में सन्देह था कि आप उस पर अमल करेंगे। इसी लिये मैं ने संशोधन दिया था, लेकिन आप ने उसे ठुकरा दिया। आप को उस को संविधान में संशोधन कर के देना चाहिये था क्योंकि आप को ऐसा इलाका देना है जो कि हमारे कानून की निगाह में और आप के कथनानुसार हमेशा हमारा रहा है। यह इलाका हमारा है क्योंकि आज भी छाड़बेट में हमारी चौकी है। अगर हमारा इलाका न होता तो आप की चौकी वहां पर न होती।

17.53 hrs.

[Shri R. D. Bhandare *in the Chair*.]

मैं कहना चाहता हूं कि अगर इस कानून के खिलाफ सब से पहले किसी ने कारंवाई की है, तो मीजो वालों ने भी की होगी, लेकिन इस सरकार ने भी की है। मीजो फ्रंट जो है उस को उन्होंने गैर-कानूनी करार दे दिया है। अगर इस कानून के खिलाफ सब से अधिक काम किसी संस्था ने किया है तो वह मन्त्री जी की पार्टी ने किया है। क्या गृह मंत्री जी इस के बारे में सदन को जानकारी देंगे कि उन को भी अवैध घोषित करने के बारे में वह विचार कर रहे हैं ?

इस तरह के कानूनों का दुरुपयोग होने का खतरा ज्यादा है, इस लिये मंत्री महोदय चार महीने के अनुभव की रोशनी में इस कानून को वापस लेने के बारे में सोचें। अगर वह वापस लेने के लिये तैयार नहीं हैं तो उन्होंने अपने आश्वासन के विपरीत यह जो दो नियम और एक परन्तु जोड़ दिया है उस को कम से कम खत्म करने की बात करें।

मैं कहना चाहता हूं कि आप हमारे गृह मन्त्री हैं। उन का फर्ज है क्योंकि उन के हाथ में अधिकार है 256 और 257 का। मैं उस को पढ़ कर सुनाता हूं।

सभापति महोदय : पढ़ने की आवश्यकता नहीं है।

श्री मधु लिमये : आप पंडित हैं, लेकिन दूसरे सब लोग पंडित नहीं हैं, इसलिये पढ़ने की जरूरत है। मेरे कहने का मतलब यह था कि इस सरकार के पास अधिकार है। आप 256 और 257 को देखिये कि उस में क्या लिखा है :

"256. The executive power of every State shall be so exercised as to ensure compliance with the laws made by Parliament and any existing laws which apply in that State, and the executive power of the Union shall extend to the giving of such directions to a State as may appear to the Government of India to be necessary for that purpose."

"257. (1) The executive power of every State shall be so exercised as not to impede or prejudice the exercise of the executive power of the Union, and the executive power of the Union shall extend to the giving of such directions to a State as may appear to the Government of India to be necessary for that purpose."

उन के पास अधिकार हैं जिन का इस्तेमाल कर के वह इस देश में कानून और संविधान का राज्य कायम कर सकते हैं। उन्होंने बंगाल के बारे में इस तरह के अधिकार के इस्तेमाल करने की बात की थी। आज चूंकि गृह मंत्री जी यहां पर हैं, मैं उन से एक सवाल पूछना चाहता हूं। एक ओर उन्होंने यह कानून बनाया कि अनलाफुल ऐक्टिविटीज पर रोक लगाई जाय, लेकिन जब एक राज्य सरकार ऐसी गतिविधियां करे, जो बिल्कुल गैर-कानूनी हों तो क्या होगा ? केन्द्रीय सरकार के कानून की तहत कुछ लोगों को विदेशी मुद्रा कानून तोड़ने, तस्कर व्यापार करने आदि गलत कामों को ले कर सजायें दी जाती हैं, अपील होती है और सुप्रीम कोर्ट तक मामला जाता है, सुप्रीम कोर्ट में भी सजा कायम, कन्फर्म की जाती है, उस के बाद

अगर कोई राज्य सरकार उन को छोड़ दे तो क्या होगा ? उन लोगों को एक ही दिन दिल की बीमारी हो जाती है, अपराधी एक ही दिन के अन्दर दिल की बीमारी होने का सर्टिफिकेट प्राप्त करते है और उन को सरकार छोड़ देती है, तो कानून पर अमल कैसे होगा यह बात मेरी समझ में नहीं आती। यह मैं फेडको के बारे में कह रहा हूं। यह मंत्री महोदय की नैतिक जिम्मेदारी है क्योंकि वह महाराष्ट्र के नेता हैं, अब भी उन का प्रभाव इतना ज्यादा है महाराष्ट्र कांग्रेस पर और महाराष्ट्र की सरकार पर कि उन के कहने की अवज्ञा वह नहीं कर पायेंगे, उस को ठुकरा नहीं पायेंगे। जब इस तरह के गलत काम होते हैं तो कानून और संविधान की इज्जत हमारे देश में कैसे बढ़ेगी। आप ने अनलाफुल एक्टिविटीज के बारे में कानून बनाया, लेकिन जब बहुत से ऐसे काम सरकार के द्वारा होते है, तब कानून का आदर रह नहीं जायेगा। इस लिये मेरी विनती है कि आप फेडको के मामले की जांच करें। साथ-साथ जो दो नियम हैं, आश्वासन और कानून, मैं मानता हूं कि उन्होंने उन को जवायेंट पार्लियामेंट्री कमेटी में कुछ उदार बनाया, लेकिन जो अच्छा काम किया है एक हाथ से अब वह उस को बिगाड़ने का काम कर रहे हैं दूसरे हाथ से आश्वासन और कानून विरोध नियमों को वह वापस लें।

इस लिये मैं प्रार्थना करता हूं कि दोनों पहलुओं पर, अर्थात फेडको के मामले की जांच और नियमों के बारे में वह सोचें।

MR. CHAIRMAN : Both the motions are before the House.

SHRI UMANATH (Pudukkollai) : Sir, I support the motions of both Shri Srinibas Mishra and Shri Madhu Limaye. Of course, I do not have much of an illusion about the Government making any substantial change. I have no illusion. I want to make it clear in the beginning itself. The provisions to which they seek to bring about a change according to me constitutes the kingpin of the entire scheme of things which the Government wants to implement. It is in the nature of the villain of the piece of the story or something like that. Those main provisions from the entire basis of that. I do not think the Government is going to accept any basic change so far as that is concerned. By this Act and rules they want to commit certain undemocratic acts which will not stand the test of even the limited constitution, which we are having now. They know that. Yet they want to do certain unconstitutional acts and yet get the seal of tribunal or get the seal of judicial process. So, I don't think they are going to accept it. We have to make our position quite clear on this. I am supporting this amendment so that if at all it happens, the whole harm is minimised. It is only with that idea that I am supporting these amendments.

18.00

With these things as they stand, and with the kingpin as it stands, how will it work, and what will happen ? Government claim the right not be divulge such of the documents or evidence as according to them it is not in public interest to disclose. How will this work in practice ? I can quote from our own experience.

The question of the CBI report on Orissa, on the affairs of Shri Biju Patnaik and Shri Biren Mitra was raised here in the last Parliament. That report was submitted to Government, and Government said that it was not in public interest to disclose the contents of the report. That is the position which they take even now. As it is, the public will think, at least the gullible among them will think, that there is something there which will affect our national security. But ultimately what happened ? The report came out. We know now what the report contains. Though technically Government maintain the position that they cannot accept it as true or whatever it is, the report is out and we have all read it. But can a single paragraph or sentence be shown in that report which will harm the interests of the country or which it is not in public interest to divulge ? That cannot be done. Of course, there is a lot of things to be covered up. If the report is accepted by Government, then Government will have

[Shri Umanath]

to accept the demand of this Parliament for the appointment of a high-powered commission to go into the entire thing, in which case some of their colleagues in Orissa will have to go to court aud stand there as accused. Here is an instance where Government have claimed public interest to suppress a report, but where actually it has turned out that public interest has been claimed only to protect their colleagues from going to jail or subjecting themselves to certain judicial processes: This is an example of how Government claim public interest.

Here, it is not a question of an individual but it is a question of the fundamental right of an association, and the existece of the association, and you can easily imagine how it will work.

Then, I would give the example of the Preventive Detention Act. Under the preventive Detention Act and the Constitution, Government have no power to hide any facts from the Supreme Court or the High Court if we go to them on a writ. What has been the experience ? Government give a charge-sheet, but we have seen that many of the charge-sheets could not stand the test of the judicial process in the High Court or the Supreme Court. We have seen many of the charge-sheets given by Government under the preventive Detention Act, and we cannot say that any of the revelations in those charge sheets has harmed the interests of the country. Because this right to withhold or suppress the information has not been given under the Preventive Detention Act, the court was able to go through it and then quash many of the orders and set the citizens at liberty.

If this right had been given to withhold information under the Preventive Detention Act even from the courts, then many of the citizens would have been behind the bars today.

What I am saying from that experience is that Government claim this right to withhold some of these documents in the matter of an association, because they know that if these things are taken before a tribunal and subjected to a judicial process, then they may not stand the test because they want to do something here which they cannot do under the Constitution ; they know that these things cannot stand the test of the judicial process and that is why they want this power and that is why I feel they may not accept any changes in the rules as they stand.

Apart from depriving the citizens of their fundamental rights and apart from depriving an organisation or an association of its fundamental rights, this insistence on the part of the Government to withhold certain documents in public interest seeks to deprive the tribunal also of its right to take an independent decision. Normally when an issue is referred to a tribunal, the tribunal wants all the facts to be placed before it so that it can come to and independent decision. But by this provision and by Government's insistence on retaining this provision, they are depriving the tribunal also of its right to consider things independently and on merits and then come to a decision.

If I may so put it, this position of Government also amounts to an obstruction of the judicial process. Finally it also means that Government do not want any tribunal under this Act to give them an independent judicial decision.

On the other hand, Government want to catch the tribunal by its nose and drag and compel it to a decision of their choice. That is why they have framed the rules this way and that is why I am supporting the Motions.

SHRI NANJA GOWDER (Nilgiris) : In the proceedings before the district judge or the tribunal under the parent Act, the unlawful Activities (Prevention) Act 1967, the person or organisation proceeded against occupies the same place as an accused in a criminal case. It is a fundamental principle of law that every facility should be accorded to an accused or person or organisation stading in the position of accused defend himself or itself. Therefore, withholding documents, account books etc. as contemplated in sub-rule (2) of rule 3 of the Rules would be most prejudicial to the interest of the person or organisation proceeded against and the trial itself will be a farce. If such documents are withheld from the accused, the accused cannot meet

the case at all. Such a position, in my view, is not contemplated in the jurisprudence of the nation.

Secondly, if the documents contemplated in this sub-rule are taken out of the purview of the court, as Shri Umanath pointed out, the court will have nothing to scrutinise excepts what the prosecution has to say. This again is a very unhappy state of affairs and not contemplated under any system of law or natural justice. This will give a blank cheque to the State and the prosecution which should be deprecated. I therefore support the Motions.

SHRI S. KANDAPPAN (Mettur): I am one of those who believe that this Act cannot be improved upon because it is such a pernicious and obnoxious measure that Government in there wisdom thought fit to have enacted, I do not know for what purpose. At best, I consider this superfluous because if their intention is honest, they have already so much power in their armoury as to prevent any kind of unlawful activities in this country; at worst, I am tempted to think they have got some sinister motive behind the enactment of this Act.

After all, as Shri Umanath pointed out, that they are going to do is to declare association, unions and even parties as unlawful, if they indulge in unlawful activities. This is a democratic country. A party ruling this country, if it feels that certain groups are carrying on a sort of propaganda that is not agreeable to it and which if it catches the imagination of the people and the public will improve their strength among the public and threaten the very monopoly of the ruling power, can bring this to its aid; otherwise, there may not be even any need for it because if some individual like Sheikh Abdullah goes on carrying a certain kind of propaganda which in the opinion of Government can best be ignored, they will ignore it. But if certain persons who can manage things in such a way as to threaten the very power of Government, proceed to do so, they will come in the way of Government and Government will be stirred to act on against them.

I would like to raise a very basic issue here. Not that I want to prevent Government in their attempt to prevent and prohibit unlawful activities in this country, I want to raise a basic issue. I am sure the hon. Home Minister is appreciative of the difficulties he is confronting in various parts of this country. It is public opinion that is going to count in achieving a sort of soliderity, a homogenous, healthy and constructive and co-operative spirit in this country. Take, for instance, the Mizo Front. They have applied this Act. But even after the application of this Act, the activities that were carried on before were being carried on; they were not able to prevent it. Why? I know the explanation he will give. Therefore, what counts in the final analysis is: how to bring the people nearer to us. I am sure the hon. Minister is trying to do that. In that case, is it not proper and fair to see that when his chargesheet is made that certain groups are indulging unlawful activities it should be made known to the public at large, not only to the group or people in the location in which that group is in operation, but even to the whole nation as to the nature of its operations, how they infringe the sovereignty the integrity of the nation and how it cannot be allowed or permitted to be operated in a democratic country. Otherwise, people will get suspicion about the bonafides of the Government. I go further and say that instead of really preventing that kind of nefarious activities. This will strengthen the hands of those that indulge in such kind of under-hand activities because these people will get the impression that certain leaders or groups are being banned or punished for political motives or that the Government is trying to be vindictive. That kind of impression will certainly get round. In order to avoid it, at least, I think the amendment moved by Mr. Misra and Mr. Limaye should be accepted; they can very well avoid this kind of complication. What is the harm in it? It is all the more necessary that they should disclose all the evidence that they have at their disposal before they chargesheet a particular group or association. That will clear the whole atmosphere and create a sort of atmosphere conductive for further operations of the Government. It is my approach to the whole problem.

My second point is a corollary to the first. In a democracy, the only safety valve between the executive and the rights of the people is the judiciary. If they do

[Shri S. Kandappan]

not permit the judiciary to operate in an unfettered way, that would be the darkest day in this country. I feel unconvinced about this particular provision in the rules —not to divulge certain documents even to the Tribunal. I feel strongly on these two points and should like to get a clarification from the hon. Home Minister as to what harm is there if they notify whole charges and the grounds of their charges even before they go to the tribunal. What harm is their? Secondly, why should they try to disarm the tribunal or judiciary in such a way that they are prevented from carrying on their mission, if I may put it that way?

श्री योगेन्द्र शर्मा (बेगुसराय) : सभापति महोदय, माननीय सदस्य, श्री मिश्र और श्री मधु लिमये, ने जिन संशोधनों को उपस्थित किया है, मैं उनका समर्थन करता हूँ। यदि उन संशोधनों को स्वीकार नहीं किया जायेगा, तो इस कानून में निहित जो निरंकुशता है, वह और भी भयंकर और स्पष्ट हो जायगी और संविधान द्वारा प्रदत्त हमारे फंडामेंटल राइट्स पर आघात करेगी, जिस के परिणामस्वरूप अनलाफुल एक्टिविटीज एक्ट असंवैधानिक हो जायेगा। जिस कानून के अन्तर्गत ये नियम बनाए गए हैं, वे फंडामेंटल राइट्स से सम्बन्धित है। राष्ट्रीय सुरक्षा को खतरा होने पर और एक विशेष तथा असाधारण स्थिति में ही हम उन फंडामेंठल राइट्ल पर रीजनेबल रेस्ट्रेंटस लगा सकते हैं। लेकिन अगर इन नियमों के मातहत उस रीजनेबल रेस्ट्रेंट को छोड़ कर एक-दम निरंकुशता का सहारा ले लिया जाये, क्योंकि इन के मुताबिक एक्सीक्यूटिव जो भी चाहे, वह कर सकता है, वह अपने आप को इस प्रतिबन्ध से मुक्त कर सकता है कि वह ट्रिब्यूनल के सामने एविडेंस पेश करे, तो वह हमारे फंडामेंटल राइट्स पर आघात है। ऐसी हालत में रीजनेबल रेस्ट्रेंट के विचार से जिस ट्रिब्यूनल की व्यवस्था की गई है, वह बेईमानी हो जाती है। यदि ट्रिब्यूनल के सामने एक्सीक्यूटिव एविडेंस पेश नहीं करता है, तो वह ट्रिब्यूनल एक मजाक बना जाता है। अगर इस तरह से फंडामेंटल राइट्स पर रीजनेबल रेस्ट्रेंट से बढ़ कर रेस्ट्रेंट लगा दिये जाते हैं, तो यह पूरा एक्ट अनकांस्टीट्यूशनल हो जाता है।

यदि हम चाहते हैं कि यह पूरा एक्ट अनकांस्टीटयूशनल न हो, तो फंडामेंटल राइट्स पर जो रेस्ट्रेंट करना है, वह रीजनेबल रेस्ट्रेंट से आगे नहीं जाना चाहिए। इस लिए हमारे दो मित्रों ने जो संशोधन पेश किये हैं, उन को स्वीकार करना चाहिए।

यह अजीब बात है कि हम व्यक्ति और संगठन के अधिकारों को छीन लेते हैं, खत्म कर देते हैं, लेकिन ऐसा करते वक्त हम इस साधारण सी आवश्यकता की पूर्ती की व्यवस्था भी नहीं करते हैं कि जिन आधारों, तथ्यों, और प्रमाणों पर किसी पूरे दल, संगठन या गिरोह को गैर-कानूनी करार दिया जा रहा है, उन को ट्रिब्यूनल के सामने रखा जाये। ऐसी स्थिति में नेचरल जस्टिस और फंडामेंटल राइट्स का क्यासिलसिला रह जाता है ? इस लिए हम एक्सीक्यूटिव को बिल्कुल निरंकुश न होने दें, फंडामेंटल राइट्स का बिल्कुल हनन न होने दें, इसका तकाजा यह है कि हमारे मित्रों ने जो संशोधन पेश किये हैं, उन को स्वीकार कर लिया जाये।

यदि गृह मन्त्री इन संशोधनों को स्वीकार नहीं करते हैं तो जब यह बिल आया था उस वक्त जो आशंकायें प्रकट की गई थी, वे सही साबित होंगी। उन आशंकाओं को निर्मूल करने के लिए सिलेक्ट कमेटी में जो थोड़ी सी व्यवस्था की गई थी, वह सब बेकार हो जायगी ; सिलेक्ट कमेटी का सब काम बेकार हो जायगा। इस बिल को सुधारने में और इस को कानून का रूप देने में सिलेक्ट कमेटी की जो सार्थकता थी, अगर हम उस को बचाना चाहते हैं, तो नियमों को संशोधित करने के लिए जो सुझाव आये हैं, गृह मंत्री को उन्हें स्वीकार करना चाहिए। गृह मंत्री ने जो आश्वासन दिये थे, यदि

वह उन को भंग नहीं करना चाहते हैं, यदि वह सिलेक्ट कमेटी के साथ विश्वास नहीं करना चाहते हैं, तो उन्हें इन संशोधनों को स्वीकार करने में कोई एतराज नहीं होना चाहिए।

SHRI R. BARUA (Jorhat): Mr. Chairman, Sir, I shall take just two or three minutes only. Mr. Srinibas Misra's amendments are not necessary. He wants to say that by virtue of the rule the Government wants to go beyond section 4 in which it is said that the tribunal should be entitled to call for evidence. But under the Evidence Act itself, which is also applicable for the tribunals' trials, all the provisions are applicable to an enquiry by the tribunal. If so, the withholding of the evidence even at any stage is not to the advantage of the Government, because presumption can be drawn against the Government for not producing the document under section 114 of Evidence Act. Therefore, all the argument that the Government is imposing something extraordinary is not correct. This provision is made in the Evidence Act only in the interests of the public. For instance, supposing there is a matter which may be secret, which cannot be disclosed, even if a man is allowed to go scot-free, and that is why this provision is particularly made in the Evidence Act and that has also been reaffirmed by the rules here under.

Therefore, it is wrong to say that by making this provision, Government is going to make the matter worse for the citizen or the association which is going to be made unlawful. In the final analysis, the judgment is given by the tribunal. In no way is the judgment going to be fettered. If anybody is going to be fettered, it is the Government or the prosecution, because the prosecution by virtue of this rule may not give certain information in public interest. If at all this provision affects anybody, it affects the Government. But the Government takes the risk in the wider interests of the country. It may be a military secret or international secret which the Government cannot, for the matter of a certain individual or institution, place before the tribunal and make it public. Therefore, this amendment is not necessary.

Mr. Misra says that the rule goes beyond the provisions of the Act. But this is not a rule to be made by the executive without the approval of Parliament. Here the rule comes along with the Act before the Parliament. Once the Parliament approves the rule, the validity of the rule is as much as the validity of the Act.

Therefore, from all points of view, these amendments are unnecessary.

SHRI SHIVAJIRAO S. DESHMUKH (Parbhani): Sir, at the outset I would like to say that Government thought it better to bring forward a special legislation to meet the special conditions to declare an assembly or activity unlawful, which in the absence of specific Act was likely to be accepted as lawful. Even in the democratic Constitution which we have adopted wherein every individual has got freedom of speech and association, we envisage a situation where this freedom is likely to be missued. So, Parliament has got every right to place restrictions on this freedom. The very enactment of this Act is in exercise of this right of Parliament to impose restrictions which would be necessary in public interest. Once having enacted a specialised law and having delegated to Government the powers to frame rules thereunder, as long as those rules are not in direct contradiction of the Act passed by the Parliament, I do not think it would be prudent to interfere with the authority of the Government to frame rules.

Let us not forget that if any rule is in contravention of a specific provision of the Act under which it is to be framed, it is the normal duty of any law court not only to declare that rule to be *ultra vires* but to refuse to take cognizance of that rule. In case of a conflict between a rule and the Act, it is a settled principle of law that the Act remains. Therefore, much that has been said on this is irrelevant.

As pointed out by my hon; friend, the Evidence Act presupposes that it shall be the Government's privilege to claim privilege not to file any piece of evidence which the Government wants to withhold from the court of law in public interest. On the general principles of jurisprudence, even this—the discretion of Government is to be judiciously exercised. If there are reasons to believe that it has been arbi-

[Shri Shivajirao S. Deshmukh]

trarily exercised, the civil court can say that claiming of this privilege being *mala fide*, Government is not entitled to claim it. If there is an apprehension that the power conferred by the rule would be missued or used for *mala fide* intentions, it is open to any court worth the name not to accept it. It is a fundamental principle of law that *mala fide* acts, whether of individuals or associations or anybody can never have legal force. If the Supreme Court comes to the finding that a particular legislation passed by Parliament is colourable, solely on the finding, it can be set at nought.

It can be declared *ultra vires* of the Constitution even if it is closely within the ambit of this House, within its power to pass the legislation. If the real apprehension is *mala fide* intentions of the Government, *mala fide* intensions of the officials on the spot, then we must have trust and faith in our own law courts who would be the first to come out and say that this being *mala fide* exercise of powers they refuse to recognise it. Therefore, I request the hon. Members to consider this point. I think their request to modify the rules, if I may say so, is bad in law firstly because it amounts to interference with the authority of the Executive to frame rules within the ambit of a law passed on the specific understanding that it is permissible under thelaw passed for the Government to frame rules. Therefore, all that has been said is farfetched and unnecessary, and the rules as have been framed by the Executive should be upheld.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Mr. Chairman, Sir, I heared the arguments made by the hon. Members who have moved amendments to these rules. They tried to point out alleged inconsistency that existed, according to them, between what I said in the course of the discussion in the Select Committee and the present rules. I would explain my position about it. I explained it at that time when we were discussing this clause on the notification. The argument was whether we should disclose all the facts in the notification. At that time I said that possibly it would not be necessary to disclose all the facts but it would be in the interest of the prosecuting authority to disclose all those facts which are necessary to convince the tribunal that there exists a case for the prosecution. We stand by it even now. If you see the rule, the rule which has been objected to particularly the proviso (2) to rule 5, the rule reads like this :

> "5. Documents which should accompany a reference to the Tribunal-- Every reference made to the Tribunal under sub-section (1) of section 4 shall be accompanied by—
>
> (i) a copy of the notification made under sub-section (1) of section 3, and
>
> (ii) all the facts on which the grounds specified in the said notification are based."

Of course there it is said that the Government can on the ground of public interest withhold certain information or refuse to disclose certain information. There are certainly facts which are not necessary always to disclose. As my hon. friend here very rightly said there may be in this matter certain facts connected with military aspects. What is the type of problem that will be covered by this Act. It is meant for activities against the integrity of the country and the sovereignty of the country. Therefore, sometimes it may be necessary that certain facts would involve international implications also. Certain information about our friendly countries may also be involved. Is it expected that in the proceedings before the Tribunal all such information should also be revealed ?

SHRI MADHU LIMAYE : Leave it to the Tribunal.

SHRI Y. B. CHAVAN : It is not a question of leaving it to the Tribunal. The Tribunal certainly is entitled to ask for information which it is necessary for them to be convinced about the existence of a case. It would be in the interest of the Government to see that all shch relevant facts are placed before it. It would not be in the interest of Government not to disclose those facts.

SHRI SRINIBAS MISRA : There is a difference between facts and documents.

SHRI Y. B. CHAVAN : Facts necessary to prove the case against the association will have to be placed before the Tribunal.

SHRI SRINIBAS MISRA : What you have to produce are documents and not facts.

SHRI Y. B. CHAVAN : Please see rules 3 which you want to drop. There are two aspects. One is that the District Judge shall not compel the Government to produce before it such books or accounts or other documents. This really speaking will happen rarely, only under special circumstances.

SHRI S. KANDAPPAN : That is no argument. What is the guarantee that you are going to be the Home Minister for ever ? Some unscrupulous person may come as Home Minister tomorrow.

SHRI Y. B. CHAVAN : Whether he is scrupulous or unscrupulous is an irrelevant matter. A man who goes before a tribunal with a case has to prove it. It is not in my discretion here whether certain matters have to be proved or not.

श्री मधु लिमये : हम कानून और नियमों की बात कर रहे हैं।

SHRI Y. B. CHAVAN : Then (b) is about cases where documents are produced before the tribunal, whether some of the facts from those documents should be published or not. It is a question of ensuring secrecy of certain documents, even when they are produced before the tribunal. There are the two aspects. As I said, the first aspect is meant for exceptional circumstances, exceptional factors.

(SHRI DATTATRAYA KUNTE (Kolaba) : It is not so provided. Wider authority is given.

SHRI Y. B. CHAVAN : This is not giving authority for executive action. This is something to be done before the tribunal. I am asking a simple question and I am not getting any convincing answer for that. Will it not be in the interest of the Government to prove and produce all the facts, all the documents to prove the case ?

SHRI UMANATH (Pudukkotai) : Suppose you feel certain documents produced before the tribunal will go against you. It is likely that you will withhold them. So, the accused is not able to get at them. It has happened.

SHRI Y. B. CHAVAN : This is something which I do not understand.

SHRI UMANATH : For your question I am saying that is possible.

SHRI Y. B. CHAVAN : It is not possible at all. How is it possible ? Naturally, Government cannot be expected to produce documents to disprove their case. What is expected of them ?

SHRI SRINIBAS MISRA : I will give one example to the hon. Minister. Let us take one concrete example. It is alleged that the Naxalites are having connection with China. The Government comes out with a case against the group saying these people are Naxalites, they have been connections with China. Somebody goes to the court as witness and says 'I know it'. Then, when the question of cross-examination comes where is the document ? Have you any report ? The Government say : I am privileged, I will not produce it : This is oral evidence ; on the authority of the evidence the case has to be pursued. What does the Minister say to such a case ?

SHRI DATTATRAYA KUNTE : Under the Preventive Detention Act the court says that the officer himself has exercised his discretion and therefore the grounds will not be disclosed. The same thing will happen here. They will say the documents need not be produced. As long as it does not say about exceptional circumstances, where it endangers the security of the country or something of that nature, as long as there is no qualifying clause —the Minister referred to the defence of the country and military which are exceptional cases—the wording of the

[Shri Dattatraya Kunte]

rule as such is so wide that anything under the sun could be protected or withheld.

SHRI Y. B. CHAVAN: I understand the argument of the hon. Member but, really speaking, the comparison with the Preventive Detention Act is not apt because the two are completely different. This is against certain executive action. Here, really speaking, there is full-fledged proceeding before the tribunal, according to the CPC and CrPC and even the Evidence Act is made applicable. So, the comparison between the proceedings before the advisory board and the executive board is not applicable here. I cannot say that I will be convincing them but I am explaning the intentions of the Government in this matter.

The other criticism was about the restricted application of the Evidence Act. I have accepted in the course of the discussion in the Jiont Committee an amendment to complete the proceedings of the tribunal within a period of six months. Possibly, the hon. Member, Shri Madhu Limaye might remember that. The entire idea of this Act was to meet very exceptional and extraordinary situations. So, when we are accepting certain responsibility to complete the proceedings within six months, I have certain obligations also which flow from this particular situation. I personally do not think that I can accept any of the amendments suggested by the hon. Members.

SHRI SRINIBAS MISRA: Sir, some points have been urged by the hon. Member, Shri Barua, that presumption can be drawn. But I will remind the hon. Member that when the law provides for a privilege, no presumption will be drawn. That is the position of law. Let him go through all the decisions; they are consistent about it. So, section 114 will not be applicable when powers under sections 123 and 124 and under this rule are exercised by the Government and they claim privilege.

I will admit that I was unable to follow what the hon. Member meant by saying that the rule is as valid as the Act. If it is under the provisions of the Act, it will be valid; if it goes beyond the permissible limit of the Act or beyond the competence of the Act, rule will not be valid. To this the hon. Home Minister has not replied.

I would accept the contention of Shri Deshmukh that the judiciary will decide whether a matter is privileged or not. That is what we want. Why has the Home Minister not got as much faith in the judiciary itself? The judiciary is manned by people of this country. Everybody has confidence in them. Why are they afraid of placing even confidential State documents, if you consider them so, before the judiciary for them to decide whether they are really confidential and are privileged and whether they should be published or not? Leave it to them. Why are you so much afraid of the judiciary? You want to have the deciding verdict with yourself. That is what I am objecting to. My objection is not that it should not go to the judiciary. I want that the judiciary should decide this matter under sections 123 and 124 of the Evidence Act which give the judiciary the power. Why does the Government want a special evidential right to be given to them or the evidential right of the accused to be curtailed?

The Home Minister while replying said that these are exceptional matters. According to him, in the present circumstances it is an exception. It may be that somebody in his shoes will find all the political parties, trade unions and all organisations to be unlawful. The exception may become the rule some time. If you are bringing it on the statute book and are framing statutory rules thereunder which have the validity of law itself, why do you think of exceptions? It will be applicable to everybody.

The Home Minister was talking of scrupulous and unscrupulous. Maybe, somebody unscrupulous or trying to be unscrupulous uses this power and utilises this provision against everybody. So, it is not a question of exception. It is not also a question of intention. Intension, as you know, has to be expressed in words. Intention in the mind of Home Minister will not do. While going before the Tribunal and whlie conforming to the laws

of the land, this intention has to be expressed in words in the rule as expressed in words in the Act itself. That will be considered as the intention of the House. So, there is no question of the hon. Minister's intention.

I will only ask him: What of the assurance that he gave in the Joint Committee? Does he go back upon it? He assured that all documents will be placed. Now he has second thoughts and says that some parts will have to be withheld. Why? He gave that assurance to meet the demand that the notification should contain all the facts. He said, "No; we are not going to do that in the notification; we will place all documents and all facts before the Tribunal." Now he is confusing between facts and documents supporting those facts. That is why he is trying to say that it will be in his interest to place all the facts before the Tribunal. Yes, he will place facts but not documents supporting those facts. That is what he wants to withhold. I think, in good grace he will conform to his assurance given before the Joint committee and at least withdraw this part of the rule so that he will rely upon the provisions of the Indian Evidence Act.

श्री मधु लिमये : जब मैं बोलने के लिए खड़ा हुआ था तो यह उम्मीद लेकर खड़ा हुआ था कि जब गृह मंत्री जी को बताया जायगा कि उन्होंने हम को जो आश्वासन दिये थे उन के बिल्कुल विपरीत नियम बनाये गये हैं यह सद्भावपूर्ण ढंग से इन नियमों को वापिस ले लेंगे।

अब गृह मंत्री जी ने कोई दलील नहीं दी कि वे ऐसा क्यों कर रहे हैं। सामने इन्होंने जो आश्वासन दिया क्या इस को वह डिनाई करते हैं? क्योंकि वह तो प्रकाशित भी हुआ है? अब इस आश्वासन पर अगर वह नहीं जमना चाहते हैं, यह मानते हैं कि यह एक्सैप्शनल केस है या इन के कहने पर सरकार काम करेगी तो कैसे इस पर विश्वास किया जायेगा?

नियम में आप देखिये कि यह अपने हाथ में क्या अधिकार ले रहे हैं? यह ले रहे हैं:

"...the Tribunal or the court of the District Judge shall not,

(a) compel that Government to produce before it such books of account or other documents,

इन के द्वारा जो डाक्युमेंट भी रक्खे जायेंगे उस के बारे में भी यह कहते हैं:

"(b) where any such books of account or other documents have been produced before it by that Government,

(i) make such books of account or other documents a part of the records of the proceedings before it, or

(ii) give inspection of, or copy of the whole of, or any extract from, any such books of account or other documents to any party before it or to any other person."

जिन व्यक्तियों के खिलाफ या संस्थाओं के खिलाफ आरोप रहेंगे उन को इंस्पैक्शन तक नहीं करने देंगे, उन को यह जानकारी तक नहीं देंगे। इस से मेरा खयाल है कि सारी जो ट्रीब्युनल की कार्यवाही है वह बिल्कुल खत्म हो जायेगी। इसलिए मैं चाहता हूं कि अभी भी वह सोचें। अगर तत्काल फैसला करने के लिए तैयार नहीं हैं तो कम से कम यह आश्वासन दें कि उन्होंने जो आश्वासन दिया है उस की रोशनी में वह विचार करेंगे। इस के बारे में जो वोटिंग है वह आज स्थगित रख सकते हैं, हम को कोई आपत्ति नहीं है। लेकिन यह घर जाकर ज्वाएंट कमेटी की एविडेंस को ठीक तरीके से पढ़ कर कल फिर सदन के सामने बयान दें......

श्री यशवन्तराव चव्हाण : वह सब खूब देख लिया और समझ लिया है बाकी जो इंटरप्रेटेशन माननीय सदस्य निकालते हैं वह सही नहीं है।

श्री मधु लिमये : आपने जो कहा है कि वह बिल्कुल साफ कहा है कि ट्रिब्युनल से कोई बात छिपाई नहीं जायगी। आप अपने हाथ में अधिकार ले रहे हैं। दस्तावेज, कागजात आदि अदालत के सामने नहीं रक्खेंगे तो जो आप का वायदा है,

[श्री मधु लिमये]

वचन हैं उसकी पूर्ति कहां होती हैं ? इसलिए इन संशोधनों को हम वापिस नहीं ले सकते हैं। हम चाहते हैं कि इस पर वोटिंग हो। अब अगर वह इस के लिए तैयार नहीं है कि घर जाकर वह इस पर सोच समझ कर कल अपना फैसला बतलायें तो फिर आज इस पर वोटिंग हो।

MR. CHAIRMAN : I shall first put the motion moved by Shri Srinibas Misra.

The question is :

"This house resolves that in pursuance of sub-section (3) of section 21 of the Unlawful Activities (Pervention) Act, 1967, the following modifications be made in the Uulawful Activities (Pervention) Rules, 1968, published in the Gazette of India by Notification No. S. O. 481 dated the 5th February, 1968, and laid on the Table on the 23rd February, 1968, namely :—

(i) in sub-rule (1) of rule 3, the words, 'subject to the provisions of sub-rule (2)' be omitted;

(ii) sub-rule (2) of rule 3 be omitted.

This House recommends to Rajay Sabha that Rajya Sabha do concur in this resolution."

The motion was negatived.

MR. CHAIRMAN : I shall now put the motion moved by Shri Madhu Limaye.

The question is :

This House resolves that in pursuance of sub-section (3) of section 21 of the Unlawful Activities (Prevention) Act, 1967, the following modifications be made in the Unlawful Activities (Pervention) Rules, 1968 published in the Gazette of India by Notification No. S. O. 481, dated the 5th February 1968 and laid on the Table on the 23rd February 1968, namely :—

(i) in sub-rule (1) of rule 3, the words 'as far as practible', be omitted;

(ii) sub-rule (2) of rule 3 be omitted;

(iii) in rule 4, the words 'all or any of' be omitted,

(iv) the proviso to rule 5 be omitted;

(v) in rule 6 the words 'all or any of' be omitted;

This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution.

The motion was negatived.

MR. CHAIRMAN : Now, the House stands adjourned to meet again tomorrow at 11 A. M.

18.44 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, May 3, 1968/Vaisakha 13, 1890 (Saka).

Printed at Akashdeep Printers 20, Daryaganj, Delhi-6.